

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
NEW DELHI**

Appeal No. 81 of 2025

(IA No. 833 of 2025)

Sunshine Dyeing Private Limited

.....Appellant

V/s

Punjab Pollution Control Board & Ors.

.....Respondent(s)

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Vakalatnama

281

Date: 08/01/2026

Place: LUDHIANA

Ranjeet Sharma
 (Er. Ranjeet Sharma)
 Environmental Engineer
 Punjab Pollution Control Board,
 Regional Office-1, Ludhiana



Anant Sangal, Advocate
 34, LGF, Babar Lane,
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 New Delhi-110001



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Short Reply by way of affidavit of Rantej Sharma, Environmental Engineer, Regional Office-1, Punjab Pollution Control Board Ludhiana on behalf of Respondent No. 1, Punjab Pollution Control Board, Punjab in compliance to order dated 24.12.2025.

I, the above-named deponent, do hereby solemnly affirm and state as under:

Respectfully showeth

- 1) That the deponent namely Er. Rantej Sharma is working as Environmental Engineer in Punjab Pollution Control Board and is posted in the Regional Office-1 of the Board at Ludhiana. The deponent is well conversant with the facts of the case and is competent and authorized to swear and file the present short reply by way of affidavit on behalf of the Punjab Pollution Control Board i.e. respondent no.1.

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- 2) That briefly submitted, the appellant the M/s Sunshine Dyeing Private Limited, Ludhiana has filed an appeal under Section 16 (C) and 18 (1) of the National Green Tribunal Act, 2010 thereby challenging the direction issued by the respondent Punjab Pollution Control Board to the appellant u/s 33-A of the Water (Prevention and Control of Pollution) Act, 1974 vide letter no. 5149 dated 28.10.2025 which according to the appellant mandates a particular method of treating industrial waste and imposes specific condition for effluent or emission standards which are stated to be arbitrary, expensive, impractical and not scientifically sound.
- 3) That there is a delay of 25 days in filing the present appeal, hence, I.A. No. 832/2025 has been filed by the appellant seeking condonation of delay. Appellant has also filed I.A. No. 833/2025 seeking interim relief.
- 4) That after consideration of the matter, this Hon'ble Tribunal was pleased to pass an order dated 24.12.2024 thereby issuing notice in I.A. No. 832/2025 and I.A. No. 833/2025 to the respondents. Appellant was directed to serve the respondents and file an affidavit of service at least one week before the next date of hearing. The Hon'ble Tribunal has issued further directions vide order dated 24.12.2025 to the effect that in the meanwhile, no coercive steps in pursuant to the impugned order will be taken subject to compliance of environmental norms and clearance conditions.
- 5) That the present reply is being filed in IA no. 833 of 2025 wherein the applicant / appellant has sought interim relief.
- 6) That it is relevant to mention here that Industrial Area-A Dyers Association has already filed Original Application no. 284 of 2025 before this Hon'ble Tribunal on the same grounds which have been mentioned in the above-mentioned appeal case. The applicant / appellant is a member of Industrial Area-A Dyers Association, Ludhiana and as such no separate cause of action has accrued to the applicant / appellant to file the above-mentioned appeal before this Hon'ble Tribunal seeking the same relief.



- 7) That the Industrial Area-A Dyers Association has filed Original Application no. 284 of 2025 under Section 14, 15 and Section 18 (1) of the National Green Tribunal Act, 2010 before the Hon'ble National Green Tribunal thereby seeking appropriate directions from this Hon'ble Tribunal for allowing the operation of associate units of the Industrial Area-A Dyers Association at their existing location without insistence on Zero Liquid Discharge (in short ZLD). It was alleged that the application for directions is necessitated by the recent insistence of the authorities, particularly, the respondent Punjab Pollution Control Board on the installation of Zero Liquid Discharge System (ZLD) as a precondition for permitting the Textile Dyeing Unit to continue their operations even though they are complying with the requisite pollution norms.
- 8) That in order to understand the legal matrix involved in the case, it would be appropriate to mention the brief facts of the case, which may kindly be read in the following paragraphs.
- 9) That industrial and domestic effluents are not segregated, as there is no separate sewerage system for Ludhiana city. Treated industrial effluent is discharged into public sewers leading to Sewage Treatment Plants, which are not designed for treating industrial wastewater.
- 10) That the Department of Science, Technology & Environment, Government of Punjab after considering all the aspects relating to the problem of pollution in Buddha Nallah at Ludhiana including various recommendations and decisions of the Hon'ble Punjab and Haryana High Court, Hon'ble National Green Tribunal and other Committees has issued certain directions by invoking the powers u/s 5 of Environment (Protection) Act, 1986 vide memo no. 10/228/2019/STE-5/1594066/1 dated 10.10.2019 for abatement of pollution in Buddha Nallah at Ludhiana.
- 11) That the mandate of these directions stipulates that the industrial effluent whether treated/partially treated or untreated shall not be discharged into municipal sewer of Ludhiana. As per GIS mapping, several small-scale

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scattered units fall within one or two km distance from the conveyance system of 3 CETPs. PPCB shall ensure that these units are mandatorily made to join CETPS. In order to ensure segregation of industrial effluents from the domestic waste water as per the recommendations of P Ram Committee and NEERI, the remaining scattered units shall either relocate to the catchment area of CETPs being set up or upgrade their treatment systems to ZLD so that these units don't discharge into Municipal Sewer.

A copy of memo no. 10/228/2019/STE-5/1594066/1 dated 10.10.2019 vide which directions u/s 5 of the Environment (Protection) Act, 1986 were issued by the Government of Punjab, Department of Science, Technology and Environment for abatement of pollution in Buddha Nallah is enclosed as **Annexure R 1/A**.

- 12) That it is relevant to mention here that with the constant and sincere efforts of the Punjab Pollution Control Board and the Government of Punjab, 03 Common Effluent Treatment Plants (CETP's) of total capacity of 105 MLD have been installed at Ludhiana by the Special Purpose Vehicles (SPV's) for treatment of wastewater of dyeing industries. The details regarding dyeing clusters, capacity of CETPs, site of installation, technology of the CETP with name of SPV and existing number of units are given in the tabular form herein below:

S.No	Dyeing Cluster of Ludhiana City	Capacity of CETP	Site of installation	Name of Special Purpose Vehicle (SPV)	Based on Technology	Existing Member Units	Disposal of treated wastewater
1	Bahadurke Road	15 MLD	Bahadurke Road	Bahadurke Textile and Knitwear Association (BTKTA), Ludhiana	SBR	36	Buddha Nallah
2	Tajpur Road	50 MLD	Tajpur Road	Punjab Dyers Association	SBR	108	Buddha Nallah



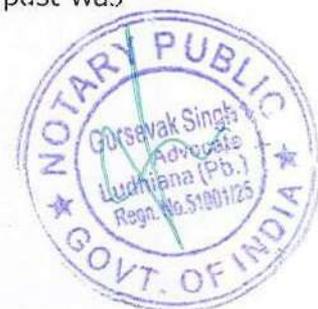
				(PDA), Tajpur Road, Ludhiana			
3	Focal Point	40 MLD	Tajpur Road	Punjab Dyers Association (PDA), Focal Point, Ludhiana	SBR	67	Buddha Nallah
Total	03	105 MLD	03	-	-	211	-

- 13) That, however, due to non-feasibility to connect these units to the existing CETPs, the associate units of Industrial Area-A could not be joined with the above three CETPs. Further, the Associations of these industrial units had not able to find the suitable land for the establishment of CETP for their member units. Due to non-availability of land, Common Effluent Treatment Plant cannot be set up for the dyeing, textile units situated in Industrial Area-A and for other scattered units.
- 14) That acting on the said directions dated 10.10.2019 of the Government of Punjab, Department of Science, Technology and Environment, the Punjab Pollution Control Board has granted consents to the dyeing, textile and other industries situated in Industrial Area – A or other scattered units with special condition that the industry shall take adequate steps to segregate and stop the effluent discharge into domestic sewer by 31.03.2023.
- 15) That a meeting with the industrial associations and industries was taken by the Competent Authority of the Board on 13.07.2022 to review the compliance of directions dated 10.10.2019 issued by the Government of Punjab, Department of Science, Technology and Environment u/s 5 of Environment (Protection) Act, 1986 for segregation of industrial effluents being discharged into municipal sewer of Ludhiana. It was decided in the meeting as under:



- i. All the water polluting industries (except garment washing and service stations) discharging their effluent into municipal sewer, Ludhiana shall take adequate steps to stop discharging their industrial effluent into municipal sewer, Ludhiana by 31.03 2023 and period of consent be reduced suitably to ensure compliance of the directions given by the Government.
- ii. The above additional condition shall be imposed on all the industries having valid consent to operate under the Water (Prevention & Control of Pollution) Act, 1974, if not already imposed.
- iii. Directions under Section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industries not having valid consent to operate under Water (Prevention & Control of Pollution) Act, 1974 for Imposing above condition as well as to obtain consent to operate of the Board, within 15 days.
- iv. Notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 for closure of all scattered dyeing units of Ludhiana be issued with opportunity of personal hearing before Competent Authority.

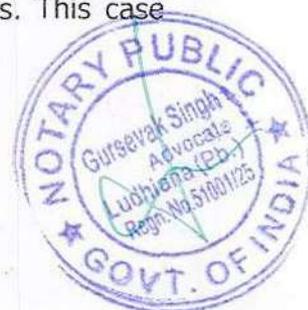
16) That considering the status of Ludhiana City as critically polluted area, the respondent Punjab Pollution Control Board is sincerely engaged in the process of regularly pursuing the industries which cannot be attached with the existing CETP's either to convert to zero liquid discharge technology or to shift the industry to CETP compatible area or to close down the wet process or to make any other arrangement to disconnect the sewer connection to prevent the discharge of treated industrial effluent into public sewer. In this process the Punjab Pollution Control Board in the past was



taking action against the units which were found to be violating the environmental norms. In particular, in compliance of the orders dated 27.11.2024 passed by this Hon'ble Tribunal in OA no. 546 of 2024 (News item titled "Ludhiana PPCB report flags 54 dyeing units in Buddha Nallah's catchment" appearing in the Hindustan Times dated 25.04.2024), the Board had issued directions u/s 33-A of the Water (Prevention and Control of Pollution) Act, 1974 to all the large scale unit and other small scattered textile and dyeing units with an opportunity of hearing before the competent authority of the Board to explain the reasons as to why the units shall not be closed for discharging the treated effluent into public sewer. Copies of notices issued to the industries are collectively enclosed as **Annexure R 1/B**.

17) That the policy of persuasion followed by the Board has led to the submission of actual proposals by the large scale as well as small scale dyeing and textile industrial units for conversion to the Zero Liquid Discharge Technology to the Board during the course of the personal hearings. Some units have closed the wet process, some units have been closed and some units have given proposal to shift their units to some other location with environmental compliances. The status of 11 large scale and 43 small scale textile and dyeing units with action taken by the Board is given herein below:

- a) Out of the 54 units, 11 are large scale units and 43 are small / medium scale units.
- b) Out of the 11 large scale units, 02 large scale units have closed the wet process, 02 have already adopted ZLD system and rest of the units have given proposal to adopt ZLD process except one industry (M/s Oriental Textile Processing Company Pvt. Ltd) which has filed Civil Writ Petition no. 3388 of 2025 before the Hon'ble Punjab and Haryana High court against the directions issued by the Board for sealing of the wet process. This case



(CWP no. 3388 of 2025) is listed for hearing before the Hon'ble Punjab and Haryana High Court on 28.01.2026. The status of 11 large scale units in this regard is given in **Annexure R 1/C**.

- c) Out of 43 small / medium units, 03 units have adopted ZLD Technology, 20 units has submitted ZLD Technology proposal, 01 unit has shifted to discharge onto land for plantation, 04 units has submitted shifting proposal, 03 units have been issued sealing orders and 12 units have been either closed permanently or closed their wet process. The appellant is one of the units which have submitted proposal for ZLD technology.
- d) Environmental Compensation ranging from Rs. 3 lac to Rs. 9 lac has been imposed in proportionate to the violation of the environmental norms relating to discharge of treated industrial effluent into public sewer by Invoking the provisions of Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974. Further direction has been issued to close their discharge outlets into Municipal sewer.
- e) The status of 43 small scale scattered textile and dyeing units is given in **Annexure R 1/D**. The status of the unit of the appellant is also given in the Annexure attached herewith at serial number 27.
- f) Out of the 19 associate members and appellant industrial units, 01-unit M/s Adhi Enterprises, B-XXIII-2120/1, Textile Colony, Industrial Area-A, Ludhiana has undertaken to close its dyeing process and rest of the 18 units have submitted proposal to upgrade their ETP's to the Zero Liquid Discharge plant. The proposals submitted by the industries to convert to ZLD system are collectively enclosed as **Annexure R 1/E**. The unit of the appellant is also one of the units which had submitted proposal of Zero Liquid Discharge.



Original Application no.546 of 2024

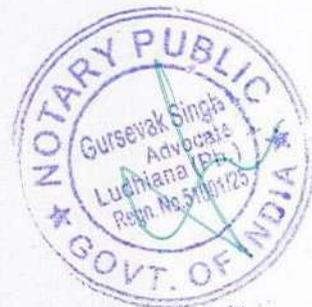
- 18) That briefly submitted, the Hon'ble National Green Tribunal is also considering the issue of discharging of pollutants by dyeing units in Ludhiana and the performance of three Common Effluent Treatment Plants (CETPs) set up for the purpose of treating the discharge of effluent of these units in OA No. 225 of 2022 titled as Nitin Dhiman v/s State of Punjab and Others.
- 19) That it is pertinent to mention here that the Hon'ble National Green Tribunal has also registered ***Original Application No. 546 of 2024 in exercise of its Suo Moto powers on the basis of news item titled "Ludhiana PPCB report flags 54 dyeing units in Budha Nallah's catchment" appearing in the Hindustan Times dated 25.04.2024.*** According to the report, about 54 dyeing units are not connected to the Common Effluent Treatment Plant due to geographical reasons and scale of the industries.
- 20) That after consideration of the matter, the Hon'ble Tribunal was pleased to pass an order dated 13.05.2024 in O.A No. 546 of 2024 thereby issuing directions to list this matter along-with another matter being OA No. 225 of 2022 pending before the Hon'ble National Green Tribunal involving the same issue.
- 21) That it is relevant to mention here that this Hon'ble Tribunal has passed an order dated 27.11.2024 (in OA no. 225 of 2022 with OA no.546 of 2024) directing PPCB to place on record all the order/documents containing the following directions:
1. The Government of Punjab has issued directions for preventing discharge of industrial effluent whether treated/partially treated or untreated into municipal sewer of Ludhiana and for abatement of pollution in Buddha Nallah on 10.10.2019.



2. The Punjab Pollution Control Board has issued direction under Section 33A of the Water (Prevention and Control) of Pollution Act, 1974 to the scattered dye units (not connected with CETP) including large scale units for not to operate their outlets for discharge of treated effluents into municipal sewer.
3. The Municipal Corporation Ludhiana has been directed to disconnect the sewer connections available to the industry for disposal of their trade effluent immediately.

A copy of order dated 27.11.2024 passed by the Hon'ble Tribunal in OA no.225 of 2022 and OA no. 546 of 2024 is enclosed as **Annexure R 1/F.**

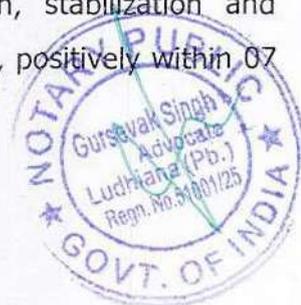
- 22) That in compliance to order dated 27.11.2024 passed by the Hon'ble Tribunal (in OA no.225 of 2022 and OA no. 546 of 2024), the respondent Punjab Pollution Control Board has filed progress / status report through Er. Kanwaldeep Kaur, Environmental Engineer, Regional Office-1, Ludhiana. The contents of the said progress / status report have also been incorporated in the present short reply.
- 23) That the contents of Application relating to the reproduction of the observations of this Hon'ble Tribunal in reference to ZLD technology in OA no. 200 of 2014 titled as M.C Mehta v/s Union of India are admitted being matter of record. However, keeping in view all the facts and circumstances of the case including the declaration of Ludhiana City as critically polluted area by the Central Pollution Control Board, the Punjab Pollution Control Board had issued directions for adoption of ZLD system to various industries. It is relevant to mention here that the discharge of treated industrial effluent into public sewer is leading to 225 MLD STP installed by Municipal Corporation, Ludhiana at Jamalpur which falls into Buddha Nallah and ultimately leads to River Sutlej.



Facts relating to the applicant / appellant industry

24) That it is relevant here that the applicant / appellant industry M/s Sunshine Dyeing Pvt. Ltd. was extended an opportunity of hearing before the Chairperson of the Board on 16.10.2025 which was attended by Sh. Rajeev Sood, Managing Director and Sh. Vikarm Sood, Director of the applicant / appellant. No written reply was submitted during the course of hearing. The representatives informed that they are fully committed to upgrade their effluent control arrangements to ZLD to stop the discharge into public sewer inline within Government directions dated 10.10.2019. However, there are technological and financial constraints of small-scale industries due to which the progress remained slow. They were not satisfied with the performance of technology provider M/s JBR Technology Pvt. Ltd., Ludhiana to whom the work was earlier allotted for ZLD plant. Due to lukewarm response from the firm, they have now shifted to another firm M/s Flosys Water Solutions Pvt Ltd for the remaining works. The representatives further informed that the civil work related to RO storage tank, installation of cooling towers and upgradation of DAFF system etc. is already completed. The majority of ZLD components are to be received from Germany and other countries for which orders are either placed or being placed through their technology provider. They are hopeful and assured the Chair that the ZLD plant will be completed and commissioned before 31.12.2025. After hearing the industry, officers of the Board and considering material facts on record, the Chairperson of the Board decided as under:

- a. The industry shall submit the revised PERT chart of activities to be carried out for successful completion, stabilization and commissioning of ZLD plant by 31.12.2025, positively within 07 days.



- b. The industry shall submit a Bank Guarantee of Rs. 05 lakh within 07 days as an assurance for successful completion, stabilization and commissioning of ZLD plant by 31.12.2025.
- c. The industry will submit the progress with respect to the up-gradation of ETP to ZLD technology after every 15 days alongwith the photographs and expenditure details viz-a-viz the timelines to be given in the revised PERT chart as above in decision no. 1, to the Regional Office-1, Ludhiana and Zonal Office-1, Ludhiana and through e-mail (ppcbro1@yahoo.com and ppcbzoildh@gmail.com).
- d. The industry till the installation of the ZLD shall continue to operate its existing conventional effluent treatment systems and ensure that the treated effluent shall conform to the standards prescribed for such disposals.
- e. In case, the industry failed to provide ZLD plant and stop the industrial effluent discharge into public sewer by 31.12.2025 in compliance to the State Government directions dated 10.10.2019, the Board reserves the right to take coercive actions against the industry as deemed fit and as proposed in the notice.
- f. Environmental Engineer, Regional Office-1, Ludhiana shall monitor the installation work of ZLD system regularly as per revised PERT chart to be submitted by the industry and submit monthly report to the higher authorities.
- 25) That the proceedings of the hearing held on 16.10.2025 were conveyed to the applicant / appellant industry vide letter no. 5149-50 dated 28.10.2025 and the same is under challenge before this Hon'ble Tribunal in the above-mentioned appeal case.
- 26) That in view of the above stated facts, no ground is made out to extend interim relief to the applicant / appellant.



27) That the deponent may kindly be allowed to place on record the present short reply by way of affidavit on behalf of Punjab Pollution Control Board (respondent no.1) in IA no.833 of 2025 for kind consideration of this Hon'ble Tribunal.

Deponent

Rantej Sharma

(Er. Rantej Sharma)

Environmental Engineer
Punjab Pollution Control Board,
Regional Office-1, Ludhiana
(On behalf of respondent no. 1)

Date: 08/01/2026

Place: LUDHIANA

Verification

Verified that the contents of Para No. 1 to 26 of the above short reply /Status Report by way of affidavit of the deponent are true and correct as derived from the official record. Para no. 27 is prayer. No part of the above reply/ Status Report is false and no material has been kept concealed therein.

Rantej Sharma
Deponent

(Er. Rantej Sharma)

Environmental Engineer
Punjab Pollution Control Board,
Regional Office-1, Ludhiana
(On behalf of respondent no. 1)

Date: 08/01/2026

Place: LUDHIANA

ATTESTED AS IDENTIFIED

NOTARY PUBLIC
LUDHIANA (PB.)



R/125
8/1/26

08 JAN 2026

08 JAN 2026

Certified that the affidavit has been read over & explained to the deponent / executant who seemed Correctly to understand the same at the time making above there of

Annexure-R1/A

Government of Punjab
Department of Science, Technology & Environment
(STE Branch)

No. 10/228/2019/STE-5/1594066/1

Dated, Chandigarh the 10th October, 2019

Directions for Abatement of Pollution in Buddha Nallah u/s 5 of the
Environment Protection Act, 1986

1. WHEREAS, Hon'ble Punjab & Haryana High Court in CWP No. 7036 of 2005 along with four other writ petitions No. 13881 of 2006, 14744 of 2007, 4472 of 2009 and 8970 of 2009 dealt in detail on various issues to make Budha Nallah and Ludhiana pollution-free and ensure public hygiene so that the contaminated water passing through Budha Nallah, which ultimately merges in the river Sutlej, does not become a source of health hazard and cause epidemic.
2. And whereas, during the course of hearing of the case by Hon'ble P&H High Court, the Government of Punjab vide order dated 11.10.2006 appointed Shri P.Ram, IAS, Principal Secretary Technical Education & Industrial Training as Project Coordinator for Cleaning of Budha Nallah and constituted Technical Committee comprising of officers from various departments to assist the Project Coordinator for evolving a long term strategy for its execution. Further, Punjab State Council for Science and Technology (PSCST) was asked to provide all the required secretarial/ technical support to the Project Coordinator.
3. And whereas, P. Ram Committee filed 10 Status Reports in the Hon'ble Punjab & Haryana High Court from February, 2007 to March, 2010. The major recommendations made by P.Ram Committee regarding treatment of industrial effluents and domestic wastewater are as under:
 - (i) Industrial Effluents must be segregated from the domestic sewage
 - (ii) No effluents or sewage, whether treated or untreated shall be allowed to be discharged into Budha Nallah or river Sutlej
 - (iii) Assessment of wastewater generation from the city of Ludhiana
 - (iv) All the textile dyeing & bleaching units in Ludhiana to set up treatment plants individually or collectively to achieve zero liquid discharge
 - (v) All electroplating units in Ludhiana to achieve zero liquid discharge
 - (vi) Industry to install, "Online Monitoring System" for ensuring regular & un-interrupted operation & maintenance of ETPs & CETPs
 - (vii) The treated sewage of all the STPs in Ludhiana be used for irrigation.
 - (viii) Setting up of power plants based on cow dung being generated from the city
 - (ix) De-silting of all the sewers by using latest technology
 - (x) Connecting all drains with main sewers and laying of sewers in un-sewered areas
 - (xi) PPCB should strengthen its scientific staff to monitor the industry in Ludhiana to ensure 100% compliance

(xii) Release of 500 cusec of water into Budha Nallah

4. And whereas, during the pendency of the case in the Hon'ble High Court, Punjab Pollution Control Board engaged the services of National Environmental Engineering Research Institute (NEERI), Nagpur in March, 2008 for conducting an in-depth study for effective wastewater management in textile dyeing and electroplating industries in Ludhiana. NEERI submitted its report in May, 2009. The major recommendations are as under:

- (i) The Budha Nallah has no assimilative capacity to sustain any waste water discharges, as there is no surface water flow available in the nallah except during peak monsoon. Therefore, direct discharge of domestic sewage or industrial effluent including washings from cattle sheds into Budha Nallah must not be allowed for protection of natural water resources used for drinking and agriculture purposes.
- (ii) Considering the fact that no dilution water is available in Budha Nallah due to non-availability of surface water and lean flow in river Sutlej during critical season, the waste water generated from textile dyeing and electroplating industries must aim at zero liquid effluent discharge facilitating recycling/reuse for industrial uses and other purposes.
- (iii) Zero Liquid Effluent Discharge (ZLD) treatment scheme recommended for large scale Textile Dyeing Units which would require an implementation period of 6 - 8 months.
- (iv) The small and medium scale textile dyeing units should set up common effluent treatment plant (CETP) based on zero liquid effluent discharge. The implementation period for CETPs would be around 18 - 24 months.
- (v) The textile dyeing units discharging directly onto land also need to implement treatment facility based on zero liquid effluent discharge including reject management.
- (vi) In case of scattered units, either these units must install their own ETPs aiming at zero liquid effluent discharge including reject management or shift to some suitable locations to avail the facility of CETP.
- (vii) The large and medium scale electroplating industries at individual level also need to upgrade their ETPs aiming at zero liquid effluent discharge including reject management.
- (viii) All the small-scale electroplating units with individual ETP to join the CETP for ensuring effective treatment of toxic effluents and the CETP must be upgraded through implementation of advance treatment system including reject management aiming at zero liquid effluent discharge.
- (ix) The industrial effluents and washing from cattle sheds be segregated from domestic sewage. The STPs must therefore treat only domestic sewage for which the plants have been basically designed.
- (x) The STPs must be taken up for capacity expansion and upgraded through implementation of appropriate technology at secondary stage to meet the inland surface water discharge norms including disinfection and minimum DO concentration of safe level for sustainability of biological life in the aquatic system.
- (xi) The treated effluent from STPs meeting the discharge norms for inland surface water must be reused for irrigation purpose as against the existing practice of discharging into surface water bodies. This will not only lead to protection of natural water resources but also facilitate conservation of water.

- (xii) In future, for any proposal on industrial development projects in and around Ludhiana (within 15 km radius from the periphery of Budha Nallah) the endeavour of the Regulatory Authorities must be to ensure appropriate wastewater management aiming at zero liquid effluent discharge including reject management. This will facilitate recycle/reuse of the renovated water leading to conservation of natural resource in the area vis-à-vis improvement in the quality of surface and ground water.
5. And whereas, Hon'ble Punjab & Haryana High Court passed various orders during the pendency of the case towards implementing a series of steps to control pollution in Budha Nallah/River Sutlej. The High Court vide order dated 14.11.11 disposed of CWP No. 7036 of 2005 along with other civil writ petitions concerning the matter by directing that the High Powered Committee already constituted under the chairmanship of Chief Secretary concerning Budha Nallah shall continue to meet periodically and shall also monitor actively, protection and preservation of Budha Nallah, its environment and ecology and that of Ludhiana city.

6. And whereas, Hon'ble High Court in its final order disposing of the petitions also observed that

"So far as the writ petitions filed by Tajpur Road Dyeing and Industries Associations and Dyeing Effluent Treatment Society i.e. CWP No. 4472 of 2009 and CWP No.8970 of 2009 respectively are concerned, we are of the view that no direction as prayed for can be issued as industry for its profits and gains cannot show its back to responsibilities and demands, towards betterment of the community. The industry cannot turn blind towards its social role. Let industry at first instance install CETP or achieve zero liquid discharge as prescribed by expert bodies. Thereafter, it may raise claim before the appropriate forum for disbursement of subsidy. As and when the same is done, we are of the view that the State Government shall take a pragmatic view and consider the demands of the industry raised in these two writ petitions, while balancing the legitimate concerns of all classes or sections of people."

7. And whereas, NGT is hearing OA 916 of 2018 (earlier OA no. 101 of 2014) regarding pollution in river Sutlej. NGT has vide order dated 24/07/2018 constituted a Monitoring Committee to closely monitor the status of pollution and steps being taken to control the pollution in river Sutlej. Based on the report of the Committee, NGT vide order dated 14.11.2018 imposed a penalty of Rs. 50 crores on State of Punjab.

8. And whereas, NGT vide order dated 28/02/2019 expanded the Monitoring Committee and made Justice Pritam Pal, Former Judge Punjab and Haryana High Court as Chairman and included Sh. Subodh Agrawal, ex-Chief Secretary as Senior Member and Sh. Babu Ram, ex-Member Secretary as Member. The expanded monitoring committee has held 5 meetings so far and has reviewed various matters connected with pollution in rivers/ Budha Nallah and passed various directions as follows:

- (i) Prepare Comprehensive Plan to address the problem of pollution in Budha Nallah
- (ii) Mapping of all the industries, conveyance systems and other related details
- (iii) Strengthening of inspections by including senior officers and third-party inspections
- (iv) Sealing of the Bypass mechanism of Sewage Treatment Plants

- (v) O&M manual for Sewage Treatment Plants
- (vi) Levy of penalties on the Operators of STPs
- (vii) Fixing the responsibility of supervisory officers
- (viii) Composite sampling for quality of effluents at STPs
- (ix) Levy of environmental compensation on non-compliant units
- (x) Legal framework for working of CETPs
- (xi) Handling of Dairy Waste

9. And whereas, NGT has taken note of the news item published regarding polluted stretches of various rivers in the country. NGT vide order dated 20/09/2018 in O.A. No. 673/2018 directed all the States/ UTs to frame action plans to restore the polluted stretches to the prescribed standards. Further, NGT has also constituted River Rejuvenation Committees for preparation and subsequent monitoring of the implementation of the Action Plans. NGT has also directed Chief Secretary to personally monitor the progress. Accordingly, State Apex Committee has been set up under Chief Secretary.

10. And whereas, NGT vide order dated 07/03/2019 in O.A. No. 606/2018 has directed the Chief Secretary to monitor various environment protection plans at personal level and submit quarterly report to NGT. NGT has also directed personal appearance of Chief Secretary.

11. And whereas, Ludhiana city is currently under critically polluted industrial cluster as per the assessment of CPCB and Ministry of Environment & Forests, Government of India. No new or expansion of existing water polluting industry is allowed causing a setback to the industrial growth of the city. Concerted efforts are required to bring the city out of critically polluted industrial cluster.

12. And whereas, the State Government has also set up Steering Committee under Chief Secretary for monitoring of various initiatives for abatement of pollution in Budha Nallah.

13. And whereas, the Government has considered all the aspects of the matter including various recommendations and decisions of the High Court, NGT and Other Committees, the Government is satisfied that directions are required to be issued u/s 5 of Environment (Protection) Act 1986 for ensuring abatement of pollution in Budha Nallah/River Sutiej.

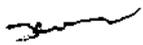
14. And therefore, the Government has decided to issue following directions u/s 5 of the Environment (Protection) Act 1986:

Segregation of Industrial effluents

- (i) Industrial effluents and dairy waste whether treated/ partially treated or untreated shall not be discharged into municipal sewer.

Measures to be taken by PPCB

- (ii) PPCB to be nodal agency to ensure setting up of CETPs and segregation of Industrial effluents



PPCB has the requisite legal and administrative powers under Water (Control and Prevention of Pollution) Act, 1974 to direct, supervise and secure execution of CETPs and segregation of industrial effluents. PPCB shall accordingly be the nodal agency to ensure setting up of CETPs and segregation of effluents as per the Action Plan.

(iii) **Setting up of CETP for Industrial Area-A Units**

PPCB shall facilitate setting up of CETP to cater to industrial units located in Industrial Area cluster. Necessary action shall be taken by PPCB under Water Act, 1974.

(iv) **Connecting Scattered Units**

As per GIS mapping, several small-scale scattered units fall within one or two km distance from the conveyance system of 3 CETPs. PPCB shall ensure that these units are mandatorily made to join CETPs.

(v) **Stringent Standards for remaining scattered units**

In order to ensure segregation of industrial effluents from the domestic waste water as per the recommendations of P Ram Committee and NEERI, the remaining scattered units shall either relocate to the catchment area of CETPs being set up or upgrade their treatment systems to ZLD so that these units don't discharge into Municipal Sewer.

(vi) **Legally binding mechanism for CETPs**

PPCB shall prepare detailed mechanism for successful operation of the CETPs and issue necessary directions under Water Act, 1974.

(vii) **CETPs to be made operational as per time schedule**

All CETPs to be made operational as per time schedule given in Action Plans, failing which PPCB shall take action against industry including levying of Environmental Compensation.

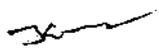
(viii) **No new consent or enhancement of existing consent by PPCB**

No new consent or enhancement of existing consent to discharge industrial effluents into municipal sewer shall be given by PPCB.

(ix) **Dairies shall also be brought under regulatory regime by PPCB**

Measures to be taken by Municipal Corporation, Ludhiana

(x) **Disconnection from Municipal Sewer**



MC Ludhiana shall disconnect the connection to municipal sewer once connection to CETP conveyance system is established, which shall carry industrial effluents as well any domestic waste from the industrial unit

- (xi) No new connection or enhancement of existing connection by MC Ludhiana

MC Ludhiana shall not grant any new connection or enhancement of existing connection to municipal sewer for discharging industrial effluents.

- (xii) Design of Sewage Treatment Plants

Municipal Corporation, Ludhiana shall design the Sewage Treatment Plant by taking into account the current discharges and not on the basis of per capita norms. Further, all the uncovered areas whether authorized or unauthorized, should be taken into account for estimating the discharge for setting up of STPs to ensure that no outlet is directly discharging into Budha Nallah.

- (xiii) Installation of Flow Meter, CCTV and OCEMS on STPs

MC Ludhiana shall install ultrasonic flow meters, CCTVs and OCEMS on all the existing and proposed STPs for their effective monitoring. The data captured should be uploaded on the website of PPCB, DECC and CPCB.

- (xiv) Reuse of treated waste water for irrigation

MC Ludhiana shall reuse the treated waste water for irrigation, construction, thermal power plants, horticulture, green belts, etc.

- (xv) Management of Dairy Waste

MC Ludhiana shall set up Effluent Treatment Plants and Bio Gas Plants of adequate capacity for the management of Dairy Waste being generated from Tajpur and Haibowal Dairy Complex to ensure that no outlet is directly discharging into Budha Nallah.

Measures to be taken by Punjab State Council for Science and Technology (PSCST)

- (xvi) Setting up of Project Management Unit

PSCST shall set up Project Management Unit to provide technical and managerial support and assist the Department of Environment, Chief Secretary and NGT Committee in monitoring the progress of activities assigned to PPCB and MCL.

- (xvii) Real time and online monitoring systems

PSCST shall setup real time monitoring of industrial effluents and domestic waste water for Directorate of Environment and Climate Change and PPCB. All the online systems installed by the industries and sewage treatment plants shall be connected

on single dashboard for effective monitoring of the industrial effluents and domestic waste water.

(xviii) Monitoring of River Water Quality

PSCST shall collaborate with IIT Ropar for River Sutlej Water Quality Modelling to analyse the data being captured by the Real Time Water Quality Monitoring Stations installed on it.

15. In case of failure to comply with the aforementioned directions, action in accordance with the provisions of the Environment (Protection) Act 1986 shall be taken.

Place: Chandigarh

R.K.VERMA, IAS
Principal Secretary Science, Technology
& Environment, Punjab

Date: 9th October 2019

Endst. No. 10/228/2019/STE-5/1594066/2-3

Dated, Chandigarh the 10th October 2019

A copy is forwarded to the following for information please.

- (i) Chief Secretary, Government of Punjab
- (ii) Chief Principal Secretary to Chief Minister, Punjab

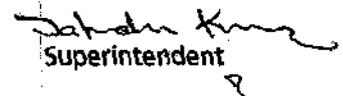

Superintendent

Endst. No. 10/228/2019/STE-5/1594066/4-13

Dated, Chandigarh the 10th October 2019

A copy is forwarded to the following for information and necessary action.

- (i) Administrative Secretary, Local Government, Punjab
- (ii) Administrative Secretary, Housing & Urban Development, Punjab
- (iii) Administrative Secretary, Water Supply & Sanitation, Punjab
- (iv) Administrative Secretary, Industries & Commerce, Punjab
- (v) Chief Executive Officer, Punjab Municipal Infrastructure Development Company
- (vi) Chief Executive Officer, Punjab Water Supply and Sewerage Board
- (vii) Deputy Commissioner, Ludhiana
- (viii) Commissioner, MC, Ludhiana
- (ix) Chairman, PPCB
- (x) Member Secretary, PPCB


Superintendent

 PUNJAB POLLUTION CONTROL BOARD Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana		
Tele Fax:- 0161-4673789	Website:- www.ppcb.gov.in	email:- ppcbzo1ldh@gmail.com

No. 6328
To

Speed Post/online

Dated 8/11/24

M/s Adhi Enterprises,
B-XXIII-2120/1, textile Colony, industrial Area-A,
Ludhiana.

- Sub:- 1. Show cause notice for non-compliance of directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974.
2. Notice for imposition of Environmental Compensation (EC) due to environmental damage cause by it.

Whereas, it is mandatory on the part of the industry to obtain consent to establish of the Board u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 of Air (Prevention & Control of Pollution) Act 1981 before the establishment/ expansion of the unit.

And whereas, it is mandatory on the part of the industry to obtain consent to operate of the Board to operate an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & industrial plant u/s 21 of Air (Prevention & Control of Pollution) Act 1981 for discharging of effluent/ emissions from its industrial premises.

And whereas, the Parliament of India had enacted the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain rules under the provisions of the Environment (Protection) Act, 1986 to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and for maintaining or resorting the wholesomeness of water and to preserve the quality of air.

And whereas, the National Green Tribunal (NGT), New Delhi through its various orders/ Judgments (order dated 3.8.2018, 19.2.2019 passed in Original Application no. 597 of 2017, order dated 6.12.2018 passed in Original Application No. 125 of 2017 and M.A No. 1337 of 2, order dated 13.12.2018 passed in Original Application No. 1038 of 2018, order dated 12.3.2019 passed in Original Application No. 710 of 2017 Original Application No. 711, 712 of 2017) has empowered the Central Pollution Control Board (CPCB) by laying down the methodology to assess and recover compensation for damage to the environment and utilize such amount in terms of an action plan for protection of the environment. The CPCB has formulated the methodology for assessing Environmental Compensation on the basis of formula submitted to the, NGT as mentioned in its order dated 19.2.2019 passed in original application No. 593 of 2017 and the Punjab Pollution Control Board has adopted the said methodology.

And whereas, the industry is a small scale red category unit and was granted consent to operate under the Water Act, 1974 vide no. CTOW/Renewal/LDH1/2018/7643000 dated 11.06.2018 valid upto 30.06.2023 for discharge of treated trade effluent @ 100 KLD and domestic effluent @ 0.5 KLD into sewer.

And whereas, the industry was visited by officer of the Board on 01.09.2022 and it was observed as under:-

1. The industry was in operation during visit and only washing process was in operation.
2. The industry has installed ETP based on physio-chemical treatment followed by filtration system. The Aeration tank was under installation during visit.
3. The industry has installed OCEMS system at the outlet of the industry.
4. The effluent samples were collected from the outlet and as per the Zonal Lab, Ludhiana letter no. 1209 dated 15/09/2022, the BOD came out to be 42 mg/l against 30 mg/l. As such, the effluent has failed to achieve the prescribed parameters of the Board.

And whereas, the Department of Science, Technology & Environment, Government of Punjab considering all the aspects of the matter including various recommendations and decisions of the Hon'ble High Court, NGT and other Committees has issued directions u/s 5 of Environment (Protection) Act, 1986 vide letter dated 10.10.2019 that industrial effluents and dairy waste whether treated / partially treated or untreated shall not be discharged into municipal sewer of Ludhiana.

And whereas, a meeting was taken by Competent Authority of the Board on 13.07.2022 to review the compliance of directions u/s 5 of Environment (Protection) Act, 1986 issued by the Department of Science, Technology & Environment, Government of Punjab vide above directions dated 10.10.2019 for as under:

1. All the water polluting industries (except garment washing and service stations) discharging their effluent into municipal sewer, Ludhiana shall take adequate steps to stop discharging their industrial effluent into municipal sewer, Ludhiana by 31.03.2023 and period of consent be reduced suitably to ensure compliance of the directions given by the Govt.
2. The above additional condition shall be imposed on all the industries having valid consent to operate under the Water (Prevention & Control of Pollution) Act, 1974, if not already imposed.
3. Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industries not having valid consent to operate under Water (Prevention & Control of Pollution) Act, 1974 for imposing above condition as well as to obtain consent to operate of the Board, within 15 days.
4. Notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 for closure of all scattered dyeing units of Ludhiana be issued with opportunity of personal hearing before Competent Authority.

And whereas, in compliance to the decisions, the validity of consent to operate granted to the industry under the Water (Prevention & Control of Pollution) Act, 1974 has been curtailed upto 31.03.2023 with a special condition that the industry shall take adequate steps to stop discharging their industrial effluent into municipal sewer, Ludhiana by 31.03.2023.

And whereas, the industry has failed to achieve effluent standards as prescribed by the Board and discharging untreated effluent into sewer.

And whereas, the industry was issued notice u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 15.03.2023, wherein it was decided as under:-

1. The industry shall continue to operate its pollution control devices regularly and efficiently so as to achieve the prescribed standards.
2. The industry shall not increase the capacity of dyeing machinery resulting in increased discharge of effluent beyond its consented quantity.
3. Direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.
4. In view of the directions issued by the Board to the industry regarding stopping discharge of industrial effluent into MC sewer by 31.03.2023, the industry shall submit scheme to achieve Zero Liquid Discharge (ZLD), within 15 days.
5. Interim Environmental compensation of Rs. 50,000/- is imposed on the industry based on best assessment and judgment.
6. The Environmental Engineer, Regional Office-1, Ludhiana shall visit the industry immediately after 31.03.2023 and shall send further recommendations in the matter.

And whereas, the proceeding of personal hearing held before Chairman of the Board on 15.03.2023 has been conveyed to industry vide letter no. 1642 dated 17.04.2023. The industry was issued directions u/s 33-A of the Water Act, 1974 vide letter no. 1694 dated 19.04.2023 the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.

And whereas, the industry is still in operation and is discharging treated effluent into MC sewer, as verified during the visit to the area on 16.05.2023.

And whereas, the industry has failed to comply with the directions issued to it to stop discharging its industrial effluent into municipal sewer after 31.03.2023.

And whereas, the industry was issued notice to issue directions u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 30.06.2023.

It was observed that in compliance to the directions issued by the Govt. vide no. 10/228/2019/STE-5/1594066/1 dated 10.10.2019, the industry has not made any progress in the last about 4 years inspite of regular persuasions by the Board and has not stopped its industrial discharge into sewer.

And whereas, after hearing the industry, officers of the Board and considering material facts on record, the Chairman of the Board decided as under:

1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer.
2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining prior permission /consent of the Board.
3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.
4. The Environmental Engineer, Regional office-1 Ludhiana shall ensure the compliance of above directions and shall submit its report, immediately.

And whereas, the proceedings of personal hearing were conveyed to the industry vide no. 3495 dated 07.07.2023.

And whereas, the industry was visited by officer of the Board on 30.10.2023 and it was observed that the industry was in operation.

And whereas, there is a pending matter in the NGT vide O.A. no 225/2022 & O.A. no. 546/2024 Budha Nallah case, Ludhiana, wherein it is mentioned that 26 dyeing units in industrial area-A of Ludhiana & 16 other scattered dyeing units which are not connected with any CETP are directly discharging the effluent in Municipal drain/ sewer. The case is now listed for hearing on 27.11.2024.

And whereas, in compliance of decision of meeting taken by Hon'ble Vidhan Sabha Committee on 26.07.2024 at Vidhan Sabha Secretariat, Chandigarh a meeting was taken by Additional Commissioner Municipal Corporation, Ludhiana to deliberate the finalization of site for installation of CETP for scattered dyeing units on 16.08.2024, wherein it was decided that for carrying out sampling of the scattered dyeing units, a team of officials of PPCB and PWSSB be constituted and shall submit report within 07 days

And whereas, the minutes of the meeting were issued by Municipal Corporation, Ludhiana vide letter no. 569/ AC/P/D dated 20.08.2024.

And whereas, in compliance to above, the treated effluent sampling of the unit was carried out by the officer of the Board alongwith the PWSSB Officials on 02.09.2024 and effluent samples were collected during visit and as per the analysis reports received from Board's lab, the conc. of parameter, BOD=38 mg/l against prescribed standard of 30 mg/l, is beyond the prescribed limits of the Board.

And whereas, the industry is still discharging its industrial effluent into MC sewer and not complying with the directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 to stop discharging its industrial effluent into MC sewer by 31.03.2023 and operating the unit without valid consent of the Board under the Water Act, 1974 since 31.03.2023 and now discharging untreated effluent into sewer continuously.

And whereas, the industry is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 as stated above.

And whereas, the matter has been considered by the Competent Authority and it has now decided to impose the Environmental Compensation on the industry for degrading the environment and to issue following directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974, to the industry, after giving an opportunity of personal hearing before Chairman of the Board:-

1. That the industry shall immediately dismantle and remove all outlets and stop discharging its trade effluent into sewer, as already directed by the Board.
2. That the operation of industry shall be stopped for effecting the earlier directions issued for closure of outlets into sewer.
3. That Punjab State Power Corporation Limited (PSPCL) Authority shall be directed to disconnect the supply of electricity available to the industry.
4. That an Environmental Compensation shall be imposed on the industry for non-compliance of directions issued u/s 33-A of Water Act, 1974 for closure of its outlet to municipal sewer.

As such, you are, hereby given an opportunity of personal hearing before the Chairman of the Board at Vatavaran Bhawan, Nabha Road, Patiala on 14.11.2024 at 11:00 am to explain your position with respect to above said violations, failing which action as deemed fit in the matter shall be taken under the provisions of Water (Prevention & Control of Pollution) Act, 1974 & proposed directions shall be confirmed without giving any further opportunity/ notice.

Endst. No.

Dated

Add. Senior Environmental Engineer

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information & necessary action. It is requested to inform the industry regarding date & time of hearing and send the latest status report well before date of hearing.

Add. Senior Environmental Engineer



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

Tele Fax:- 0161-4673789

Website:- www.ppcb.gov.in

email:- ppcbzo1ldh@gmail.com

No. 6344

Speed Post/online

Dated 8/11/24

To

M/s Awon Printers,
St. No. 3, Baba Gajja Jain Colony, Near Moti Nagar,
Ludhiana.

- Sub:- 1. Show cause notice for non-compliance of directions Issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974.
2. Notice for Imposition of Environmental Compensation (EC) due to environmental damage cause by it.

Whereas, it is mandatory on the part of the industry to obtain consent to establish of the Board u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 of Air (Prevention & Control of Pollution) Act 1981 before the establishment/ expansion of the unit.

And whereas, it is mandatory on the part of the industry to obtain consent to operate of the Board to operate an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & industrial plant u/s 21 of Air (Prevention & Control of Pollution) Act 1981 for discharging of effluent/ emissions from its industrial premises.

And whereas, the Parliament of India had enacted the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain rules under the provisions of the Environment (Protection) Act, 1986 to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and for maintaining or resorting the wholesomeness of water and to preserve the quality of air.

And whereas, the National Green Tribunal (NGT), New Delhi through its various orders/ Judgments (order dated 3.8.2018, 19.2.2019 passed in Original Application no. 597 of 2017, order dated 6.12.2018 passed in Original Application No. 125 of 2017 and M.A No. 1337 of 2, order dated 13.12.2018 passed in Original Application No. 1038 of 2018, order dated 12.3.2019 passed in Original Application No. 710 of 2017 Original Application No. 711, 712 of 2017) has empowered the Central Pollution Control Board (CPCB) by laying down the methodology to assess and recover compensation for damage to the environment and utilize such amount in terms of an action plan for protection of the environment. The CPCB has formulated the methodology for assessing Environmental Compensation on the basis of formula submitted to the, NGT as mentioned in its order dated 19.2.2019 passed in original application No. 593 of 2017 and the Punjab Pollution Control Board has adopted the said methodology.

And whereas, the industry is a red category small scale unit. The industry has been granted consent to operate under Water Act, 1974 vide no. CTOW/Renewal/LDH1/2022/18227350 dated 03.08.2022 valid upto 02.02.2023 for discharge of treated trade effluent @ 150 KLD into sewer.

And whereas, the Department of Science, Technology & Environment, Government of Punjab considering all the aspects of the matter including various recommendations and decisions of the Hon'ble High Court, NGT and other Committees has issued directions u/s 5 of Environment (Protection) Act, 1986 vide letter dated 10.10.2019 that industrial effluents and dairy waste whether treated / partially treated or untreated shall not be discharged into municipal sewer of Ludhiana.

And whereas, a meeting was taken by Competent Authority of the Board on 13.07.2022 to review the compliance of directions u/s 5 of Environment (Protection) Act, 1986 issued by the Department of Science, Technology & Environment, Government of Punjab vide above directions dated 10.10.2019 for segregation of industrial effluents discharged into municipal sewer of Ludhiana, wherein it was decided as under:

1. All the water polluting industries (except garment washing and service stations) discharging their effluent into municipal sewer, Ludhiana shall take adequate steps to stop discharging their industrial effluent into municipal sewer, Ludhiana by 31.03.2023 and period of consent

- ~~25~~
2. The above additional condition shall be imposed on all the industries having valid consent to operate under the Water (Prevention & Control of Pollution) Act, 1974, if not already imposed.
 3. Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industries not having valid consent to operate under Water (Prevention & Control of Pollution) Act, 1974 for imposing above condition as well as to obtain consent to operate of the Board, within 15 days.
 4. Notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 for closure of all scattered dyeing units of Ludhiana be issued with opportunity of personal hearing before Competent Authority.

And whereas, in compliance to the decisions taken by the Competent Authority, vide letter no. 5008 dated 02.11.2022, an additional condition has been imposed in consent to operate granted to the industry under the Water (Prevention & Control of Pollution) Act, 1974 that the industry shall take adequate steps to stop discharging their industrial effluent into municipal sewer, Ludhiana by 31.03.2023.

And whereas, the industry was issued notice to issue directions u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 06.12.2022, wherein it was decided that:-

1. The industry shall continue to operate its pollution control devices regularly and efficiently so as to achieve the prescribed standards.
2. The industry shall not increase the capacity of dyeing machinery resulting in increased discharge of effluent beyond its consented quantity.
3. Direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.
4. The Environmental Engineer, Regional Office-1, Ludhiana shall visit the industry immediately after 31.03.2023 and shall send further recommendations in the matter.

And whereas, vide letter no. 447 dated 30.01.2023, the proceedings of personal hearing have been conveyed to the industry.

And whereas, vide letter no. 491 dated 31.01.2023, the directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 have been issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.

And whereas, the industry is still discharging its industrial effluent into MC sewer, as verified during the visit to the area on 01.06.2023.

And whereas, the industry is not complying with the decision of personal hearing to stop discharging its industrial effluent into MC sewer by 31.3.2023

And whereas, the industry was issued notice to issue directions u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 28.07.2023.

It was observed that in compliance to the directions issued by the Govt. vide no. 10/228/2019/STE-5/1594066/1 dated 10.10.2019, the industry has not made any progress in the last about 4 years inspite of regular persuasions by the Board and has not stopped its industrial discharge into sewer.

And whereas, after hearing the industry, officers of the Board and considering material facts on record, the Chairman of the Board decided as under:

1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer.
2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining prior permission /consent of the Board.
3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.
4. The Environmental Engineer, Regional office-1 Ludhiana shall ensure the compliance of above directions and shall submit its report, immediately.

And whereas, the proceedings of personal hearing were conveyed to the industry vide no. 4615 dated 18.08.2023.

And whereas, the industry was visited by officer of the Board on 17.11.2023 and the unit was found in operation

And whereas, there is a pending matter in the NGT vide O.A. no 225/2022 & O.A. no. 546/2024 Budha Nallah case, Ludhiana, wherein it is mentioned that 26 dyeing units in industrial area-A of Ludhiana & 16 other scattered dyeing units which are not connected with any CETP are directly discharging the effluent in Municipal drain/ sewer. The case is now listed for hearing on 27.11.2024.

And whereas, in compliance of decision of meeting taken by Hon'ble Vidhan Sabha Committee on 26.07.2024 at Vidhan Sabha Secretariat, Chandigarh a meeting was taken by Additional Commissioner Municipal Corporation, Ludhiana to deliberate the finalization of site for installation of CETP for scattered dyeing units on 16.08.2024, wherein it was decided that a team of officials of PPCB and PWSSB be constituted and shall submit report within 07 days

And whereas, the minutes of the meeting were issued by Municipal Corporation, Ludhiana vide letter no. 569/ AC/P/D dated 20.08.2024.

And whereas, in compliance to above, the unit was visited by the officer of the Board alongwith the PWSSB Officials on 20.09.2024 and the unit was found in operation and discharging effluent into sewer.

And whereas, the industry is still discharging its industrial effluent into MC sewer and not complying with the directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 to stop discharging its industrial effluent into MC sewer by 31.03.2023 and operating the unit without valid consent of the Board under the Water Act, 1974 since 31.03.2023 and still discharging effluent into sewer continuously.

And whereas, the industry is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 as stated above.

And whereas, the matter has been considered by the Competent Authority and it has now decided to impose the Environmental Compensation on the industry for degrading the environment and to issue following directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974, to the industry, after giving an opportunity of personal hearing before Chairman of the Board:-

1. That the industry shall immediately dismantle and remove all outlets and stop discharging its trade effluent into sewer, as already directed by the Board.
2. That the operation of industry shall be stopped for effecting the earlier directions issued for closure of outlets into sewer.
3. That Punjab State Power Corporation Limited (PSPCL) Authority shall be directed to disconnect the supply of electricity available to the industry.
4. That an Environmental Compensation shall be imposed on the industry for non-compliance of directions issued u/s 33-A of Water Act, 1974 for closure of its outlet to municipal sewer.

As such, you are, hereby given an opportunity of personal hearing before the Chairman of the Board at Vatavaran Bhawan, Nabha Road, Patiala on 14.11.2024 at 01:00 pm to explain your position with respect to above said violations, failing which action as deemed fit in the matter shall be taken under the provisions of Water (Prevention & Control of Pollution) Act, 1974 & proposed directions shall be confirmed without giving any further opportunity/ notice.

Endst. No.

Dated


Add. Senior Environmental Engineer

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information & necessary action. It is requested to inform the industry regarding date & time of hearing and send the latest status report well before date of hearing.

Add. Senior Environmental Engineer


PUNJAB POLLUTION CONTROL BOARD
 Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana
 Tele Fax:- 0161-4673789 Website:- [www.pccb.gov.in](http://www.ppcb.gov.in) email:- ppcbzo1ldh@gmail.com

No. 6338
To

Speed Post/online

Dated 8/11/24

M/s Azeez Fabrics Private Limited, (previously M/s Gulab Industries Pvt Ltd),
Plot no. 251, Industrial Area-A,
Ludhiana.

- Sub:- 1. Show cause notice for non-compliance of directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974.
2. Notice for imposition of Environmental Compensation (EC) due to environmental damage cause by it.

Whereas, it is mandatory on the part of the industry to obtain consent to establish of the Board u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 of Air (Prevention & Control of Pollution) Act 1981 before the establishment/ expansion of the unit.

And whereas, it is mandatory on the part of the industry to obtain consent to operate of the Board to operate an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & industrial plant u/s 21 of Air (Prevention & Control of Pollution) Act 1981 for discharging of effluent/ emissions from its industrial premises.

And whereas, the Parliament of India had enacted the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain rules under the provisions of the Environment (Protection) Act, 1986 to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and for maintaining or resorting the wholesomeness of water and to preserve the quality of air.

And whereas, the National Green Tribunal (NGT), New Delhi through its various orders/ Judgments (order dated 3.8.2018, 19.2.2019 passed in Original Application no. 597 of 2017, order dated 6.12.2018 passed in Original Application No. 125 of 2017 and M.A No. 1337 of 2, order dated 13.12.2018 passed in Original Application No. 1038 of 2018, order dated 12.3.2019 passed in Original Application No. 710 of 2017 Original Application No. 711, 712 of 2017) has empowered the Central Pollution Control Board (CPCB) by laying down the methodology to assess and recover compensation for damage to the environment and utilize such amount in terms of an action plan for protection of the environment. The CPCB has formulated the methodology for assessing Environmental Compensation on the basis of formula submitted to the, NGT as mentioned in its order dated 19.2.2019 passed in original application No. 593 of 2017 and the Punjab Pollution Control Board has adopted the said methodology.

And whereas, the industry is a small-scale dyeing unit and was granted consent to operate under Water Act, 1974 valid upto 30/06/2024 for discharge of treated trade effluent of 450 KLD into sewer with suitable conditions.

And whereas, the industry was visited by officer of the Board on 20/06/2022 and it was observed as under:

1. The industry was in operation and engaged in the process of dyeing and finishing of fabric.
 2. The industry has installed physiochemical followed by biological treatment plant to treat its trade effluent generated from dyeing section. Domestic effluent generated from the industrial premises is discharged into sewer.
 3. The ETP consists of Equalization tank -> Chemical dosing -> Flocculator-> Tube settler (02 No. in parallel) -> Aeration Tank (02 No. in series)-> Pre-filtration tank -> Sand filter -> Carbon filter -> Final Outlet.
 4. The secondary tube settler of the industry was found missing inside the industry. The representative informed that the secondary tube settlers of the ETP are sent for order and will be installed within one month.
- ... the effluent effluent was being discharged into the public sewer. The sample of the effluent were also collected and as per analysis report, the concentration of pH @ 8.9, TSS @ 122 mg/l and BOD @ 64 mg/l found beyond prescribed limits.

6. The machinery installed by the industry inside the premises and expected effluent generation as per the SOPs prescribed by the Board is as under: -

Type	Capacity of Machine	No. of Machines	Liquor Ratio	Bath	Lot	Maximum Effluent (KLD)
Soft-flow	300	2	01:08	4	5	96
Soft-flow	450	4	01:08	4	5	288
Soft-flow	900	1	01:08	4	5	144
Soft-flow	600	1	01:08	4	5	96
Soft-flow	150	2	01:08	4	5	48
					Total	672 KL

As such, the maximum effluent generation is 672 KLD if the unit comes in operation for 24 hours a day, however, the industry is having Consent to Operate only for 450 KLD.

7. The industry has not installed any water meter at source of fresh water. As such, the assessment could not be done. The water meter record produced by the industry was verified during visit and concluded as under: -

Month	Treated Water (Avg. KLD)	Energy Consumption KwHr/KL
March 2022	159	0.43
April 2022	127	0.33
May 2022	140	0.34
June till 19 th 2022	121	0.48

However, the industry has installed 7.5 KW Kirlosker make motor at outlet but the same was showing discharge rate of 27.13 m³/Hr which is not in order. The calibration of the water meter is required to be done.

8. The industry failed to produce any record regarding generation and disposal of hazardous waste.

And whereas, the Chairman of the Board has directed the industries shall upgrade their captive ETPs in order to achieve stringent standards as being implemented on the other CETPs in Ludhiana for dyeing units, within six months. However, the industry has failed to upgrade its ETP till date.

And whereas, the industry has failed to achieve prescribed standards. Also, it is discharging its trade effluent into MC sewer in violation of Government's notification dated 10.10.2019.

And whereas, the industry was issued show cause notice for revocation of consent to operate granted under Water Act, 1974 and violation of the provisions under Hazardous Waste Rules, 2016 with hearing before Senior Environmental Engineer of the Board on 19.09.2022, wherein it was decided that:-

1. Consent to operate granted to the industry under Water (Prevention & Control of Pollution) Act, 1974 be revoked.
2. Action u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be initiated against the industry for its closure.

And whereas, the proceeding of hearing held on 19.09.2022 was conveyed to industry vide letter dated 03.10.2022.

And whereas, the consent to operate granted to the industry upto 30.06.2024 was revoked vide no. 4416 dated 03.10.2022.

And whereas, a meeting was taken by Competent Authority of the Board on 13.07.2022 to review the compliance of directions u/s 5 of Environment (Protection) Act, 1986 issued by the Department of Science, Technology & Environment, Government of Punjab vide above directions dated 10.10.2019 for segregation of industrial effluents discharged into municipal sewer of Ludhiana, wherein it was decided as under:

1. All the water polluting industries (except garment washing and service stations) discharging their effluent into municipal sewer, Ludhiana shall take adequate steps to stop discharging their industrial effluent into municipal sewer, Ludhiana by 31.03.2023 and period of consent be reduced suitably to ensure compliance of the directions given by the Govt.
2. The above additional condition shall be imposed on all the industries having valid consent to operate under the Water (Prevention & Control of Pollution) Act, 1974, if not already imposed.
3. Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industries not having valid consent to operate under Water (Prevention & Control of Pollution) Act, 1974 for imposing above condition as well as to obtain consent to operate of the Board, within 15 days.

4. Notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 for closure of all scattered dyeing units of Ludhiana be issued with opportunity of personal hearing before Competent Authority.

And whereas, notice u/s 33-A of the Water Act, 1974 was issued to industry with hearing before the CEE, Ludhiana on 16.12.2022. But, no one from industry attended the hearing.

And whereas, after considering background of the case and material facts on the record, the Chief Environmental Engineer of the Board decided as under:-

1. Direction u/s 33-A of the Water Act, 1974 be issued to the industry that the industry shall stop discharging its industrial effluent into Municipal sewer by 31.03.2023.
2. The Environmental Engineer, Regional Office-1, Ludhiana shall visit the industry immediately after 31.03.2023 and shall send further recommendations in the matter.
3. For other violations as stated in the notice, another hearing may be given to the industry.

And whereas, the proceeding of personal hearing held before the CEE, Ludhiana on 16.12.2022 was conveyed to industry vide letter no. 74 dated 05.01.2023 and vide letter no. 80 dated 05.01.2023, directions u/s 33-A of the Water Act, 1974 were issued to the industry that the industry shall stop discharging its industrial effluent into Municipal sewer by 31.03.2023.

And whereas, notice to issue directions u/s 33-A of the Water Act, 1974 was issued to industry with hearing before the CEE, Ludhiana on 24.01.2023, wherein it was decided that:-

1. The industry shall operate its ETP regularly and efficiently, so as to achieve prescribed standards at all times.
2. The industry shall maintain record w.r.t. fresh water consumption, chemicals used and operation of its ETP, on daily basis.
3. The industry shall not increase the capacity of dyeing machinery resulting in increased discharge of effluent beyond its consented quantity.
4. In view of the directions issued by the Board to the industry regarding stopping discharge of industrial effluent into MC sewer by 31.03.2023, the industry shall submit scheme to achieve Zero Liquid Discharge (ZLD) or to shift its unit to CETP compatible area, within 15 days.
5. The consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 be granted to the industry upto 31.03.2023 with special condition that the industry shall take adequate steps to stop discharging its industrial effluent into MC sewer by 31.03.2023.
6. The Environmental Engineer, Regional office-1, Ludhiana shall visit the industry immediately, collect effluent samples, process consent application and submit report alongwith recommendations, within 15 days.

And whereas, the proceeding of personal hearing held before the Chief Environmental Engineer, Ludhiana on 24.01.2023 have been conveyed to industry vide letter no. 586 dated 03.02.2023.

And whereas, the industry is still in operation and is discharging treated effluent into MC sewer, as verified during the visit to the area on 16.05.2023.

And whereas, the industry has failed to comply with the directions issued to it to stop discharging its industrial effluent into municipal sewer after 31.03.2023.

And whereas, the industry was issued notice to issue directions u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 06.07.2023.

It was observed that in compliance to the directions issued by the Govt. vide no. 10/228/2019/STE-5/1594066/1 dated 10.10.2019, the industry has not made any progress in the last about 4 years inspite of regular persuasions by the Board and has not stopped its industrial discharge into sewer.

And whereas, after hearing the industry, officers of the Board and considering material facts on record, the Chairman of the Board decided as under :

1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer.
2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining prior permission /consent of the Board.
3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.
4. The Environmental Engineer, Regional Office-1, Ludhiana shall visit the industry immediately, collect effluent samples, process consent application and submit report alongwith recommendations, within 15 days.

And whereas, the proceedings of personal hearing were conveyed to the industry vide no. 3450 dated 07.07.2023.

And whereas, there is a pending matter in the NGT vide O.A. no 225/2022 & O.A. no. 546/2024 Budha Nallah case, Ludhiana, wherein it is mentioned that 26 dyeing units in industrial area-A of Ludhiana & 16 other scattered dyeing units which are not connected with any CETP are directly discharging the effluent in Municipal drain/ sewer. The case is now listed for hearing on 27.11.2024.

And whereas, in compliance of decision of meeting taken by Hon'ble Vidhan Sabha Committee on 26.07.2024 at Vidhan Sabha Secretariat, Chandigarh a meeting was taken by Additional Commissioner Municipal Corporation, Ludhiana to deliberate the finalization of site for installation of CETP for scattered dyeing units on 16.08.2024, wherein it was decided that for carrying out sampling of the scattered dyeing units, a team of officials of PPCB and PWSSB be constituted and shall submit report within 07 days

And whereas, the minutes of the meeting were issued by Municipal Corporation, Ludhiana vide letter no. 569/ AC/P/D dated 20.08.2024.

And whereas, in compliance to above, the treated effluent sampling of the unit was carried out by the officer of the Board alongwith the PWSSB Officials on 20.09.2024 and effluent samples were collected during visit and as per the analysis reports received from Board's lab, the conc. of parameters, Phenolic Compound =1.4 mg/l against prescribed standard of 1.0 mg/l is beyond the prescribed limits of the Board.

And whereas, the industry is still discharging its industrial effluent into MC sewer and not complying with the directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 to stop discharging its industrial effluent into MC sewer by 31.03.2023 and operating the unit without valid consent of the Board under the Water Act, 1974 since 31.03.2023 and now discharging untreated effluent into sewer continuously.

And whereas, the industry is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 as stated above.

And whereas, the matter has been considered by the Competent Authority and it has now decided to impose the Environmental Compensation on the industry for degrading the environment and to issue following directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974, to the industry, after giving an opportunity of personal hearing before Chairman of the Board:-

1. That the industry shall immediately dismantle and remove all outlets and stop discharging its trade effluent into sewer, as already directed by the Board.
2. That the operation of industry shall be stopped for effecting the earlier directions issued for closure of outlets into sewer.
3. That Punjab State Power Corporation Limited (PSPCL) Authority shall be directed to disconnect the supply of electricity available to the industry.
4. That an Environmental Compensation shall be imposed on the industry for non-compliance of directions issued u/s 33-A of Water Act, 1974 for closure of its outlet to municipal sewer.

As such, you are, hereby given an opportunity of personal hearing before the Chairman of the Board at Vatavaran Bhawan, Nabha Road, Patiala on 14.11.2024 at 11:00 am to explain your position with respect to above said violations, failing which action as deemed fit in the matter shall be taken under the provisions of Water (Prevention & Control of Pollution) Act, 1974 & proposed directions shall be confirmed without giving any further opportunity/ notice.


Add. Senior Environmental Engineer

Endst. No.

Dated

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information & necessary action. It is requested to inform the industry regarding date & time of hearing and send the latest status report well before date of hearing.

Add. Senior Environmental Engineer

 **PUNJAB POLLUTION CONTROL BOARD**
Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana
 Tele Fax:- 0161-4673789 Website:- www.ppcb.gov.in email:- ppcbzo1ldh@gmail.com

No. 6830

Speed Post/online

Dated 8/11/24

To

M/s B.K Wools,
236/5, Gupta Road, Industrial Area-A,
Ludhiana.

- Sub:-
1. Show cause notice for non-compliance of directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974.
 2. Notice for imposition of Environmental Compensation (EC) due to environmental damage cause by it.

Whereas, it is mandatory on the part of the industry to obtain consent to establish of the Board u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 of Air (Prevention & Control of Pollution) Act 1981 before the establishment/ expansion of the unit.

And whereas, it is mandatory on the part of the industry to obtain consent to operate of the Board to operate an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & industrial plant u/s 21 of Air (Prevention & Control of Pollution) Act 1981 for discharging of effluent/ emissions from its industrial premises.

And whereas, the Parliament of India had enacted the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain rules under the provisions of the Environment (Protection) Act, 1986 to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and for maintaining or resorting the wholesomeness of water and to preserve the quality of air.

And whereas, the National Green Tribunal (NGT), New Delhi through its various orders/ Judgments (order dated 3.8.2018, 19.2.2019 passed in Original Application no. 597 of 2017, order dated 6.12.2018 passed in Original Application No. 125 of 2017 and M.A No. 1337 of 2, order dated 13.12.2018 passed in Original Application No. 1038 of 2018, order dated 12.3.2019 passed in Original Application No. 710 of 2017 Original Application No. 711, 712 of 2017) has empowered the Central Pollution Control Board (CPCB) by laying down the methodology to assess and recover compensation for damage to the environment and utilize such amount in terms of an action plan for protection of the environment. The CPCB has formulated the methodology for assessing Environmental Compensation on the basis of formula submitted to the, NGT as mentioned in its order dated 19.2.2019 passed in original application No. 593 of 2017 and the Punjab Pollution Control Board has adopted the said methodology.

And whereas, the industry is a small scale dyeing unit and was granted consent to operate under Water Act, 1974 upto 22/09/2021 for discharge of treated trade effluent @ 50 KLD into sewer.

And whereas, the treated effluent samples of the industry were analyzed by the PBTI, Mohali and as per analysis report, the concentration of BOD @ 58 mg/l was found beyond prescribed limits.

And whereas, a meeting was taken by Competent Authority of the Board on 13.07.2022 to review the compliance of directions u/s 5 of Environment (Protection) Act, 1986 issued by the Department of Science, Technology & Environment, Government of Punjab vide above directions dated 10.10.2019 for segregation of industrial effluents discharged into municipal sewer of Ludhiana, wherein it was decided as under:

1. All the water polluting industries (except garment washing and service stations) discharging their effluent into municipal sewer, Ludhiana shall take adequate steps to stop discharging their industrial effluent into municipal sewer, Ludhiana by 31.03.2023 and period of consent be reduced suitably to ensure compliance of the directions given by the Govt.
2. The above additional condition shall be imposed on all the industries having valid consent to operate under the Water (Prevention & Control of Pollution) Act, 1974, if not already imposed.
3. Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industries not having valid consent to operate under Water (Prevention & Control of

Pollution) Act, 1974 for imposing above condition as well as to obtain consent to operate of the Board, within 15 days.

4. Notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 for closure of all scattered dyeing units of Ludhiana be issued with opportunity of personal hearing before Competent Authority.

And whereas, the industry is not having valid consent to operate under Water (Prevention & Control of Pollution) Act, 1974 and also discharging untreated effluent into sewer.

And whereas, notice to issue directions u/s 33-A of the Water Act, 1974 was issued to industry with hearing before the CEE, Ludhiana on 16.12.2022. But, no one from industry attended the hearing.

And whereas, after considering background of the case and material facts on the record, the Chief Environmental Engineer of the Board decided as under:-

1. Direction u/s 33-A of the Water Act, 1974 be issued to the industry that the industry shall stop discharging its industrial effluent into Municipal sewer by 31.03.2023.
2. The Environmental Engineer, Regional Office-1, Ludhiana shall visit the industry immediately after 31.03.2023 and shall send further recommendations in the matter.
3. For the other violations as stated in the notice, another hearing may be given to the industry.

And whereas, the proceeding of personal hearing held before the CEE, Ludhiana on 16.12.2022 has been conveyed to industry vide letter no. 77 dated 05.01.2023 and vide letter no. 82 dated 05.01.2023, directions u/s 33-A of the Water Act, 1974 were issued to the industry that the industry shall stop discharging its industrial effluent into Municipal sewer by 31.03.2023.

And whereas, notice to issue directions u/s 33-A of the Water Act, 1974 was issued to industry with hearing before the CEE, Ludhiana on 24.01.2023, wherein it was decided as under:-

1. The industry shall operate its ETP regularly and efficiently, so as to achieve prescribed standards at all times.
2. The industry shall maintain record w.r.t. fresh water consumption, chemicals used and operation of its ETP, on daily basis.
3. The industry shall not increase the capacity of dyeing machinery resulting in increased discharge of effluent beyond its consented quantity.
4. In view of the directions issued by the Board to the industry regarding stopping discharge of industrial effluent into MC sewer by 31.03.2023, the industry shall submit scheme to achieve Zero Liquid Discharge (ZLD) or to shift its unit to CETP compatible area, within 15 days.
5. The Environmental Engineer, Regional office-1, Ludhiana shall visit the industry immediately, collect effluent samples, process consent application and submit report alongwith recommendations, within 15 days.

And whereas, the proceeding of personal hearing held before Chairman of the Board on 24.01.2023 have been conveyed to industry vide letter no. 588 dated 03.02.2023.

And whereas, the industry is still in operation and is discharging treated effluent into MC sewer, as verified during the visit to the area on 16.05.2023.

And whereas, the industry has failed to comply with the directions issued to it to stop discharging its industrial effluent into municipal sewer after 31.03.2023.

And whereas, the industry was issued notice to issue directions u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 06.07.2023.

It was observed that in compliance to the directions issued by the Govt. vide no. 10/228/2019/STE-5/1594066/1 dated 10.10.2019, the industry has not made any progress in the last about 4 years inspite of regular persuasions by the Board and has not stopped its industrial discharge into sewer.

And whereas, after hearing the industry, officers of the Board and considering material facts on record, the Chairman of the Board decided as under:

1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer.
2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining prior permission /consent of the Board.
3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.
4. The Environmental Engineer, Regional office-1 Ludhiana shall ensure the compliance of above

And whereas, the proceedings of personal hearing were conveyed to the industry vide no. 3453 dated 07.07.2023.

And whereas, there is a pending matter in the NGT vide O.A. no 225/2022 & O.A. no. 546/2024 Budha Nallah case, Ludhiana, wherein it is mentioned that 26 dyeing units in industrial area-A of Ludhiana & 16 other scattered dyeing units which are not connected with any CETP are directly discharging the effluent in Municipal drain/ sewer. The case is now listed for hearing on 27.11.2024.

And whereas, in compliance of decision of meeting taken by Hon'ble Vidhan Sabha Committee on 26.07.2024 at Vidhan Sabha Secretariat, Chandigarh a meeting was taken by Additional Commissioner Municipal Corporation, Ludhiana to deliberate the finalization of site for installation of CETP for scattered dyeing units on 16.08.2024, wherein it was decided that for carrying out sampling of the scattered dyeing units, a team of officials of PPCB and PWSSB be constituted and shall submit report within 07 days

And whereas, the minutes of the meeting were issued by Municipal Corporation, Ludhiana vide letter no. 569/ AC/P/O dated 20.08.2024.

And whereas, in compliance to above, the treated effluent sampling of the unit was carried out by the officer of the Board alongwith the PWSSB Officials on 23.08.2024 and effluent samples were collected during visit and as per the analysis reports received from Board's lab, the conc. of parameters, COD=292 mg/l against prescribed standard of 250 mg/l and BOD=65 mg/l against prescribed standard of 30 mg/l is beyond the prescribed limits of the Board.

And whereas, the industry is still discharging its industrial effluent into MC sewer and not complying with the directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 to stop discharging its industrial effluent into MC sewer by 31.03.2023 and operating the unit without valid consent of the Board under the Water Act, 1974 since 31.03.2023 and now discharging untreated effluent into sewer continuously.

And whereas, the industry is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 as stated above.

And whereas, the matter has been considered by the Competent Authority and it has now decided to impose the Environmental Compensation on the Industry for degrading the environment and to issue following directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974, to the industry, after giving an opportunity of personal hearing before Chairman of the Board:-

1. That the industry shall immediately dismantle and remove all outlets and stop discharging its trade effluent into sewer, as already directed by the Board.
2. That the operation of industry shall be stopped for effecting the earlier directions issued for closure of outlets into sewer.
3. That Punjab State Power Corporation Limited (PSPCL) Authority shall be directed to disconnect the supply of electricity available to the industry.
4. That an Environmental Compensation shall be imposed on the industry for non-compliance of directions issued u/s 33-A of Water Act, 1974 for closure of its outlet to municipal sewer.

As such, you are, hereby given an opportunity of personal hearing before the Chairman of the Board at Vatavaran Bhawan, Nabha Road, Patiala on 14.11.2024 at 11:00 am to explain your position with respect to above said violations, failing which action as deemed fit in the matter shall be taken under the provisions of Water (Prevention & Control of Pollution) Act, 1974 & proposed directions shall be confirmed without giving any further opportunity/ notice.


Add. Senior Environmental Engineer

Endst. No.

Dated

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information & necessary action. It is requested to inform the industry regarding date & time of hearing and send the latest status report well before date of hearing.

Add. Senior Environmental Engineer



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

Tele Fax:- 0161-4673789

Website:- www.ppcb.gov.in

email:- ppcbzo1ldh@gmail.com

No. 6370-71

Speed Post/online

Dated 9/11/23

To

M/s H.C. Dyeing Works,
B-30, Plot NO. 3595-96, Baba Deep Singh Nagar, Opp. Truck Union, Moti Nagar,
Ludhiana.

- Sub:-
1. Show cause notice for non-compliance of directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974.
 2. Notice for imposition of Environmental Compensation (EC) due to environmental damage cause by it.

Whereas, it is mandatory on the part of the industry to obtain consent to establish of the Board u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 of Air (Prevention & Control of Pollution) Act 1981 before the establishment/ expansion of the unit.

And whereas, it is mandatory on the part of the industry to obtain consent to operate of the Board to operate an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & industrial plant u/s 21 of Air (Prevention & Control of Pollution) Act 1981 for discharging of effluent/ emissions from its industrial premises.

And whereas, the Parliament of India had enacted the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain rules under the provisions of the Environment (Protection) Act, 1986 to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and for maintaining or resorting the wholesomeness of water and to preserve the quality of air.

And whereas, the National Green Tribunal (NGT), New Delhi through its various orders/ Judgments (order dated 3.8.2018, 19.2.2019 passed in Original Application no. 597 of 2017, order dated 6.12.2018 passed in Original Application No. 125 of 2017 and M.A No. 1337 of 2, order dated 13.12.2018 passed in Original Application No. 1038 of 2018, order dated 12.3.2019 passed in Original Application No. 710 of 2017 Original Application No. 711, 712 of 2017) has empowered the Central Pollution Control Board (CPCB) by laying down the methodology to assess and recover compensation for damage to the environment and utilize such amount in terms of an action plan for protection of the environment. The CPCB has formulated the methodology for assessing Environmental Compensation on the basis of formula submitted to the, NGT as mentioned in its order dated 19.2.2019 passed in original application No. 593 of 2017 and the Punjab Pollution Control Board has adopted the said methodology.

And whereas, the industry is a small scale red category dyeing unit and it has been granted consent under Water Act, 1974 vide no. CTOW/Renewal/LDH1/2018/8024612 dated 27.09.2018 valid upto 30.06.2023 for discharge of treated trade effluent @ 400 KLD into sewer.

And whereas, the Department of Science, Technology & Environment, Government of Punjab considering all the aspects of the matter including various recommendations and decisions of the Hon'ble High Court, NGT and other Committees has issued directions u/s 5 of Environment (Protection) Act, 1986 vide letter dated 10.10.2019 that industrial effluents and dairy waste whether treated / partially treated or untreated shall not be discharged into municipal sewer of Ludhiana.

And whereas, a meeting was taken by Competent Authority of the Board on 13.07.2022 to review the compliance of directions u/s 5 of Environment (Protection) Act, 1986 issued by the Department of Science, Technology & Environment, Government of Punjab vide above directions dated 10.10.2019 for segregation of industrial effluents discharged into municipal sewer of Ludhiana, wherein it was decided as under:

1. All the water polluting industries (except garment washing and service stations) discharging their effluent into municipal sewer, Ludhiana shall take adequate steps to stop discharging their industrial effluent into municipal sewer, Ludhiana by 31.03.2023

and period of consent be reduced suitably to ensure compliance of the directions given by the Govt.

2. The above additional condition shall be imposed on all the industries having valid consent to operate under the Water (Prevention & Control of Pollution) Act, 1974, if not already imposed.
3. Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industries not having valid consent to operate under Water (Prevention & Control of Pollution) Act, 1974 for imposing above condition as well as to obtain consent to operate of the Board, within 15 days.
4. Notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 for closure of all scattered dyeing units of Ludhiana be issued with opportunity of personal hearing before Competent Authority.

And whereas, vide letter no. 5014 dated 02.11.2022, the validity of consent to operate granted to the industry under the Water Act, 1974 has been curtailed upto 31.03.2023 with a special condition that the industry shall take adequate steps to stop discharging their industrial effluent into municipal sewer, Ludhiana by 31.03.2023.

And whereas, the industry was issued notice to issue directions u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 06.12.2022, wherein it was decided as under:-

1. The industry is advised to continue to operate its pollution control devices regularly and efficiently to as to achieve the prescribed standards.
2. The industry shall not increase the capacity of dyeing machinery resulting in increased discharge of effluent beyond its consented quantity.
3. Direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.
4. The Environmental Engineer, Regional Office-1, Ludhiana shall visit the industry immediately after 31.03.2023 and shall send further recommendations in the matter.

And whereas, the proceeding of personal hearing held before Chairman of the Board on 06.12.2022 has been conveyed to industry vide letter no. 449 dated 30.01.2023.

And whereas, vide letter no. 487 dated 31.01.2023, the directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 have been issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.

And whereas, the industry was visited by officer of the Board on 01/06/2023 and it was observed that the unit is still in operation and is discharging treated effluent into the MC sewer.

And whereas, the industry has failed to comply with the directions issued to it to stop discharging its industrial effluent into municipal sewer after 31.03.2023.

And whereas, the industry was issued notice to issue directions u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 30.06.2023.

It was observed that in compliance to the directions issued by the Govt. vide no. 10/228/2019/STE-5/1594066/1 dated 10.10.2019, the industry has not made any progress in the last about 4 years inspite of regular persuasions by the Board and has not stopped its industrial discharge into sewer.

After hearing the industry, officers of the Board and considering material facts on record, the Chairman of the Board decided as under:

1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer.
2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining prior permission /consent of the Board.
3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.
4. The Environmental Engineer, Regional office-1 Ludhiana shall ensure the compliance of above directions and shall submit its report, immediately.

And whereas, the proceedings of personal hearing were conveyed to the industry vide no. 3772 dated 07.07.2023.

And whereas, the industry was visited by officer of the Board on 01.12.2023 and it was observed that the industry was in operation.

And whereas, there is a pending matter in the NGT vide O.A. no 225/2022 & O.A. no. 546/2024 Budha Nallah case, Ludhiana, wherein it is mentioned that 26 dyeing units in industrial area-A of Ludhiana & 16 other scattered dyeing units which are not connected with any CETP are directly discharging the effluent in Municipal drain/ sewer. The case is now listed for hearing on 27.11.2024.

And whereas, in compliance of decision of meeting taken by Hon'ble Vidhan Sabha Committee on 26.07.2024 at Vidhan Sabha Secretariat, Chandigarh a meeting was taken by Additional Commissioner Municipal Corporation, Ludhiana to deliberate the finalization of site for installation of CETP for scattered dyeing units on 16.08.2024, wherein it was decided that a team of officials of PPCB and PWSSB be constituted and shall submit report within 07 days.

And whereas, the minutes of the meeting were issued by the Municipal Corporation, Ludhiana vide letter no. 569/ AC/P/D dated 20.08.2024.

And whereas, the industry is still discharging its industrial effluent into MC sewer and not complying with the directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 to stop discharging its industrial effluent into MC sewer by 31.03.2023 and operating the unit without valid consent of the Board under the Water Act, 1974 since 31.03.2023 and still discharging effluent into sewer continuously.

And whereas, the industry is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 as stated above.

And whereas, the matter has been considered by the Competent Authority and it has now decided to impose the Environmental Compensation on the industry for degrading the environment and to issue following directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974, to the industry, after giving an opportunity of personal hearing before Chairman of the Board:-

1. That the industry shall immediately dismantle and remove all outlets and stop discharging its trade effluent into sewer, as already directed by the Board.
2. That the operation of industry shall be stopped for effecting the earlier directions issued for closure of outlets into sewer.
3. That Punjab State Power Corporation Limited (PSPCL) Authority shall be directed to disconnect the supply of electricity available to the industry.
4. That an Environmental Compensation shall be imposed on the industry for non-compliance of directions issued u/s 33-A of Water Act, 1974 for closure of its outlet to municipal sewer.

As such, you are, hereby given an opportunity of personal hearing before the Chairman of the Board at Vatavaran Bhawan, Nabha Road, Patiala on 14.11.2024 at 02:30 pm to explain your position with respect to above said violations, failing which action as deemed fit in the matter shall be taken under the provisions of Water (Prevention & Control of Pollution) Act, 1974 & proposed directions shall be confirmed without giving any further opportunity/ notice.

Endst. No.


Add. Senior Environmental Engineer
Dated

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information & necessary action. It is requested to inform the industry regarding date & time of hearing and send the latest status report well before date of hearing.


Add. Senior Environmental Engineer

 PUNJAB POLLUTION CONTROL BOARD Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana		
Tele Fax:- 0161-4673789	Website:- www.ppcb.gov.in	email:- ppcbzo1ldh@gmail.com

No. 6326
To

Speed Post/online

Dated 8/11/24

M/s Ishan Enterprises,
887, Industrial Area-A,
Ludhiana.

- Sub:-
1. Show cause notice for non-compliance of directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974.
 2. Notice for imposition of Environmental Compensation (EC) due to environmental damage cause by it.

Whereas, it is mandatory on the part of the industry to obtain consent to establish of the Board u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 of Air (Prevention & Control of Pollution) Act 1981 before the establishment/ expansion of the unit.

And whereas, it is mandatory on the part of the industry to obtain consent to operate of the Board to operate an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & industrial plant u/s 21 of Air (Prevention & Control of Pollution) Act 1981 for discharging of effluent/ emissions from its industrial premises.

And whereas, the Parliament of India had enacted the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain rules under the provisions of the Environment (Protection) Act, 1986 to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and for maintaining or resorting the wholesomeness of water and to preserve the quality of air.

And whereas, the National Green Tribunal (NGT), New Delhi through its various orders/ Judgments (order dated 3.8.2018, 19.2.2019 passed in Original Application no. 597 of 2017, order dated 6.12.2018 passed in Original Application No. 125 of 2017 and M.A No. 1337 of 2, order dated 13.12.2018 passed in Original Application No. 1038 of 2018, order dated 12.3.2019 passed in Original Application No. 710 of 2017 Original Application No. 711, 712 of 2017) has empowered the Central Pollution Control Board (CPCB) by laying down the methodology to assess and recover compensation for damage to the environment and utilize such amount in terms of an action plan for protection of the environment. The CPCB has formulated the methodology for assessing Environmental Compensation on the basis of formula submitted to the, NGT as mentioned in its order dated 19.2.2019 passed in original application No. 593 of 2017 and the Punjab Pollution Control Board has adopted the said methodology.

And whereas, the industry is a small scale red category dyeing unit and was granted consent under Water Act, 1974 vide no. CTOW/Varied/LDH1/2019/9770277 dated 19.07.2019 valid upto 30.06.2023 for finishing of Hosiery Cloth @ 1750 Kgs/day and dyeing of hosiery Cloth @ 600 Kgs/day with discharge of treated trade effluent @ 150 KLD and domestic effluent @ 1.3 KLD into sewer.

And whereas, the Department of Science, Technology & Environment, Government of Punjab considering all the aspects of the matter including various recommendations and decisions of the Hon'ble High Court, NGT and other Committees has issued directions u/s 5 of Environment (Protection) Act, 1986 vide letter dated 10.10.2019 that industrial effluents and dairy waste whether treated / partially treated or untreated shall not be discharged into municipal sewer of Ludhiana.

And whereas, a meeting was taken by Competent Authority of the Board on 13.07.2022 to review the compliance of directions u/s 5 of Environment (Protection) Act, 1986 Issued by the Department of Science, Technology & Environment, Government of Punjab vide above directions dated 10.10.2019 for segregation of industrial effluents discharged into municipal sewer of Ludhiana, wherein it was decided as under:

1. All the water polluting industries (except garment washing and service stations) discharging their effluent into municipal sewer, Ludhiana shall take adequate steps to stop discharging be reduced suitably to ensure compliance of the directions given by the Govt.

2. The above additional condition shall be imposed on all the industries having valid consent to operate under the Water (Prevention & Control of Pollution) Act, 1974, if not already imposed.
3. Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industries not having valid consent to operate under Water (Prevention & Control of Pollution) Act, 1974 for imposing above condition as well as to obtain consent to operate of the Board, within 15 days.
4. Notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 for closure of all scattered dyeing units of Ludhiana be issued with opportunity of personal hearing before Competent Authority.

And whereas, in compliance to the decisions taken by the Competent Authority, the validity of consent to operate granted to the industry under the Water (Prevention & Control of Pollution) Act, 1974 has been curtailed upto 31.03.2023 with a special condition that the industry shall take adequate steps to stop discharging their industrial effluent into municipal sewer, Ludhiana by 31.03.2023.

And whereas, the industry was issued notice u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 25.01.2023, wherein it was decided as under:-

1. The industry shall continue to operate its pollution control devices regularly and efficiently so as to achieve the prescribed standards.
2. The industry shall not increase the capacity of dyeing machinery resulting in increased discharge of effluent beyond its consented quantity.
3. Direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.
4. In view of the directions issued by the Board to the industry regarding stopping discharge of industrial effluent into MC sewer by 31.03.2023, the industry shall submit scheme to achieve Zero Liquid Discharge (ZLD) or to shift its unit to CETP compatible area, within 15 days.
5. The Environmental Engineer, Regional Office-1, Ludhiana shall visit the industry immediately after 31.03.2023 and shall send further recommendations in the matter.

And whereas, the proceeding of personal hearing held before Chairman of the Board on 25.01.2023 have been conveyed to industry vide letter no. 753 dated 13.02.2023.

And whereas, vide letter no. 828 dated 16.02.2023, the directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 have been issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.

The industry is still in operation and is discharging treated effluent into MC sewer, as verified during the visit to the area on 16.05.2023.

The industry has failed to comply with the directions issued to it to stop discharging its industrial effluent into municipal sewer after 31.03.2023.

And whereas, the industry was issued notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 with hearing before Chairman of the Board on 06.07.2023.

It was observed that in compliance to the directions issued by the Govt. vide no. 10/228/2019/STE-5/1594066/1 dated 10.10.2019, the industry has not made any progress in the last about 4 years inspite of regular persuasions by the Board and has not stopped its industrial discharge into sewer.

And whereas, after hearing the industry, officers of the Board and considering material facts on record, the Chairman of the Board decided as under:

1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer.
2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining prior permission /consent of the Board.
3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.
4. The Environmental Engineer, Regional office-1 Ludhiana shall ensure the compliance of above directions and shall submit its report, immediately.

And whereas, the proceedings of personal hearing were conveyed to the industry vide no.

And whereas, the industry was visited by officer of the Board on 06.12.2023 and it was observed that the industry was in operation.

And whereas, there is a pending matter in the NGT vide O.A. no 225/2022 & O.A. no. 546/2024 Budha Nallah case, Ludhiana, wherein it is mentioned that 26 dyeing units in industrial area-A of Ludhiana & 16 other scattered dyeing units which are not connected with any CETP are directly discharging the effluent in Municipal drain/ sewer. The case is now listed for hearing on 27.11.2024.

And whereas, in compliance of decision of meeting taken by Hon'ble Vidhan Sabha Committee on 26.07.2024 at Vidhan Sabha Secretariat, Chandigarh a meeting was taken by Additional Commissioner Municipal Corporation, Ludhiana to deliberate the finalization of site for installation of CETP for scattered dyeing units on 16.08.2024, wherein it was decided that for carrying out sampling of the scattered dyeing units, a team of officials of PPCB and PWSSB be constituted and shall submit report within 07 days

And whereas, the minutes of the meeting were issued by Municipal Corporation, Ludhiana vide letter no. 569/ AC/P/D dated 20.08.2024.

And whereas, in compliance to above, the treated effluent sampling of the unit was carried out by the officer of the Board alongwith the PWSSB Officials on 11.09.2024 and effluent samples were collected during visit and as per the analysis reports received from Board's lab, the conc. of parameters, pH=11.8 against prescribed limits of 6.5-8.5, TSS=172 mg/l against prescribed standard of 100 mg/l, TDS=2298 mg/l against prescribed standard of 2100 mg/l and BOD= 36 against prescribed standard of 30 mg/l, is beyond the prescribed limits of the Board.

And whereas, the industry is still discharging its industrial effluent into MC sewer and not complying with the directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 to stop discharging its industrial effluent into MC sewer by 31.03.2023 and operating the unit without valid consent of the Board under the Water Act, 1974 since 31.03.2023 and now discharging untreated effluent into sewer continuously.

And whereas, the industry is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 as stated above.

And whereas, the matter has been considered by the Competent Authority and it has now decided to impose the Environmental Compensation on the industry for degrading the environment and to issue following directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974, to the industry, after giving an opportunity of personal hearing before Chairman of the Board:-

1. That the industry shall immediately dismantle and remove all outlets and stop discharging its trade effluent into sewer, as already directed by the Board.
2. That the operation of industry shall be stopped for effecting the earlier directions issued for closure of outlets into sewer.
3. That Punjab State Power Corporation Limited (PSPCL) Authority shall be directed to disconnect the supply of electricity available to the industry.
4. That an Environmental Compensation shall be imposed on the industry for non-compliance of directions issued u/s 33-A of Water Act, 1974 for closure of its outlet to municipal sewer.

As such, you are, hereby given an opportunity of personal hearing before the Chairman of the Board at Vatavaran Bhawan, Nabha Road, Patiala on 14.11.2024 at 11:00 am to explain your position with respect to above said violations, failing which action as deemed fit in the matter shall be taken under the provisions of Water (Prevention & Control of Pollution) Act, 1974 & proposed directions shall be confirmed without giving any further opportunity/ notice.


Add. Senior Environmental Engineer

Endst. No.

Dated

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information & necessary action. It is requested to inform the industry regarding date & time of hearing and send the latest status report well before date of hearing.

Add. Senior Environmental Engineer



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

Tele Fax:- 0161-4673789

Website:- www.ppcb.gov.in

email:- ppcbzo1ldh@gmail.com

No. 6324
To

Speed Post/online

Dated 8/11/24

M/s J.S. Jain Dyeing Factory,
Plot No. 26/6/2, Baba Gajja Jain Colony, Near Moti Nagar,
Ludhiana.

- Sub:-
1. Show cause notice for non-compliance of directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974.
 2. Notice for imposition of Environmental Compensation (EC) due to environmental damage cause by it.

Whereas, it is mandatory on the part of the industry to obtain consent to establish of the Board u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 of Air (Prevention & Control of Pollution) Act 1981 before the establishment/ expansion of the unit.

And whereas, it is mandatory on the part of the industry to obtain consent to operate of the Board to operate an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & industrial plant u/s 21 of Air (Prevention & Control of Pollution) Act 1981 for discharging of effluent/ emissions from its industrial premises.

And whereas, the Parliament of India had enacted the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain rules under the provisions of the Environment (Protection) Act, 1986 to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and for maintaining or resorting the wholesomeness of water and to preserve the quality of air.

And whereas, the National Green Tribunal (NGT), New Delhi through its various orders/ judgments (order dated 3.8.2018, 19.2.2019 passed in Original Application no. 597 of 2017, order dated 6.12.2018 passed in Original Application No. 125 of 2017 and M.A No. 1337 of 2, order dated 13.12.2018 passed in Original Application No. 1038 of 2018, order dated 12.3.2019 passed in Original Application No. 710 of 2017 Original Application No. 711, 712 of 2017) has empowered the Central Pollution Control Board (CPCB) by laying down the methodology to assess and recover compensation for damage to the environment and utilize such amount in terms of an action plan for protection of the environment. The CPCB has formulated the methodology for assessing Environmental Compensation on the basis of formula submitted to the, NGT as mentioned in its order dated 19.2.2019 passed in original application No. 593 of 2017 and the Punjab Pollution Control Board has adopted the said methodology.

And whereas, the industry is a small scale red category dyeing unit. The industry has been granted consent under Water Act, 1974 vide no. CTOW/Renewal/LDH1/2022/19889807 dated 02.11.2022 valid upto 31.03.2023 for discharge of treated trade effluent @ 140 KLD into sewer after ETP.

And whereas, the Department of Science, Technology & Environment, Government of Punjab considering all the aspects of the matter including various recommendations and decisions of the Hon'ble High Court, NGT and other Committees has issued directions u/s 5 of Environment (Protection) Act, 1986 vide letter dated 10.10.2019 that industrial effluents and dairy waste whether treated / partially treated or untreated shall not be discharged into municipal sewer of Ludhiana.

And whereas, a meeting was taken by Competent Authority of the Board on 13.07.2022 to review the compliance of directions u/s 5 of Environment (Protection) Act, 1986 issued by the Department of Science, Technology & Environment, Government of Punjab vide above directions dated 10.10.2019 for segregation of industrial effluents discharged into municipal sewer of Ludhiana, wherein it was decided as under:

1. All the water polluting industries (except garment washing and service stations) discharging their effluent into municipal sewer, Ludhiana shall take adequate steps to stop discharging
be reduced suitably to ensure compliance of the directions given by the Govt.

2. The above additional condition shall be imposed on all the industries having valid consent to operate under the Water (Prevention & Control of Pollution) Act, 1974, if not already imposed.
3. Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industries not having valid consent to operate under Water (Prevention & Control of Pollution) Act, 1974 for imposing above condition as well as to obtain consent to operate of the Board, within 15 days.
4. Notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 for closure of all scattered dyeing units of Ludhiana be issued with opportunity of personal hearing before Competent Authority.

And whereas, the industry has been granted consent to operate under Water Act, 1974 valid upto 31.03.2023 with special condition that it shall take adequate steps to stop discharging their industrial effluent into municipal sewer, Ludhiana by 31.03.2023.

And whereas, the industry was issued notice to issue directions u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 06.12.2022, wherein it was decided that:-

1. The industry is advised to continue to operate its pollution control devices regularly and efficiently to as to achieve the prescribed standards.
2. The industry shall not increase the capacity of dyeing machinery resulting in increased discharge of effluent beyond its consented quantity.
3. Direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.
4. The Environmental Engineer, Regional Office-1, Ludhiana shall visit the industry immediately after 31.03.2023 and shall send further recommendations in the matter.

And whereas, the proceeding of personal hearing held before Chairman of the Board on 06.12.2022 has been conveyed to industry vide letter no. 451 dated 30.01.2023. The industry was issued directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 vide letter no. 485 dated 31.01.2023 the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.

And whereas, the industry was visited by officer of the Board on 26/05/2023 and it was observed that the unit is still in operation and is discharging treated effluent into the MC sewer.

And whereas, the industry has failed to comply with the directions issued to it to stop discharging its industrial effluent into municipal sewer after 31.03.2023.

And whereas, the industry was issued notice to issue directions u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 30.06.2023.

It was observed that in compliance to the directions issued by the Govt. vide no. 10/228/2019/STE-5/1594066/1 dated 10.10.2019, the industry has not made any progress in the last about 4 years inspite of regular persuasions by the Board and has not stopped its industrial discharge into sewer.

And whereas, after hearing the industry, officers of the Board and considering material facts on record, the Chairman of the Board decided as under:

1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer.
2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining prior permission /consent of the Board.
3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.
4. The Environmental Engineer, Regional office-1 Ludhiana shall ensure the compliance of above directions and shall submit its report, immediately.

And whereas, the proceedings of personal hearing were conveyed to the industry vide no. 3474 dated 07.07.2023.

And whereas, the industry was visited by officer of the Board on 17.11.2023 and it was observed that the industry was in operation.

And whereas, there is a pending matter in the NGT vide O.A. no 225/2022 & O.A. no. 546/2024 Budha Nallah case, Ludhiana, wherein it is mentioned that 26 dyeing units in industrial area-A of Ludhiana & 16 other scattered dyeing units which are not connected with any CETP are

directly discharging the effluent in Municipal drain/ sewer. The case is now listed for hearing on 27.11.2024.

And whereas, in compliance of decision of meeting taken by Hon'ble Vidhan Sabha Committee on 26.07.2024 at Vidhan Sabha Secretariat, Chandigarh a meeting was taken by Additional Commissioner Municipal Corporation, Ludhiana to deliberate the finalization of site for installation of CETP for scattered dyeing units on 16.08.2024, wherein it was decided that for carrying out sampling of the scattered dyeing units, a team of officials of PPCB and PWSSB be constituted and shall submit report within 07 days

And whereas, the minutes of the meeting were issued by Municipal Corporation, Ludhiana vide letter no. 569/ AC/P/D dated 20.08.2024.

And whereas, in compliance to above, the treated effluent sampling of the unit was carried out by the officer of the Board alongwith the PWSSB Officials on 20.09.2024 and effluent samples were collected during visit and as per the analysis reports received from Board's lab, the conc. of parameters, COD=416 mg/l against prescribed standard of 250 mg/l, BOD=82 mg/l against prescribed standard of 30 mg/l and Oil & Grease = 18.9 against prescribed standard of 10 mg/l, are beyond the prescribed limits of the Board.

And whereas, the industry is still discharging its industrial effluent into MC sewer and not complying with the directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 to stop discharging its industrial effluent into MC sewer by 31.03.2023 and operating the unit without valid consent of the Board under the Water Act, 1974 since 31.03.2023 and now discharging untreated effluent into sewer continuously.

And whereas, the industry is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 as stated above.

And whereas, the matter has been considered by the Competent Authority and it has now decided to impose the Environmental Compensation on the industry for degrading the environment and to issue following directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974, to the industry, after giving an opportunity of personal hearing before Chairman of the Board:-

1. That the industry shall immediately dismantle and remove all outlets and stop discharging its trade effluent into sewer, as already directed by the Board.
2. That the operation of industry shall be stopped for effecting the earlier directions issued for closure of outlets into sewer.
3. That Punjab State Power Corporation Limited (PSPCL) Authority shall be directed to disconnect the supply of electricity available to the industry.
4. That an Environmental Compensation shall be imposed on the industry for non-compliance of directions issued u/s 33-A of Water Act, 1974 for closure of its outlet to municipal sewer.

As such, you are, hereby given an opportunity of personal hearing before the Chairman of the Board at Vatavaran Bhawan, Nabha Road, Patiala on 14.11.2024 at 11:00 am to explain your position with respect to above said violations, failing which action as deemed fit in the matter shall be taken under the provisions of Water (Prevention & Control of Pollution) Act, 1974 & proposed directions shall be confirmed without giving any further opportunity/ notice.


Add. Senior Environmental Engineer

Dated

Endst. No.

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information & necessary action. It is requested to inform the industry regarding date & time of hearing and send the latest status report well before date of hearing.

Add. Senior Environmental Engineer



PUNJAB POLLUTION CONTROL BOARD
Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

Tele Fax:- 0161-4673789

Website:- www.ppcb.gov.in

email:- ppcbzo1ldh@gmail.com

No. 6352

Speed Post/online

Dated 8/11/24

To

M/s Jamna Dyeing & Finishing Mills,
 2840, Industrial Area-A, Link Road, Opp-Aman Dharam Kanda,
 Ludhiana.

- Sub:- 1. Show cause notice for non-compliance of directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974.
2. Notice for imposition of Environmental Compensation (EC) due to environmental damage cause by it.

Whereas, it is mandatory on the part of the industry to obtain consent to establish of the Board u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 of Air (Prevention & Control of Pollution) Act 1981 before the establishment/ expansion of the unit.

And whereas, it is mandatory on the part of the industry to obtain consent to operate of the Board to operate an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & industrial plant u/s 21 of Air (Prevention & Control of Pollution) Act 1981 for discharging of effluent/ emissions from its industrial premises.

And whereas, the Parliament of India had enacted the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain rules under the provisions of the Environment (Protection) Act, 1986 to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and for maintaining or resorting the wholesomeness of water and to preserve the quality of air.

And whereas, the National Green Tribunal (NGT), New Delhi through its various orders/ Judgments (order dated 3.8.2018, 19.2.2019 passed in Original Application no. 597 of 2017, order dated 6.12.2018 passed in Original Application No. 125 of 2017 and M.A No. 1337 of 2, order dated 13.12.2018 passed in Original Application No. 1038 of 2018, order dated 12.3.2019 passed in Original Application No. 710 of 2017 Original Application No. 711, 712 of 2017) has empowered the Central Pollution Control Board (CPCB) by laying down the methodology to assess and recover compensation for damage to the environment and utilize such amount in terms of an action plan for protection of the environment. The CPCB has formulated the methodology for assessing Environmental Compensation on the basis of formula submitted to the, NGT as mentioned in its order dated 19.2.2019 passed in original application No. 593 of 2017 and the Punjab Pollution Control Board has adopted the said methodology.

And whereas, the industry is a small scale, red category dyeing and it has been granted consent to operate under Water Act, 1974 vide no. CTOW/Varied/LDH1/2019/11158656 dated 16.09.2019 valid upto 30.06.2024 for discharge of treated trade effluent @ 47 KLD into sewer after treatment through ETP.

And whereas, the Department of Science, Technology & Environment, Government of Punjab considering all the aspects of the matter including various recommendations and decisions of the Hon'ble High Court, NGT and other Committees has issued directions u/s 5 of Environment (Protection) Act, 1986 vide letter dated 10.10.2019 that industrial effluents and dairy waste whether treated / partially treated or untreated shall not be discharged into municipal sewer of Ludhiana.

And whereas, a meeting was taken by Competent Authority of the Board on 13.07.2022 to review the compliance of directions u/s 5 of Environment (Protection) Act, 1986 issued by the Department of Science, Technology & Environment, Government of Punjab vide above directions dated 10.10.2019 for segregation of industrial effluents discharged into municipal sewer of Ludhiana, wherein it was decided as under:

1. All the water polluting industries (except garment washing and service stations) discharging their effluent into municipal sewer, Ludhiana shall take adequate steps to stop discharging their industrial effluent into municipal sewer, Ludhiana by 31.03.2023 and thereafter the discharge shall be reduced suitably to ensure compliance of the directions given by the Govt.

2. The above additional condition shall be imposed on all the industries having valid consent to operate under the Water (Prevention & Control of Pollution) Act, 1974, if not already imposed.
3. Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industries not having valid consent to operate under Water (Prevention & Control of Pollution) Act, 1974 for imposing above condition as well as to obtain consent to operate of the Board, within 15 days.
4. Notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 for closure of all scattered dyeing units of Ludhiana be issued with opportunity of personal hearing before Competent Authority.

And whereas, vide letter no. 5052 dated 04.11.2022, the validity of consent to operate granted to the industry under the Water (Prevention & Control of Pollution) Act, 1974 has been curtailed upto 31.03.2023 with a special condition that the industry shall take adequate steps to stop discharging their industrial effluent into municipal sewer, Ludhiana by 31.03.2023.

And whereas, the industry was issued notice to issue directions u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 06.12.2022, wherein it was decided that:-

1. The industry is advised to continue to operate its pollution control devices regularly and efficiently to as to achieve the prescribed standards.
2. The industry shall not increase the capacity of dyeing machinery resulting in increased discharge of effluent beyond its consented quantity.
3. Direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.
4. The Environmental Engineer, Regional Office-1, Ludhiana shall visit the industry immediately after 31.03.2023 and shall send further recommendations in the matter.

And whereas, the proceeding of personal hearing held before Chairman of the Board on 06.12.2022 have been conveyed to industry vide letter no. 5708 dated 27.12.2022.

And whereas, the industry was visited by officer of the Board on 16.05.2023 and it was observed that the unit is still in operation and is discharging treated effluent into the MC sewer.

And whereas, the industry has failed to comply with the directions issued to it to stop discharging its industrial effluent into municipal sewer after 31.03.2023.

And whereas, the industry was issued notice to issue directions u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 30.06.2023.

It was observed that in compliance to the directions issued by the Govt. vide no. 10/228/2019/STE-5/1594066/1 dated 10.10.2019, the industry has not made any progress in the last about 4 years inspite of regular persuasions by the Board and has not stopped its industrial discharge into sewer.

And whereas, after hearing the industry, officers of the Board and considering material facts on record, the Chairman of the Board decided as under:

1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer.
2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining prior permission /consent of the Board.
3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.
4. The Environmental Engineer, Regional office-1 Ludhiana shall ensure the compliance of above directions and shall submit its report, immediately.

And whereas, the proceedings of personal hearing were conveyed to the industry vide no. 3483 dated 07.07.2023.

And whereas, there is a pending matter in the NGT vide O.A. no 225/2022 & O.A. no. 546/2024 Budha Nallah case, Ludhiana, wherein it is mentioned that 26 dyeing units in industrial area-A of Ludhiana & 16 other scattered dyeing units which are not connected with any CETP are directly discharging the effluent in Municipal drain/ sewer. The case is now listed for hearing on 27.11.2024.

And whereas, in compliance of decision of meeting taken by Hon'ble Vidhan Sabha Committee on 26.07.2024 at Vidhan Sabha Secretariat, Chandigarh a meeting was taken by Additional Commissioner, Municipal Corporation, Ludhiana to deliberate the finalization of site for installation

of CETP for scattered dyeing units on 16.08.2024, wherein it was decided that for carrying out sampling of the scattered dyeing units, a team of officials of PPCB and PWSSB be constituted and shall submit report within 07 days

And whereas, the minutes of the meeting were issued by Municipal Corporation, Ludhiana vide letter no. 569/ AC/P/D dated 20.08.2024.

And whereas, in compliance to above, the treated effluent sampling of the unit was carried out by the officer of the Board alongwith the PWSSB Officials on 20.09.2024 and effluent samples were collected during visit and as per the analysis reports received from Board's lab, the conc. of parameter, Phenolic Compound = 1.3 mg/l against prescribed standard of 1.0 mg/l is beyond the prescribed limits of the Board.

And whereas, the industry is still discharging its industrial effluent into MC sewer and not complying with the directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 to stop discharging its industrial effluent into MC sewer by 31.03.2023 and operating the unit without valid consent of the Board under the Water Act, 1974 since 31.03.2023 and now discharging untreated effluent into sewer continuously.

And whereas, the industry is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 as stated above.

And whereas, the matter has been considered by the Competent Authority and it has now decided to impose the Environmental Compensation on the industry for degrading the environment and to issue following directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974, to the industry, after giving an opportunity of personal hearing before Chairman of the Board:-

1. That the industry shall immediately dismantle and remove all outlets and stop discharging its trade effluent into sewer, as already directed by the Board.
2. That the operation of industry shall be stopped for effecting the earlier directions issued for closure of outlets into sewer.
3. That Punjab State Power Corporation Limited (PSPCL) Authority shall be directed to disconnect the supply of electricity available to the industry.
4. That an Environmental Compensation shall be imposed on the industry for non-compliance of directions issued u/s 33-A of Water Act, 1974 for closure of its outlet to municipal sewer.

As such, you are, hereby given an opportunity of personal hearing before the Chairman of the Board at Vatavaran Bhawan, Nabha Road, Patiala on 14.11.2024 at 01:00 pm to explain your position with respect to above said violations, failing which action as deemed fit in the matter shall be taken under the provisions of Water (Prevention & Control of Pollution) Act, 1974 & proposed directions shall be confirmed without giving any further opportunity/ notice.


Add. Senior Environmental Engineer

Endst. No.

Dated

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information & necessary action. It is requested to inform the industry regarding date & time of hearing and send the latest status report well before date of hearing.

Add. Senior Environmental Engineer



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

Tele Fax:- 0161-4673789

Website:- www.ppcb.gov.in

email:- ppcbzo1ldh@gmail.com

No. 6960

Speed Post/online

Dated 8/11/24

To

M/s National Scientific Dyers,
Plot No-37 A, Industrial Area-A,
Ludhiana.

- Sub:-
1. Show cause notice for non-compliance of directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974.
 2. Notice for imposition of Environmental Compensation (EC) due to environmental damage cause by it.

Whereas, it is mandatory on the part of the industry to obtain consent to establish of the Board u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 of Air (Prevention & Control of Pollution) Act 1981 before the establishment/ expansion of the unit.

And whereas, it is mandatory on the part of the industry to obtain consent to operate of the Board to operate an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & industrial plant u/s 21 of Air (Prevention & Control of Pollution) Act 1981 for discharging of effluent/ emissions from its industrial premises.

And whereas, the Parliament of India had enacted the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain rules under the provisions of the Environment (Protection) Act, 1986 to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and for maintaining or resorting the wholesomeness of water and to preserve the quality of air.

And whereas, the National Green Tribunal (NGT), New Delhi through its various orders/ judgments (order dated 3.8.2018, 19.2.2019 passed in Original Application no. 597 of 2017, order dated 6.12.2018 passed in Original Application No. 125 of 2017 and M.A No. 1337 of 2, order dated 13.12.2018 passed in Original Application No. 1038 of 2018, order dated 12.3.2019 passed in Original Application No. 710 of 2017 Original Application No. 711, 712 of 2017) has empowered the Central Pollution Control Board (CPCB) by laying down the methodology to assess and recover compensation for damage to the environment and utilize such amount in terms of an action plan for protection of the environment. The CPCB has formulated the methodology for assessing Environmental Compensation on the basis of formula submitted to the, NGT as mentioned in its order dated 19.2.2019 passed in original application No. 593 of 2017 and the Punjab Pollution Control Board has adopted the said methodology.

And whereas, the industry is a small scale red category unit and the industry was granted consent under Water Act, 1974 vide no. CTOW/Renewal/LDH1/2018/7933381 dated 23.07.2018 valid upto 30.06.2023 with discharge of treated effluent @ 300 KLD into municipal sewer after treatment through ETP.

And whereas, the industry was issued show cause notice for revocation of consent to operate granted under Water Act, 1974 with hearing before the CEE, Ludhiana on 15.06.2022, wherein it was decided that:-

1. The industry shall submit the data w.r.t. operation of effluent treatment plant from April 2022 onwards to the Board, within 10 days.
2. The industry shall not install any additional machinery and increase its production capacity without prior permission of the Board.
3. Environmental Engineer, Regional Office-1, Ludhiana shall visit the industry to verify the contentions of the industry within 10 days and submit report alongwith recommendations.

2757 dated 04.07.2022.

... hearing were conveyed to the industry vide letter no.

And whereas, the industry was visited by officer of the Board on 23/06/2022 and it was observed as under:

1. The industry was in operation during visit and engaged in the process of dyeing of polyester yarn.
2. The industry has installed physiochemical treatment-based plant to treat its trade effluent generated from dyeing section. Domestic effluent generated from the industrial premises is discharged into sewer.
3. The ETP consists of Equalization tank -> Chemical dosing -> Flocculator-> Tube settler -> Sand filter -> Carbon filter -> Final Outlet. The industry is yet to upgrade its ETP to achieve the stringent standards as prescribed by the Board.
4. The treated effluent was being discharged into the public sewer. The sample of the same were also collected and as per analysis report, the concentration of COD @ 280 mg/l and BOD @ 45 mg/l is found beyond prescribed limits.

And whereas, the industry has failed to achieve prescribed standards in violation of the provisions of Water (Prevention & Control of Pollution) Act, 1974.

And whereas, a meeting was taken by the Competent Authority of the Board on 13.07.2022 to review the compliance of directions u/s 5 of Environment (Protection) Act, 1986 issued by the Department of Science, Technology & Environment, Government of Punjab vide order dated 10.10.2019 for segregation of industrial effluents discharged into municipal sewer of Ludhiana. In said meeting, following decisions were taken:

1. All the water polluting industries (except garment washing and service stations) discharging their effluent into municipal sewer, Ludhiana shall take adequate steps to stop discharging their industrial effluent into municipal sewer, Ludhiana by 31.03.2023 and period of consent be reduced suitably to ensure compliance of the directions given by the Govt.
2. The above additional condition shall be imposed on all the industries having valid consent to operate under the Water (Prevention & Control of Pollution) Act, 1974, if not already imposed.
3. Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industries not having valid consent to operate under Water (Prevention & Control of Pollution) Act, 1974 for imposing above condition as well as to obtain consent to operate of the Board, within 15 days.
4. Notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 for closure of all scattered dyeing units of Ludhiana be issued with opportunity of personal hearing before Competent Authority.

And whereas, in compliance to above decisions, vide letter no. 4537 dated 11.10.2022, the validity of consent to operate granted to the industry under the Water (Prevention & Control of Pollution) Act, 1974 has been curtailed upto 31.03.2023 with a special condition that the industry shall take adequate steps to stop discharging their industrial effluent into municipal sewer, Ludhiana by 31.03.2023.

And whereas, notice to issue directions u/s 33-A of the Water Act, 1974 has been issued to industry with hearing before the CEE, Ludhiana on 28.10.2022, wherein it was decided as under:-

1. The industry shall operate its ETP regularly and efficiently, so as to achieve the effluent discharge standards prescribed by the Board.
2. The industry shall submit a bank guarantee of Rs. 50,000/- within 15 days, as an assurance for the compliance of Pollution Control Laws. In case of failure, the same will be encashed without any further notice.
3. The industry shall take immediate adequate steps to stop discharging their industrial effluent into Municipal sewer by 31.03.2023, failing which directions u/s 33-A of the Water Act, 1974 shall be issued for its closure without any further notice in the matter.
4. The Environmental Engineer, Regional Office-1, Ludhiana shall immediately monitor the ETP installed by the industry and shall send further recommendations in the matter.

5. Regarding stopping of discharge of effluent into Municipal sewer, the Environmental Engineer, Regional office-1, Ludhiana shall visit the industry immediately after 31.03.2023 and shall send further recommendations in the matter.

And whereas, the proceeding of personal hearing held before Chief Environmental Engineer Ludhiana on 28.10.2022 have been conveyed to industry vide letter no. 5038 dated 04.11.2022.

And whereas, the industry was still in operation and discharging treated effluent into MC sewer, as verified during the visit to the area on 16.05.2023.

And whereas, the industry has failed to comply with the directions issued to it to stop discharging its industrial effluent into municipal sewer after 31.03.2023.

And whereas, the industry was issued notice to issue directions u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 06.07.2023.

It was observed that in compliance to the directions issued by the Govt. vide no. 10/228/2019/STE-5/1594066/1 dated 10.10.2019, the industry has not made any progress in the last about 4 years inspite of regular persuasions by the Board and has not stopped its industrial discharge into sewer.

And whereas, after hearing the industry, officers of the Board and considering material facts on record, the Chairman of the Board decided as under:

1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer.
2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining prior permission /consent of the Board.
3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.
4. The Environmental Engineer, Regional office-1 Ludhiana shall ensure the compliance of above directions and shall submit its report, immediately.

And whereas, the proceedings of personal hearing were conveyed to the industry vide no. 3447 dated 07.07.2023.

And whereas, there is a pending matter in the NGT vide O.A. no 225/2022 & O.A. no. 546/2024 Budha Nallah case, Ludhiana, wherein it is mentioned that 26 dyeing units in industrial area-A of Ludhiana & 16 other scattered dyeing units which are not connected with any CETP are directly discharging the effluent in Municipal drain/ sewer. The case is now listed for hearing on 27.11.2024.

And whereas, in compliance of decision of meeting taken by Hon'ble Vidhan Sabha Committee on 26.07.2024 at Vidhan Sabha Secretariat, Chandigarh a meeting was taken by Additional Commissioner Municipal Corporation, Ludhiana to deliberate the finalization of site for installation of CETP for scattered dyeing units on 16.08.2024, wherein it was decided that a team of officials of PPCB and PWSSB be constituted and shall submit report within 07 days.

And whereas, the minutes of the meeting were issued by the Municipal Corporation, Ludhiana vide letter no. 569/ AC/P/D dated 20.08.2024.

And whereas, in compliance to above, the unit was visited by the officer of the Board alongwith the PWSSB Officials on 11.09.2024 and the unit was found in operation and discharging effluent into sewer.

And whereas, the industry is still discharging its industrial effluent into MC sewer and not complying with the directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 to stop discharging its industrial effluent into MC sewer by 31.03.2023 and operating the unit without valid consent of the Board under the Water Act, 1974 since 31.03.2023 and still discharging effluent into sewer continuously.

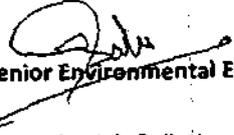
And whereas, the industry is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 as stated above.

And whereas, the matter has been considered by the Competent Authority and it has now decided to issue following directions u/s 33-A of the Water (Prevention & Control of

Pollution) Act, 1974, to the industry, after giving an opportunity of personal hearing before Chairman of the Board:-

1. That the industry shall immediately dismantle and remove all outlets and stop discharging its trade effluent into sewer, as already directed by the Board.
2. That the operation of industry shall be stopped for effecting the earlier directions issued for closure of outlets into sewer.
3. That Punjab State Power Corporation Limited (PSPCL) Authority shall be directed to disconnect the supply of electricity available to the industry.
4. That an Environmental Compensation shall be imposed on the industry for non-compliance of directions issued u/s 33-A of Water Act, 1974 for closure of its outlet to municipal sewer.

As such, you are, hereby given an opportunity of personal hearing before the Chairman of the Board at Vatavaran Bhawan, Nabha Road, Patiala on 14.11.2024 at 02:30 pm to explain your position with respect to above said violations, failing which action as deemed fit in the matter shall be taken under the provisions of Water (Prevention & Control of Pollution) Act, 1974 & proposed directions shall be confirmed without giving any further opportunity/ notice.


Add. Senior Environmental Engineer

Endst. No.

Dated

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-2, Ludhiana for information & necessary action. It is requested to inform the industry regarding date & time of hearing and send the latest status report well before date of hearing.

Add. Senior Environmental Engineer



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

Tele Fax:- 0161-4673789

Website:- www.ppcb.gov.in

email:- ppcbzo1ldh@gmail.com

No. 6376-77

Speed Post/online

Dated 11/11/24

To

M/s Nataraj Scientific Dyers,
Opposite Aman Dharam Kanda, Link Road, Industrial Area-A,
Ludhiana.

- Sub:-
1. Show cause notice for non-compliance of directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 alongwith show cause notice for refusal of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974.
 2. Notice for imposition of Environmental Compensation (EC) due to environmental damage caused by it.

Whereas, it is mandatory on the part of the industry to obtain consent to establish of the Board u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 of Air (Prevention & Control of Pollution) Act 1981 before the establishment/ expansion of the unit.

And whereas, it is mandatory on the part of the industry to obtain consent to operate of the Board to operate an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & industrial plant u/s 21 of Air (Prevention & Control of Pollution) Act 1981 for discharging of effluent/ emissions from its industrial premises.

And whereas, the Parliament of India had enacted the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain rules under the provisions of the Environment (Protection) Act, 1986 to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and for maintaining or resorting the wholesomeness of water and to preserve the quality of air.

And whereas, the National Green Tribunal (NGT), New Delhi through its various orders/ Judgments (order dated 3.8.2018, 19.2.2019 passed in Original Application no. 597 of 2017, order dated 6.12.2018 passed in Original Application No. 125 of 2017 and M.A No. 1337 of 2, order dated 13.12.2018 passed in Original Application No. 1038 of 2018, order dated 12.3.2019 passed in Original Application No. 710 of 2017 Original Application No. 711, 712 of 2017) has empowered the Central Pollution Control Board (CPCB) by laying down the methodology to assess and recover compensation for damage to the environment and utilize such amount in terms of an action plan for protection of the environment. The CPCB has formulated the methodology for assessing Environmental Compensation on the basis of formula submitted to the, NGT as mentioned in its order dated 19.2.2019 passed in original application No. 593 of 2017 and the Punjab Pollution Control Board has adopted the said methodology.

And whereas, the industry is a small scale red category dyeing unit and was granted consent to operate under Water Act, 1974 vide no. CTOW/Renewal/LDH1/2022/17771265 dated 14.05.2022 valid upto 13.05.2023 for Dyeing of Acrylic Yarn @1600 Kgs/Day Dyeing of Polyester Cloth @1400 Kgs/day with discharge of treated trade effluent @ 200 KLD and domestic effluent @ 5 KLD into sewer.

And whereas, the Department of Science, Technology & Environment, Government of Punjab considering all the aspects of the matter including various recommendations and decisions of the Hon'ble High Court, NGT and other Committees has issued directions u/s 5 of Environment (Protection) Act, 1986 vide letter dated 10.10.2019 that industrial effluents and dairy waste whether treated / partially treated or untreated shall not be discharged into municipal sewer of Ludhiana.

And whereas, a meeting was taken by Competent Authority of the Board on 13.07.2022 to review the compliance of directions u/s 5 of Environment (Protection) Act, 1986 issued by the Department of Science, Technology & Environment, Government of Punjab vide above directions dated 10.10.2019 for segregation of industrial effluents discharged into municipal sewer of Ludhiana, wherein it was decided as under:

1. All the water polluting industries (except garment washing and service stations) discharging their effluent into municipal sewer, Ludhiana shall take adequate steps to stop discharging their industrial effluent into municipal sewer, Ludhiana by 31.03.2023 and period of consent be reduced suitably to ensure compliance of the directions given by the Govt.
2. The above additional condition shall be imposed on all the industries having valid consent to operate under the Water (Prevention & Control of Pollution) Act, 1974, if not already imposed.
3. Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industries not having valid consent to operate under Water (Prevention & Control of Pollution) Act, 1974 for imposing above condition as well as to obtain consent to operate of the Board, within 15 days.
4. Notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 for closure of all scattered dyeing units of Ludhiana be issued with opportunity of personal hearing before Competent Authority.

And whereas, in compliance to the decisions taken by the Competent Authority, the validity of consent to operate granted to the industry under the Water (Prevention & Control of Pollution) Act, 1974 has been curtailed upto 31.03.2023 with a special condition that the industry shall take adequate steps to stop discharging their industrial effluent into municipal sewer, Ludhiana by 31.03.2023.

And whereas, the industry was issued notice u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 25.01.2023, wherein it was decided as under:-

1. The industry shall continue to operate its pollution control devices regularly and efficiently to as to achieve the prescribed standards.
2. The industry shall not increase the capacity of dyeing machinery resulting in increased discharge of effluent beyond its consented quantity.
3. Direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.
4. In view of the directions issued by the Board to the industry regarding stopping discharge of industrial effluent into MC sewer by 31.03.2023, the industry shall submit scheme to achieve Zero Liquid Discharge (ZLD) or to shift its unit to CETP compatible area, within 15 days.
5. The Environmental Engineer, Regional Office-1, Ludhiana shall visit the industry immediately after 31.03.2023 and shall send further recommendations in the matter.

And whereas, the proceeding of personal hearing held before Chairman of the Board on 25.01.2023 have been conveyed to industry vide letter no. 740 dated 13.02.2023.

And whereas, vide letter no. 826 dated 16.02.2023, the directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 have been issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.

And whereas, the industry is still in operation and is discharging treated effluent into MC sewer, as verified during the visit to the area on 31.05.2023.

And whereas, the industry has failed to comply with the directions issued to it to stop discharging its industrial effluent into municipal sewer after 31.03.2023.

And whereas, the industry was issued Notice to issue directions u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 06.07.2023.

And whereas, after hearing the industry, officers of the Board and considering material facts on record, the Chairman of the Board decided as under:

1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer.
2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining prior permission /consent of the Board.
3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.

4. The Environmental Engineer, Regional office-1 Ludhiana shall ensure the compliance of above directions and shall submit its report, immediately.

And whereas, the proceedings of personal hearing were conveyed to the industry vide no. 3426 dated 07.07.2023.

And whereas, a complaint has been received in the Board through video message on whatsapp on 21.07.2024 against the industry indicating stagnation of dyeing effluent / flooding in the streets and operation of the industry at that time.

And whereas, to verify the complaint, the industry was visited by officers of the Board on 21.07.2024 at 07:00 pm and it was observed that the industry was not in operation, however, the representative, Sh. Naveen Kaplish, Partner of the industry informed during visit that it had stopped dyeing operation at 04:00 pm. The untreated dyeing effluent was found stagnated inside the working area and also stagnation of effluent was found in the street in front of the industry. However, the industry was not in operation and was not discharging any effluent outside the industrial premises at the time of visit. To verify whether the industry had discharged untreated effluent or not, the samples of untreated effluent stagnated inside the industrial premises and waste water stagnated on the road in front of the industry were collected during visit and as per analysis report, the conc. of various parameters collected from both locations were found beyond the prescribed limits.

Accordingly, directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 were issued for closure of industry and disconnection of power supply vide no. 4418-19 dated 05.08.2024.

And whereas, in compliance of decision of meeting taken by Hon'ble Vidhan Sabha Committee on 26.07.2024 at Vidhan Sabha Secretariat, Chandigarh a meeting was taken by Additional Commissioner Municipal Corporation, Ludhiana to deliberate the finalization of site for installation of CETP for scattered dyeing units on 16.08.2024, wherein it was decided that a team of officials of PPCB and PWSSB be constituted and shall submit report within 07 days.

And whereas, the minutes of the meeting were issued by Municipal Corporation, Ludhiana vide letter no. 569/ AC/P/D dated 20.08.2024.

And whereas, the industry has now applied for fresh Consent to Operate' under the Water (Prevention & Control of Pollution) Act, 1974 along-with request to restore the electric connection through OCMMS.

And whereas, the industry was visited by officer of the Board on 24.10.2024 & it was observed that the industry was not in operation during visit due to disconnection of electric connection vide TDCO no. 124 dated 07.08.2024.

And whereas, the industry has given representation requesting extension time of around 8 to 10 months to comply with the pollution control norms, to relocate to another location alongwith other industry members of our association, Industrial Area-A Dyeing Association. Also actively looking for option to move the industry individually and as an alternative, they are also considering the installation of a ZLD treatment plant.

And whereas, the industry has neither given any concrete proposal/ document for shifting nor submitted any purchase order for adoption of ZLD system in existing unit, in compliance of directions issued by the Board so as to comply with directions issued by the Govt dated 10.10.2019.

And whereas, there is a pending matter in the NGT vide O.A. no 225/2022 & O.A. no. 546/2024 Budha Nallah case, Ludhiana, wherein it is mentioned that 26 dyeing units in industrial area-A of Ludhiana & 16 other scattered dyeing units which are not connected with any CETP are directly discharging the effluent in Municipal drain/ sewer. The case is now listed for hearing on 27.11.2024.

And whereas, the industry is still discharging its industrial effluent into MC sewer and not complying with the directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 to stop discharging its industrial effluent into MC sewer by 31.03.2023 and operating the unit without valid consent of the Board under the Water (Prevention & Control of Pollution) Act, 1974 discharging untreated effluent into sewer continuously.

And whereas, the industry is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 as stated above.

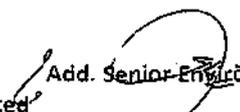
And whereas, the matter has been considered by the Competent Authority and it has now decided to refuse application applied by the industry for obtaining consent to operate under the Water (Prevention & Control of Pollution) Act, 1974, to impose the Environmental Compensation on the industry for degrading the environment and to issue following directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974, to the industry, after giving an opportunity of personal hearing before Chairman of the Board:-

1. That the industry shall immediately dismantle and remove all outlets and stop discharging its trade effluent into sewer, as already directed by the Board.
2. That the operation of industry shall be stopped for effecting the earlier directions issued for closure of outlets into sewer.
3. That Punjab State Power Corporation Limited (PSPCL) Authority shall be directed to disconnect the supply of electricity available to the industry.
4. That an Environmental Compensation shall be imposed on the industry for non-compliance of directions issued u/s 33-A of Water Act, 1974 for closure of its outlet to municipal sewer.

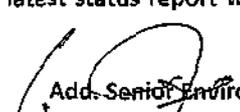
As such, you are, hereby given an opportunity of personal hearing before the Chairman of the Board at Vatavaran Bhawan, Nabha Road, Patiala on 14.11.2024 at 02:30 pm to explain your position with respect to above said violations, failing which action as deemed fit in the matter shall be taken under the provisions of Water (Prevention & Control of Pollution) Act, 1974 & proposed directions shall be confirmed without giving any further opportunity/ notice.

Endst. No.

Dated


Add. Senior Environmental Engineer

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information & necessary action. It is requested to inform the industry regarding date & time of hearing and send the latest status report well before date of hearing.


Add. Senior Environmental Engineer



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

Tele Fax:- 0161-4673789

Website:- www.ppcb.gov.in

email:- ppcbzo1ldh@gmail.com

No. 6332

Speed Post/online

Dated 8/11/24

To

M/s R.P. Processors,
848/11, Industrial Area-A,
Ludhiana.

- Sub:-
1. Show cause notice for non-compliance of directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974.
 2. Notice for imposition of Environmental Compensation (EC) due to environmental damage cause by it.

Whereas, it is mandatory on the part of the industry to obtain consent to establish of the Board u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 of Air (Prevention & Control of Pollution) Act 1981 before the establishment/ expansion of the unit.

And whereas, it is mandatory on the part of the industry to obtain consent to operate of the Board to operate an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & industrial plant u/s 21 of Air (Prevention & Control of Pollution) Act 1981 for discharging of effluent/ emissions from its industrial premises.

And whereas, the Parliament of India had enacted the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain rules under the provisions of the Environment (Protection) Act, 1986 to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and for maintaining or resorting the wholesomeness of water and to preserve the quality of air.

And whereas, the National Green Tribunal (NGT), New Delhi through its various orders/ Judgments (order dated 3.8.2018, 19.2.2019 passed in Original Application no. 597 of 2017, order dated 6.12.2018 passed in Original Application No. 125 of 2017 and M.A No. 1337 of 2, order dated 13.12.2018 passed in Original Application No. 1038 of 2018, order dated 12.3.2019 passed in Original Application No. 710 of 2017 Original Application No. 711, 712 of 2017) has empowered the Central Pollution Control Board (CPCB) by laying down the methodology to assess and recover compensation for damage to the environment and utilize such amount in terms of an action plan for protection of the environment. The CPCB has formulated the methodology for assessing Environmental Compensation on the basis of formula submitted to the, NGT as mentioned in its order dated 19.2.2019 passed in original application No. 593 of 2017 and the Punjab Pollution Control Board has adopted the said methodology.

And whereas, the industry is a small scale red category unit and was granted consent under Water Act, 1974 vide no. CTOW/Renewal/LDH1/2019/10311999 dated 05.07.2019 valid upto 30.06.2024 for discharge of treated trade effluent @ 250 KLD and domestic effluent @ 3.2 KLD into sewer.

And whereas, the directions were issued by the Board vide office order no. 557 dated 24.09.2019 for the imposition of Environmental Compensation upon the defaulter units who have not installed the OCEMS system till 31.07.2019. The environmental compensation was payable from 01.08.2019 till the installation and commissioning of OCEMS.

And whereas, the personal hearing was given to the industry u/s 33-A of Water Act, 1974 along with opportunity of personal hearing before the Chairman of the Board on 28.11.2019 wherein it was decided as under:-

1. The industry shall operate its ETP regularly & efficiently, so as to achieve the standards prescribed by the Board at all time.
2. The industry shall deposit Environmental Compensation of Rs. 4 Lacs for the period 26.09.2019 to 28.11.2019 for violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 within 07 days.

bound manner or to achieve ZLD, within 15 days.

4. The industry shall install, commission and connect online continuous effluent monitoring system with the website of Punjab Pollution Control Board by 15.12.2019 under all circumstances.
5. Environmental Engineer, Regional Office-I, Ludhiana shall collect the sample of the treated trade effluent afresh and submit report/recommendations accordingly after 15 days.

And whereas, the industry vide letter dated 12.02.2020 addressed to Chairman of the Board under intimation to Regional Office-1, Ludhiana, received in Regional Office vide dairy no. 189 dated 22.06.2020 has intimated that they have ordered OCEMS on 22.08.2019 and installation was completed on 28.11.2019. However, no proof regarding the same was submitted.

And whereas, the industry was inspected by the officer of the Board on 29.06.2021 and ETP installed by the industry was found in operation, the Effluent samples were also collected during visit and as per analysis report results are within limit. The industry has already installed and commissioned the OCEMS and connected the online continuous effluent monitoring system (OCEMS) with the website of Board. The same was found operational during visit.

And whereas, the Environmental Compensation of Rs. 2,75,000/- (i.e. Rs 25000/- per month for 11 months) from 01.08.2019 till the installation and commissioning of OCEMS is required to be deposited by the industry.

And whereas, the Environmental Compensation of Rs. 4,00,000/- was imposed for violations of provisions of Water Act, 1974 during hearing held on 28.11.2019. The industry has not submitted any of Environmental Compensation till date.

And whereas, the Department of Science, Technology & Environment, Government of Punjab considering all the aspects of the matter including various recommendations and decisions of the Hon'ble High Court, NGT and other Committees has issued directions u/s 5 of Environment (Protection) Act, 1986 vide letter dated 10.10.2019 that industrial effluents and dairy waste whether treated / partially treated or untreated shall not be discharged into municipal sewer of Ludhiana.

And whereas, a meeting was taken by Competent Authority of the Board on 13.07.2022 to review the compliance of directions u/s 5 of Environment (Protection) Act, 1986 issued by the Department of Science, Technology & Environment, Government of Punjab vide above directions dated 10.10.2019 for segregation of industrial effluents discharged into municipal sewer of Ludhiana, wherein it was decided as under:

1. All the water polluting industries (except garment washing and service stations) discharging their effluent into municipal sewer, Ludhiana shall take adequate steps to stop discharging their industrial effluent into municipal sewer, Ludhiana by 31.03.2023 and period of consent be reduced suitably to ensure compliance of the directions given by the Govt.
2. The above additional condition shall be imposed on all the industries having valid consent to operate under the Water (Prevention & Control of Pollution) Act, 1974, if not already imposed.
3. Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industries not having valid consent to operate under Water (Prevention & Control of Pollution) Act, 1974 for imposing above condition as well as to obtain consent to operate of the Board, within 15 days.
4. Notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 for closure of all scattered dyeing units of Ludhiana be issued with opportunity of personal hearing before Competent Authority.

And whereas, in compliance to the decisions taken by the Competent Authority, the validity of consent to operate granted to the industry under the Water (Prevention & Control of Pollution) Act, 1974 has been curtailed upto 31.03.2023 with a special condition that the industry shall take adequate steps to stop discharging their industrial effluent into municipal sewer, Ludhiana by 31.03.2023.

And whereas, the industry was issued notice to issue directions u/s 33-A of Water Act, 1974 with hearing before Chairman of the Board on 27.02.2023, wherein it was decided as under:-

1. The industry shall continue to operate its pollution control devices regularly and efficiently so as to achieve the prescribed standards.
2. The industry shall not increase the capacity of dyeing machinery resulting in increased discharge of effluent beyond its consented quantity.

3. Direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.
4. In view of the directions issued by the Board to the industry regarding stopping discharge of industrial effluent into MC sewer by 31.03.2023, the industry shall submit scheme to achieve Zero Liquid Discharge (ZLD), within 15 days.
5. The matter w.r.t. Environmental Compensation of Rs. 4.00 lac as already imposed during hearing dated 28.11.2019 was reviewed and industry shall deposit Environmental Compensation of Rs. 2.00 lac to conclude the matter, within 15 days.
6. The industry shall deposit Environmental Compensation of Rs. 25,000/- regarding non-installation of OCEMS, within 15 days.
7. The Environmental Engineer, Regional Office-1, Ludhiana shall visit the industry immediately after 31.03.2023 and shall send further recommendations in the matter.

And whereas, the proceedings of personal hearing held before Chairman of the Board on 27.02.2023 has been conveyed to industry vide letter no. 1255 dated 20.03.2023. The industry was issued directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 vide letter no. 1344 dated 24.03.2023 the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.

And whereas, the industry has failed to comply with direction issued to it to stop discharging its industrial effluent into MC sewer by 31.3.2023. Also, it has not deposited EC of Rs. 2.0 lacs and Rs. 25,000/-

And whereas, the industry was issued notice to issue directions u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 30.06.2023.

It was observed that in compliance to the directions issued by the Govt. vide no. 10/228/2019/STE-5/1594066/1 dated 10.10.2019, the industry has not made any progress in the last about 4 years inspite of regular persuasions by the Board and has not stopped its industrial discharge into sewer.

And whereas, after hearing the industry, officers of the Board and considering material facts on record, the Chairman of the Board decided as under:

1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer.
2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining prior permission /consent of the Board.
3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.
4. The Environmental Engineer, Regional office-1 Ludhiana shall ensure the compliance of above directions and shall submit its report, immediately

And whereas, the proceedings of personal hearing were conveyed to the industry vide no. 3486 dated 07.07.2023.

And whereas, the industry was visited by officer of the Board on 07.12.2023 and it was observed that the industry was in operation.

And whereas, there is a pending matter in the NGT vide O.A. no 225/2022 & O.A. no. 546/2024 Budha Nailah case, Ludhiana, wherein it is mentioned that 26 dyeing units in industrial area-A of Ludhiana & 16 other scattered dyeing units which are not connected with any CETP are directly discharging the effluent in Municipal drain/ sewer. The case is now listed for hearing on 27.11.2024.

And whereas, in compliance of decision of meeting taken by Hon'ble Vidhan Sabha Committee on 26.07.2024 at Vidhan Sabha Secretariat, Chandigarh a meeting was taken by Additional Commissioner Municipal Corporation, Ludhiana to deliberate the finalization of site for installation of CETP for scattered dyeing units on 16.08.2024, wherein it was decided that for carrying out sampling of the scattered dyeing units, a team of officials of PPCB and PWSSB be constituted and shall submit report within 07 days

And whereas, the minutes of the meeting were issued by Municipal Corporation, Ludhiana vide letter no. 569/AC/P/D dated 20.08.2024
And whereas, in compliance to above, the treated effluent sampling of the unit was carried out by the officer of the Board alongwith the PWSSB Officials on 11.09.2024 and effluent samples were collected during visit and as per the analysis reports received from Board's lab, the conc. of

parameter.TDS = 4680 mg/l against prescribed standard of 2100 mg/l, is beyond the prescribed limits of the Board.

And whereas, the industry is still discharging its industrial effluent into MC sewer and not complying with the directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 to stop discharging its industrial effluent into MC sewer by 31.03.2023 and operating the unit without valid consent of the Board under the Water Act, 1974 since 31.03.2023 and now discharging untreated effluent into sewer continuously.

And whereas, the industry is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 as stated above.

And whereas, the matter has been considered by the Competent Authority and it has now decided to impose the Environmental Compensation on the industry for degrading the environment and to issue following directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974, to the industry, after giving an opportunity of personal hearing before Chairman of the Board:-

1. That the industry shall immediately dismantle and remove all outlets and stop discharging its trade effluent into sewer, as already directed by the Board.
2. That the operation of industry shall be stopped for effecting the earlier directions issued for closure of outlets into sewer.
3. That Punjab State Power Corporation Limited (PSPCL) Authority shall be directed to disconnect the supply of electricity available to the industry.
4. That an Environmental Compensation shall be imposed on the industry for non-compliance of directions issued u/s 33-A of Water Act, 1974 for closure of its outlet to municipal sewer.

As such, you are, hereby given an opportunity of personal hearing before the Chairman of the Board at Vatavaran Bhawan, Nabha Road, Patiala on 14.11.2024 at 11:00 am to explain your position with respect to above said violations, failing which action as deemed fit in the matter shall be taken under the provisions of Water (Prevention & Control of Pollution) Act, 1974 & proposed directions shall be confirmed without giving any further opportunity/ notice.


Add. Senior Environmental Engineer

Endst. No.

Dated

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information & necessary action. It is requested to inform the industry regarding date & time of hearing and send the latest status report well before date of hearing.

Add. Senior Environmental Engineer



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

Tele Fax:- 0161-4673789

Website:- www.ppcb.gov.in

email:- ppcbzo1ldh@gmail.com

No. 8364

Speed Postonline

Dated 9/11/24

To

M/s Om Processors Pvt Ltd,
Plot no.-K-3, Textile Colony, Industrial Area-A,
Ludhiana.

- Sub:-
1. Show cause notice for non-compliance of directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974.
 2. Notice for imposition of Environmental Compensation (EC) due to environmental damage cause by it.

Whereas, it is mandatory on the part of the industry to obtain consent to establish of the Board u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 of Air (Prevention & Control of Pollution) Act 1981 before the establishment/ expansion of the unit.

And whereas, it is mandatory on the part of the industry to obtain consent to operate of the Board to operate an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & industrial plant u/s 21 of Air (Prevention & Control of Pollution) Act 1981 for discharging of effluent/ emissions from its industrial premises.

And whereas, the Parliament of India had enacted the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain rules under the provisions of the Environment (Protection) Act, 1986 to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and for maintaining or resorting the wholesomeness of water and to preserve the quality of air.

And whereas, the National Green Tribunal (NGT), New Delhi through its various orders/ Judgments (order dated 3.8.2018, 19.2.2019 passed in Original Application no. 597 of 2017, order dated 6.12.2018 passed in Original Application No. 125 of 2017 and M.A No. 1337 of 2, order dated 13.12.2018 passed in Original Application No. 1038 of 2018, order dated 12.3.2019 passed in Original Application No. 710 of 2017 Original Application No. 711, 712 of 2017) has empowered the Central Pollution Control Board (CPCB) by laying down the methodology to assess and recover compensation for damage to the environment and utilize such amount in terms of an action plan for protection of the environment. The CPCB has formulated the methodology for assessing Environmental Compensation on the basis of formula submitted to the, NGT as mentioned in its order dated 19.2.2019 passed in original application No. 593 of 2017 and the Punjab Pollution Control Board has adopted the said methodology.

And whereas, the industry is a small scale red category unit and was granted consent to operate under Water Act, 1974 vide no. CTOW/Renewal/LDH1/2019/10496820 dated 16.08.2019 valid upto 31.03.2024 for discharge of treated trade effluent @ 700 KLD and domestic effluent @ 1.1 KLD into sewer.

And whereas, the Department of Science, Technology & Environment, Government of Punjab considering all the aspects of the matter including various recommendations and decisions of the Hon'ble High Court, NGT and other Committees has issued directions u/s 5 of Environment (Protection) Act, 1986 vide letter dated 10.10.2019 that industrial effluents and dairy waste whether treated / partially treated or untreated shall not be discharged into municipal sewer of Ludhiana.

And whereas, a meeting was taken by Competent Authority of the Board on 13.07.2022 to review the compliance of directions u/s 5 of Environment (Protection) Act, 1986 issued by the Department of Science, Technology & Environment, Government of Punjab vide above directions dated 10.10.2019 for segregation of industrial effluents discharged into municipal sewer of Ludhiana, wherein it was decided as under:

1. All the water polluting industries (except garment washing and service stations) discharging their effluent into municipal sewer, Ludhiana by 31.03.2023 and period of consent be reduced suitably to ensure compliance of the directions given by the Govt.

- 59-
2. The above additional condition shall be imposed on all the industries having valid consent to operate under the Water (Prevention & Control of Pollution) Act, 1974, if not already imposed.
 3. Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industries not having valid consent to operate under Water (Prevention & Control of Pollution) Act, 1974 for imposing above condition as well as to obtain consent to operate of the Board, within 15 days.
 4. Notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 for closure of all scattered dyeing units of Ludhiana be issued with opportunity of personal hearing before Competent Authority.

And whereas, in compliance to the decisions taken by the Competent Authority, the validity of consent to operate granted to the Industry under the Water (Prevention & Control of Pollution) Act, 1974 has been curtailed upto 31.03.2023 with a special condition that the industry shall take adequate steps to stop discharging their industrial effluent into municipal sewer, Ludhiana by 31.03.2023

And whereas, the industry was issued notice u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 15.03.2023, wherein it was decided as under:-

1. The industry shall continue to operate its pollution control devices regularly and efficiently so as to achieve the prescribed standards.
2. The industry shall not increase the capacity of dyeing machinery resulting in increased discharge of effluent beyond its consented quantity.
3. Direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.
4. In view of the directions issued by the Board to the industry regarding stopping discharge of industrial effluent into MC sewer by 31.03.2023, the industry shall submit scheme to achieve Zero Liquid Discharge (ZLD), within 15 days.
5. The Environmental Engineer, Regional Office-2, Ludhiana shall visit the industry immediately after 31.03.2023 and shall send further recommendations in the matter.

And whereas, the proceeding of personal hearing held before Chairman of the Board on 15.03.2023 have been conveyed to industry vide letter no. 1781 dated 25.04.2023.

And whereas, vide letter no. 1816 dated 26.04.2023, the directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 have been issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.

And whereas, the industry is still in operation and is discharging treated effluent into MC sewer, as verified during the visit to the area on 15.05.2023.

And whereas, the industry has failed to comply with the directions issued to it to stop discharging its industrial effluent into municipal sewer after 31.03.2023.

And whereas, the industry was issued notice to issue directions u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 06.07.2023

It was observed that in compliance to the directions issued by the Govt. vide no. 10/228/2019/STE-5/1594066/1 dated 10.10.2019, the industry has not made any progress in the last about 4 years inspite of regular persuasions by the Board and has not stopped its industrial discharge into sewer.

And whereas, after hearing the industry, officers of the Board and considering material facts on record, the Chairman of the Board decided as under:

1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer.
2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining prior permission /consent of the Board.
3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.
4. The Environmental Engineer, Regional office-1 Ludhiana shall ensure the compliance of above directions and shall submit its report, immediately.

And whereas, the proceedings of personal hearing were conveyed to the industry vide no. 3441 dated 07.07.2023.

And whereas, the industry was visited by the officer of the Board on 06.11.2023 and the unit was found in operation and discharging effluent into sewer.

And whereas, there is a pending matter in the NGT vide O.A. no 225/2022 & O.A. no. 546/2024 Budha Nallah case, Ludhiana, wherein it is mentioned that 26 dyeing units in industrial area-A of Ludhiana & 16 other scattered dyeing units which are not connected with any CETP are directly discharging the effluent in Municipal drain/ sewer. The case is now listed for hearing on 27.11.2024.

And whereas, in compliance of decision of meeting taken by Hon'ble Vidhan Sabha Committee on 26.07.2024 at Vidhan Sabha Secretariat, Chandigarh a meeting was taken by Additional Commissioner Municipal Corporation, Ludhiana to deliberate the finalization of site for installation of CETP for scattered dyeing units on 16.08.2024, wherein it was decided that a team of officials of PPCB and PWSSB be constituted and shall submit report within 07 days.

And whereas, the minutes of the meeting were issued by the Municipal Corporation, Ludhiana vide letter no. 569/ AC/P/D dated 20.08.2024.

And whereas, in compliance to above, the unit was visited by the officer of the Board alongwith the PWSSB Officials on 02.09.2024 and the unit was found in operation and discharging effluent into sewer.

And whereas, the industry is still discharging its industrial effluent into MC sewer and not complying with the directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 to stop discharging its industrial effluent into MC sewer by 31.03.2023 and operating the unit without valid consent of the Board under the Water Act, 1974 since 31.03.2023 and still discharging effluent into sewer continuously.

And whereas, the industry is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 as stated above.

And whereas, the matter has been considered by the Competent Authority and it has now decided to impose the Environmental Compensation on the industry for degrading the environment and to issue following directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974, to the industry, after giving an opportunity of personal hearing before Chairman of the Board:-

1. That the industry shall immediately dismantle and remove all outlets and stop discharging its trade effluent into sewer, as already directed by the Board.
2. That the operation of industry shall be stopped for effecting the earlier directions issued for closure of outlets into sewer.
3. That Punjab State Power Corporation Limited (PSPCL) Authority shall be directed to disconnect the supply of electricity available to the industry.
4. That an Environmental Compensation shall be imposed on the industry for non-compliance of directions issued u/s 33-A of Water Act, 1974 for closure of its outlet to municipal sewer.

As such, you are, hereby given an opportunity of personal hearing before the Chairman of the Board at Vatavaran Bhawan, Nabha Road, Patiala on 14.11.2024 at 02:30 pm to explain your position with respect to above said violations, failing which action as deemed fit in the matter shall be taken under the provisions of Water (Prevention & Control of Pollution) Act, 1974 & proposed directions shall be confirmed without giving any further opportunity/ notice.


Add. Senior Environmental Engineer

Endst. No.

Dated

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information & necessary action. It is requested to inform the industry regarding date & time of hearing and send the latest status report well before date of hearing.

Add. Senior Environmental Engineer

 **PUNJAB POLLUTION CONTROL BOARD**
Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana
 Tele Fax:- 0161-4673789 Website:- www.ppcb.gov.in email:- ppcbzo1fdh@gmail.com

No. 6362
To

Speed Post/online

Dated 8/11/24

M/s Perfect Dyeing & Finishing Industries,
97-C, Industrial Area-A,
Ludhiana.

- Sub:-
1. Show cause notice for non-compliance of directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974.
 2. Notice for imposition of Environmental Compensation (EC) due to environmental damage cause by it.

Whereas, it is mandatory on the part of the industry to obtain consent to establish of the Board u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 of Air (Prevention & Control of Pollution) Act 1981 before the establishment/ expansion of the unit.

And whereas, it is mandatory on the part of the industry to obtain consent to operate of the Board to operate an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & industrial plant u/s 21 of Air (Prevention & Control of Pollution) Act 1981 for discharging of effluent/ emissions from its industrial premises.

And whereas, the Parliament of India had enacted the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain rules under the provisions of the Environment (Protection) Act, 1986 to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and for maintaining or resorting the wholesomeness of water and to preserve the quality of air.

And whereas, the National Green Tribunal (NGT), New Delhi through its various orders/ Judgments (order dated 3.8.2018, 19.2.2019 passed in Original Application no. 597 of 2017, order dated 6.12.2018 passed in Original Application No. 125 of 2017 and M.A No. 1337 of 2, order dated 13.12.2018 passed in Original Application No. 1038 of 2018, order dated 12.3.2019 passed in Original Application No. 710 of 2017 Original Application No. 711, 712 of 2017) has empowered the Central Pollution Control Board (CPCB) by laying down the methodology to assess and recover compensation for damage to the environment and utilize such amount in terms of an action plan for protection of the environment. The CPCB has formulated the methodology for assessing Environmental Compensation on the basis of formula submitted to the, NGT as mentioned in its order dated 19.2.2019 passed in original application No. 593 of 2017 and the Punjab Pollution Control Board has adopted the said methodology.

And whereas, the industry is a small scale red category unit and was granted consent to operate under Water Act, 1974 vide no. CTOW/Fresh/LDH1/2022/19834387 dated 22.09.2022 valid upto 31.03.2023 for discharge of treated trade effluent @ 240 KLD and domestic effluent @ 2 KLD into sewer with special condition that the industry shall take adequate steps to segregate & stop the effluent discharge into domestic sewer by 31.03.2023 in compliance to directions issued by the Department of Science, Technology & Environment, Govt. of Punjab vide orders dated 10.10.2019.

And whereas, the effluent sample of the industry was collected by officer of the Board on 17.02.2023 and as per analysis report, the concentration of pH (9.1), TSS (140 mg/l), COD (723 mg/l), BOD (190 mg/l) and Oil & Grease (25.2 mg/l) is found beyond prescribed limits.

And whereas, the Department of Science, Technology & Environment, Government of Punjab considering all the aspects of the matter including various recommendations and decisions of the Hon'ble High Court, NGT and other Committees has issued directions u/s 5 of Environment (Protection) Act, 1986 vide letter dated 10.10.2019 that industrial effluents and dairy waste whether treated / partially treated or untreated shall not be discharged into municipal sewer of Ludhiana.

And whereas, a meeting was taken by Competent Authority of the Board on 13.07.2022 to review the compliance of directions issued by the Department of Science, Technology & Environment, Government of Punjab vide above directions

dated 10.10.2019 for segregation of industrial effluents discharged into municipal sewer of Ludhiana, wherein it was decided as under:

1. All the water polluting industries (except garment washing and service stations) discharging their effluent into municipal sewer, Ludhiana shall take adequate steps to stop discharging their industrial effluent into municipal sewer, Ludhiana by 31.03.2023 and period of consent be reduced suitably to ensure compliance of the directions given by the Govt.
2. The above additional condition shall be imposed on all the industries having valid consent to operate under the Water (Prevention & Control of Pollution) Act, 1974, if not already imposed.
3. Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industries not having valid consent to operate under Water (Prevention & Control of Pollution) Act, 1974 for imposing above condition as well as to obtain consent to operate of the Board, within 15 days.
4. Notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 for closure of all scattered dyeing units of Ludhiana be issued with opportunity of personal hearing before Competent Authority.

And whereas, the industry has failed to achieve effluent standards as prescribed by the Board and discharging untreated effluent into sewer.

And whereas, the industry was issued notice u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 15.03.2023, wherein it decided as under:-

1. The industry shall continue to operate its pollution control devices regularly and efficiently so as to achieve the prescribed standards.
2. The industry shall not increase the capacity of dyeing machinery resulting in increased discharge of effluent beyond its consented quantity.
3. Direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.
4. In view of the directions issued by the Board to the industry regarding stopping discharge of industrial effluent into MC sewer by 31.03.2023, the industry shall submit scheme to achieve Zero Liquid Discharge (ZLD), within 15 days.
5. Interim Environmental compensation of Rs. 1,00,000/- is imposed on the industry based on best assessment and judgment.
6. The Environmental Engineer, Regional Office-1, Ludhiana shall visit the industry immediately after 31.03.2023 and shall send further recommendations in the matter.

And whereas, the proceeding of personal hearing held before Chairman of the Board on 15.03.2023 have been conveyed to industry vide letter no. 1769 dated 25.04.2023.

And whereas, vide letter no. 1828 dated 26.04.2023, the directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 have been issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.

And whereas, the industry was still in operation and discharging treated effluent into MC sewer, as verified during the visit to the area on 15.05.2023.

And whereas, the industry has failed to comply with the directions issued to it to stop discharging its industrial effluent into municipal sewer after 31.03.2023.

And whereas, the industry was issued notice to issue directions u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 06.07.2023.

It was observed that in compliance to the directions issued by the Govt. vide no. 10/228/2019/STE-5/1594066/1 dated 10.10.2019, the industry has not made any progress in the last about 4 years inspite of regular persuasions by the Board and has not stopped its industrial discharge into sewer.

And whereas, after hearing the industry, officers of the Board and considering material facts on record, the Chairman of the Board decided as under:

1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer.
2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining prior permission /consent of the Board.
3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer

4. The Environmental Engineer, Regional office-1 Ludhiana shall ensure the compliance of above directions and shall submit its report, immediately.
And whereas, the proceedings of personal hearing were conveyed to the industry vide no. 3444 dated 07.07.2023.

And whereas, there is a pending matter in the NGT vide O.A. no 225/2022 & O.A. no. 546/2024 Budha Nallah case, Ludhiana, wherein it is mentioned that 26 dyeing units in industrial area-A of Ludhiana & 16 other scattered dyeing units which are not connected with any CETP are directly discharging the effluent in Municipal drain/ sewer. The case is now listed for hearing on 27.11.2024.

And whereas, in compliance of decision of meeting taken by Hon'ble Vidhan Sabha Committee on 26.07.2024 at Vidhan Sabha Secretariat, Chandigarh a meeting was taken by Additional Commissioner Municipal Corporation, Ludhiana to deliberate the finalization of site for installation of CETP for scattered dyeing units on 16.08.2024, wherein it was decided that a team of officials of PPCB and PWSSB be constituted and shall submit report within 07 days.

And whereas, the minutes of the meeting were issued by the Municipal Corporation, Ludhiana vide letter no. 569/ AC/P/D dated 20.08.2024.

And whereas, in compliance to above, the unit was visited by the officer of the Board alongwith the PWSSB Officials on 23.08.2024 and the unit was found in operation and discharging effluent into sewer.

And whereas, the industry is still discharging its industrial effluent into MC sewer and not complying with the directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 to stop discharging its industrial effluent into MC sewer by 31.03.2023 and operating the unit without valid consent of the Board under the Water Act, 1974 since 31.03.2023 and still discharging effluent into sewer continuously.

And whereas, the industry is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 as stated above.

And whereas, the matter has been considered by the Competent Authority and it has now decided to impose the Environmental Compensation on the industry for degrading the environment and to issue following directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974, to the industry, after giving an opportunity of personal hearing before Chairman of the Board:-

1. That the industry shall immediately dismantle and remove all outlets and stop discharging its trade effluent into sewer, as already directed by the Board.
2. That the operation of industry shall be stopped for effecting the earlier directions issued for closure of outlets into sewer.
3. That Punjab State Power Corporation Limited (PSPCL) Authority shall be directed to disconnect the supply of electricity available to the industry.
4. That an Environmental Compensation shall be imposed on the industry for non-compliance of directions issued u/s 33-A of Water Act, 1974 for closure of its outlet to municipal sewer.

As such, you are, hereby given an opportunity of personal hearing before the Chairman of the Board at Vatavaran Bhawan, Nabha Road, Patiala on 14.11.2024 at 02:30 pm to explain your position with respect to above said violations, failing which action as deemed fit in the matter shall be taken under the provisions of Water (Prevention & Control of Pollution) Act, 1974 & proposed directions shall be confirmed without giving any further opportunity/ notice.

Add. Senior Environmental Engineer

Endst. No.

Dated

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information & necessary action. It is requested to inform the industry regarding date & time of hearing and send the latest status report well before date of hearing.

Add. Senior Environmental Engineer



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

Tele Fax:- 0161-4673789

Website:- www.ppcb.gov.in

email:- ppcbzo1ldh@gmail.com

No. 6342
To

Speed PostOnline

Dated 8/11/24

M/s Pritam Scientific Dyers,
16-A, Industrial Area-A (Extn),
Ludhiana.

- Sub:-
1. Show cause notice for non-compliance of directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974.
 2. Notice for imposition of Environmental Compensation (EC) due to environmental damage cause by it.

Whereas, it is mandatory on the part of the industry to obtain consent to establish of the Board u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 of Air (Prevention & Control of Pollution) Act 1981 before the establishment/ expansion of the unit.

And whereas, it is mandatory on the part of the industry to obtain consent to operate of the Board to operate an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & industrial plant u/s 21 of Air (Prevention & Control of Pollution) Act 1981 for discharging of effluent/ emissions from its industrial premises.

And whereas, the Parliament of India had enacted the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain rules under the provisions of the Environment (Protection) Act, 1986 to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and for maintaining or resorting the wholesomeness of water and to preserve the quality of air.

And whereas, the National Green Tribunal (NGT), New Delhi through its various orders/ Judgments (order dated 3.8.2018, 19.2.2019 passed in Original Application no. 597 of 2017, order dated 6.12.2018 passed in Original Application No. 125 of 2017 and M.A No. 1337 of 2, order dated 13.12.2018 passed in Original Application No. 1038 of 2018, order dated 12.3.2019 passed in Original Application No. 710 of 2017 Original Application No. 711, 712 of 2017) has empowered the Central Pollution Control Board (CPCB) by laying down the methodology to assess and recover compensation for damage to the environment and utilize such amount in terms of an action plan for protection of the environment. The CPCB has formulated the methodology for assessing Environmental Compensation on the basis of formula submitted to the, NGT as mentioned in its order dated 19.2.2019 passed in original application No. 593 of 2017 and the Punjab Pollution Control Board has adopted the said methodology.

And whereas, the industry is a small scale red category unit and was granted consent to operate under Water Act, 1974 vide no. CTOW/Renewal/LDH1/2022/19236410 dated 18.08.2022 valid upto 31.03.2023 for discharge of treated trade effluent @ 285 KLD into sewer with special condition that the industry shall take adequate steps to segregate & stop the effluent discharge into domestic sewer by 31.03.2023 in compliance to directions issued by the Department of Science, Technology & Environment, Govt. of Punjab vide orders dated 10.10.2019.

And whereas, the Department of Science, Technology & Environment, Government of Punjab considering all the aspects of the matter including various recommendations and decisions of the Hon'ble High Court, NGT and other Committees has issued directions u/s 5 of Environment (Protection) Act, 1986 vide letter dated 10.10.2019 that industrial effluents and dairy waste whether treated / partially treated or untreated shall not be discharged into municipal sewer of Ludhiana.

And whereas, a meeting was taken by Competent Authority of the Board on 13.07.2022 to review the compliance of directions u/s 5 of Environment (Protection) Act, 1986 issued by the Department of Science, Technology & Environment, Government of Punjab vide above directions dated 10.10.2019 for segregation of industrial effluents discharged into municipal sewer of Ludhiana, wherein it was decided as under:

1. All the water polluting industries (except garment washing and service stations) discharging their effluent into municipal sewer, Ludhiana shall take adequate steps to stop discharging

their industrial effluent into municipal sewer, Ludhiana by 31.03.2023 and period of consent be reduced suitably to ensure compliance of the directions given by the Govt.

2. The above additional condition shall be imposed on all the industries having valid consent to operate under the Water (Prevention & Control of Pollution) Act, 1974, if not already imposed.
3. Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industries not having valid consent to operate under Water (Prevention & Control of Pollution) Act, 1974 for imposing above condition as well as to obtain consent to operate of the Board, within 15 days.
4. Notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 for closure of all scattered dyeing units of Ludhiana be issued with opportunity of personal hearing before Competent Authority.

And whereas, the industry was issued notice u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 15.03.2023, wherein it was decided as under:-

1. The industry shall continue to operate its pollution control devices regularly and efficiently so as to achieve the prescribed standards.
2. The industry shall not increase the capacity of dyeing machinery resulting in increased discharge of effluent beyond its consented quantity.
3. Direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.
4. In view of the directions issued by the Board to the industry regarding stopping discharge of industrial effluent into MC sewer by 31.03.2023, the industry shall submit scheme to achieve Zero Liquid Discharge (ZLD), within 15 days.
5. The Environmental Engineer, Regional Office-1, Ludhiana shall visit the industry immediately after 31.03.2023 and shall send further recommendations in the matter.

And whereas, the proceeding of personal hearing held before Chairman of the Board on 15.03.2023 have been conveyed to industry vide letter no. 1795 dated 25.04.2023.

And whereas, vide letter no. 1820 dated 26.04.2023, the directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 have been issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.

And whereas, the industry is still in operation and is discharging treated effluent into MC sewer, as verified during the visit to the area on 15.05.2023.

And whereas, the industry has failed to comply with the directions issued to it to stop discharging its industrial effluent into municipal sewer after 31.03.2023.

And whereas, the industry was issued notice to issue directions u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 06.07.2023.

It was observed that in compliance to the directions issued by the Govt. vide no. 10/228/2019/STE-5/1594066/1 dated 10.10.2019, the industry has not made any progress in the last about 4 years inspite of regular persuasions by the Board and has not stopped its industrial discharge into sewer.

And whereas, after hearing the industry, officers of the Board and considering material facts on record, the Chairman of the Board decided as under :

1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer.
2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining prior permission /consent of the Board.
3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.
4. The Environmental Engineer, Regional office-1 Ludhiana shall ensure the compliance of above directions and shall submit its report, immediately.

And whereas, the proceedings of personal hearing were conveyed to the industry vide no. 3432 dated 07.07.2023.

And whereas, there is a pending matter in the NGT vide O.A. no 225/2022 & O.A. no. 546/2024 Budha Nallah case, Ludhiana, wherein it is mentioned that 26 dyeing units in industrial area-A of Ludhiana & 16 other scattered dyeing units which are not connected with any CETP are directly

And whereas, in compliance of decision of meeting taken by Hon'ble Vidhan Sabha Committee on 26.07.2024 at Vidhan Sabha Secretariat, Chandigarh a meeting was taken by Additional Commissioner Municipal Corporation, Ludhiana to deliberate the finalization of site for installation of CETP for scattered dyeing units on 16.08.2024, wherein it was decided that a team of officials of PPCB and PWSSB be constituted and shall submit report within 07 days

And whereas, the minutes of the meeting were issued by Municipal Corporation, Ludhiana vide letter no. 569/ AC/P/D dated 20.08.2024.

And whereas, in compliance to above, the unit was visited by the officer of the Board alongwith the PWSSB Officials on 11.09.2024 and the unit was found in operation and discharging effluent into sewer.

And whereas, the industry is still discharging its industrial effluent into MC sewer and not complying with the directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 to stop discharging its industrial effluent into MC sewer by 31.03.2023 and operating the unit without valid consent of the Board under the Water Act, 1974 since 31.03.2023 and still discharging effluent into sewer continuously.

And whereas, the industry is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 as stated above.

And whereas, the matter has been considered by the Competent Authority and it has now decided to impose the Environmental Compensation on the industry for degrading the environment and to issue following directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974, to the industry, after giving an opportunity of personal hearing before Chairman of the Board:-

1. That the industry shall immediately dismantle and remove all outlets and stop discharging its trade effluent into sewer, as already directed by the Board.
2. That the operation of industry shall be stopped for effecting the earlier directions issued for closure of outlets into sewer.
3. That Punjab State Power Corporation Limited (PSPCL) Authority shall be directed to disconnect the supply of electricity available to the industry.
4. That an Environmental Compensation shall be imposed on the industry for non-compliance of directions issued u/s 33-A of Water Act, 1974 for closure of its outlet to municipal sewer.

As such, you are, hereby given an opportunity of personal hearing before the Chairman of the Board at Vatavaran Bhawan, Nabha Road, Patiala on 14.11.2024 at 01:00 pm to explain your position with respect to above said violations, failing which action as deemed fit in the matter shall be taken under the provisions of Water (Prevention & Control of Pollution) Act, 1974 & proposed directions shall be confirmed without giving any further opportunity/ notice.


Add. Senior Environmental Engineer

Dated

Endst. No.

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information & necessary action. It is requested to inform the industry regarding date & time of hearing and send the latest status report well before date of hearing.

Add. Senior Environmental Engineer



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

Tele Fax:- 0161-4673789

Website:- www.ppcb.gov.in

email:- ppcbzo1ldh@gmail.com

No. 6366
To

Speed Post/online

Dated 9/11/24

M/s Punjabi Dyeing,
367, Industrial Area-A,
Ludhiana.

- Sub:-
1. Show cause notice for non-compliance of directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974.
 2. Notice for imposition of Environmental Compensation (EC) due to environmental damage cause by it.

Whereas, it is mandatory on the part of the industry to obtain consent to establish of the Board u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 of Air (Prevention & Control of Pollution) Act 1981 before the establishment/ expansion of the unit.

And whereas, it is mandatory on the part of the industry to obtain consent to operate of the Board to operate an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & industrial plant u/s 21 of Air (Prevention & Control of Pollution) Act 1981 for discharging of effluent/ emissions from its industrial premises.

And whereas, the Parliament of India had enacted the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain rules under the provisions of the Environment (Protection) Act, 1986 to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and for maintaining or resorting the wholesomeness of water and to preserve the quality of air.

And whereas, the National Green Tribunal (NGT), New Delhi through its various orders/ Judgments (order dated 3.8.2018, 19.2.2019 passed in Original Application no. 597 of 2017, order dated 6.12.2018 passed in Original Application No. 125 of 2017 and M.A No. 1337 of 2, order dated 13.12.2018 passed in Original Application No. 1038 of 2018, order dated 12.3.2019 passed in Original Application No. 710 of 2017 Original Application No. 711, 712 of 2017) has empowered the Central Pollution Control Board (CPCB) by laying down the methodology to assess and recover compensation for damage to the environment and utilize such amount in terms of an action plan for protection of the environment. The CPCB has formulated the methodology for assessing Environmental Compensation on the basis of formula submitted to the, NGT as mentioned in its order dated 19.2.2019 passed in original application No. 593 of 2017 and the Punjab Pollution Control Board has adopted the said methodology.

And whereas, the industry is a small scale dyeing unit. It has obtained consent under Water Act, 1974 vide no. CTOW/Renewal/LDH1/2022/19148539 dated 10.08.2022, which is valid upto 31.3.2023 for Dyeing Processing on Job Basis @ 4000 Kgs/day with discharge of treated trade effluent @ 250 KLD and domestic effluent @ 1 KLD into sewer with special condition that the industry shall take adequate steps to segregate & stop the effluent discharge into domestic sewer by 31.03.2023 in compliance to directions issued by the Department of Science, Technology & Environment, Govt. of Punjab vide order dated 10.10.2019.

And whereas, the Department of Science, Technology & Environment, Government of Punjab considering all the aspects of the matter including various recommendations and decisions of the Hon'ble High Court, NGT and other Committees has issued directions u/s 5 of Environment (Protection) Act, 1986 vide letter dated 10.10.2019 that industrial effluents and dairy waste whether treated / partially treated or untreated shall not be discharged into municipal sewer of Ludhiana.

And whereas, a meeting was taken by Member Secretary of the Board through video conferencing on 13.07.2022 to review the compliance of directions u/s 5 of Environment (Protection) Act, 1986 issued by the Department of Science, Technology & Environment, Government of Punjab vide order dated 10.10.2019 for segregation of effluents and stop the discharge into municipal sewer of Ludhiana. In said meeting, following decisions were taken:

1. All the water polluting industries (except garment washing and service stations) discharging their effluent into municipal sewer, Ludhiana shall take adequate steps to stop discharging their industrial effluent into municipal sewer, Ludhiana by 31.03.2023 and period of consent be reduced suitably to ensure compliance of the directions given by the Govt.
2. The above additional condition shall be imposed on all the industries having valid consent to operate under the Water (Prevention & Control of Pollution) Act, 1974, if not already imposed.
3. Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industries not having valid consent to operate under Water (Prevention & Control of Pollution) Act, 1974 for imposing above condition as well as to obtain consent to operate of the Board, within 15 days.
4. Notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 for closure of all scattered dyeing units of Ludhiana be issued with opportunity of personal hearing before Competent Authority.

And whereas, the industry was issued notice u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 25.01.2023, wherein it was decided that:-

1. The industry shall continue to operate its pollution control devices regularly and efficiently to as to achieve the prescribed standards.
2. The industry shall not increase the capacity of dyeing machinery resulting in increased discharge of effluent beyond its consented quantity.
3. Direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.
4. In view of the directions issued by the Board to the industry regarding stopping discharge of industrial effluent into MC sewer by 31.03.2023, the industry shall submit scheme to achieve Zero Liquid Discharge (ZLD) or to shift its unit to CETP compatible area, within 15 days.
5. The Environmental Engineer, Regional Office-1, Ludhiana shall visit the industry immediately after 31.03.2023 and shall send further recommendations in the matter.

And whereas, the proceeding of personal hearing held before Chairman of the Board on 25.01.2023 have been conveyed to industry vide letter no. 757 dated 13.02.2023. The industry was issued directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 vide letter no. 832 dated 16.02.2023 the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.

And whereas, the industry is still in operation and is discharging treated effluent into MC sewer, as verified during the visit to the area on 15.05.2023.

And whereas, the industry has failed to comply with the directions issued to it to stop discharging its industrial effluent into municipal sewer after 31.03.2023.

And whereas, the industry was issued notice to issue directions u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 30.06.2023.

It was observed that in compliance to the directions issued by the Govt. vide no. 10/228/2019/STE-5/1594066/1 dated 10.10.2019, the industry has not made any progress in the last about 4 years inspite of regular persuasions by the Board and has not stopped its industrial discharge into sewer.

And whereas, after hearing the industry, officers of the Board and considering material facts on record, the Chairman of the Board decided as under:

1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer.
2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining prior permission /consent of the Board.
3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.
4. The Environmental Engineer, Regional office-1 Ludhiana shall ensure the compliance of above directions and shall submit its report, immediately.

And whereas, the proceedings of personal hearing were conveyed to the industry vide no. 3480 dated 07.07.2023.

And whereas, the industry was visited by the officer of the Board on 30.10.2023 and the unit

And whereas, there is a pending matter in the NGT vide O.A. no 225/2022 & O.A. no. 546/2024 Budha Nallah case, Ludhiana, wherein it is mentioned that 26 dyeing units in industrial area-A of Ludhiana & 16 other scattered dyeing units which are not connected with any CETP are directly discharging the effluent in Municipal drain/ sewer. The case is now listed for hearing on 27.11.2024.

And whereas, in compliance of decision of meeting taken by Hon'ble Vidhan Sabha Committee on 26.07.2024 at Vidhan Sabha Secretariat, Chandigarh a meeting was taken by Additional Commissioner Municipal Corporation, Ludhiana to deliberate the finalization of site for installation of CETP for scattered dyeing units on 16.08.2024, wherein it was decided that a team of officials of PPCB and PWSSB be constituted and shall submit report within 07 days.

And whereas, the minutes of the meeting were issued by the Municipal Corporation, Ludhiana vide letter no. 569/ AC/P/D dated 20.08.2024.

And whereas, in compliance to above, the unit was visited by the officer of the Board alongwith the PWSSB Officials on 02.09.2024 and the unit was found in operation and discharging effluent into sewer.

And whereas, the industry is still discharging its industrial effluent into MC sewer and not complying with the directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 to stop discharging its industrial effluent into MC sewer by 31.03.2023 and operating the unit without valid consent of the Board under the Water Act, 1974 since 31.03.2023 and still discharging effluent into sewer continuously.

And whereas, the industry is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 as stated above.

And whereas, the matter has been considered by the Competent Authority and it has now decided to impose the Environmental Compensation on the industry for degrading the environment and to issue following directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974, to the industry, after giving an opportunity of personal hearing before Chairman of the Board:-

1. That the industry shall immediately dismantle and remove all outlets and stop discharging its trade effluent into sewer, as already directed by the Board.
2. That the operation of industry shall be stopped for effecting the earlier directions issued for closure of outlets into sewer.
3. That Punjab State Power Corporation Limited (PSPCL) Authority shall be directed to disconnect the supply of electricity available to the industry.
4. That an Environmental Compensation shall be imposed on the industry for non-compliance of directions issued u/s 33-A of Water Act, 1974 for closure of its outlet to municipal sewer.

As such, you are, hereby given an opportunity of personal hearing before the Chairman of the Board at Vatavaran Bhawan, Nabha Road, Patiala on 14.11.2024 at 02:30 pm to explain your position with respect to above said violations, failing which action as deemed fit in the matter shall be taken under the provisions of Water (Prevention & Control of Pollution) Act, 1974 & proposed directions shall be confirmed without giving any further opportunity/ notice.


Add. Senior Environmental Engineer

Endst. No.

Dated

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information & necessary action. It is requested to inform the industry regarding date & time of hearing and send the latest status report well before date of hearing.

Add. Senior Environmental Engineer



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

Tele Fax:- 0161-4673789

Website:- www.ppcb.gov.in

email:- ppcbzo1ldh@gmail.com

No. 6334

Speed Post/online

Dated 8/11/24

To

M/s Rajneesh Dyeing House,
Plot No-16-B, Industrial Area-A,
Ludhiana.

- Sub:-
1. Show cause notice for non-compliance of directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974.
 2. Notice for imposition of Environmental Compensation (EC) due to environmental damage cause by it.

Whereas, it is mandatory on the part of the industry to obtain consent to establish of the Board u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 of Air (Prevention & Control of Pollution) Act 1981 before the establishment/ expansion of the unit.

And whereas, it is mandatory on the part of the industry to obtain consent to operate of the Board to operate an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & industrial plant u/s 21 of Air (Prevention & Control of Pollution) Act 1981 for discharging of effluent/ emissions from its industrial premises.

And whereas, the Parliament of India had enacted the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain rules under the provisions of the Environment (Protection) Act, 1986 to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and for maintaining or resorting the wholesomeness of water and to preserve the quality of air.

And whereas, the National Green Tribunal (NGT), New Delhi through its various orders/ Judgments (order dated 3.8.2018, 19.2.2019 passed in Original Application no. 597 of 2017, order dated 6.12.2018 passed in Original Application No. 125 of 2017 and M.A No. 1337 of 2, order dated 13.12.2018 passed in Original Application No 1038 of 2018, order dated 12.3.2019 passed in Original Application No. 710 of 2017 Original Application No. 711, 712 of 2017) has empowered the Central Pollution Control Board (CPCB) by laying down the methodology to assess and recover compensation for damage to the environment and utilize such amount in terms of an action plan for protection of the environment. The CPCB has formulated the methodology for assessing Environmental Compensation on the basis of formula submitted to the, NGT as mentioned in its order dated 19.2.2019 passed in original application No. 593 of 2017 and the Punjab Pollution Control Board has adopted the said methodology.

And whereas, the industry is a small scale red category unit and was granted consent to operate under Water Act, 1974 vide no. CTOW/Renewal/LDH1/2022/18383988 dated 12.09.2022 valid upto 31.03.2023 for discharge of treated trade effluent @ 40 KLD and domestic effluent @ 1 KLD into sewer with special condition that the industry shall take adequate steps to segregate & stop the effluent discharge into domestic sewer by 31.03.2023 in compliance to directions issued by the Department of Science, Technology & Environment, Govt. of Punjab vide orders dated 10.10.2019.

And whereas, the Department of Science, Technology & Environment, Government of Punjab considering all the aspects of the matter including various recommendations and decisions of the Hon'ble High Court, NGT and other Committees has issued directions u/s 5 of Environment (Protection) Act, 1986 vide letter dated 10.10.2019 that industrial effluents and dairy waste whether treated / partially treated or untreated shall not be discharged into municipal sewer of Ludhiana.

And whereas, a meeting was taken by Competent Authority of the Board on 13.07.2022 to review the compliance of directions u/s 5 of Environment (Protection) Act, 1986 issued by the Department of Science, Technology & Environment, Government of Punjab vide above directions dated 10.10.2019 for segregation of industrial effluents discharged into municipal sewer of Ludhiana, wherein it was decided as under:

their effluent into municipal sewer, Ludhiana shall take adequate steps to stop discharging

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their industrial effluent into municipal sewer, Ludhiana by 31.03.2023 and period of consent be reduced suitably to ensure compliance of the directions given by the Govt.

2. The above additional condition shall be imposed on all the industries having valid consent to operate under the Water (Prevention & Control of Pollution) Act, 1974, if not already imposed.
3. Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industries not having valid consent to operate under Water (Prevention & Control of Pollution) Act, 1974 for imposing above condition as well as to obtain consent to operate of the Board, within 15 days.
4. Notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 for closure of all scattered dyeing units of Ludhiana be issued with opportunity of personal hearing before Competent Authority.

And whereas, in compliance to the decisions, the validity of consent to operate granted to the industry under the Water (Prevention & Control of Pollution) Act, 1974 has been curtailed upto 31.03.2023 with a special condition that the industry shall take adequate steps to stop discharging their industrial effluent into municipal sewer, Ludhiana by 31.03.2023.

And whereas, the industry was issued notice u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 15.03.2023, wherein it was decided as under:-

1. The industry shall continue to operate its pollution control devices regularly and efficiently so as to achieve the prescribed standards.
2. The industry shall not increase the capacity of dyeing machinery resulting in increased discharge of effluent beyond its consented quantity.
3. Direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.
4. In view of the directions issued by the Board to the industry regarding stopping discharge of industrial effluent into MC sewer by 31.03.2023, the industry shall submit scheme to achieve Zero Liquid Discharge (ZLD), within 15 days.
5. The Environmental Engineer, Regional Office-1, Ludhiana shall visit the industry immediately after 31.03.2023 and shall send further recommendations in the matter.

And whereas, the proceeding of personal hearing held before Chairman of the Board on 15.03.2023 have been conveyed to industry vide letter no. 1787 dated 25.04.2023.

And whereas, vide letter no. 1822 dated 26.04.2023, the directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 have been issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.

And whereas, the industry is still in operation and is discharging treated effluent into MC sewer, as verified during the visit to the area on 15.05.2023.

And whereas, the industry has failed to comply with the directions issued to it to stop discharging its industrial effluent into municipal sewer after 31.03.2023.

And whereas, the industry was issued notice to issue directions u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 06.07.2023.

It was observed that in compliance to the directions issued by the Govt. vide no. 10/228/2019/STE-5/1594066/1 dated 10.10.2019, the industry has not made any progress in the last about 4 years inspite of regular persuasions by the Board and has not stopped its industrial discharge into sewer.

And whereas, after hearing the industry, officers of the Board and considering material facts on record, the Chairman of the Board decided as under:

1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer.
2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining prior permission /consent of the Board.
3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.
4. The Environmental Engineer, Regional office-1 Ludhiana shall ensure the compliance of above directions and shall submit its report, immediately.

And whereas, the proceedings of personal hearing were conveyed to the industry vide no. 2428 dated 07.07.2023

And whereas, there is a pending matter in the NGT vide O.A. no 225/2022 & O.A. no. 546/2024 Budha Nallah case, Ludhiana, wherein it is mentioned that 26 dyeing units in industrial area-A of Ludhiana & 16 other scattered dyeing units which are not connected with any CETP are directly discharging the effluent in Municipal drain/ sewer. The case is now listed for hearing on 27.11.2024.

And whereas, in compliance of decision of meeting taken by Hon'ble Vidhan Sabha Committee on 26.07.2024 at Vidhan Sabha Secretariat, Chandigarh a meeting was taken by Additional Commissioner Municipal Corporation, Ludhiana to deliberate the finalization of site for installation of CETP for scattered dyeing units on 16.08.2024, wherein it was decided that for carrying out sampling of the scattered dyeing units, a team of officials of PPCB and PWSSB be constituted and shall submit report within 07 days

And whereas, the minutes of the meeting were issued by Municipal Corporation, Ludhiana vide letter no. 569/ AC/P/D dated 20.08.2024.

And whereas, in compliance to above, the treated effluent sampling of the unit was carried out by the officer of the Board alongwith the PWSSB Officials on 20.09.2024 and effluent samples were collected during visit and as per the analysis reports received from Board's lab, the conc. of parameter, Phenolic Compound =1.4 mg/l against prescribed standard of 1.0 mg/l is beyond the prescribed limits of the Board.

And whereas, the industry is still discharging its industrial effluent into MC sewer and not complying with the directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 to stop discharging its industrial effluent into MC sewer by 31.03.2023 and operating the unit without valid consent of the Board under the Water Act, 1974 since 31.03.2023 and now discharging untreated effluent into sewer continuously.

And whereas, the industry is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 as stated above.

And whereas, the matter has been considered by the Competent Authority and it has now decided to impose the Environmental Compensation on the industry for degrading the environment and to issue following directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974, to the industry, after giving an opportunity of personal hearing before Chairman of the Board:-

1. That the industry shall immediately dismantle and remove all outlets and stop discharging its trade effluent into sewer, as already directed by the Board.
2. That the operation of industry shall be stopped for effecting the earlier directions issued for closure of outlets into sewer.
3. That Punjab State Power Corporation Limited (PSPCL) Authority shall be directed to disconnect the supply of electricity available to the industry.
4. That an Environmental Compensation shall be imposed on the industry for non-compliance of directions issued u/s 33-A of Water Act, 1974 for closure of its outlet to municipal sewer.

As such, you are, hereby given an opportunity of personal hearing before the Chairman of the Board at Vatavaran Bhawan, Nabha Road, Patiala on 14.11.2024 at 11:00 am to explain your position with respect to above said violations, failing which action as deemed fit in the matter shall be taken under the provisions of Water (Prevention & Control of Pollution) Act, 1974 & proposed directions shall be confirmed without giving any further opportunity/ notice.


Add. Senior Environmental Engineer

Endst. No.

Dated

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information & necessary action. It is requested to inform the industry regarding date & time of hearing and send the latest status report well before date of hearing.

Add. Senior Environmental Engineer



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

Tele Fax:- 0161-4673789

Website:- www.ppcb.gov.in

email:- ppcbzo1ldh@gmail.com

No. 6354

Speed Post/online

Dated 8/11/24

To

M/s Rampal Scientific Dyers,
216, Industrial Area-A,
Ludhiana.

- Sub:-
1. Show cause notice for non-compliance of directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974.
 2. Notice for imposition of Environmental Compensation (EC) due to environmental damage cause by it.

Whereas, it is mandatory on the part of the industry to obtain consent to establish of the Board u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 of Air (Prevention & Control of Pollution) Act 1981 before the establishment/ expansion of the unit.

And whereas, it is mandatory on the part of the industry to obtain consent to operate of the Board to operate an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & industrial plant u/s 21 of Air (Prevention & Control of Pollution) Act 1981 for discharging of effluent/ emissions from its industrial premises.

And whereas, the Parliament of India had enacted the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain rules under the provisions of the Environment (Protection) Act, 1986 to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and for maintaining or resorting the wholesomeness of water and to preserve the quality of air.

And whereas, the National Green Tribunal (NGT), New Delhi through its various orders/ Judgments (order dated 3.8.2018, 19.2.2019 passed in Original Application no. 597 of 2017, order dated 6.12.2018 passed in Original Application No. 125 of 2017 and M.A No. 1337 of 2, order dated 13.12.2018 passed in Original Application No. 1038 of 2018, order dated 12.3.2019 passed in Original Application No. 710 of 2017 Original Application No. 711, 712 of 2017) has empowered the Central Pollution Control Board (CPCB) by laying down the methodology to assess and recover compensation for damage to the environment and utilize such amount in terms of an action plan for protection of the environment. The CPCB has formulated the methodology for assessing Environmental Compensation on the basis of formula submitted to the, NGT as mentioned in its order dated 19.2.2019 passed in original application No. 593 of 2017 and the Punjab Pollution Control Board has adopted the said methodology.

And whereas, the industry is a small scale red category unit and was granted consent to operate under the Water Act, 1974 vide no. CTOW/Renewal/LDH1/2022/19189618 valid upto 31.03.2023 for discharge of treated trade effluent @ 100 KLD and domestic effluent @ 0.6 KLD into sewer with special condition that the industry shall take adequate steps to segregate & stop the effluent discharge into domestic sewer by 31.03.2023 in compliance to directions issued by the Department of Science, Technology & Environment, Govt. of Punjab vide orders dated 10.10.2019.

And whereas, the Department of Science, Technology & Environment, Government of Punjab considering all the aspects of the matter including various recommendations and decisions of the Hon'ble High Court, NGT and other Committees has issued directions u/s 5 of Environment (Protection) Act, 1986 vide letter dated 10.10.2019 that industrial effluents and dairy waste whether treated / partially treated or untreated shall not be discharged into municipal sewer of Ludhiana.

And whereas, a meeting was taken by Competent Authority of the Board on 13.07.2022 to review the compliance of directions u/s 5 of Environment (Protection) Act, 1986 issued by the Department of Science, Technology & Environment, Government of Punjab vide above directions dated 10.10.2019 for segregation of industrial effluents discharged into municipal sewer of Ludhiana, wherein it was decided as under:

their effluent into municipal sewer, Ludhiana shall take adequate steps to stop discharging

their industrial effluent into municipal sewer, Ludhiana by 31.03.2023 and period of consent be reduced suitably to ensure compliance of the directions given by the Govt.

2. The above additional condition shall be imposed on all the industries having valid consent to operate under the Water (Prevention & Control of Pollution) Act, 1974, if not already imposed.
3. Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industries not having valid consent to operate under Water (Prevention & Control of Pollution) Act, 1974 for imposing above condition as well as to obtain consent to operate of the Board, within 15 days.
4. Notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 for closure of all scattered dyeing units of Ludhiana be issued with opportunity of personal hearing before Competent Authority.

And whereas, the industry was issued notice to issue directions u/s 33-A of Water Act, 1974 with hearing before Chairman of the Board on 27.02.2023 wherein it was decided as under:-

1. The industry shall continue to operate its pollution control devices regularly and efficiently so as to achieve the prescribed standards.
2. The industry shall not increase the capacity of dyeing machinery resulting in increased discharge of effluent beyond its consented quantity.
3. Direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.
4. In view of the directions issued by the Board to the industry regarding stopping discharge of industrial effluent into MC sewer by 31.03.2023, the industry shall submit scheme to achieve Zero Liquid Discharge (ZLD), within 15 days.
5. The Environmental Engineer, Regional Office-1, Ludhiana shall visit the industry immediately after 31.03.2023 and shall send further recommendations in the matter.

And whereas, the proceeding of personal hearing held before Chairman of the Board on 27.02.2023 has been conveyed to industry vide letter no. 1243 dated 20.03.2023. The industry was issued directions u/s 33-A of the Water Act, 1974 vide letter no. 1340 dated 24.03.2023 the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.

And whereas, the industry is still in operation and is discharging treated effluent into MC sewer, as verified during the visit to the area on 15.05.2023.

And whereas, the industry has failed to comply with the directions issued to it to stop discharging its industrial effluent into municipal sewer after 31.03.2023.

And whereas, the industry was issued notice to issue directions u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 30.06.2023.

It was observed that in compliance to the directions issued by the Govt. vide no. 10/228/2019/STE-5/1594066/1 dated 10.10.2019, the industry has not made any progress in the last about 4 years inspite of regular persuasions by the Board and has not stopped its industrial discharge into sewer.

And whereas, after hearing the industry, officers of the Board and considering material facts on record, the Chairman of the Board decided as under:

1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer.
2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining prior permission /consent of the Board.
3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.
4. The Environmental Engineer, Regional office-1 Ludhiana shall ensure the compliance of above directions and shall submit its report, immediately.

And whereas, the proceedings of personal hearing were conveyed to the industry vide no. 3471 dated 07.07.2023.

And whereas, the industry was visited by officer of the Board on 07.12.2023 and it was observed that the industry was in operation.

And whereas, there is a pending matter in the NGT vide O.A. no 225/2022 & O.A. no. 546/2024 Budha Nallah case, Ludhiana, wherein it is mentioned that 26 dyeing units in industrial area-A of Ludhiana & 16 other scattered dyeing units which are not connected with any CETP are

directly discharging the effluent in Municipal drain/ sewer. The case is now listed for hearing on 27.11.2024.

And whereas, in compliance of decision of meeting taken by Hon'ble Vidhan Sabha Committee on 26.07.2024 at Vidhan Sabha Secretariat, Chandigarh a meeting was taken by Additional Commissioner Municipal Corporation, Ludhiana to deliberate the finalization of site for installation of CETP for scattered dyeing units on 16.08.2024, wherein it was decided that for carrying out sampling of the scattered dyeing units, a team of officials of PPCB and PWSSB be constituted and shall submit report within 07 days

And whereas, the minutes of the meeting were issued by Municipal Corporation, Ludhiana vide letter no. 569/ AC/P/D dated 20.08.2024.

And whereas, in compliance to above, the treated effluent sampling of the unit was carried out by the officer of the Board alongwith the PWSSB Officials on 20.09.2024 and effluent samples were collected during visit and as per the analysis reports received from Board's lab, the conc. of parameter, pH=11.3 against prescribed limits of 6.5-8.5 is beyond the prescribed limits of the Board.

And whereas, the industry is still discharging its industrial effluent into MC sewer and not complying with the directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 to stop discharging its industrial effluent into MC sewer by 31.03.2023 and operating the unit without valid consent of the Board under the Water Act, 1974 since 31.03.2023 and now discharging untreated effluent into sewer continuously.

And whereas, the industry is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 as stated above.

And whereas, the matter has been considered by the Competent Authority and it has now decided to impose the Environmental Compensation on the industry for degrading the environment and to issue following directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974, to the industry, after giving an opportunity of personal hearing before Chairman of the Board:-

1. That the industry shall immediately dismantle and remove all outlets and stop discharging its trade effluent into sewer, as already directed by the Board.
2. That the operation of industry shall be stopped for effecting the earlier directions issued for closure of outlets into sewer.
3. That Punjab State Power Corporation Limited (PSPCL) Authority shall be directed to disconnect the supply of electricity available to the industry.
4. That an Environmental Compensation shall be imposed on the industry for non-compliance of directions issued u/s 33-A of Water Act, 1974 for closure of its outlet to municipal sewer.

As such, you are, hereby given an opportunity of personal hearing before the Chairman of the Board at Vatavaran Bhawan, Nabha Road, Patiala on 14.11.2024 at 01:00 pm to explain your position with respect to above said violations, failing which action as deemed fit in the matter shall be taken under the provisions of Water (Prevention & Control of Pollution) Act, 1974 & proposed directions shall be confirmed without giving any further opportunity/ notice.


Add. Senior Environmental Engineer

Endst. No.

Dated

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information & necessary action. It is requested to inform the industry regarding date & time of hearing and send the latest status report well before date of hearing.

Add. Senior Environmental Engineer



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

Tele Fax:- 0161-4673789

Website:- www.ppcb.gov.in

email:- ppcbzo1ldh@gmail.com

No. 6846

Speed Post/online

Dated 8/11/24

To

M/s Sagar Apparels,
BXXX, 2586/97, Baba Gajja Jain Colony Moti Nagar,
Ludhiana.

- Sub:-
1. Show cause notice for non-compliance of directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974.
 2. Notice for imposition of Environmental Compensation (EC) due to environmental damage cause by it.

Whereas, it is mandatory on the part of the industry to obtain consent to establish of the Board u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 of Air (Prevention & Control of Pollution) Act 1981 before the establishment/ expansion of the unit.

And whereas, it is mandatory on the part of the industry to obtain consent to operate of the Board to operate an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & industrial plant u/s 21 of Air (Prevention & Control of Pollution) Act 1981 for discharging of effluent/ emissions from its industrial premises.

And whereas, the Parliament of India had enacted the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain rules under the provisions of the Environment (Protection) Act, 1986 to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and for maintaining or resorting the wholesomeness of water and to preserve the quality of air.

And whereas, the National Green Tribunal (NGT), New Delhi through its various orders/ Judgments (order dated 3.8.2018, 19.2.2019 passed in Original Application no. 597 of 2017, order dated 6.12.2018 passed in Original Application No. 125 of 2017 and M.A No. 1337 of 2, order dated 13.12.2018 passed in Original Application No. 1038 of 2018, order dated 12.3.2019 passed in Original Application No. 710 of 2017 Original Application No. 711, 712 of 2017) has empowered the Central Pollution Control Board (CPCB) by laying down the methodology to assess and recover compensation for damage to the environment and utilize such amount in terms of an action plan for protection of the environment. The CPCB has formulated the methodology for assessing Environmental Compensation on the basis of formula submitted to the, NGT as mentioned in its order dated 19.2.2019 passed in original application No. 593 of 2017 and the Punjab Pollution Control Board has adopted the said methodology.

And whereas, the industry is a small scale red category dyeing unit and was granted consent to operate under Water Act, 1974 vide no. CTOW/Renewal/LDH1/2022/20264345 dated 15.11.2022 valid upto 31.03.2023 for Dyeing/ Washing/ Finishing of Polyester fabric @ 2500 Kg/day with discharge of treated trade effluent @ 270 KLD and domestic effluent @ 2.5 KLD into sewer with special condition that the industry shall take adequate steps to stop discharging their industrial effluent into municipal sewer, Ludhiana by 31.03.2023.

And whereas, the Department of Science, Technology & Environment, Government of Punjab considering all the aspects of the matter including various recommendations and decisions of the Hon'ble High Court, NGT and other Committees has issued directions u/s 5 of Environment (Protection) Act, 1986 vide letter dated 10.10.2019 that industrial effluents and dairy waste whether treated / partially treated or untreated shall not be discharged into municipal sewer of Ludhiana.

And whereas, a meeting was taken by Competent Authority of the Board on 13.07.2022 to review the compliance of directions u/s 5 of Environment (Protection) Act, 1986 issued by the Department of Science, Technology & Environment, Government of Punjab vide above directions dated 10.10.2019 for segregation of industrial effluents discharged into municipal sewer of Ludhiana, wherein it was decided as under:

1. All the water polluting industries (except cement, steel and power stations) discharging their effluent into municipal sewer, Ludhiana shall take adequate steps to stop discharging

their industrial effluent into municipal sewer, Ludhiana by 31.03.2023 and period of consent be reduced suitably to ensure compliance of the directions given by the Govt.

2. The above additional condition shall be imposed on all the industries having valid consent to operate under the Water (Prevention & Control of Pollution) Act, 1974, if not already imposed.
3. Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industries not having valid consent to operate under Water (Prevention & Control of Pollution) Act, 1974 for imposing above condition as well as to obtain consent to operate of the Board, within 15 days.
4. Notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 for closure of all scattered dyeing units of Ludhiana be issued with opportunity of personal hearing before Competent Authority.

And whereas, the industry was issued notice u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 25.01.2023 wherein it was decided as under:-

1. The industry shall continue to operate its pollution control devices regularly and efficiently to as to achieve the prescribed standards.
2. The industry shall not increase the capacity of dyeing machinery resulting in increased discharge of effluent beyond its consented quantity.
3. Direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.
4. In view of the directions issued by the Board to the industry regarding stopping discharge of industrial effluent into MC sewer by 31.03.2023, the industry shall submit scheme to achieve Zero Liquid Discharge (ZLD) or to shift its unit to CETP compatible area, within 15 days.
5. The Environmental Engineer, Regional Office-1, Ludhiana shall visit the industry immediately after 31.03.2023 and shall send further recommendations in the matter.

And whereas, the proceeding of personal hearing held before Chairman of the Board on 25.01.2023 have been conveyed to industry vide letter no. 755 dated 13.02.2023. The industry was issued the directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 Vide letter no. 830 dated 16.02.2023 the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.

And whereas, the industry was visited by officer of the Board on 26/05/2023 and it was observed that the unit is still in operation and discharging treated effluent into the MC sewer.

And whereas, the industry has failed to comply with the directions issued to it to stop discharging its industrial effluent into municipal sewer after 31.03.2023.

And whereas, the industry was issued notice to issue directions u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 30.06.2023.

And whereas, it was observed that in compliance to the directions issued by the Govt. vide no. 10/228/2019/STE-5/1594066/1 dated 10.10.2019, the industry has not made any progress in the last about 4 years inspite of regular persuasions by the Board and has not stopped its industrial discharge into sewer.

And whereas, after hearing the industry, officers of the Board and considering material facts on record, the Chairman of the Board decided as under :

1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer.
2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining prior permission /consent of the Board.
3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.
4. The Environmental Engineer, Regional office-1 Ludhiana shall ensure the compliance of above directions and shall submit its report, immediately.

And whereas, the proceedings of personal hearing were conveyed to the industry vide no. 3459 dated 07.07.2023.

And whereas, the industry was visited by officer of the Board on 17.11.2023 and it was observed that the industry was in operation.

And whereas, there is a pending matter in the NGT vide O.A. no 225/2022 & O.A. no. 546/2024

Ludhiana & 16 other scattered dyeing units which are not connected with any CETP are directly discharging the effluent in Municipal drain/ sewer. The case is now listed for hearing on 27.11.2024.

And whereas, in compliance of decision of meeting taken by Hon'ble Vidhan Sabha Committee on 26.07.2024 at Vidhan Sabha Secretariat, Chandigarh a meeting was taken by Additional Commissioner Municipal Corporation, Ludhiana to deliberate the finalization of site for installation of CETP for scattered dyeing units on 16.08.2024, wherein it was decided that a team of officials of PPCB and PWSSB be constituted and shall submit report within 07 days.

And whereas, the minutes of the meeting were issued by the Municipal Corporation, Ludhiana vide letter no. 569/ AC/P/D dated 20.08.2024.

And whereas, the industry is still discharging its industrial effluent into MC sewer and not complying with the directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 to stop discharging its industrial effluent into MC sewer by 31.03.2023 and operating the unit without valid consent of the Board under the Water Act, 1974 since 31.03.2023 and still discharging effluent into sewer continuously.

And whereas, the industry is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 as stated above.

And whereas, the matter has been considered by the Competent Authority and it has now decided to impose the Environmental Compensation on the industry for degrading the environment and to issue following directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974, to the industry, after giving an opportunity of personal hearing before Chairman of the Board:-

1. That the industry shall immediately dismantle and remove all outlets and stop discharging its trade effluent into sewer, as already directed by the Board.
2. That the operation of industry shall be stopped for effecting the earlier directions issued for closure of outlets into sewer.
3. That Punjab State Power Corporation Limited (PSPCL) Authority shall be directed to disconnect the supply of electricity available to the industry.
4. That an Environmental Compensation shall be imposed on the industry for non-compliance of directions issued u/s 33-A of Water Act, 1974 for closure of its outlet to municipal sewer.

As such, you are, hereby given an opportunity of personal hearing before the Chairman of the Board at Vatavaran Bhawan, Nabha Road, Patiala on 14.11.2024 at 01:00 pm to explain your position with respect to above said violations, failing which action as deemed fit in the matter shall be taken under the provisions of Water (Prevention & Control of Pollution) Act, 1974 & proposed directions shall be confirmed without giving any further opportunity/ notice.


Add. Senior Environmental Engineer

Endst. No.

Dated

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information & necessary action. It is requested to inform the industry regarding date & time of hearing and send the latest status report well before date of hearing.

Add. Senior Environmental Engineer



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

Tele Fax:- 0161-4673789

Website:- www.opcb.gov.in

email:- ppcbzo1ldh@gmail.com

No. 6336

Speed Post/online

Dated 8/11/24

To

M/s Sunshine Dyeing Pvt. Ltd.,
261, Industrial Area-A,
Ludhiana.

- Sub:-
1. Show cause notice for non-compliance of directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974.
 2. Notice for Imposition of Environmental Compensation (EC) due to environmental damage cause by it.

Whereas, it is mandatory on the part of the industry to obtain consent to establish of the Board u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 of Air (Prevention & Control of Pollution) Act 1981 before the establishment/ expansion of the unit.

And whereas, it is mandatory on the part of the industry to obtain consent to operate of the Board to operate an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & industrial plant u/s 21 of Air (Prevention & Control of Pollution) Act 1981 for discharging of effluent/ emissions from its industrial premises.

And whereas, the Parliament of India had enacted the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain rules under the provisions of the Environment (Protection) Act, 1986 to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and for maintaining or resorting the wholesomeness of water and to preserve the quality of air.

And whereas, the National Green Tribunal (NGT), New Delhi through its various orders/ Judgments (order dated 3.8.2018, 19.2.2019 passed in Original Application no. 597 of 2017, order dated 6.12.2018 passed in Original Application No. 125 of 2017 and M.A No. 1337 of 2, order dated 13.12.2018 passed in Original Application No. 1038 of 2018, order dated 12.3.2019 passed in Original Application No. 710 of 2017 Original Application No. 711, 712 of 2017) has empowered the Central Pollution Control Board (CPCB) by laying down the methodology to assess and recover compensation for damage to the environment and utilize such amount in terms of an action plan for protection of the environment. The CPCB has formulated the methodology for assessing Environmental Compensation on the basis of formula submitted to the, NGT as mentioned in its order dated 19.2.2019 passed in original application No. 593 of 2017 and the Punjab Pollution Control Board has adopted the said methodology.

And whereas, the industry is a small scale red category unit and was granted consent to operate under Water Act, 1974 vide no. CTOW/Varied/LDH1/2022/19381721 dated 17.08.2022 valid upto 31.03.2023 for discharge of treated trade effluent @ 432 KLD and domestic effluent @ 10 KLD into sewer with special condition that the industry shall take adequate steps to segregate & stop the effluent discharge into domestic sewer by 31.03.2023 in compliance to directions issued by the Department of Science, Technology & Environment, Govt. of Punjab vide orders dated 10.10.2019.

And whereas, the Department of Science, Technology & Environment, Government of Punjab considering all the aspects of the matter including various recommendations and decisions of the Hon'ble High Court, NGT and other Committees has issued directions u/s 5 of Environment (Protection) Act, 1986 vide letter dated 10.10.2019 that industrial effluents and dairy waste whether treated / partially treated or untreated shall not be discharged into municipal sewer of Ludhiana.

And whereas, a meeting was taken by Competent Authority of the Board on 13.07.2022 to review the compliance of directions u/s 5 of Environment (Protection) Act, 1986 issued by the Department of Science, Technology & Environment, Government of Punjab vide above directions dated 10.10.2019 for segregation of industrial effluents discharged into municipal sewer of Ludhiana, wherein it was decided as under:

their effluent into municipal sewer, Ludhiana shall take adequate steps to stop discharging

their industrial effluent into municipal sewer, Ludhiana by 31.03.2023 and period of consent be reduced suitably to ensure compliance of the directions given by the Govt.

2. The above additional condition shall be imposed on all the industries having valid consent to operate under the Water (Prevention & Control of Pollution) Act, 1974, if not already imposed.
3. Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industries not having valid consent to operate under Water (Prevention & Control of Pollution) Act, 1974 for imposing above condition as well as to obtain consent to operate of the Board, within 15 days.
4. Notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 for closure of all scattered dyeing units of Ludhiana be issued with opportunity of personal hearing before Competent Authority.

And whereas, the industry was issued notice u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 15.03.2023, wherein it was decided as under:-

1. The industry shall continue to operate its pollution control devices regularly and efficiently so as to achieve the prescribed standards.
2. The industry shall not increase the capacity of dyeing machinery resulting in increased discharge of effluent beyond its consented quantity.
3. Direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the Industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.
4. In view of the directions issued by the Board to the industry regarding stopping discharge of industrial effluent into MC sewer by 31.03.2023, the industry shall submit scheme to achieve Zero Liquid Discharge (ZLD), within 15 days.
5. The application applied by the industry for obtaining consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 be returned.
6. The Environmental Engineer, Regional Office-1, Ludhiana shall visit the industry immediately after 31.03.2023 and shall send further recommendations in the matter.

And whereas, the proceeding of personal hearing held before Chairman of the Board on 15.03.2023 have been conveyed to industry vide letter no. 1785 dated 25.04.2023.

And whereas, vide letter no. 1826 dated 26.04.2023, the directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 have been issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.

And whereas, the industry is still in operation and is discharging treated effluent into MC sewer, as verified during the visit to the area on 15.05.2023.

And whereas, the industry has failed to comply with the directions issued to it to stop discharging its industrial effluent into municipal sewer after 31.03.2023.

And whereas, the industry was issued notice to issue directions u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 06.07.2023.

It was observed that in compliance to the directions issued by the Govt. vide no. 10/228/2019/STE-5/1594066/1 dated 10.10.2019, the industry has not made any progress in the last about 4 years inspite of regular persuasions by the Board and has not stopped its industrial discharge into sewer.

After hearing the industry, officers of the Board and considering material facts on record, the Chairman of the Board decided as under:

1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer.
2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining prior permission /consent of the Board.
3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.
4. The Environmental Engineer, Regional office-1 Ludhiana shall ensure the compliance of above directions and shall submit its report, immediately.

And whereas, the proceedings of personal hearing were conveyed to the industry vide no. 3414 dated 07.07.2023.

And whereas, there is a pending matter in the NGT vide O.A. no 225/2022 & O.A. no.

area-A of Ludhiana & 16 other scattered dyeing units which are not connected with any CETP are directly discharging the effluent in Municipal drain/ sewer. The case is now listed for hearing on 27.11.2024.

And whereas, in compliance of decision of meeting taken by Hon'ble Vidhan Sabha Committee on 26.07.2024 at Vidhan Sabha Secretariat, Chandigarh a meeting was taken by Additional Commissioner Municipal Corporation, Ludhiana to deliberate the finalization of site for installation of CETP for scattered dyeing units on 16.08.2024, wherein it was decided that for carrying out sampling of the scattered dyeing units, a team of officials of PPCB and PWSSB be constituted and shall submit report within 07 days

And whereas, the minutes of the meeting were issued by Municipal Corporation, Ludhiana vide letter no. 569/ AC/P/D dated 20.08.2024.

And whereas, in compliance to above, the treated effluent sampling of the unit was carried out by the officer of the Board alongwith the PWSSB Officials on 20.09.2024 and effluent samples were collected during visit and as per the analysis reports received from Board's lab, the conc. of parameters, TDS=4148 mg/l against prescribed standard of 2100 mg/l, Phen. compound= 2.8 mg/l against prescribed standard of 1.0 mg/l and SAR = 28.4 against prescribed standard of 26, are beyond the prescribed limits of the Board.

And whereas, the industry is still discharging its industrial effluent into MC sewer and not complying with the directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 to stop discharging its industrial effluent into MC sewer by 31.03.2023 and operating the unit without valid consent of the Board under the Water Act, 1974 since 31.03.2023 and now discharging untreated effluent into sewer continuously.

And whereas, the industry is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 as stated above.

And whereas, the matter has been considered by the Competent Authority and it has now decided to impose the Environmental Compensation on the industry for degrading the environment and to issue following directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974, to the industry, after giving an opportunity of personal hearing before Chairman of the Board:-

1. That the industry shall immediately dismantle and remove all outlets and stop discharging its trade effluent into sewer, as already directed by the Board.
2. That the operation of industry shall be stopped for effecting the earlier directions issued for closure of outlets into sewer.
3. That Punjab State Power Corporation Limited (PSPCL) Authority shall be directed to disconnect the supply of electricity available to the industry.
4. That an Environmental Compensation shall be imposed on the industry for non-compliance of directions issued u/s 33-A of Water Act, 1974 for closure of its outlet to municipal sewer.

As such, you are, hereby given an opportunity of personal hearing before the Chairman of the Board at Vatavaran Bhawan, Nabha Road, Patiala on 14.11.2024 at 11:00 am to explain your position with respect to above said violations, failing which action as deemed fit in the matter shall be taken under the provisions of Water (Prevention & Control of Pollution) Act, 1974 & proposed directions shall be confirmed without giving any further opportunity/ notice.


Add. Senior Environmental Engineer

Endst. No.

Dated

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information & necessary action. It is requested to inform the industry regarding date & time of hearing and send the latest status report well before date of hearing.

Add. Senior Environmental Engineer



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

Tele Fax:- 0161-4673789

Website:- www.ppcb.gov.in

email:- ppcbzo1ldh@gmail.com

No. 6358

Speed Post/online

Dated 8/11/24

To

M/s Sewak Scientific Dyers,
131/1, Industrial Area-A,
Ludhiana.

- Sub:-
1. Show cause notice for non-compliance of directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974.
 2. Notice for imposition of Environmental Compensation (EC) due to environmental damage cause by it.

Whereas, it is mandatory on the part of the industry to obtain consent to establish of the Board u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 of Air (Prevention & Control of Pollution) Act 1981 before the establishment/ expansion of the unit.

And whereas, it is mandatory on the part of the industry to obtain consent to operate of the Board to operate an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & industrial plant u/s 21 of Air (Prevention & Control of Pollution) Act 1981 for discharging of effluent/ emissions from its industrial premises.

And whereas, the Parliament of India had enacted the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain rules under the provisions of the Environment (Protection) Act, 1986 to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and for maintaining or resorting the wholesomeness of water and to preserve the quality of air.

And whereas, the National Green Tribunal (NGT), New Delhi through its various orders/ Judgments (order dated 3.8.2018, 19.2.2019 passed in Original Application no. 597 of 2017, order dated 6.12.2018 passed in Original Application No. 125 of 2017 and M.A No. 1337 of 2, order dated 13.12.2018 passed in Original Application No. 1038 of 2018, order dated 12.3.2019 passed in Original Application No. 710 of 2017 Original Application No. 711, 712 of 2017) has empowered the Central Pollution Control Board (CPCB) by laying down the methodology to assess and recover compensation for damage to the environment and utilize such amount in terms of an action plan for protection of the environment. The CPCB has formulated the methodology for assessing Environmental Compensation on the basis of formula submitted to the, NGT as mentioned in its order dated 19.2.2019 passed in original application No. 593 of 2017 and the Punjab Pollution Control Board has adopted the said methodology.

And whereas, the industry is a small scale red category unit and was granted consent under Water Act, 1974 valid upto 30.06.2024 for discharge of treated trade effluent @ 50 KLD and domestic effluent @ 0.05 KLD into sewer.

And whereas, the Department of Science, Technology & Environment, Government of Punjab considering all the aspects of the matter including various recommendations and decisions of the Hon'ble High Court, NGT and other Committees has issued directions u/s 5 of Environment (Protection) Act, 1986 vide letter dated 10.10.2019 that industrial effluents and dairy waste whether treated / partially treated or untreated shall not be discharged into municipal sewer of Ludhiana.

And whereas, a meeting was taken by Competent Authority of the Board on 13.07.2022 to review the compliance of directions u/s 5 of Environment (Protection) Act, 1986 issued by the Department of Science, Technology & Environment, Government of Punjab vide above directions dated 10.10.2019 for segregation of industrial effluents discharged into municipal sewer of Ludhiana.

1. All the water polluting industries (except garment washing and service stations) discharging their effluent into municipal sewer, Ludhiana shall take adequate steps to

stop discharging their industrial effluent into municipal sewer, Ludhiana by 31.03.2023 and period of consent be reduced suitably to ensure compliance of the directions given by the Govt.

2. The above additional condition shall be imposed on all the industries having valid consent to operate under the Water (Prevention & Control of Pollution) Act, 1974, if not already imposed.
3. Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industries not having valid consent to operate under Water (Prevention & Control of Pollution) Act, 1974 for imposing above condition as well as to obtain consent to operate of the Board, within 15 days.
4. Notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 for closure of all scattered dyeing units of Ludhiana be issued with opportunity of personal hearing before Competent Authority.

And whereas, in compliance to the decisions, the validity of consent to operate granted to the industry under the Water (Prevention & Control of Pollution) Act, 1974 has been curtailed upto 31.03.2023 with a special condition that the industry shall take adequate steps to stop discharging their industrial effluent into municipal sewer, Ludhiana by 31.03.2023.

And whereas, the industry was issued notice u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 27.02.2023, wherein it was decided as under:-

1. The industry shall continue to operate its pollution control devices regularly and efficiently so as to achieve the prescribed standards.
2. The industry shall not increase the capacity of dyeing machinery resulting in increased discharge of effluent beyond its consented quantity.
3. Direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.
4. In view of the directions issued by the Board to the industry regarding stopping discharge of industrial effluent into MC sewer by 31.03.2023, the industry shall submit scheme to achieve Zero Liquid Discharge (ZLD), within 15 days.
5. The Environmental Engineer, Regional Office-1, Ludhiana shall visit the industry immediately after 31.03.2023 and shall send further recommendations in the matter.

And whereas, the proceeding of personal hearing held before Chairman of the Board on 27.02.2023 have been conveyed to industry vide letter no. 1251 dated 20.03.2023.

And whereas, vide letter no. 1346 dated 24.03.2023, the directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 have been issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.

And whereas, the industry was in operation and discharging treated effluent into MC sewer, as verified during the visit to the area on 16.05.2023.

And whereas, the industry has failed to comply with the directions issued to it to stop discharging its industrial effluent into municipal sewer after 31.03.2023.

And whereas, the industry was issued notice to issue directions u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 06.07.2023.

It was observed that in compliance to the directions issued by the Govt. vide no. 10/228/2019/STE-5/1594066/1 dated 10.10.2019, the industry has not made any progress in the last about 4 years inspite of regular persuasions by the Board and has not stopped its industrial discharge into sewer.

And whereas, after hearing the industry, officers of the Board and considering material facts on record, the Chairman of the Board decided as under:

1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer.
2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining prior permission /consent of the Board.
3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent

4. The Environmental Engineer, Regional office-1 Ludhiana shall ensure the compliance of above directions and shall submit its report, immediately.

And whereas, the proceedings of personal hearing were conveyed to the industry vide no. 3417 dated 07.07.2023.

And whereas, there is a pending matter in the NGT vide O.A. no 225/2022 & O.A. no. 546/2024 Budha Nallah case, Ludhiana, wherein it is mentioned that 26 dyeing units in industrial area-A of Ludhiana & 16 other scattered dyeing units which are not connected with any CETP are directly discharging the effluent in Municipal drain/ sewer. The case is now listed for hearing on 27.11.2024.

And whereas, in compliance of decision of meeting taken by Hon'ble Vidhan Sabha Committee on 26.07.2024 at Vidhan Sabha Secretariat, Chandigarh a meeting was taken by Additional Commissioner Municipal Corporation, Ludhiana to deliberate the finalization of site for installation of CETP for scattered dyeing units on 16.08.2024, wherein it was decided that a team of officials of PPCB and PWSSB be constituted and shall submit report within 07 days.

And whereas, the minutes of the meeting were issued by the Municipal Corporation, Ludhiana vide letter no. 569/ AC/P/D dated 20.08.2024.

And whereas, in compliance to above, the unit was visited by the officer of the Board alongwith the PWSSB Officials on 23.08.2024 and the unit was found in operation and discharging effluent into sewer.

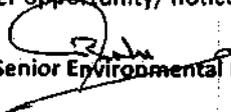
And whereas, the industry is still discharging its industrial effluent into MC sewer and not complying with the directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 to stop discharging its industrial effluent into MC sewer by 31.03.2023 and operating the unit without valid consent of the Board under the Water Act, 1974 since 31.03.2023 and still discharging effluent into sewer continuously.

And whereas, the industry is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 as stated above.

And whereas, the matter has been considered by the Competent Authority and it has now decided to impose the Environmental Compensation on the industry for degrading the environment and to issue following directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974, to the industry, after giving an opportunity of personal hearing before Chairman of the Board:-

1. That the industry shall immediately dismantle and remove all outlets and stop discharging its trade effluent into sewer, as already directed by the Board.
2. That the operation of industry shall be stopped for effecting the earlier directions issued for closure of outlets into sewer.
3. That Punjab State Power Corporation Limited (PSPCL) Authority shall be directed to disconnect the supply of electricity available to the industry.
4. That an Environmental Compensation shall be imposed on the industry for non-compliance of directions issued u/s 33-A of Water Act, 1974 for closure of its outlet to municipal sewer.

As such, you are, hereby given an opportunity of personal hearing before the Chairman of the Board at Vatavaran Bhawan, Nabha Road, Patiala on 14.11.2024 at 02:30 pm to explain your position with respect to above said violations, failing which action as deemed fit in the matter shall be taken under the provisions of Water (Prevention & Control of Pollution) Act, 1974 & proposed directions shall be confirmed without giving any further opportunity/ notice.


Add. Senior Environmental Engineer

Endst. No.

Dated

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-2, Ludhiana for information & necessary action. It is requested to inform the industry regarding date & time of hearing and send the latest status report well before date of hearing.

Add. Senior Environmental Engineer

ANNEXURE R1/C**STATUS OF LARGE-SCALE SCATTERED DYEING UNITS**

Sr. No.	Name and Address of the Industry	Present Status
1.	M/S Eveline international, GT Road, Dhandari Kalan, Ludhiana.	The industry has adopted ZLD System.
2.	M/s Garg Acrylic Ltd, Industrial Area C Ludhiana.	The industry has adopted ZLD System.
3.	M/s Vardhman Polytex Ltd, D- 295/1 Phase8, Focal point, Ludhiana.	The industry has permanently closed its Wet process.
4.	M/s Venus Cotsyn India Ltd (Duke Fabrics India Limited), G.T. Road, Near Jalandhar Bye Pass, Ludhiana.	The industry has permanently closed its Wet process.
5.	M/s Nahar Spinning Mills Ltd, (Dyeing unit) Dhandari Kalan, Ludhiana.	The industry has submitted proposal for adoption of ZLD System by 31.12.2025.
6.	M/s Oswal Wollen Mill Ltd, GT Sherpur, Ludhiana.	The industry has submitted proposal for adoption of ZLD System by 30.09.2025.
7.	M/s Vardhman Spinning & General Mill, Chandigarh Road, Ludhiana.	The industry has submitted proposal for adoption of ZLD System by 31.12.2025.
8.	M/s Vardhman Yarn and Thread Ltd, D- 295/2 phase 8, Focal point Ludhiana.	The industry has submitted proposal for adoption of ZLD System by 31.12.2025.

9.	M/s Centex International Pvt. Ltd., Sua Road, Village Gobindgarh, Adj. Focal Point, Phase-VII, Ludhiana.	The industry has submitted proposal for adoption of ZLD System by 30.09.2025.
10.	M/s Mahaluxmi Processing House Pvt Ltd, C-231 phase 8, Focal Point Ludhiana.	The industry has submitted proposal for adoption of ZLD System by 31.12.2025.
11.	M/s Oriental Textile processing Co. Pvt Ltd, Samrala Chowk, Ludhiana.	The industry has been issued notice with hearing before the Chairperson of the Board on 07.08.2025. In which it was decided that the industry must complete the upgrade, trials, stabilization, and commissioning of the ZLD system by December 31, 2025, ensuring that no treated or untreated effluent is discharged into municipal sewers after this date. Clarification has been filed in the Hon'ble High Court so as whether to proceed for coercive action or not. The case is now listed for hearing on 28.01.2026.

ANNEXURE R1/D**STATUS OF 43 SMALL-SCALE SCATTERED DYEING
UNITS**

Sr. No.	Name and Address of the Industry	Present Status
1.	D.V Saharan & Sons, Plot No. 404, Industrial Area-A, Ludhiana.	The industry is permanently closed.
2.	Golu International, 14- A, Industrial Area-A, Ludhiana.	The industry is permanently closed after directions issued for sealing.
3.	Capital Dyeing Company, 176, Industrial Area-A, Ludhiana.	The industry is permanently closed.
4.	Pawan Lakshmi Processors, 35-36 B, Textile Colony, Industrial Area-A, Ludhiana.	The industry is permanently closed.
5.	Oriental Knit fab Pvt. Ltd. 278, Industrial Area-A, Ludhiana.	The industry is permanently closed.
6.	Sangam Dye House, H-8, Textile Colony Ludhiana.	The industry is permanently closed.
7.	Swaastik Scientific Dyers D-4, Textile Colony, Industrial Area- A, Ludhiana.	The industry is permanently closed.
8.	Dhir Processors & Traders, 123, Industrial Area-A, Ludhiana.	The industry is permanently closed.
9.	M/s Nav Bharat Dyeing Works, Sardar Nagar, Rahon Road, Ludhiana.	The industry is permanently closed.
10.	M/s KKK Mills D-40, Phase-5, Focal Point, Ludhiana.	The industry is permanently closed.

11.	M/s B.S Dyers, Ludhiana	The industry is permanently closed.
12.	M/s Beas Scientific Dyers, New Shakti Nagar, G.T. Road, Ludhiana	The industry is permanently closed.
13.	M/s Jarnail Army Store, St. No. 4, Iqbal Nagar, Tajpur Road, Ludhiana.	The industry has adopted ZLD System.
14.	M/s Ram Dyeing, Near Radha Swami Satsang House, Tibba Road, Ludhiana.	The industry has adopted ZLD System.
15.	M/s Awon Processors, H No- 176, Khasra No- 22//24, B-XXX- 2618-2619/A, Moti Nagar, Ludhiana.	The industry has adopted ZLD System.
16.	M/s Sahib Synthetics, G.T. Road, West, Ludhiana.	Industry made provisions for discharge of treated effluent onto land for plantation.
17.	Azeez Fabrics Pvt. Ltd 251, Industrial Area-A, Ludhiana.	The industry has submitted proposal for adoption of ZLD System by 31.12.2025.
18.	M/s Ishaan Enterprises Industrial Area-A, Ludhiana.	The industry has submitted proposal for adoption of ZLD System by 31.12.2025.
19.	Jamna Dyeing & Finishing Mills, 2840, Industrial Area-A, Link Road, Opp. Aman	The industry has submitted proposal

	Dharam Kanda, Ludhiana.	for adoption of ZLD System by 31.12.2025.
20.	National Scientific Dyers, 37, Industrial Area-A, Ludhiana.	The industry has submitted proposal for adoption of ZLD System by 31.12.2025.
21.	Natraj Scientific Dyers, Opp. Aman Dharam Kanda, Link Road Industrial Area-A, Ludhiana.	The industry has submitted proposal for adoption of ZLD System by 31.03.2026.
22.	Perfect Dyeing & Finishing Industries, 97-C, Industrial Area A, Ludhiana.	The industry has submitted proposal for adoption of ZLD System by 31.12.2025.
23.	Pritam Sci. Dyers, 16-A, Industrial Area-A, Ludhiana.	The industry has submitted proposal for adoption of ZLD System by 31.12.2025.
24.	Punjabi Dyeing, 367, Industrial Area-A, Ludhiana.	The industry has submitted proposal for adoption of ZLD System by 31.12.2025.
25.	R.P. Processors, 848/11, Industrial Area-A, Ludhiana.	The industry has submitted proposal for adoption of ZLD

		System by 31.12.2025.
26.	Rajneesh Dyeing House, 16-B, Industrial Area-A (Extension), Ludhiana.	The industry has submitted proposal for adoption of ZLD System by 31.12.2025.
27.	Sunshine Dyeing Pvt. Ltd., 261, Industrial Area-A, Ludhiana.	The industry has submitted proposal for adoption of ZLD System by 31.12.2025.
28.	Om Processors Pvt. Ltd., K-3, Textile Colony, Industrial Area- A, Ludhiana.	The industry has submitted proposal for adoption of ZLD System by 31.12.2025.
29.	M/s Awon Printers, St. No. 3, Baba Gajja Jain Colony, Near Moti Nagar, Ludhiana	The industry has submitted proposal for adoption of ZLD System by 31.12.2025.
30.	M/s J.S Jain Dyeing Factory Plot no. 26/6/2, Near Moti Nagar, Bye Pass Ludhiana	The industry has submitted proposal for adoption of ZLD System by 31.12.2025.
31.	M/s Sagar Apparels, B-XXX- 2586/87, Baba Gajja Jain Colony, Moti Nagar Ludhiana.	The industry has submitted proposal for adoption of ZLD

		System by 31.12.2025.
32.	B.K Wools, 236/5, Industrial Area-A, Ludhiana.	The industry has submitted proposal for adoption of ZLD System by 31.12.2025.
33.	Rampal Sci. Dyers, 216, Industrial Area-A, Ludhiana.	The industry has submitted proposal for adoption of ZLD System by 31.12.2025.
34.	M/s H.C Dyeing Works, B-30, Plot No. 3595- 96, Baba Deep Singh Nagar, Moti Nagar,	The industry has submitted proposal for adoption of ZLD System by 31.12.2025.
35.	M/s Ganesh Dyeing Mills, G.T. Road, Dhandari Kalan, Ludhiana.	The industry has submitted proposal for adoption of ZLD System by 31.12.2025.
36.	M/s Sharman Woolen Mills Ltd, VPO Jugiana, GT road, Ludhiana.	The industry has submitted proposal for adoption of ZLD System by 31.12.2025.
37.	Madan Dyeing & Finishing Factory, J-1, Textile Colony, Industrial Area-A, Ludhiana.	The industry has shifted to Tajpur Road.

38.	M/s Malhotra Dyeing Kuldeep Nagar, Jalandhar Road, Ludhiana.	The industry has submitted proposal for shifting its plant and machinery.
39.	M/s Ramal Dyeing, Jalandhar Bye Pass, Opp. Shakt Nagar, Ludhiana.	The industry has submitted proposal for shifting its plant and machinery.
40.	M/s Sanjeev Dyeing Works, 1004/9, Circular Road, Ludhiana.	The industry has submitted proposal for shifting its plant and machinery.
41.	Adhi Enterprises, B-XXIII 2120/1, Textile Colony, Industrial Area- A, Ludhiana.	Directions issued for closure of unit/sealing of wet process and sealed accordingly.
42.	Bharat Jiwan Dyeing Factory, 42, Industrial Area-A, Ludhiana.	Directions issued for closure of unit/sealing of wet process and sealed accordingly.
43.	Sewak Scientific Dyers, Plot No. 131/1, Industrial Area-A,	Directions issued for closure of unit/sealing of wet process and sealed accordingly.

GSTIN: 03AAJHP1306F1ZP

V.CUBE CHEMICAL INDUSTRIES

(In Technical Association with *NuChem Weir India Ltd*)

47-ARYA COLONY,
MOTI NAGAR
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(T) 0161-5095373
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ਮਾਨੀ.ਸਰਾ.ਦਿਨਾ.ਦੀ.ਕੰਪਨੀ
ਸਰਾ.ਕਾਰ.ਦਿਨਾ.ਦੀ.ਕੰਪਨੀ 2,3,4

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14TH NOV 2025

ਕੰਪਨੀ ਨੰ.: 8933
ਦਿਨਾ. 19/11/25
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To,

AWON PRINTERS

ST.NO.3, BABA GAJJA JAIN COLONY,

MOTI NAGAR, LUDHIANA

Subject: Techno commercial offer for 150 KLD Ultra-Filtration Plant with Reverse Osmosis System for handling ETP treated water.

Sir,

Reference to the enquiry regarding-- ETP-150 KLD with Ultra Filtration Plant with 2 stage RO for ETP water along with Steam Evaporator for your requirement.

In All RO Plants

1. All Pumps of CNP/GRUNDFOSS.
2. ONLINE pH Meter in Feed Line and Permeate Line.
3. PLC+HMI Make of SCHNIEDER.

***ALL POINTS ARE CONSIDERED IN OUR OFFER.**

We are pleased to offer our lowest price bid with technical specifications.

Please find Enclosed quotation for the same.

We look forward to your valuable order.

For

V.CUBE CHEMICAL INDUSTRIES

Dr. Paawan K. Sharma

V CUBE CHEMICAL INDUSTRIES



Ref.: PROP/2025/023

Date: Mar. 07, 2025

M/s Azeez Fabrics Pvt. Ltd.
Industrial Artea-A,
Ludhiana (Punjab).

Kind Attn.: Mr ATUL VERMA

Sir,

Sub.: Environmental consulting services – Design/supply/erection/commissioning for upgradation of existing effluent treatment plant (ETP) for process effluent from textile wet processing – to achieve zero discharge

1. This is in reference to discussions with you on the subject matter.
2. Enclosed, as *Annexure-1*, is our proposal for the same.
3. We will be happy to provide any additional information/clarification as and when required.

Looking forward for an opportunity to serve you and assuring you of our best services and attention at all the times.

With regards

for Northman Enterprises

Sanjeev Singal

NORTHMAN ENTERPRISES

526144 Smt. Dood, Bhanda, V. Ind. Artea-A, LUDHIANA

Ph.: 0161-5046230, 98140 05933, 098140 23459

Emails: sanjeevsingal@northman.in; visduggal@gmail.com



ANNEXURE - 1

1.0 WORK OBJECT

Design/supply/erection/commissioning for upgradation of existing effluent treatment plant (ETP) for the process effluent from the textile wet processing (fabric dyeing) to achieve zero discharge.

2.0 BACKGROUND

The industrial unit is an existing facility engaged in processing/dyeing of fabric (mostly polyester and acrylic). The industrial activity results in generation of ~650 kL/day of process effluent.

The industrial unit has an existing ETP with elaborate arrangement to treat the process effluent which was being discharged into the municipal sewer. The existing ETP is performing adequately to achieve applicable discharge standards.

Now, the industrial unit intends to upgrade its existing setup (ETP) to facilitate complete reuse of treated process effluent into the process and to achieve zero discharge.

The expected characteristics of treated effluent (from the existing ETP) are as under;

a)	Design flow	650 m ³ /day
b)	pH	6.5-8
c)	BOD _{3,27°C}	<50 mg/l
d)	COD	<300 mg/l
e)	TSS	<80 mg/l
f)	TDS	<3000 mg/l
g)	T. Hardness (as CaCO ₃)	<500 mg/L
h)	T. Alkalinity (as CaCO ₃)	<700 mg/L
i)	Chlorides (as Cl ⁻)	<1200 mg/L
j)	Sulphates (as SO ₄ ²⁻)	<50 mg/L
k)	Ammoniacal nitrogen (as N)	<10 mg/L

3.0 PERFORMANCE TARGET

The treated effluent, shall be reclaimed and entirely reused for meeting process water requirement.

The treated/reclaimed effluent must conform to the following standards;

a)	pH	6.5-8
b)	TSS	Nil
c)	TDS	<200 mg/l
d)	COD	Nil

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4.0 APPROACH

The ETP upgradation will comprise of following units;

- a) Ultrafiltration (~40 kL/hour)
- b) Reverse-osmosis – 3 stage (~40 kL/hour)
- c) Multiple effect evaporator – with TVR (~6 kL/hour)
- d) Agitated thin film dryer (~1 MT/hour)

5.0 SCOPE

- a) Designing of the proposed ETP for upgradation
- b) Detailing for on-site execution
- c) On site execution of proposed action plan
 - i) Supply of various machinery, equipment, required auxiliary fitments
 - ii) Guiding in execution of civil work
 - iii) On site installation of supplied items
- d) Operational commissioning of the ETP and achieving compliance with the committed performance requirements

6.0 ITEMS REQUIRED/SCOPE OF SUPPLY

No.	Item	Quantity
1.	Ultrafiltration system (~40 kL/hour) – complete with all auxiliaries and accessories as per detailed scope	1 lot
2.	Reverse osmosis system (~40 kL/hour) – complete with all auxiliaries and accessories as per detailed scope	1 lot
3.	Multiple-effect evaporator system for RO reject handling (~6 kL/hour) – complete with all auxiliaries and accessories as per detailed scope	1 lot
4.	Agitated thin film drier system for handling of concentrated slurry/MEE reject (~1 MT/hour) – complete with all auxiliaries and accessories as per detailed scope	1 lot

Notes:

- a) The requirements have been worked out as assessed by us. Any addition/alteration will be considered appropriately.

7.0 EXCLUSIONS

The present scope of services and rates, strictly, does not cover the following;

- a) Work/service elements;
 - i) Design of civil structures and BOQ of civil work
 - ii) All types of civil work (including foundations for machinery/equipment, supporting

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- structures, etc.)
- iii) Machinery/operator room
 - iv) Effluent flow arrangements outside the battery limits
 - v) Fresh water supply line up to the ETP
 - vi) Necessary power supply arrangements to the site
 - vii) Electrical cabling
 - viii) Earthing for electrical control panel/equipment
 - ix) Lightening protection
 - x) Emergency power supply
 - xi) Lighting arrangement at the site
 - xii) All types of laboratory based analytical work
 - xiii) Consumables (chemicals etc.) required for operation of the system
 - xiv) Any item not mentioned in the scope of supply
 - xv) Unloading of material at site
 - xvi) Material/equipment requirement for on-site work – welding set & gases (at working site), cranes, etc.
- b) NE shall not be responsible for any dealing with the regulatory authorities for any matter except for technical information/clarifications regarding the matters that are under the direct purview of the scope of services contracted.

8.0 WORK CHARGES

- a) Consulting and design – Rupees Four Lakh only (₹ 4,00,000.00)
- b) Supply of machinery and equipment (refer §6.0) – Rupees Three Hundred and Thirty Five Lakh only (₹ 3,35,00,000.00)
- c) On-site erection and commissioning – Rupees Five Lakh only (₹ 5,00,000.00)

Payment terms

- i) 5 % of the total charges is to be paid as advance along with work order.
- ii) 10% of the total charges is to be paid on the submission of design and details.
- iii) 80 % is to be paid part wise availability / ready for process. [Please note advance amount received will be adjusted in last consignment.
- iv) The remaining 5 % of the total charges is to be paid after successful operational commissioning of the ETP.

9.0 TIME FRAME

- a) Designing and detailing – 8 weeks
- b) Execution of civil work – in the scope of industry

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- c) Supply of material (in *NE* scope) – 8 months
- d) Erection work – 2 months
- e) Operational commissioning – 2 weeks (after completion of erection work)

10.0 OTHER TERMS AND CONDITIONS

- a) The above rate includes charges for items of supply (FOR our ware house).
- b) Transportation, etc. shall be charged extra as applicable.
- c) The above rates DO NOT include GST which shall be charged extra as applicable.
- d) The above rates are valid for 60 days.
- e) The facility shall get the ETP operationally commissioned within 90 days of completion of on-site erection. If the industry fails to get the ETP operationally commissioned (for the reasons beyond the control of the *Northman Enterprises*) within the stipulated period, the final installment of the total payment (payable against operational commissioning) shall become due for payment.
- f) The *NE* shall be responsible for the performance of the equipment and machinery supplied for a period of 12 months from the date of erection or 13 months from the date of supply, whichever is earlier.
- g) For smooth and uninterrupted working during on-site erection and commissioning, some excess material/items will be sent to the site. The *NE* shall be entitled to take back any unused/excess material/items.
- h) The project management will execute its part of work within some committed time frame.
- i) The *NE* shall not be responsible for the correctness of the data provided (either directly or indirectly) by the project authorities.
- j) The specifications mentioned are indicative. Final specifications may be revised, at the time of execution, for improvement of overall performance without any additional cost implications.
- k) All charges concerning statutory fee/deposits, environmental sampling and testing (analytical services), etc., shall be borne by the industrial unit.
- l) The *NE* shall bear no responsibility for any commitment made by the industry to any of the regulatory agencies/authorities.
- m) The *NE* shall not be responsible delay/refusal of statutory consents from the state's Pollution Control Board, for any reasons which are beyond the scope of services.
- n) The *NE* assure complete confidentiality of each and every information generated/obtained about the industrial unit. Further, the information shall be used strictly for the purpose for which the *NE* is authorized/permitted by the industry.

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A
FEASIBILITY REPORT
FOR
ZERO LIQUID DISCHARGE PLANT
OF
CAPACITY 200 KL PER DAY
"M/S B K WOOLS."
236/5, INDUSTRIAL AREA-A
LUDHIANA, PUNJAB-141003

1.0 INTRODUCTION

M/S. B K WOOLS at Ludhiana is proposed to install Zero Liquid Discharge Plant of capacity 200 KLD to treat the waste which is being generating from Polyester, Acrylic & Nylon Dyeing manufacturing process.

The Feasibility Report for installation of 200 KLD Zero Liquid Discharge Plant (ZLD). To bring down the values of all the parameters for Reusing in Polyester, Acrylic & Nylon Dyeing Process.

This proposal shall consider various aspects covering the parameters of wastewater (both quality and quantity), the Scheme & Process of treatment, process units involved in the treatment and their specification.

2.0 PRODUCTION PROCESS AND EFFLUENT GENERATION:

The specific Effluent generation is about 200 KL per day.

Considering safety, the unit has purposed to install an ETP designed for 200 KL/ day.

3.0 RAW EFFLUENT CHARACTERISTICS

The characteristics of the raw Effluent are given below:

Sr.No.	Parameter	Unit	Characteristics
1.	Present Flow Rate	KL/day	200
2.	Proposed Flow Rate	KL/Day	200
3.	pH	-	5.0 -8.0
4.	BOD	mg/l	200-300
5.	COD	mg/l	900-1000
6.	TSS	mg/l	300-400
7.	Oil & Grease	mg/l	10-15
8.	Total Dissolved Solids	Mg/l	600-700

4.0 TREATED EFFLUENT CHARACTERISTICS

The required characteristics of the treated effluent as per the Pollution Control Board are given below:

Sr.No.	Parameter	Unit	Characteristics
2.	pH	-	6.0-8.5
7.	TDS	Mg/l	<100

5.0 END USE OF TREATED EFFLUENT

The treated effluent will be used for the following purposes:

- /// Gardening
- /// Reuse in machine
- /// Flushing
- /// Reuse in Process
- /// Reuse in Boiler

6.0 TREATMENT SCHEME

The ETP is of modular construction and the treatment process will consist of three stages.

Stage 1: Primary Treatment

Screen Chamber, Oil & Grease removal tank & Effluent Collection Tank, Flash mixer tank and primary tube settler.

Stage 2: Secondary treatment

Aeration Tank, MBR Tank, Final Treated water along with required instrumentation and PLC/HMI Panel.

Stage 3: Sludge Handling Unit

Filter Press Unit

Stage 4: Reverse Osmosis Unit

Reverse Osmosis Stages

Stage 5: Smart Evap. Evaporator

Evaporator

7.0 PROCESS UNITS

The process units along with their brief purpose to be used for the treatment of the effluent water are given in the following table:

SR. NO.	PROCESS UNIT	BRIEF PURPOSE
I.	Screen Chamber	For retaining coarse material like rags, plastics etc.
II.	Oil & Grease removal tank	For Removal of floatable matter.
III.	Effluent Collection Tank	For ensuring continuous and uniform quality feed to the ETP system.
IV.	Flash Mixer & Flocculator Tank.	For chemical treatment of Effluent waste.
V.	Primary Tube Settler	For Removal of Chemical Sludge particles
VI.	Blowers & Diffused Aeration System	For supplying air in the aeration tank.
VII.	MBR Feed Tank.	For supplying air in the aeration tank.
VIII.	MBR Membrane	For solids Liquid separation
IX.	Treated Water Collection Tank	To store the treated effluent for further polishing.
X.	Screw Press	For dewatering of the sludge with the help.
XI.	Flow meter	For continuous monitoring of Water flow and quantity.
XII.	Ph Meter	To measure Ph value.
XIII.	RO Plant	RO stage-1 & RO Stage-2
XIV.	Smart Evap.	Evaporator along with Dryer

8.0 BRIEF PROCESS DESCRIPTION

PRIMARY TREATMENT

The effluent will be collected in the effluent collection tank and will be collected in the effluent collection cum pumping sump after flowing through the screen Chamber & oil & grease tank for removal of any floating matter and to trap the floating debris, if any. The collection tank helps to have a consistent flow of effluent for the ETP plant. Collection tank will be kept aerated by coarse air diffusers to avoid foul smell. The effluent is pumped to reaction tank, where chemical treatment take place to remove impurity and then it will pass to Primary Tube settler. After this it will pass to filter feed tank by gravity.

SECONDARY TREATMENT

The effluent water will be further passed through tertiary treatment comprising of filtration with MBR Membranes for removal of micro-suspensions, colour and odour. Then treated effluent water will collected into tank for end use of water.

9.0 LIST OF WORKING ELECTRO-MECHANICAL EQUIPMENTS

The list of the working mechanical equipments required for the ETP is given below.

Sr. No.	Description	Qty
I.	Bar Screens Coarse	1 No.
II.	Parabolic Screen	1 No.
III.	Cooling Tower	1 No.
IV.	Effluent Lift Pump	2 Nos
V.	Flash Mixer & Flocculator Tank	02 No.
VI.	Primary Tube Settler	02 No.
VII.	Aeration Grid for Collection tank	1 Lot
VIII.	Coarse Diffusers for Collection Tank	1 Lot
IX.	Chemical Dosing System	3 Nos.
X.	UV Stabilized Primary tube settler Media	1 Lot
XI.	Aeration & MBR Tank	2 Nos
XII.	MBR Permeate Pump	2 Nos.
XIII.	MBR Backwash Pump	2 Nos.

XIV.	Sludge Transfer Pump	2 Nos.
XV.	MBR Membrane with SS Skid	1 Set.
XVI.	Twin Lobe Rotary Air blower	1 Nos
XVII.	MBR CEB -1 System	1 Nos
XVIII.	MBR CEB -2 System	1 Nos
XIX.	MBR CEB -3 System	1 Nos
XX.	Piping and fitting	1 Lot.
XXI.	Pressure Gauge	1 Lot.
XXII.	Electromagnetic Flow meter	1 Nos.
XXIII.	Ph Meter	1 Nos.
XXIV.	Level Switch	3 Nos.
XXV.	Control Panel – HMI & PLC	1 Nos.
XXVI.	Cables and Cable Tray	1 Lot.
XXVII.	Reverse Osmosis System -1 with all the Equipment	01 Lot.
XXVIII.	Reverse Osmosis System-2 with all the equipment	1 Lot.
XXIX.	Smart Evap. Thermic Fluid Based Evaporator	1 Lot.

10.0 TECHNICAL DETAIL OF MECHANICAL EQUIPMENTS

I. BAR SCREEN - 1 No.

Location	Inside Screen & inlet chamber of incoming Effluent Line
Application	Screening of floatable matter
MOC	SS 304
Size of Bar	10 mm, Inclination 45 °C
Size of spacing	20 mm / 10 mm
Make	FWSPL

II. PARABOLIC SCREEN - 1 No.

Location	Inside Screen & inlet chamber of incoming Effluent Line
Application	Screening of floatable matter
MOC	SS 304
Size of Bar	0.5 mm, Inclination 45 °C
Size of spacing	0.5 mm
Make	FWSPL

III. EFFLUENT LIFT PUMP SET - 2 No (1W+1S).

Location	After Collection Sump
Application	To feed Effluent to Reaction tank
Type	Centrifugal, Horizontal, Self-priming, Monobloc
Capacity	10 m ³ /hr.
Head	15-20 m
MOC	CI/ SS 304
Make	Kirloskar/ PP Pump

IV. NEUTRALLISATION CUM COAGULATION TANK - 2 No.

Location	After Effluent Collection Sump
Application	For reaction and chemical treatment for effluent water
Size -	Suitable for 200 KLD
MOC	MS-FRP
Make	FWSPL

V. CHEMICAL DOSING UNIT

CHEMICAL DOING TANK	
Location	Near reaction Tank
Application	For storage of chemical solution.
Capacity	100 liters
MOC	HPDE
CHEMICAL DOSING PUMP	
Location	Near Neutralization Tank
Application	To transfer chemical form dosing tank to reaction tank.
Capacity	100 LPH
Make	MR/Seko/Eqvt.

VI. AERATION GRID - 1 Lot

Location	In collection Sump
Application	For connecting air diffusers for diffused aeration
MOC	MSEP/GI/UPVC
Accessories	Complete with piping, valves and other accessories
Make	FWSPL

VII. COARSE DIFFUSERS - 1 Lot.

Location	Inside Effluent Collection Tank
Application	For providing air for mixing
Type	Coarse
Capacity	5 m ³ /hr per diffuser
Size	150 mm Dia
MOC	EPDM
Make	Scogen

VIII. TWIN LOBE ROTARY AIR BLOWER -2 Nos (1W+1S)

Location	Near the collection tank
Application	Supply of air for mixing
Capacity	500 m ³ /hr.
Pressure	0.4 kg/cm ²
MOC	CI
Motor	10 HP
Accessories	MS base plate, safety valves, suction filter, silencer, NRV, PRV, V - belt, Belt guard, Drive and driven pulleys
Motor makes	Crompton
Blowers Make	Akash/AEW/Blowvacc/Eqvt.

IX. AERATION & MBR TANK- 1 No.

Location	After Primary Tube Settler Tank
Application	For supplying air in the tank.
Capacity	Suitable for 200 & 50 KLD
MOC	MSFRP/RCC/GFS

X. MBR PERMEATE PUMP SET - 2 No (1W+1S).

Location	After SUBMERGED UF Permeate Pump
Application	To Suction from SUBMERGED UF tank
Type	Centrifugal, Horizontal, Self-priming, Monobloc
Capacity	12 m ³ /hr.
Head	12 m
MOC	CI/ SS 304
Make	Kirloskar

XI. SLUDGE RECIRCULATION PUMP SET - 2 No (1W+1S).

Location	For Tube Settler and MBR Tank
Application	For Sludge Recirculation from Tube Settler tank and MBR tank
Type	Centrifugal, Horizontal, Self-priming, Monobloc
Capacity	30 m ³ /hr.
Head	15 m
MOC	CI/ CS
Make	Kirloskar/Eqvt.

XII. MBR MEMBRANE SYSTEM

Location	MBR Membrane In MBR Tank
Application	For solids Liquid separation
Type	Dead End
Capacity	200 KLD
Membrane Area	600 m ²
MOC	PVDF
Make	Deerfos

XIII. CEB DOSING SYSTEM

Location	Near MBR Tank
Application	To Cleaning For chemical form CEB Dosing tank.
Capacity	0-50 LPH
Make	MR/Seko/Eqvt.

XIV. PIPE AND FITTINGS

Description	Supply of interconnecting piping, fitting & valves for ETP units
MOC	MS / GI / UPVC
Make	Tata / Astral
Size	15 NB to 50 NB

XV. REVERSE OSMOSIS UNIT STAGE-1

Description	Complete RO system with basis items required.
SKID MOC	SS-304
RO Make	FWSPL
Feed Pump	Kirtoskar/Eqvt.
High Pressure Pump	Grundfos/Shakti
RO Membranes	Dow/Hydranautics
RO Pressure Vessel	Pentair
Cartridge Filter	Flo/Inflo
Dosing Pump	For Anti-Scalant/Acid/SMBS - make - Seko/MR/Eqvt.

XVI. REVERSE OSMOSIS UNIT STAGE-2

Description	Complete RO system with basis items required.
SKID MOC	SS-304
RO Make	FWSPL

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Feed Pump	Grundfos/Shakti
High Pressure Pump	Grundfos/Shakti
RO Membranes	Hydraunautics
RO Pressure Vessel	Pentair
Cartridge Filter	Gopani
Dosing Pump	For Anti-Scalant/Acid/SMBS - make - Seko/MR/Eqvt.

XVII. SMARTEVAP. EVAPORATOR.

Description	For the Treatment of Waste Water after the Reverse Osmosis Waste
SKID MOC	MS/SS
Make	FWSPL
Feed Pump	Shakti/Eqvt.
Contact Part	SS-316L
Outer Shell	SS-304
Recirculation Pump	Shakti/Eqvt.
Piping & Fitting	SS-304/316/MS
Control Panel & Instrumentation	FWSPL

DETAIL OF INSTRUMENTATION

I. Pressure Gauges - 1 Lot.

Location	Delivery line of Pumps & Blowers
Application	To indicate the Pressure
Type	Bourdon / Diaphragm
Range	0 to 7 Kg/ cm ²
Make	H guru

II. ELECTROMAGNETIC FLOW METER

Nos	One
Location	Inlet/Outlet
MOC	CI/CS
Make	UPC/Nivo

III. CONTROL PANEL -PLC& HMI

Nos	One
Location	Electrical Panel with PLC/HMI
Make	FWSPL

IV. CABLE AND CABLE TRAY

Lot	One
Location	Electrical Panel
Make	Polycab

NOTE - Complete Zero Liquid Discharge plant -
 Treated water can be - 92-95% from Effluent treatment plant.
 Plant Capacity - 200 KLD
 RO Recovery - 92%

MISCELLANEOUS INFORMATION

AVAILABILITY OF LAND

The industrial unit has sufficient land to accommodate the treatment Plant.

HAZARDOUS WASTE MANAGEMENT

The sludge generated from the effluent Treatment Plant is stored on the factory premises in an impervious tank after putting the sludge in HDPE bags and will be disposed at government approved place, sludge is hazardous.

SOLID WASTE

Packaging waste is generated which will be handed over to the authorized authority as per PPCB for disposal.

TREE PLANTATION

It is proposed to plant rows of spreading crown varieties of evergreen trees all along the boundary wall of the estate for which sufficient land is available.

The treated effluent is proposed will be reused in Gardening, irrigation and flushing.

V-TECH SALES CORPORATION

Date: 29.03.2025

M/s H.C DYEING

B-XXX-3595, STREET NO,9

Opp Transport Nagar, Baba deep
singh nagar, Ludhiana

Kind Attn: Mr. Sameer Sood Ji

Sub: ZLD Plant Offer of capacity 400 KLD

With reference to the discussion we had regarding the requirement of 400 KLD ZLD Plant,
we are pleased to submit our offer for the same. Please find below:

1. Introduction
2. Process scheme
3. Objects of the proposed scheme
4. Characteristics of effluent
5. Design of units - Civil
6. Design of units - Mechanism
7. Commercial offer

We, in Collaboration with one of the renowned group manufactures specialized products to
treat the water-intensive industries, right from the source of intake to the effluent
discharge or recycle. We have a team of experienced water Technologists who design,
develop and manufacture the water and waste water Treatment Chemicals. The products
designed are at par with Global standards and comply with-

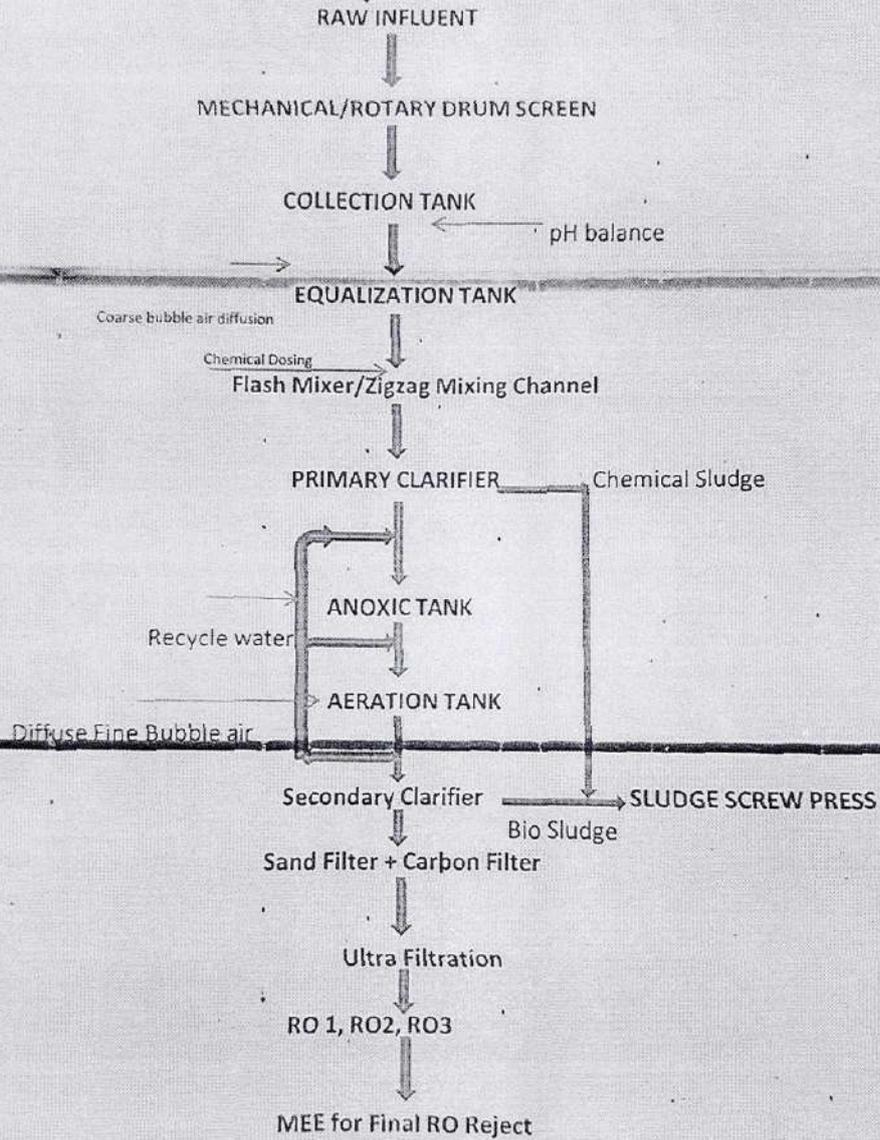
- Utility requirements
- the Industrial specifications
- Pollution Control Board norms
- Water & Energy Conservation measures

Through our Innovative Applied Chemistries, we strive to meet the Indian Industries
requirements such as -

- Process Optimization
- Minimizing downtime
- Minimal Environmental impact
- Better Returns on Investments

V-TECH SALES CORPORATION

400 KLD ZLD Plant Process Scheme:



V-TECH SALES CORPORATION

OBJECTS OF THE PROPOSED TREATMENT SCHEME

- a. **Bar Screen and Mechanical screening:** A combination of grit chamber and mechanical rotary screening system has provided to remove complete floating particles and cotton flubs in the raw effluent.
- b. **Equalization:** The raw effluent will neutralize by acid to bring down the pH from alkaline and equalized in equalization cum storage tank by batch process.
- c. **Chemical Treatment:** Minimum use of Chemical treatment with help of PAC & Decolor and Flocculants. This treatment will help us to reduce the COD/BOD up to 50-55%.
- d. **Anoxic & Biological treatment:** The equalized and neutralized effluent feed to aeration tank instead of feeding to primary treatment to remove organic load. COD/BOD reduction up to 95%.
- e. **Secondary clarifier:** Tertiary clarifier (Settling tank) provided to remove fine suspended solids before feed in to filtration system, here small quantity of liquid coagulant can be added to remove the fine TSS particle.
- f. **Tertiary Treatment:** Pressure sand filter and CRU unit act as a polish to final water to be outlet or recycled.
- g. **Sludge Dewatering Process – Filter Press:** A dewatering screw press uses mechanical compression and filtration to separate liquids from solids.

Characteristic of Water Quality at Different Stage:

Water Parameters	Influent Water	Tube Settler Outlet Water	Biological Outlet Water	UF Outlet Water
pH	6-9	7-7.5	7-7.5	7-7.5
Color	600 - 800 ptco	<150 ptco	<50 ptco	<20 ptco
TSS	300 - 500 ppm	<100 ppm	<100 ppm	<1 ppm
TDS	4000 ppm	4000 ppm	4000 ppm	4000 ppm
COD	<1800 ppm	<400 ppm	<250 ppm	<120 ppm
BOD	<750 ppm	<500 ppm	<40 ppm	<30 ppm

V-TECH SALES CORPORATION

Water Recovery Stage wise:

Plant running time	System & Feed	Product	Recovery
ETP	400 KLD	396 KLD	99%, 1% as liquid sludge
UF	400 KLD	380KLD	95%
RO 1	380 KLD	342 KLD	90%
RO 2	38 KLD	23KLD	60%
RO 3	15 KLD	7.5 KLD	50%
Total Water Recovery			
	400 KLD	372.5 KLD	93.12%

WATER TDS AT DIFFERENT STAGES

Plant	Feed TDS	Product TDS	Reject TDS
UF	<4000 ppm	<4000 ppm	Nil
RO 1	4000 ppm	<100 ppm	11500 ppm
RO 2	11500 ppm	200-250 ppm	22000 ppm
RO 3	22000 ppm	<350 ppm	43500 ppm

Scope of Supply - Mechanical & Electronics:

ZLD Plant - 400 KLD		
Bar Screen Sheet	01 no.	15 m3/hr, 10-12 mesh size
Equalization Air Blower system (1w+1s)	02 set	200 m3/hr
Equalization coarse bubble diffusers	01 set	Coarse bubble, Silicone moc, with uPVC underwater skid assembly. Make SSI/ Eq.
Main Lifting pump (1W+1S)	02 nos.	15 m3/hr Lubi/Kirloskar/Eq.
Flash Mixer Mechanism	01 set	TTM Fabricated, MSEP/Ceramic plates
Primary Tube Settler	01 set	Fabricated Part, GWT Make
Anoxic Tank Recirculation Pump	01 no.	10 m3/hr Lubi/Kirloskar/Eq.

V-TECH SALES CORP

Biological System Diffusers	01 set	Fine Bubble Diffusers, Silicone moc, make SSI/ eq.
Biological Blower System (2w+1s)	03 nos.	200 m ³ /hr, make Akash/Everest/Rootech
Secondary Clarifier Mechanism	01 set	Fabricated Part, GEE Make
Sludge Transfer Pump (1w+1s)	02 nos.	5 m ³ /hr,
Treated Water Lifting Pump (1W+1S)	02 no.	20 m ³ /hr, make Lubi/Kirloskar/ Eq.
Multi grade Sand Filter	01 set	20 m ³ /hr, FRP/MSEP with filtration media, pipe fittings, valves, pressure gauges
Pressure Carbon Filter	01 set	20 m ³ /hr, FRP/MSEP with carbon media, pipe fittings, valve, pressure gauges
Bag Filter Housing	01 set	15 m ³ /hr, SS 304 Housing, pipe fittings, valve, pressure gauges
UF Feed Water Pump (1w+1s)	02 no.	15 m ³ /hr, make Lubi/Kirloskar/ Eq.
UF Plant Skid	01 set	Fabricated SS 304, make GEE
UF Membranes	01 set	15 m ³ /hr, - Qua/Koch/Deerfos/eq.
RO1 Plant Feed pump (1w+1S)	02 nos.	15 m ³ /hr @ 3 kw, make Lubi/Kirloskar/ Eq.
RO1 Feed Bag Filter	01 set	15 m ³ /hr, Size 7"*32", PP, 20 micron, SS 304 housing
RO1 Feed Cartridge Filter	01 set	15 m ³ /hr, Size 2.5"*30", PP, 05 micron, SS 304 housing
RO1 High Pressure Pump (1w+1s)	01 no.	15 m ³ /hr, @16 kg/cm ² , SS 316, Vertical multistage
RO 1 Membrane Housing	04 nos	PSI 300, make Dax/codeline/Pentair/eq.
RO 1 Membranes	16 nos.	Hydranautics/Dow-filmtech, Brackish Water type, BW 400
RO 1 Skid	01 set	SS 304

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Pressure Switch	03 no.	Low pressure & high pressure switch
Rota Meter	04 nos.	Acrylic body, SS pointer inside
RO Cleaning SKID	01 set	SS skid, Cleaning pump, Chemical dosing tank 500 ltrs- 2 nos.
pH meters, ORP Meter, TDS Meter	01 set	Make GEE, Online transmission with Panel
RO Plant #2		
RO2 Plant Feed pump (1w+1S)	02 nos.	6 m3/hr, make Lubi/Kirloskar/ Eq.
RO2 Feed Bag Filter	01 set	6 m3/hr, Size 7"*32", PP, 20 micron, SS 304 housing
RO2 Feed Cartridge Filter	01 set	6 m3/hr, Size 4.5"*20", PP, 05 micron, PP housing
RO2 High Pressure Pump (1w+1s)	01 no.	6 m3/hr, @35 kg/cm2, SS 316, Vertical multistage
RO2 Membrane Housing	01 nos	PSI 600, make Dax/codeline/Pentair/eq.
RO 2 Membranes	6 nos.	LG/Hydranautics/Dow-filmtech, Brackish Water, Sea Water type
RO Skid	01 set	SS 304
Pressure Switch	03 no.	Low pressure & high pressure switch
Rota Meter	03 nos.	Acrylic body, SS pointer inside
pH meters, ORP Meter, TDS Meter	01 set	Make GEE, Online transmission with Panel
RO Plant #3		
RO3 Plant Feed pump (1w+1S)	02 nos.	3 m3/hr, make Lubi/Kirloskar/ Eq.
RO3 Feed Bag Filter	01 set	3 m3/hr, Size 4"*20", PP, 20 micron
RO3 Feed Cartridge Filter	01 set	3 m3/hr, Size 4.5"*20", PP, 05 micron, PP housing
RO3 High Pressure Pump	01 no.	3 m3/hr, @55 kg/cm2, SS 316, Vertical

V-TECH SALES CORP

		multistage/ Plunger Pump
RO3 Membrane Housing	03 nos	PSI 900, make codeline/Pentair/eq.
RO3 Membranes	03 nos.	LG/Hydranautics/Dow-filmtech,Koch Sea Water type
RO3 Skid	01 set	SS 304
Pressure Switch	02 nos.	Low pressure & high pressure switch
Rota Meter	03 nos.	Acrylic body, SS pointer inside
pH meters, ORP Meter, TDS Meter	01 set	Make GEE, Online transmission with Panel
High Pressure Feed line	01 set	SS 316
Low Pressure water line	01 set	uPVC

V-TECH SALES CORP

Low Pressure water line	01 set	uPVC
MEE Plant & ATFD	01 set	15 KLD, Make GEE, moc SS 304, SS 316, Pumps, Valve, Fittings,
Screw Press	01 set	Make GEE, SS 304, Flow 3 m ³ /hr @ 1.0% sludge consistency. Including chemical dosing system, SS screws.

Civil work under Client	
Bar Screen Tank	200 ltr * 2
Collection Tank	50 KL
Equalization Tank	100 KL
Chemical mixer tank (8 kl * 3 nos.)	25 KL
Anoxic Tank	100 KL
Aeration Tank	400 KL
Secondary Clarifier	50 KL
Treated Water transfer Tank	10 KL
Sludge Tank	50 KL
Final Treated Water Tank	100 KL
Overhead Plate form for Screw Press	10ft * 15ft
Civil Plate form for MEE	15ft * 15ft
Civil Plate form for UF & RO Plant	

V-TECH SALES CORP

General Scope under CLIENT:

- All the civil structures, shed, pathways, safety railings, painting on tanks, related to civil tanks, covering of tanks, any bridge over civil tank either in civil or MS. Any sign board related to hazardous board. Civil tank's interconnecting pipes, drain lines as per requirements in plant.
- Raw water supply up to chemical preparation tank, in Laboratory.
- For electrical scope - any Earthing connection or pit if required, Input connection to plant electrical panel.
- Plant lighting lamps, or related to room, lab etc.
- All plant chemicals, Lab chemicals, bacteria cultures & Consumables used in Plant.
- Safety equipment, firefighting system.
- Inlet water line to Plant.
- Outlet water line from Plant.
- Lodging and boarding of engineers in factory premises if available.

Commercial offer:

Equipment Details	Rates
<ul style="list-style-type: none"> • Supply of Bag Filter 400 KLD, • Supply of UF Plant 400 KLD, • Supply of 4 stage RO Plant 400 KLD, • Supply of MEE 15 KLD 	
TOTAL RO+MEE COST -	1,00,00,000.00 (One crore only)
<ul style="list-style-type: none"> • Plant Commissioning Charges 	4,00,000.00 (Four lakhs only)

Terms & Conditions:

- GST Extra 18% as actual.
- Freight extra as actual or to pay basis.
- Payment terms--> (10% advance, 50% in one months with first supply of materials, 30% before final dispatch the materials, and 10% after successful running of plant.
- Unloading of material is under client Scope.
- Civil work under client scope.

Further please feel free to contact us in case of any query.

Regards
R.K TIWARI (98761-11334)
V-TECH SALES CORPORATION



05/05/2025

REF. - FWSPL/25-26/VS-554

TECHNO COMMERCIAL PROPOSAL FOR

RO SYSTEM WITH EVAPORATOR

ISHAN ENTERPRISES

(DESIGNED CAPACITY OF RO + EVAPORATOR – 500 KLD)

Prepared By:

FLOSYS WATER SOLUTIONS PRIVATE LIMITED
H-25, Near Electronic city metro, UP-201301

Email: projects@fwsp.com, info@fwspl.com

Website- www.fwspl.com

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1.0 EXECUTIVE SUMMARY

M/s. Ishan Enterprises to set up RO Plant with Evaporator of capacity 500 m³/day. Feed.

Flosys has in house expertise/experience in providing the solutions for RO + Evaporator Plant, based on their hands on experience and successes in real life in many industrial and domestic sectors.

This Technical Proposal covers the process description, treatment synopsis, Process design, and engineering and installation specifications for RO Plant with Evaporator based on with a total handling capacity of 25 m³/hr. for RO Feed & Feed characteristics as specified in the proposal. The treatment system is designed to recycle to treated effluent.

The scope of work includes complete design and engineering of the treatment systems including the supply of several equipment's, **supervision** of testing, erection and commissioning of the complete treatment package (mechanicals, plant units, piping, electrical, and instrumentation) as described in the process specifications.



2.0 DESIGN BASIS

2.1 FEED WATER CHARACTERISTICS FOR UF

Flosys has designed the offered system based on the following Incoming water analysis provided to us as specified in an enquiry document:-

Specifications	Pre-Treatment
Temp.	Ambient
Ph	7-8
TDS	700 - 800 PPM
BOD	10-15 Mg/l
COD	70 - 100 mg/l
TSS	<1 PPM

NOTE: -

In case the actual characteristics of the raw water to be treated indicates concentrations exceeding/below the above figures, or elements other than what is shown on the above as average values, we reserve the right to check our design and to modify our proposal accordingly.

2.2 PROCESS CHARACTERISTICS

Treatment Scheme

- Reverse Osmosis Stage-1
- Feed Pump
- Micron Cartage Filter
- Dosing System(Acid/SMBS/Antiscalant)
- High Pressure Pump
- RO Membranes System
- RO Reject Storage Tank
- Reverse Osmosis Stage-2
- Feed Pump
- Micron Cartage Filter
- Dosing System(Acid/SMBS/Antiscalant)
- High Pressure Pump
- RO Membranes System
- RO Reject Storage Tank
- RO Permeate Storage Tank
- Thermic Fluid Based Evaporator

Feed Flow- : 500 m3/Day

Operational hours : 20 hours

2.4 TREATED WATER CHARACTERISTICS

Specifications	Post-Treatment
Temp.	Ambient
Ph	6-7
SDI	< 3
TDS	<150 mg/l
Turbidity	< 1 mg/l (BDL)

NOTE: - The above quality of treated water is achieved subject to the following:

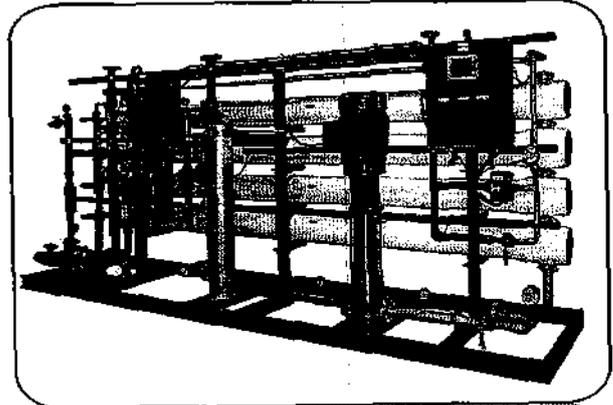
- The feed water quality as considered is presented in Sr. # 2.1 of this proposal. In case of any change in the quality of feed water, there may be certain impacts on operating parameters or on end results of the system.
- The operation of Plant is strictly carried out as per **Flosys** Operation Manual and Instructions.
- Pure chemicals, original spares and consumables specified by us are used in UF Plant.



3.0 PROCESS DESCRIPTION

(I) REVERSE OSMOSIS SYSTEM

- Transfer of treated water in RO system for final polishing of effluent.
- The proposed system is operated at 1 X 100 % capacities
- Micron Cartridge Filter prior to RO system
- Cartridge filter feed pumps & RO HPP with 100 % standby.
- Acid, SMBS & Antiscalant dosing prior to RO High Pressure pump.
- High pressure pumps were employed to meet the high pressure requirement of the Reverse Osmosis (RO) system.
- Removal of dissolved solids via Reverse Osmosis treatment.
- The Reverse Osmosis rejects containing high TDS shall be feed to the multiple effect evaporator.
- Alkali dosing at the outlet of RO plant in order to increase the Ph.
- Collection of RO Permeate in RO Permeate water storage Tank.



4.0 LIST OF CIVIL STRUCTURES (CLIENT'S SCOPE)

The following are the detailed list of Civil & Structural units envisaged for the project:

No.	ITEMS	SPECIFICATIONS
1.	RO FEED TANK	
	Quantity	: 01 No.
	MOC	: RCC /MSFRP/MSRL
	Volume	: 50-100 KL
	Retention time	: ~As Required.
2.	RO PERMEATE TANK	
	Quantity	: 1 No.
	MOC	: HDPE/RCC
	Volume	: 50 KL
	Retention time	: As Required
3.	RO Reject Tank	
	Quantity	: 2 No.
	MOC	: HDPE/RCC
	Volume	: 20/10 KL
	Retention time	: As Required
4.	SHED	
	Size	: 1 No., As per design drawing
5.	CHEMICAL SHED	
	Size	: As per design drawing
6.	MCC & CONTROL BUILDING	
	Size	: As per design drawing
7.	EQUIPMENT FOUNDATION FOR TANKS, AIR BLOWERS, PUMPS ETC.	
	Quantity	: 1 Lot
8.	ACCESS LADDER	

No.	ITEMS		SPECIFICATIONS
	Quantity	:	1 Lot
9	WALKWAY HANDRAILS		
	Quantity	:	1 Lot

NOTE: -

All the above-mentioned sizes are indicative and are subjected to change/modify as per the process requirement during detailed engineering. Design changes can be made with prior approval from the client.



5.0 LIST OF ELECTROMECHANICAL WORK

The following are the detailed list of Electro-Mechanical Rotating Equipment envisaged for the project:

NO.	ITEMS	SPECIFICATIONS
RO PLANT With THERMIC FLUID BASED EVAPORATOR		
RO Stage -1		
RO Recovery - 75-80%		
Feed TDS - 800		
Reject TDS - 3200		
1. RO FEED PUMP - RO-STAGE - 1		
	Quantity	: 2 Nos. (1W+1S)
	Type	: Horizontal Centrifugal
	Capacity	: 25 m ³ /hr.
	Discharge Pressure	: 25-30 m
	Motor	: 415 VACS, 3PH, 50Hz, EFF -2 & NFLP with FRP Canopy
MATERIAL OF CONSTRUCTION		
	Casing	: SS 304
	Impeller	: SS 304
	Shaft	: SS 304
	Make	: Shakti/Grundfos/Eqvt.
2. ANTISCALANT DOSING SYSTEM		
	Quantity	: 01 No.
	Supply	: 1 No. 100 Liter HDPE Dosing Tank with Agitator 1 No. 0-20 LPH Metering Dosing Pumps Associated piping, fittings, valves, etc. Make- Seko/Sintex
3. SMBS DOSING SYSTEM		
	Quantity	: 01 No.
	Supply	: 1 No. 100 Liter HDPE Dosing Tank with Agitator

NO.	ITEMS	SPECIFICATIONS
		1 No. 0-20 LPH Metering Dosing Pumps Associated piping, fittings, valves, etc. Make- Seko /Sintex
4. ACID DOSING SYSTEM		
	Quantity	: 01 No.
	Supply	: 1 No. 100 Liter HDPE Dosing Tank with Agitator 1 No. 0-20 LPH Metering Dosing Pumps Associated piping, fittings, valves, etc. Make- Seko /Sintex
5. MICRON CARTRIDGE FILTER WITH HOUSING		
	Quantity	: 01 No.
	Capacity, each	: 25 m ³ /Hr.
	Micron rating	: 5 μ
	MOC	
	Housing	: SS-304
	Cartridge	: PP
	Make	: Gopani/Eqvt.
6. RO HIGH PRESSURE PUMP - STAGE-1		
	Quantity of pumps	: 02 Nos.(1W+1S)
	Type of pumps offered	: Vertical Centrifugal
	Required Capacity, each	: 25 m ³ /hr.
	Discharge Head	: 120 mtr.
	Motor	: 415 VACS, 3PH, 50Hz, EFF -2 & NFLP with FRP Canopy
	Additional accessories	: Associated piping, fittings, valves, etc.
	MATERIAL OF CONSTRUCTION	
	Casing	: SS 316
	Impeller	: SS 316
	Shaft	: SS 316

NO.	ITEMS	SPECIFICATIONS
	Type of Seal	: Mechanical
	Make	: Shakti/Grundfos/Eqvt.
7	RO SKID - STAGE-1	
	No. of RO Trains	: 1 No.
	No of Stages	: 2 Nos.
	Recovery	: Upto 80 %
	MEMBRANE	
	Quantity	: 28 Nos.
	Type of membrane	: Fouling Resistance Brackish Water Membrane
	PRESSURE VESSEL	
	Quantity	: 05 No.- 300 PSI
	MOC	: FRP
	Type	: Side Port /Multi Port
	Qty. of Membrane elements	: 6 X 3 & 5 x 2 Membranes / Pressure Vessel
	Quantity & Skid Frame	: 1, heavy duty corrosion resistant structural SS 304 frame
	Make	: Hydraunautics/ Pentair
	RO Recovery - 75%	
	RO Feed TDS - 3200	
	RO Rejct. TDS - 12700	
8	RO FEED PUMP STAGE-2	
	Quantity	: 2 Nos. (1W+1S)
	Type	: Horizontal Centrifugal
	Capacity	: 6 m ³ /hr.
	Discharge Pressure	: 25-30 m
	Motor	: 415 VACS, 3PH, 50Hz, EFF -2 & NPLP with FRP Canopy
	MATERIAL OF CONSTRUCTION	
	Casing	: SS 316

NO.	ITEMS	SPECIFICATIONS
	Impeller	: SS 316
	Shaft	: SS 316
	Make	: Shakti/Grundfos
9.	RO HIGH PRESSURE PUMP - STAGE-2	
	Quantity of pumps	: 02 Nos.(1W+1S)
	Type of pumps offered	: Vertical Centrifugal
	Required Capacity, each	: 5 m ³ /hr.
	Discharge Head	: 380 mtr.
	Motor	: 415 VACS, 3PH, 50Hz, EFF -2 & NFLP with FRP Canopy
	Additional accessories	: Associated piping, fittings, valves, etc.
	MATERIAL OF CONSTRUCTION	
	Casing	: SS 316
	Impeller	: SS 316
	Shaft	: SS 316
	Make	: Shakti/Grundfos
10.	RO SKID - STAGE-2	
	No. of RO Trains	: 1 No.
	No of Stages	: 2 Nos.
	Recovery	: Upto 75 %
	MEMBRANE	
	Quantity	: 17Nos. 05 No. Pro LF-1 & 12 No. Pro LF-1 4040
	Type of membrane	: Fouling Resistance Membrane
	PRESSURE VESSEL	
	Quantity	: 03 No.- 600 PSI - 01 No. 8" & 02 No. 4"
	MOC	: FRP
	Type	: Side Port /Multi Port
	Qty. of Membrane elements	: 5 X 1 & 6 x 2 Membranes / Pressure Vessel

NO.	ITEMS	SPECIFICATIONS
	Quantity & Skid Frame	: 1, heavy duty corrosion resistant structural SS 304 frame
11 CIP PUMP		
	Quantity of pumps	: 2 Nos.(1W+1S)
	Type of pumps offered	: Vertical Centrifugal
	Required Capacity, each	: 40 m ³ /hr
	Discharge Head	: 40 MWC
	Motor	: 415 VACS, 3PH, 50Hz, EFF -2 & NFLP with FRP Canopy
	Additional accessories	: Associated piping, fittings, valves, etc.
MATERIAL OF CONSTRUCTION		
	Casing	: SS 316
	Impeller	: SS 316
	Shaft	: SS 316
	Type of Seal	: Mechanical
	Make	: Grundfos/ Shakti/ Eqvt.
12 CIP TANK		
	Quantity	: 1 No.
	Capacity	: 5000 liters
	MOC	: HDPE
	Number of agitator	: 1 No.
	Make	: Sintex
13 THERMIC FLUID BASED EVAPORATOR		
	Quantity	: 3 Set
	Feed Rate	: 500 Liter / Hour
	Tank capacity With Heating Coil Inside	: 400 Liter – 1 Nos with Capacity 28 KW Heating Load
	Evaporator	: 03 nos

NO.	ITEMS	SPECIFICATIONS
		Size - 600 MM X 2100 MM MOC - SS 316L Thickness - 3 mm
	Condenser :	Qty - 2 nos Size - 250 MM X 2000 MM MOC - SS 316L Thickness - 3 mm
	Vapour Piping :	Dia250 x 6mtr long x 3mm mm - 1 Nos MOC - SS316
	MS Skid with Epoxy Painted :	1 lot
	Reject Circulation pump :	2 M3/hr @ 30 Meter Head MOC - SS 316, Suitable for 150 Degree Temperature Qty - 2 Nos Make - jonhson / Grundfos / Sun flow
	Oil Circulation pump :	2 M3/hr @ 30 Meter Head MOC - SS 316, Suitable for 150 Degree Temperature Make - jhonson / Grundfos / Sun flow
	Vacuum pump :	Flow - 2 M3/hr @ 30 Meter Head MOC - SS 316, Suitable for 120 Degree Temperature Make - jhonson / Grundfos / Sun flow
	Control Panel	Powder coated with MCCB, TIC.
	Cooling Tower :	50 TR
	Cooling tower accessories :	1 lot as per Required
14 PIPING & VALVES		
	Quantity :	1 Lot
	MOC of Piping :	Piping: UPVC+SS

NO.	ITEMS	SPECIFICATIONS
	MOC of Valves	Butterfly: PVC/PP, NRV: PVC/PP; Ball Valve: PVC/PP Pneumatic Actuated Butterfly Valve: CI/ SS Disc
	Make	Astral/Zoloto/Eqvt/Jindal
15. PRESSURE GAUGES		
	Quantity	1 Lot
	Location	Pump Discharge, UF Filtrate, UF Backwash,
	Make	Flo/Inflo/H GURU
16. pH CORRECTION SYSTEM		
	Quantity	1 Lot
	Capacity	As per design
	Make	Jensprima/Jumo/Eqvt.
17. ROTA METER		
	Quantity	1 Lot
	Location	As per design
	Make	Flow star/Microflow/Eqvt.
18. ELECTROMAGNETIC FLOW METER		
	Quantity	02 Nos.
	Location	Inlet & outlet
	Make	Nivo/UPC/Eqvt.
19. LEVEL SWITCHES		
	Quantity	1 lot
	Location	tank, Permeate Tank, RO Feed Tank CEB Dosing Tank 1 & 2
	Make	Flo/Inflo/Jumo
20. CONTROL PANEL		
	Quantity	1 No.
	Type	PLC/HMI Based

NO.	ITEMS	SPECIFICATIONS
	Make	: FWSPL
21. CABLES		
	Quantity	: As required within Battery limits
	Make	: Polycab/KEI

NOTE: -

- All the above-mentioned sizes are indicative and are subjected to change/modify as per the process requirement during detailed engineering. Design changes can be made with prior approval from the client.



6.0 ELECTRICALS - CLIENT SCOPE

The Electricals will be complete with installation of Electrical System comprising the following:

The offered electrical systems include:

- a) MCC – AI bus bars
- b) Local Control Push Button Station
- c) Cables – Power & Control till main PLC Room
- d) Cable Glands, Lugs, Termination kits and accessories.
- e) Earthing system – GI Strips
- f) Cable Trays & Accessories
- g) All items to drive the motors like magnetic contactors etc.



7.0 TERMINATION POINTS

The following are the termination points envisaged for the offered water treatment plant:

The following are the termination points envisaged for the offered treatment plant:

TO MEET STANDARDS:

Feed WATER	At the Inlet of UF FEED PUMP
Treated Water (to be re-treated standards)	At the outlet of UF SKID
Electric power	Supply to our control panel
Service Water	At one point within battery limit
Earth	At one point within battery limit



8.0 LIST OF EXCLUSIONS

Following are the exclusions from Scope of Work:

1. All Civil, structural, supporting & architectural works.
2. PLC supply for controlling.
3. Site clearing/Dismantling, leveling and access to plant site.
4. Area lighting, firefighting system & illumination.
5. Water to be carried by client up to the battery limits.
6. Treated water to the point of final tank.
7. Erection & Installation.
8. HVAC/Exhaust fan for control room/blower room/MCC room.
9. Startup sludge/seeding/chemicals etc.
10. Storage Shed for storage of our equipments, Dewatering system etc.,
11. Compressed air at 7 bar pressure shall be made available at our battery limit.
12. Free electricity, Chemicals/water during construction/erection/ installation /commissioning stage, consumable and hardware.
13. Incoming power termination to Motor Control Center.
14. Any other work / activity and/or item not specifically covered or included in Proposal.



9.0 COMMERCIAL

PRICE:

Supply of equipment's for RO with Evaporator Plant of capacity 500 M³/Day Feed. as per above Technical Specification & Scope of supply will be:

INR - 70,50,000/- (Seventy Lacs Fifty Thousands Only)

PAYMENT TERMS: (CHQ. /DD Payable to Flosys Water Solutions Pvt. Ltd.)

- 50% advance along with the Purchase Order.
- 45% against Performa Invoice before Dispatch.
- 05% against Errection, Commissioning of Plant

DELIVERY: Within 12-16 weeks from the date of receipt of technically and commercially correct purchase order along with advance.

06 weeks for Erection & Commissioning the Plant on Site.

VALIDITY OF RATE

1 Month from the Date of Quotation.

TAXES, DUTIES & LEVIES

GST: 18%

WARRANTY

Our suppliers warrant its product to be free from defect in material and workmanship upon leaving its factory. The obligation shall be limited to repair or replacement and in no event shall the liability exceed said parts repair or replacement for the period thereof.

The Warranty does not cover the damage caused by:

1. Improper Electrical & Water supply,
2. Non qualified personnel loading or unloading, moving or installing the equipment,
3. Fire, Explosion Flood or similar perils,
4. Unauthorized modifications or alterations of the equipment,
5. Improper or inadequate maintenance.

NON-CONSUMABLE PARTS

From the date of installation of machine for a period not to exceed 12 months or 13 months from the date of dispatch, whichever is shorter?

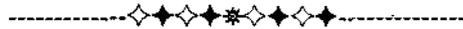
CONSUMABLE PARTS

No warranty is, however, offered for the consumable parts.

ORDERING ADDRESS:**FLOSYS WATER SOLUTIONS PVT LTD****H-25, S-16, Sector -63, Near Electronic city Metro Station, Noida,
Uttar Pradesh- 201301**

Hope you will find the above in order and as per your requirements.

Yours Sincerely,

FLOSYS WATER SOLUTIONS PVT. LTD.**Vishal Singh
M- 8295548879**Email Address: projects@fwspl.com/ info@fwspl.com



FEASIBILITY REPORT

For

*ETP, Recycling & Reuse of Water
(Cap: 50KLD)*

**M/s Jamna Dyeing and Finishing Mills
Link Road, GT Road,
Ludhiana**

Eros Envirotech (P) Ltd

Manufacturers of Air & Water Pollution Control Systems

103,109-110, Savitri Complex-1, Dada Motors building,

G.T. Road, Ludhiana-3, Punjab, India.

Telefax: +91-161-2542109, 110

E-mail: sales@erosenvirotech.com

www.erosenvirotech.com

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PREAMBLE

M/s Jamna Dyeing and Finishing Mills, Link Road, G.T. Road, Ludhiana, has engaged Eros Envirotech Pvt Ltd, Ludhiana for initiating a study and preparing a report for ETP, Recycling & Reuse of the waste water being carried out by unit currently generated in the process of Dyeing of Acrylic + Pure Polyester Yarn in their unit at Ludhiana. This report is to be submitted to the Environmental Engineer, Punjab Pollution Control Board. Technical Details of the Dyeing process contained in the report are as per the information provided by the management of M/s Jamna Dyeing, Link Road, G.T. Road, Ludhiana.

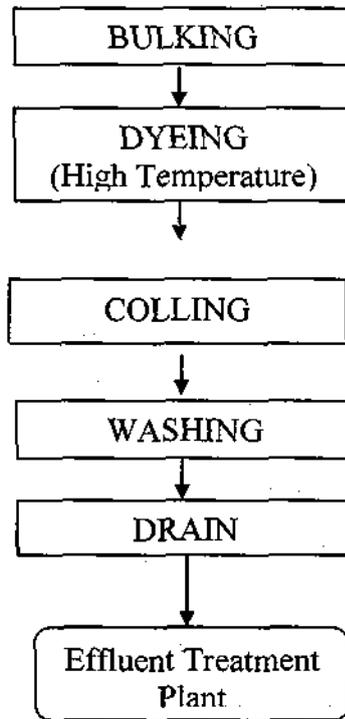


INTRODUCTION

M/s Jamna Dyeing and Finishing Mills, Link Road, G.T. Road, Ludhiana has an existing unit for Dyeing & Finishing of Acrylic. The Processes involve operations which will result in generation waste water. This water must be treated and recycled for reuse of water back into dyeing process. Hence it will result in Zero Liquid Discharge as per current direction of Punjab Pollution Control Board.



PROCESS DETAILS (Acrylic)



**QUANTUM OF WASTE WATER GENERATION**

Item/ Type	Quantity	Unit Consumption*	Water Consumption
Acrylic	800 Kg	60 Lt/Kg	48.0 KLD
Total Water Consumption			48.0 KLD

* Based on the dyeing machinery being installed as per the information provided to the management of M/s Jamna Dyeing.

Waste water Generation = 48.0 KL/Day

Therefore, the proposed capacity of the Effluent Treatment Plant is 50KL/day



CHARACTERISTICS OF WASTE WATER

Parameters	Quantity/Concentration (in mg/lit except the pH)
Temperature	35° C
pH	6.5 - 7.0
Suspended Solid	300
Dissolved Solid	1000
BOD	200
COD	500
Colour	Medium/Light

CHARACTERISTICS OF ETP TREATED WATER

Parameters	Quantity/Concentration (not to exceed; in mg/lit, except pH)
pH	6.5-8.5
Suspended Solid	50
BOD	10
COD	50
TDS	1000
Colour	Colourless

CHARACTERISTICS AFTER RECYCLING FOR REUSE

Parameters	Quantity/Concentration (not to exceed; in mg/lit, except pH)
pH	6.5-8.5
Suspended Solid	Negligible
BOD	<5
COD	<30
TDS	<150
Hardness	-
Recovery	92 - 95%
Reject	5 - 8%



TREATMENT PROCESS

This **Effluent Treatment Plant** has specifically been designed for the purpose of treatment of Waste Water Discharge from UNIT before its disposal to bring the characteristics of the same up to acceptable norms and standards.

Effluent passes through a Bar Screen before collection in an **Equalisation Sump**. The equalized effluent is then lifted by the Raw Effluent Lift Pump and is dosed with requisite chemicals for pH correction and coagulation at a Flocculator, fitted with Geared Mixing Arrangements. The Effluent is then fed to Primary Tube Settler where sedimentation of flocs takes place leading to reduction in TSS, COD and BOD. Sludge from Tube Settler is dumped to **Sludge Drying Beds** (or dewatered using a Filter Press).

From here it is fed to a **MBBR (Moving Bed Biological Reactor)**. Here Bacteria Culture develops on **Floating Media Cylinders**. These micro-organisms drive their food from the organic impurities in water and air from an **Air Blower** which diffusers air in Fine Bubble Form at the bottom of the reactor through Membrane Diffusers. This reduces the BOD Load of the Discharge significantly. Waste Water is then passed on to an **EA Reactor (Extended Aeration Reactor)**, where it is further polished in presence of microbes suspended in water and air provided through Diffusers at the bottom of reactor. This reduces the BOD Load of the Discharge significantly. Water from here is fed to a **Secondary Tube Settler** where finer suspended impurities as well as dead organic matter from the MBBR is settled and dumped to **Sludge Beds** where it is sun-dried (or Sludge Sump where it is dewatered using a *Filter Press*).

Further, a **Filtration Unit** consisting of a set of **Pressure Sand Filter & Activated Carbon Filter** will be used along with a **Filtration Pump**. These filters are packed with **Activated Carbon & Filter Media** and are, basically, in the nature of polishing filters, and besides removing any traces of toxicity, colour and odour etc., also improve upon the parameters such as BOD etc. achieved by Physico Chemical & Biological Stages of Treatment.

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ADVANCE TREATMENT RECYCLING AND ZERO DISCHARGE SYSTEM

After the Treatment of ETP then Water Store for the Advance Treatment and Recycling as per the standards and norms of Pollution control Board.

ETP Treated water collect the Treated water Storage tank and pass the **Ultra Filtration (UF)** Membrane. Ultra-Filtration is a water Purification process in a pressurized UF system, the water is pressurized and pumped through the hollow fibers to force the water through the membranes. Both hollow fiber UF membranes effectively remove particles, bacteria, viruses, and other contaminants.

After the UF Process water pass through the **3 Stage RO (Reverse Osmosis) System**. Reverse Osmosis (RO) water filtration process that removes impurities by forcing water through a semi-permeable membrane. This method is highly effective in filtering out dissolved salts and minerals such as sulfate, Magnesium, heavy metals such as lead, arsenic V, fluoride, and dozens of other impurities. After the First Stage RO is when the concentrate or reject stream is fed into a second RO system to recover water, respectively. A reverse osmosis system is designed to purify water by rejecting around 92- 95% of total dissolved solids from the feed water.

The Balance reject water is collected into the Tank. The treated wastewater is then concentrated and **evaporated (By waste heat of boiler flue gases)** leaving behind salts and other solids as a concentrated sludge or dry product. The remaining solids are then either processed further or disposed of safely. The purified water, free from contaminants, is then reused for various purposes, such as industrial processes.

TREATMENT PLANT DETAILS

1. Air Blower Capacity Motor Pressure Drop Make	50.0m ³ /Hr. 12.5 HP × 1440rpm 0.55 Kg/cm ² Everest/Akash/Equivalent
2. Raw Effluent Lift Pump Capacity Head Motor Suction and Delivery Model & Make	50.0m ³ /day 20mH 5.0HP 40mm x 40mm Kirloskar, Self-Priming
3. Flocculator Dia Height Agitator Motor	2250 mm 3650 mm 1440 RPM
4. Primary Tube Settler Construction Dimensions Straight Height	1 Nos. MS 2500mm x 2500mm 2200mm (SWD)
5. MBBR Reactor Construction Dimensions Height Aeration Diffuser	1 No. MS 3000mm x 2500mm 4000mm Total Diffused Aeration through Diffusers Qty: 8 Nos. Volume:10m ³ /Hr/Diffuser
6. EA Reactor Construction Dimensions Height Aeration Diffuser	1 No. MS 3000mm x 2500mm 4000mm Total Diffused Aeration through Diffusers Qty: 5 Nos. Volume:10m ³ /Hr/Diffuser
7. Secondary Tube Settler Construction Dimensions Straight Height	1 Nos. MS 2900mm x 2000mm 2100mm



8. Sludge Re-circulation Pump Capacity Head Motor Suction and Delivery Make	12.5m ³ /day 20mH 1.0HP 40mm x 40mm Kirloskar, Non-Clog Type
9. Filtration Pump Capacity Head Motor Suction and Delivery Make	1 No. 50.0m ³ /day 20mH 5.0 HP 40mm x 50mm Kirloskar
10. Pre-Filtration Storage Sump Capacity Size Construction	1 No. 18m ³ 3000mm x 2250mm x 3000mm (SWD) MS
11. Pressure Sand Filter Dia Filter Height Media	1No. 1000mm 3000mm Silica Sand and Silica Stone of 1.0mm to 51.0mm size &
12. Activated Carbon Filter Dia Filter Height Media Height Qty of Carbon	1 No. 1000mm 3000 mm 750mm 250Kgs
13. Dosing Tank Material Capacity & Quantity	Geared Mixer MS 1000 liters (1Nos.) 1000 liters (1 No.) 500 liters (1Nos.)
14. Ultra-Filtration Capacity Surface Area No of Cartridges Pump Specifications	50 KLD 100 m ² 2 Flow= 50 KLD, Pressure= 3 kg/cm ²
15. Reverse Osmosis System No of Stages Pump Pressure Recovery %age Capacity(Input)	3 10 kg/cm ² and 27 Kg/cm ² 90% 25 KLD



16. Multi-Effect Evaporator	
Material	SS 316L
No of Stages	Single
Surface Area	10.5 m ²
Capacity	2.5 Kl/Day

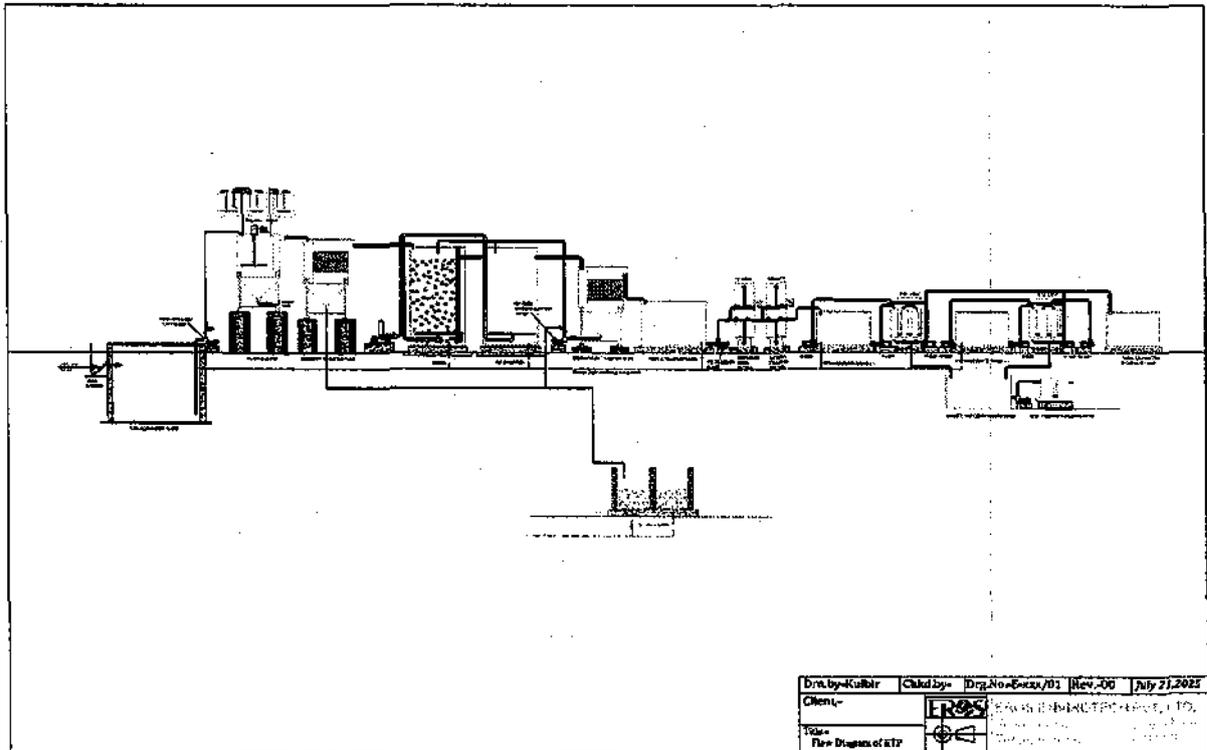


SUMMARY AND CONCLUSION

The study report for establishing the feasibility of Effluent Treatment Plant with Advance Treatment Recycling and Zero Discharge Plant, in the previous pages throws light on the various aspects of the matter including the Monetary Costs associated. It can be seen that the effluent from the industry can be treated as per the process mentioned to meet the parameters of the Punjab Pollution Control Board and reuse in our system.



FLOW SHEET



Drawn by: Kabir	Checked by:	Proj. No: Ecosu/01	Rev: 06	July 21, 2023
Client:		EROS ENVIRONMENTAL SOLUTIONS, LTD.		
Title:		Flow Diagram of STP		

GSTIN: 03AAJHP1306F1ZP

V.CUBE CHEMICAL INDUSTRIES

(In Technical Association with *Nuchem Weir India Ltd*)

47-ARYA COLONY,
MOTI NAGAR
LUDHIANA-141010

(T) 0161-5095373
(M) 98140-27910

pawan_isha@yahoo.co.in

VCCI/WT/2024-25/2770

14TH NOV 2025

To,

J S JAIN DYEING FACTORY

ST.NO.3, BABA GAJJA JAIN COLONY,

MOTI NAGAR, LUDHIANA

Subject: Techno commercial offer for 140 KLD Ultra-Filtration Plant with Reverse Osmosis System for handling ETP treated water.

Sir,

Reference to the enquiry regarding-- ETP-140 KLD with Ultra Filtration Plant with 2 stage RO for ETP water along with Steam Evaporator for your requirement.

In All RO Plants

1. All Pumps of CNP/GRUNDFOSS.
2. ONLINE pH Meter in Feed Line and Permeate Line.
3. PLC+HMI Make of SCHNIEDER.

***ALL POINTS ARE CONSIDERED IN OUR OFFER.**

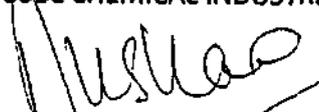
We are pleased to offer our lowest price bid with technical specifications.

Please find enclosed quotation for the same.

We look forward to your valuable order.

For

V CUBE CHEMICAL INDUSTRIES


Dr. Pawan K. Sharma

V CUBE CHEMICAL INDUSTRIES

A
FEASIBILITY REPORT
FOR
ZERO LIQUID DISCHARGE PLANT
OF
CAPACITY 500 KL PER DAY

"M/S NATIONAL SCIENTIFIC DYERS."

37, INDUSTRIAL AREA-A, NEAR SUFIAN CHWOCK

LUDHIANA, PUNJAB-141003

CONSULTANTS

Flosys Water Solutions Pvt Ltd.

Reg. Address- H-25, S-16, Sector-63, Noida, G.B. Nagar. UP 201 301

1.0 INTRODUCTION

M/S. National Scientific Dyers at Ludhiana is proposed to install Zero Liquid Discharge Plant of capacity 500 KLD to treat the waste which is being generating from Polyester, Acrylic & Nylon Dyeing manufacturing process.

The Feasibility Report for installation of 500 KLD Zero Liquid Discharge Plant (ZLD). To bring down the values of all the parameters for Reusing in Polyester, Acrylic & Nylon Dyeing Process.

This proposal shall consider various aspects covering the parameters of wastewater (both quality and quantity), the Scheme & Process of treatment, process units involved in the treatment and their specification.

2.0 PRODUCTION PROCESS AND EFFLUENT GENERATION:

The specific Effluent generation is about 500 KL per day.

Considering safety, the unit has purposed to install an ETP designed for 500 KL/ day.

3.0 RAW EFFLUENT CHARACTERISTICS

The characteristics of the raw Effluent are given below:

Sr.No.	Parameter	Unit	Characteristics
1.	Present Flow Rate	KL/day	285
2	Proposed Flow Rate	KL/Day	500
3.	pH	-	5.0 -8.0
4.	BOD	mg/l	200-300
5.	COD	mg/l	500-600
6.	TSS	mg/l	300-400
7.	Oil & Grease	mg/l	10-15
8.	Total Dissolved Solids	Mg/l	600-70

4.0 TREATED EFFLUENT CHARACTERISTICS

The required characteristics of the treated effluent as per the Pollution Control Board are given below:

Sr.No.	Parameter	Unit	Characteristics
2.	pH	-	6.0-8.5
7.	TDS	Mg/l	<100

5.0 END USE OF TREATED EFFLUENT

The treated effluent will be used for the following purposes:

- ⇒ Gardening
- ⇒ Reuse in machine
- ⇒ Flushing
- ⇒ Reuse in Process
- ⇒ Reuse in Boiler

6.0 TREATMENT SCHEME

The ETP is of modular construction and the treatment process will consists of three stages.

≡ **Stage 1: Primary Treatment**

Screen Chamber, Oil & Grease removal tank & Effluent Collection Tank, Flash mixer tank and primary tube settler.

≡ **Stage 2: Secondary treatment**

Aeration Tank, SUBMERGED MBR Tank, Final Treated water along with required instrumentation and PLC/HMI Panel

≡ **Stage 3: Sludge Handling Unit**

Filter Press Unit

≡ **Stage 4: Reverse Osmosis Unit**

Reverse Osmosis Stage-1 & RO Stage-2

≡ **Stage 5: Smart Evap. Evaporator**

Evaporator & Dryer

7.0 PROCESS UNITS

The process units along with their brief purpose to be used for the treatment of the effluent water are given in the following table:

SR. NO.	PROCESS UNIT	BRIEF PURPOSE
I.	Screen Chamber	For retaining coarse material like rags, plastics etc.
II.	Oil & Grease removal tank	For Removal of floatable matter.
III.	Effluent Collection Tank	For ensuring continuous and uniform quality feed to the ETP system.
IV.	Flash Mixer & Flocculator Tank.	For chemical treatment of Effluent waste.
V.	Primary Tube Settler	For Removal of Chemical Sludge particles
VI.	Blowers & Diffused Aeration System	For supplying air in the aeration tank.
VII.	MBR Tank	For supplying air in the aeration tank.
VIII.	Submerged MBR Membrane	For solids Liquid separation
IX.	Treated Water Collection Tank	To store the treated effluent for further polishing.
X.	Filter Press	For dewatering of the sludge with the help.
XI.	Flow meter	For continuous monitoring of Water flow and quantity.
XII.	Ph Meter	To measure Ph value.
XIII.	RO Plant	RO stage & Stage -2
XIV.	Smart Evap.	Evaporator along with Dryer

8.0 BRIEF PROCESS DESCRIPTION

PRIMARY TREATMENT

The effluent will be collected in the effluent collection tank and will be collected in the effluent collection cum pumping sump after flowing through the screen Chamber & oil & grease tank for removal of any floating matter and to trap the floating debris, if any. The collection tank helps to have a consistent flow of effluent for the ETP plant. Collection tank will be kept aerated by coarse air diffusers to avoid foul smell. The effluent is pumped to reaction tank, where chemical treatment take place to remove impurity and then it will pass to Primary Tube settler. After this it will pass to filter feed tank by gravity.

SECONDRY TREATMENT

The effluent water will be further passed through Biological + MBR treatment comprising of filtration with SUBMERGED MBR Membranes for removal of micro-suspensions, colour and odour. Then treated effluent water will collected into tank for end use of water.

9.0 LIST OF WORKING ELECTRO-MECHANICAL EQUIPMENTS

The list of the working mechanical equipments required for the ETP is given below.

Sr. No.	Description	Qty
I.	Bar Screens Coarse	1 No.
II.	Parabolic Screen	1 No.
III.	Cooling Tower	1 No.
IV.	Effluent Lift Pump	2 Nos
V.	Flash Mixer & Flocculator Tank	02 No.
VI.	Primary Tube Settler	02 No.
VII.	Aeration Grid for Collection tank	1 Lot
VIII.	Coarse Diffusers for Collection Tank	1 Lot
IX.	Chemical Dosing System	3 Nos.
X.	UV Stabilized Primary tube settler Media	1 Lot
XI.	Biological Tank - MS-FRP	1 Lot
XII.	MBR Permeate Pump	2 Nos.
XIII.	MBR Backwash Pump	2 Nos.

XIV.	Sludge Transfer Pump	2 Nos.
XV.	Submerged MBR Membrane with SS Skid	1 Set.
XVI.	Twin Lobe Rotary Air blower	1 Nos
XVII.	MBR CEB -1 System	1 Nos
XVIII.	MBR CEB -2 System	1 Nos
XIX.	MBR CEB -3 System	1 Nos
XX.	Piping and fitting	1 Lot.
XXI.	Pressure Gauge	1 Lot.
XXII.	Electromagnetic Flow meter	1 Nos.
XXIII.	Ph Meter	1 Nos.
XXIV.	Level Switch	3 Nos.
XXV.	Control Panel - HMI & PLC	1 Nos.
XXVI.	Cables and Cable Tray	1 Lot.
XXVII.	Reverse Osmosis System -1 with all the Equipment	01 Lot.
XXVIII.	Reverse Osmosis System-2 with all the equipment	1 Lot.
XXIX.	Smart Evap. Thermic Fluid Based Evaporator	1 Lot.

10.0 TECHNICAL DETAIL OF MECHANICAL EQUIPMENTS

I. BAR SCREEN - 1 No.

Location	Inside Screen & inlet chamber of incoming Effluent Line
Application	Screening of floatable matter
MOC	SS 304
Size of Bar	10 mm, Inclination 45 °C
Size of spacing	20 mm / 10 mm
Make	FWSPL

II. PARABOLIC SCREEN - 1 No.

Location	Inside Screen & inlet chamber of incoming Effluent Line
Application	Screening of floatable matter
MOC	SS 304
Size of Bar	0.5 mm, Inclination 45 °C
Size of spacing	0.5 mm
Make	FWSPL

III. EFFLUENT LIFT PUMP SET - 2 No (1W+1S).

Location	After Collection Sump
Application	To feed Effluent to Reaction tank
Type	Centrifugal, Horizontal, Self-priming, Monobloc
Capacity	25 m ³ /hr.
Head	15-20 m
MOC	Cl/ SS 304
Make	Kirloskar/ PP Pump

IV. NEUTRALLISATION CUM COAGULATION TANK - 2 No.

Location	After Effluent Collection Sump
Application	For reaction and chemical treatment for effluent water
Size -	Suitable for 500 KLD
MOC	MS-FRP
Make	FWSPL

V. CHEMICAL DOSING UNIT

CHEMICAL DOING TANK	
Location	Near reaction Tank
Application	For storage of chemical solution.
Capacity	100 liters
MOC	HPDE
CHEMICAL DOSING PUMP	
Location	Near Neutralization Tank
Application	To transfer chemical form dosing tank to reaction tank.
Capacity	400 LPH
Make	Seko/Eqvt.

VI. AERATION GRID - 1 Lot.

Location	In collection Sump
Application	For connecting air diffusers for diffused aeration
MOC	MSEP/GI/UPVC
Accessories	Complete with piping, valves and other accessories
Make	FWSPL

VII. COARSE DIFFUSERS - 1 Lot.

Location	Inside Effluent Collection Tank
Application	For providing air for mixing
Type	Coarse
Capacity	5 m ³ /hr per diffuser
Size	150 mm Dia
MOC	EPDM
Make	Scogen

VIII. TWIN LOBE ROTARY AIR BLOWER -2 Nos (1W+1S)

Location	Near the collection tank
Application	Supply of air for mixing
Capacity	300 m ³ /hr.
Pressure	0.4 kg/cm ²
MOC	CI
Motor	7.5 HP
Accessories	MS base plate, safety valves, suction filter, silencer, NRV, PRV, V - belt, Belt guard, Drive and driven pulleys
Motor makes	Crompton
Blowers Make	Akash/AEW/Blowvacc/Eqvt.

IX. SUBMERGED MBR TANK- 1 No.

Location	After Primary Tube Settler Tank
Application	For supplying air in the tank.
Capacity	Suitable for 500 KLD
MOC	MSFRP

X. SUBMERGED MBR PERMEATE PUMP SET - 2 No (1W+1S).

Location	After SUBMERGED MBR Permeate Pump
Application	To Suction from SUBMERGED MBR tank
Type	Centrifugal, Horizontal, Self-priming, Monobloc
Capacity	25 m ³ /hr.
Head	12 m
MOC	CI/ SS 304
Make	Kirloskar

XI. SLUDGE RECIRCULATION PUMP SET - 2 No (1W+1S).

Location	For Tube Settler and SUBMERGED MBR Tank
Application	For Sludge Recirculation from Tube Settler tank and SUBMERGED MBR tank
Type	Centrifugal, Horizontal, Self-priming, Monobloc
Capacity	75 m ³ /hr.
Head	15 m
MOC	CI/ CS
Make	Kirloskar

XII. SUBMERGED MBR MEMBRANE SYSTEM

Location	Submerged MBR Membrane In MBR Tank
Application	For solids Liquid separation
Type	Dead End
Capacity	500 KLD
Membrane Area	1440 m ²
MOC	PVDF
Make	Mann+Hummel Germany

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XIII. CEB DOSING SYSTEM

Location	Near SUBMERGED MBR Tank
Application	To Cleaning For chemical form CEB Dosing tank.
Capacity	0-20 LPH
Make	Seko

XIV. PIPE AND FITTINGS

Description	Supply of interconnecting piping, fitting & valves for ETP units
MOC	MS / GI / UPVC
Make	Tata / Astral
Size	15 NB to 50 NB

XV. REVERSE OSMOSIS UNIT STAGE-1

Description	Complete RO system with basis items required.
SKID MOC	SS-304
RO Make	FWSPL
Feed Pump	Kirloskar/Eqvt.
High Pressure Pump	Grundfos/Shakti
RO Membranes	Dow/Hydraunautics
RO Pressure Vessel	Pentair
Cartridge Filter	GO/Inflo
Dosing Pump	For AntiScalant/Acid/SMBS - make - Seko

XVI. REVERSE OSMOSIS UNIT STAGE-2

Description	Complete RO system with basis items required.
SKID MOC	SS-304
RO Make	FWSPL

Feed Pump	Grundfos/Shakti
High Pressure Pump	Grundfos/Shakti
RO Membranes	Hydraunautics
RO Pressure Vessel	Pentair
Cartridge Filter	Gopani
Dosing Pump	For AntiScalant/Acid/SMBS - make - Seko

XVII. SMARTEVAP. EVAPORATOR

Description	For the Treatment of Waste Water after the Reverse Osmosis Waste
SKID MOC	MS/SS
Make	FWSP
Feed Pump	Shakti/Eqvt.
Contact Part	SS-316L
Outer Shell	SS-304
Recirculation Pump	Shakti/Eqvt.
Piping & Fitting	SS-304/MS
Control Panel & Instrumentation	FWSP

DETAIL OF INSTRUMENTATION

I. Pressure Gauges - 1 Lot.

Location	Delivery line of Pumps & Blowers
Application	To Indicate the Pressure
Type	Bourdon / Diaphragm
Range	0 to 7 Kg/ cm ²
Make	H guru

II. ELECTROMAGNETIC FLOW METER

Nos	One
Location	Inlet/Outlet
MOC	CI/CS
Make	UPC/Nivo

III. CONTROL PANEL -PLC& HMI

Nos	One
Location	Electrical Panel with PLC/HMI
Make	FWSPL

IV. CABLE AND CABLE TRAY

Lot	One
Location	Electrical Panel
Make	Polycab

NOTE - Complete Zero Liquid Discharge plant -
 Treated water can be - 92-95% from Effluent treatment plant.
 Plant Capacity - 500 KLD

MISCELLANEOUS INFORMATION

AVALIBILITY OF LAND

The industrial unit has sufficient land to accommodate the treatment Plant.

HAZARDOUS WASTE MANAGEMENT

The sludge generated from the effluent Treatment Plant is stored on the factory premises in an impervious tank after putting the sludge in HDPE bags and will be dispose at government approved placed, sludge is hazardous.

SOLID WASTE

Packaging waste is generated which will be handover to the authorized authority as per PPCB for disposal.

TREE PLANTATION

It is proposed to plant rows of spreading crown varieties of evergreen trees all along the boundary wall of the estate for which sufficient land is available.

The treated effluent is proposed will be reused in Gardening, irrigation and flushing.

**TERMS & CONDITIONS:**

1. Prices are **Ex Works Ludhiana** Basis.
2. **GST:** GST @ 18% or as applicable at the time of supply will be charged extra.
3. **Payment Terms:**
 - (i) 10% advance (We have received Rs.1,00,000/- as token advance).
 - (ii) 85% + 100% GST against Proforma Invoice and before dispatch.
 - (iii) 5% after 6 months of commissioning.
 - (iv) Non lifting of Finished Material after 15 days of raising of Proforma Invoice will lead to levy of holding charges at 1.5% pm for the balance amount for the period starting from the date of such Proforma Invoice till the date of actual payment, payable before lifting of equipment.
4. **Delivery:** Within 8 - 10 Months from the date of advance payment & subject to approval of GA Drawing within 30 days of placement of order.
5. **Performance:** It will be Zero Liquid Discharge System meeting all norm and standard of PPCB, CPCB and NGT.
6. **Tool & Tackles for Installation & Commissioning** to be arranged by Client such as i.e. Crane/Hydra, Welding Machine, Gas Cutter etc.
(A separate list will be shared/mailed)
7. Client would have to inform us the date of start of Civil Work and expected date of delivery for material to be taken.
8. All other Techno Commercial Terms & Conditions as per our offer No.EE/2025-2026/16100R1-B.

We confirm having received advance of Rs.1,00,000/- on dated. 19-05-2025 by Cheque & Rs.4,00,000/- on dated. 05-06-2025 by Cheque against this order.

We have taken your order into our production planning and assure you to supply the same as per delivery committed to you.

Thanking you once again and assuring you of our best services, we remain

Yours truly,

For EROS ENVIROTECH (P) LTD

Authorized Signatory



PROCESSORS

OM PROCESSORS PVT. LTD.*Specialists In:**Dyeing, Open width Finishing & Digital Printing of Export Quality of all kind of Knitted Fabrics*

12.03.2025

To
The Chairman
Punjab Pollution Control Board,
Patiala

Sub: Notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time alongwith notice for imposition of Environmental Compensation (EC)- M/s Om Processors Pvt. Ltd., K-3, Textile Colony, Industrial Area- A, Ludhiana.

Respected Sir,

This is reference to your letter no 1175-76 dt 27.02.2025 for hearing held on 12.03.2025 with the Hon'ble Chairman of Punjab Pollution Control Board.

1. We want to inform you that we have deposited Environmental Compensation of Rs. 9,00,000.00 vide Chq No. 097064 dt 05.03.2025 (Axis Bank) in favour of Environmental Engineer, Punjab Pollution Control Board.
2. We have initiated to install ZLD in our Unit with vendor named "R.K.Builder" and advance of Rs. 40,00,000.00 paid to M/s. R K Builders through RTGS vide UTR No. UTIBR72025031100425705 dt 11.03.2025 against Quotation No. RKB/BTI/05 dt 10.03.2025.

So, We are requesting you to please allow us the time to Install ZLD.

Thanks and Regards

For OM PROCESSORS PVT. LTD.

Director

Encl:

1. Proposal Copy
2. Receipt of EC submitted



Rohan Enterprises



A RELIABLE HOUSE OF D & H, ESAB, L & T, WELDING ELECTRODES
ALPHA, SRIRAM, ADVANI, HARDWARES & TOOLS

Safety Engineers & Stockists of :

Helmets, Ear Muffer, Ear Plugs, Goggles, Respirators, Face Shield/Mask, Safety Wears (i.e. Suits, Aprons, Sleeves, Hand Gloves, Legguards, Spat, Gum Boot, Shoes, Safety Belts, Welding Cutting Accessories, Hardware, Tools, Grinding Wheels Etc.



TOTE M



4626, AJMERI GATE, DELHI-110006

Ref. No. Sr no. 260

Dated...12/3/2025

To

Keshav gupta - partner

Perfect dyeing and finishing inds 97-c industrial area-a

This is a confirm order date 11/03/2025 to Perfect Dyeing and finishing inds regarding setup of ZLD with Civil work.

Cost of the total project is 15000000 inr for 300 KL

We have received a payment of inr 1000000 against the purchase order.

Completion of project will take approximately 25-30 weeks which includes ZLD and Civil both.

Payment will be done in 10 installments. That is 1400000 per installment after every 2-3 weeks.

Till the completion of project payment of inr 1400000 will be released once ZLD comes into working condition.

Regards

For ROHAN ENTERPRISES

Pardeep chawla

Designation- Partner

Proprietor

For Perfect Dyeing & Finishing Inds.

Partner



TECHNO COMMERCIAL PROPOSAL FOR

WASTE WATER RECYCLING PLANT

PRITAM SCIENTIFIC DYERS

(DESIGNED CAPACITY – 500 KLD)

Prepared By:

**FLOSYS WATER SOLUTIONS PRIVATE LIMITED
15038, 14TH AV. GAUR CITY- 2, GREATER NOIDA, UP-201309**

Email: projects@fwsp.com, info@fwsp.com
Website- www.fwspl.com

For FLOSYS WATER SOLUTIONS PVT. LTD.


Authorized Signatory

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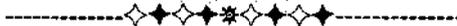
1.0 EXECUTIVE SUMMARY

M/s Pritam Scientific Dyers, Ludhiana intends to set up a effluent treatment plant with UF Plant of capacity 500 KLD to make the treated effluent recyclable.

Flosys has in house expertise /experience in providing the solutions for ETP/ZLD, based on their hands on experience and successes in real life in many industrial and domestic sectors.

This Technical Proposal covers the process description, treatment synopsis, Process design, and engineering and installation specifications for ETP+UF Plant based on membrane filtration technology with a total handling capacity of 500 KLD. & Feed characteristics as specified in the proposal. The treatment system is designed to recycle to treated effluent in process.

The scope of work includes complete design and engineering of the treatment systems including the supply of several equipment's, supervision of testing, erection, and commissioning of the complete treatment package (mechanicals, plant units, piping, electrical, and instrumentation) as described in the process specifications.



For FLOSYS WATER SOLUTIONS PVT. LTD.

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2.0 DESIGN BASIS

2.1 FEED WATER CHARACTERISTICS

FLOSYS has designed the offered system based on the following Incoming water analysis provided to us as specified in an enquiry document:-

Specifications	Pre-treatment
Temp.	Less Than 40 °C
Ph	> 7.5
Total Suspended Solids	200 - 300 mg/l
Bio Oxygen Demand	100 - 200mg/l
Chemical Oxygen Demand	400-500 mg/l
TDS	700 - 800 mg/l
Oil & Grease	10-20 mg/l

NOTE:-

In case the actual characteristics of the raw water to be treated indicates concentrations exceeding/below the above figures, or elements other than what is shown on the above as average values, we reserve the right to check our design and to modify our proposal accordingly.

2.2 PROCESS CHARACTERISTICS

Treatment Scheme

- Equalization Tank
- Chemical Dosing Unit
- Flash Mixer
- Flocculation Tank
- Primary Tube Settler
- Submerged UF Membranes
- Membranes Tank
- Permeate Pump
- MBR Backwash/CIP Pump
- Reject Pump
- CEB System
- Sludge Handling System
- Sludge Holding Tank

Feed Flow : 500 m³/day.

Operational hours : 20 hours

2.3 TREATED WATER CHARACTERISTICS

Specifications	Post-Treatment After RO
Temp.	Ambient
Ph	6.0 – 7.0
Total Suspended Solids	< 1
BOD	< 10-15 mg/l
COD	< 100-150 mg/l
TDS	< 800 mg/l

NOTE: - The above quality of treated water is achieved subject to the following:

- The feed water quality as considered is presented in Sr. # 2.1 of this proposal. In case of any change in the quality of feed water, there may be certain impacts on operating parameters or on end results of the system.
- The operation of Plant is strictly carried out as per Flosys Operation Manual and Instructions.
- Pure chemicals, original spares and consumables specified by us are used in ETP Plant.



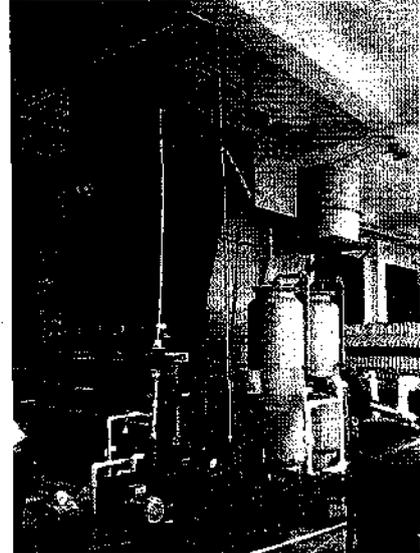
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3.0 PROCESS DESCRIPTION

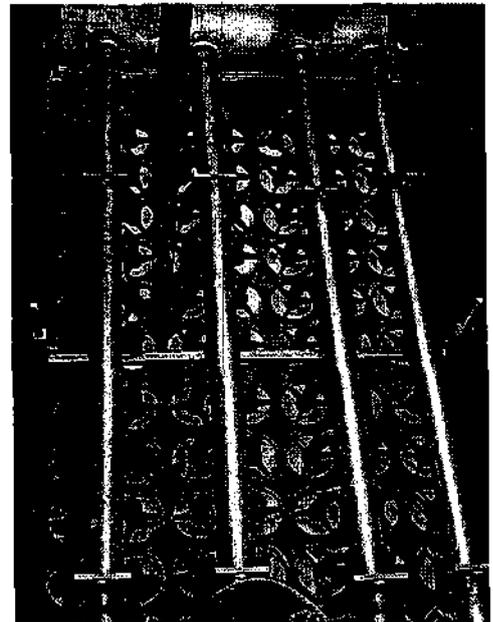
(I) CHEMICAL TREATMENT PROCESS

- The effluent from plant shall be collected in a collection tank
- Effluent water shall be feed in to flash mixer for chemical treatment.
- Flocculated effluent shall be flow through clarifier for solid liquid separation.
- Over flow from clarifier shall be collected in filter feed tank for further polishing.



(II) SUBMERGED UF TREATMENT

- Collection of the effluent in UF tank by gravity from Primary Tube settler for TSS Removal.
- Aeration will be provided by fine bubble diffused aeration.
- Excess sludge from aeration tanks shall be wasted to the Sludge Thickener for sludge thickening.
- Overflow from Tube Settler tanks shall overflow to UF Tank
- Sludge recirculation to maintain MLSS/Excess Sludge wasting to Sludge holding tank by individual Sludge wasting/recycle pumps.
- Treated shall be transfer from final treated by PUMP
- UV System shall be provided to disinfect the treated effluent.



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4.0 LIST OF CIVIL STRUCTURES (CLIENT'S SCOPE)

The following are the detailed list of Civil & Structural units envisaged for the project-

No.	ITEMS	SPECIFICATIONS
1. BAR SCREEN AND OIL & GREASE TANK		
	Quantity	: 02 No.
	MOC	: RCC
	Volume	: 0.5 kl/1 kl
	Retention time	: As Required
2. COLLECTION TANK		
	Quantity	: 01 No.
	MOC	: RCC
	Volume	: 300 KL
	Retention time	: 20 hr.
3. TREATED WATER TANK		
	Quantity	: 01 No.
	MOC	: RCC
	Volume	: 100 KL
	Retention time	: 04 hr.
4. TEP AND CHEMICAL DOSING SYSTEM- SHED		
	Size	: 1 No., As per design drawing
5. CHEMICAL STORAGE SHED		
	Size	: As per design drawing
6. MCC & CONTROL BUILDING		
	Size	: As per design drawing
7. EQUIPMENT FOUNDATION FOR TANKS, AIR BLOWERS, PUMPS ETC.		
	Quantity	: 1 Lot

NOTE: - All the above-mentioned sizes are indicative and are subjected to change/modify as per the process requirement during detailed engineering. Design changes can be made with prior approval from the client.



5.0 SCOPE OF SUPPLY

The following are the detailed list of Electro-Mechanical Rotating Equipment envisaged for the project:

NO.	ITEMS	SPECIFICATIONS
ETP + UF PLANT (Recycling Unit)		
1. PARABOLIC SCREEN		
	Quantity	: 02 Nos.
	MOC	: SS 304
	Size	: 1200 x 1200 mm
	Make	: FWSPL
2. EFFLUENT TRANSFER PUMP		
	Quantity	: 2 Nos. (1W+1S)
	Type	: Horizontal Centrifugal
	Capacity	: 25 m ³ /hr.
	Discharge Pressure	: 15 mwc
	Motor	: 415 VAC, 3PH, 50Hz, EFF -2 & NFLP with FRP Canopy
	Make	: Kirloskar/Eqvt.
MATERIAL OF CONSTRUCTION		
	Casing	: CI
	Impeller	: CS
	Shaft	: CS
3. CHEMICAL DOSING SYSTEMS		
Dosing Pump		
	Dosing Pump	: 03 Nos.
	Flow rate	: 0-200 LPH
	MOC	: PP
	Pressure	: 0-4 Kg/cm ²

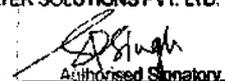
NO.	ITEMS	SPECIFICATIONS
	Make	: MR/Prominent/Seko
	Dosing Tank	
	Dosing Tank	: 03 Nos.
	MOC	: HDPE
	Capacity	: 1000 liters
	Make	: Sintex
	Agitator	
	Qty	: 03 No.
	Make	: Bonfiglioli/PBL
4. FLASH MIXER & FLOCCULATOR TANK		
	Quantity	: 02 No.
	MOC	: MS-FRP - (6 mm + 2 mm)
	Volume	: 12.5 KL Each
	Retention time	: ½ Hr.
	Agitator	: 02 No.
	RPM	: 20 RPM / 70 RPM
	Agitator Shaft	: SS-316
	Agitator Make	: Bonfiglioli/PBL
5. PRIMARY TUBE SETTLER WITH MEDIA		
	Quantity	: 02 No.
	MOC	: MS-FRP (6 mm + 2mm)
	Quantity	: 30 KL Each
	Make	: FWSPL
	Media	: PVC black Tube Settler Media
	Size	: 750 mm
	type	: V type or Hexagonal
	Qty.	: 01 Lot (As Required)
	Media Make	: MM/PP/Hitech/Eqvt.

NO.	ITEMS	SPECIFICATIONS
6.	UF TANK	
	Quantity	: 01 No.
	MOC	: MS-FRP - (6 mm + 2 mm)
	Volume	: 20 KL
	Make	: FWSPL
7.	PERMEATE PUMP	
	Quantity	: 2 Nos. (1W+1S)
	Type	: Horizontal Centrifugal / Vacuum Pumps
	Capacity	: 26 m ³ /hr.
	Discharge Pressure	: 10-12 mwc
	Motor	: 415 VAC, 3PH, 50Hz, EFF -2 & NFLP with FRP Canopy
	Make	: Kirloskar/Eqvt.
	MATERIAL OF CONSTRUCTION	
	Casing	: CI/CS
	Impeller	: CI/CS
	Shaft	: CI/CS
8.	SLUDGE REJECT PUMP	
	Quantity	: 2 Nos. (1W+1S)
	Type	: Horizontal Centrifugal
	Capacity	: 15 m ³ /hr.
	Discharge Pressure	: 10-12 mwc
	Motor	: 415 VAC, 3PH, 50Hz, EFF -2 & NFLP with FRP Canopy
	Make	: Kirloskar
	MATERIAL OF CONSTRUCTION	
	Casing	: CI/CS
	Impeller	: CI/CS
	Shaft	: CI/CS
9.	SUBMERGED UF MEMBRANE	

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NO.	ITEMS	SPECIFICATIONS
	Quantity	: 22 No.
	Capacity	: 500 KLD
	Arrangement	: Vertical
	Type	: Dead End
	Membrane Area	: 27.4 m ²
	Total Surface Area	: 602.2 m ²
	UF Module	: Spira Sep-1060
	Make	: Mann+ Hummel Germany
	MATERIAL OF CONSTRUCTION	
	UF skid	: SS 304
	Membrane MOC	: PVDF
10. AIR BLOWER		
	Quantity	: 02 No (1W+1S).
	Capacity	: 300 m ³ /hr.
	MOC	: CI
	Type	: Twin Lobe
	Pressure	: 0.5 kg/cm ²
	Motor	: 415 VACS, 3PH, 50Hz, EFF -2 & NFLP with FRP Canopy
	Make	: AEW / Akash / Blowvacc
11. SCREW PRESS FEED PUMP		
	Quantity	: 02 No (1w+1s)
	Type	: Horizontal Centrifugal Screw type
	Capacity	: 05 m ³ /hr.
	Discharge Pressure	: 15 mwc
	Motor	: 415 VAC, 3PH, 50Hz, EFF -2 & NFLP with FRP Canopy
	MATERIAL OF CONSTRUCTION	
	Casing	: CI/CS

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NO.	ITEMS	SPECIFICATIONS
	Impeller	: CI/CS
	Shaft	: CI/CS
	Make	: Kirloskar/Eqvt.
12. SCREW PRESS		
	Quantity	: 1 No.
	MOC	: SS304
	Flow	: 5 kl/hr.
	Feed Consistency	: 1 % Solid Consistency
	Make	: FWSPL
13. CIP PUMP SYSTEM FOR UF		
	CIP pump	: 01 No. Capacity -40 m3/hr. @10-15 mtr (Make - Lubi/Shakti)
	Micron Filter + Housing	: 01 No. - 40 m3/hr. (make - Inflo/Flo)
	Tank	: 01 No.
	Capacity	: 5000 Ltr.
	MOC	: HDPE
	Make	: Sintex
14. PIPING & VALVES & AUTO VALVES		
	Quantity	: 01 Lot
	MOC of Piping	: Piping: UPVC/MS/SS
	MOC of Valves	: Butterfly Valve: CI/ SS Disc, Ball valve - UPVC /Brass/Zoloto/MNC/Yukon/Eqvt.
15. PRESSURE GAUGES		
	Quantity	: 01 Lot
	Location	: Pump Discharge, air blower discharge etc
	Make	: Inflo /Flo

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NO.	ITEMS	SPECIFICATIONS
16. ELECTROMAGNETIC FLOW METER		
	Quantity	: 02 Nos.
	Location	: Inlet / outlet
	Make	: Nivo/
17. LEVEL SWITCHES		
	Quantity	: 01 Lot
	Location	: Collection Tank, UF Tank, Treated water Tank
	Make	: Inflo /Flo/ Flow Star/Eqvt.
18. pH Sensor & Transmitter		
	Quantity	: 01 Lot
	Location	: Inlet / Outlet
	Make	: Jensprima UK
19. Turbidity Sensor		
	Quantity	: 02 Nos.
	Location	: Inlet / Outlet
	Make	: Jensprima UK
20. CONTROL PANEL		
	Quantity	: 1 No.
	Type	: PLC/HMI Based
	Make	: FWSPL
21. CABLES		
	Quantity	: As required within Battery limits

NOTE: -

- All the above-mentioned sizes are indicative and are subjected to change/modify as per the process requirement during detailed engineering. Design changes can be made with prior approval from the client.



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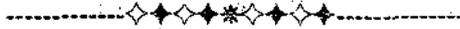
6.0 ELECTRICALS

The Electricals will be complete with installation of Electrical System comprising the following:

The offered electrical systems include:

- a) MCC -- AI bus bars
- b) Local Control Push Button Station
- c) Cables -- Power & Control till main PLC Room
- d) Cable Glands, Lugs, Termination kits and accessories.
- e) Earthing system -- GI Strips
- f) Cable Trays & Accessories
- g) All items to drive the motors like magnetic contactors etc.

Except these mention point under Client Scope



7.0 TERMINATION POINTS

The following are the termination points envisaged for the offered water treatment plant:

The following are the termination points envisaged for the offered treatment plant:

TO MEET STANDARDS:

Feed WATER	At the Inlet of Collection Tank
Treated Water (As per Required Standards)	At the outlet of ETP treated
Electric power	Supply to our control panel
Service Water	At one point within battery limit
Plant Air	At one point within battery limit
Steam	At one point within battery limit



8.0 LIST OF EXCLUSIONS

Following are the exclusions from Scope of Work:

1. All Civil works under Client Scope.
2. Supply for Panel.
3. Site clearing/Dismantling, leveling and access to plant site.
4. Area lighting, firefighting system & illumination.
5. Water to be carried by client up to the battery limits.
6. Treated water to the point of final tank.
7. HVAC/Exhaust fan for control room/blower room/MCC room.
8. Storage Shed for storage of our equipments, Dewatering system etc.,
9. Free electricity, Chemicals/water during construction/erection/ installation /commissioning stage, consumable and hardware.
10. Incoming power termination to Motor Control Center.
11. Any other work / activity and/or item not specifically covered or included in Proposal.

9.0 COMMERICAL

PRICE:

Supply of Equipment's for **EFFLUENT WATER RECYCLING SYSTEM** of capacity 500 KLD. As per above Technical Specification & Scope of supply will be:

INR - 1,25,00,000.00 (INR - One Crore Twenty-Five Lacs only)

PAYMENT TERMS:

- 10% advance along with the Purchase Order.
- 80% against RA Bill & Performa Invoice.
- 10% against Erection, Commissioning of Plant.

DELIVERY: Within weeks from the date of receipt of technically and commercially correct purchase order along with advance.

VALIDITY OF RATE

1 Month from the Date of Quotation.

TAXES, DUTIES & LEVIES

- GST: 18%
- Octroi, Freight, loading /unloading and Transit Insurance: Inclusive.

WARRANTY

Our suppliers warrant its product to be free from defect in material and workmanship upon leaving its factory. The obligation shall be limited to repair or replacement and in no event shall the liability exceed said parts repair or replacement for the period thereof.

The Warranty does not cover the damage caused by:

1. Improper Electrical & Water supply,
2. Nonqualified personnel loading or unloading, moving or installing the equipment,
3. Fire, Explosion Flood, or similar perils,
4. Unauthorized modifications or alterations of the equipment,
5. Improper or inadequate maintenance.

NON-CONSUMABLE PARTS

From the date of installation of machine for a period not to exceed 12 months or 13 months from the date of dispatch, whichever is shorter.

CONSUMABLE PARTS

No warranty is, however, offered for the consumable parts.

ORDERING & CORRESPONDENCE ADDRESS:

FLOSYS WATER SOLUTIONS PRIVATE LIMITED,
H-25, S-16, Sector-63, Near Electronic City Metro Station, Noida UP - 201301

Hope you will find the above in order and as per your requirements.

Yours Sincerely,

SP SINGH

M-9911825510

V. K. Singh

M- 8295548879

Email Address: projects@fwspl.com/info@fwspl.com



For FLOSYS WATER SOLUTIONS PVT. LTD.

SP Singh
Authorised Signatory

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FLOSYS

Flosys Water Solutions Pvt. Ltd.

REF. – FWSPL/24-25/VS-510

05/03/2025

TECHNO COMMERCIAL PROPOSAL FOR

ETP RETROFIT WITH RECYCLING SYSTEM

PUNJABI DYEING .

(DESIGNED CAPACITY OF ETP – 500 M3/Day)

Prepared By:

FLOSYS WATER SOLUTIONS PRIVATE LIMITED
H-25, Near Electronic city metro, UP-201301

Email: projects@fwsp.com, info@fwspl.com
Website- www.fwspl.com

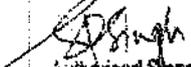
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For FLOSYS WATER SOLUTIONS PVT. LTD.


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1.0. EXECUTIVE SUMMARY

M/s. PUNJABI DYEING intend to set up an ETP Retrofit with recycling system of capacity 500 M3/Day for recycling of treated effluent..

Flosys has in house expertise /experience in providing the solutions for MBR for ETP plant based on their hands on experience and successes in real life in many industrial and domestic sectors.

This Technical Proposal covers the process description, treatment synopsis, Process design, and engineering and installation specifications for MBR Plant based on with a total handling capacity of 500 M3/day. for ETP Feed & Feed characteristics as specified in the proposal. The treatment system is designed to recycle to treated effluent.

The scope of work includes complete design and engineering of the treatment systems including the supply of several equipment's, supervision of testing, erection and commissioning of the complete treatment package (mechanicals, plant units, piping, electrical, and instrumentation) as described in the process specifications.



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2.0 DESIGN BASIS

2.1 FEED WATER CHARACTERISTICS FOR UF

Flosys has designed the offered system based on the following Incoming water analysis provided to us as specified in an enquiry document:-

Specifications	Pre-Treatment
Temp.	Ambient
Ph	7-8
TDS	700-800 PPM
BOD	100-200 Mg/l
COD	400 - 750 mg/l
TSS	200-300 PPM

NOTE: -

In case the actual characteristics of the raw water to be treated indicates concentrations exceeding/below the above figures, or elements other than what is shown on the above as average values, we reserve the right to check our design and to modify our proposal accordingly.

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2.2 PROCESS CHARACTERISTICS

Treatment Scheme

- Parabolic Static Screen
- Primary Treatment System
- Dosing System
- Aeration/Biological System
- MBR Tank
- MBR permeate pump
- MBR Backwash cum CIP Pump
- MBR System
- CEB system
- CIP SYSTEM
- MBR Treated or RO feed Water Tank
-

Feed Flow- : 500 m³/Day

Operational hours : 20 hours

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2.4 TREATED WATER CHARACTERISTICS

Specifications	Post-Treatment
Temp.	Ambient
Ph	6-7
SDI	< 3
TDS	600- 750 ppm
BOD	<15 mg/l
COD	<100 mg/l
TSS	<5 mg/l

NOTE: - The above quality of treated water is achieved subject to the following:

- The feed water quality as considered is presented in Sr. # 2.1 of this proposal. In case of any change in the quality of feed water, there may be certain impacts on operating parameters or on end results of the system.
- The operation of Plant is strictly carried out as per **Flosys** Operation Manual and Instructions.
- Pure chemicals, original spares and consumables specified by us are used in UF Plant.



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3.0 PROCESS DESCRIPTION

(I) AEROBIC BIOLOGICAL TREATMENT

- Collection of the effluent in anoxic tank by gravity from Primary Tube settler for nitrification and denitrification treatment. Biological treatment in the Aeration Tank.
- Aeration will be provided by fine bubble diffused aeration.
- Excess sludge from aeration tanks shall be wasted to the Sludge Thickener for sludge thickening.
- Overflow from Aeration tanks shall overflow to MBR Tank
- Sludge recirculation to maintain MLSS/Excess Sludge wasting to Sludge holding tank by individual Sludge wasting/recycle pumps.
- Treated shall be transfer from MBR membrane to final treated by PUMP
- UV System shall be provided to disinfect the treated effluent.



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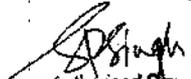
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4.0 LIST OF CIVIL STRUCTURES (CLIENT'S SCOPE)

The following are the detailed list of Civil & Structural units envisaged for the project:

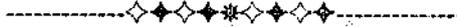
No.	ITEMS	SPECIFICATIONS
1	AERATION TANK / MBR TANK	
	Quantity	: 01 No.
	MOC	: RCC /MSFRP/MSRL
	Volume	: 150-200 KL
	Retention time	: ~As Required.
2	MBR TREATED WATER STORAGE TANK	
	Quantity	: 1 No.
	MOC	: HDPE/RCC
	Volume	: 50 KL
	Retention time	: ~2 Hrs.
3	SHED	
	Size	: 1 No., As per design drawing
4	CHEMICAL SHED	
	Size	: As per design drawing
5	MCC & CONTROL BUILDING	
	Size	: As per design drawing
6	EQUIPMENT FOUNDATION FOR TANKS, AIR BLOWERS, PUMPS, ETC.	
	Quantity	: 1 Lot
7	ACCESS LADDER	
	Quantity	: 1 Lot
8	WALKWAY / HANDRAILS	
	Quantity	: 1 Lot

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NOTE: -

All the above-mentioned sizes are indicative and are subjected to change/modify as per the process requirement during detailed engineering. Design changes can be made with prior approval from the client.



For FLOSYS WATER SOLUTIONS PVT. LTD.

SP Singh
Authorised Signatory

5.0 LIST OF ELECTROMECHANICAL WORK

The following are the detailed list of Electro-Mechanical Rotating Equipment envisaged for the project:

NO.	ITEMS	SPECIFICATIONS
ETP + MBR SYSTEM		
1. PARABOLIC SCREEN		
	Quantity	: 01 Nos.
	Type	: Parabolic Static
	Capacity	: 25 m ³ /hr.
	MOC	: SS-304
	Type	: Manual
	Make	: FWSPL
2. EFFLUENT FEED PUMP		
	Quantity	: 02 Nos. (1W+1S)
	Type	: Horizontal Centrifugal, Submersible
	Capacity	: 25 m ³ /hr.
	Discharge Pressure	: 10-12 MWC
	Motor	: 415 VACS, 3PH, 50Hz, EFF-2 & NFLP with FRP Canopy
	MATERIAL OF CONSTRUCTION	
	Casing	: CI
	Impeller	: CI
	Shaft	: CI
	Make	: Kirloskar/Wilo
3. PRIMARY TREATMENT DOSING SYSTEM		
	Quantity	: 03 No.
	MOC	: PVDF
	Capacity	: 500 LPH @ 1.4 bar

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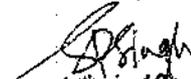
NO.	ITEMS	SPECIFICATIONS
	Make	: Prominent/MR/Seko
	Tank Capacity	: 500 Ltr.
	Tank MOC	: HDPE
	Quantity of tank	: 03 No.
	Make	: Sintex/Eqvt.
4	TUBE SETTLER MEDIA	
	Quantity	: 01 Lot
	MOC	: Black PVC
	Size	: 750 mm
	Make	: NF/PP/Eqvt.
5	GEAR BOX WITH AGITATOR FOR TANKS	
	Quantity	: 05 No.
	MOC of Gear Box	: CI/CS
	RPM	: 0 - 20 RPM
	Agitator Shaft	: SS-316
	Make	: Bonfiglioli/PBL/Eqvt.
6	SLUDGE RECIRCULATION PUMP	
	Quantity	: 02 Nos. (1W+1S)
	Type	: Horizontal Centrifugal, Submersible
	Capacity	: 50 m ³ /hr.
	Discharge Pressure	: 10-12 MWC
	Motor	: 415 VACS, 3PH, 50Hz, EFF -2 & NFLP with FRP Canopy
	MATERIAL OF CONSTRUCTION	
	Casing	: CI
	Impeller	: CI
	Shaft	: CI

For FLOSYS WATER SOLUTIONS PVT. LTD.


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NO.	ITEMS	SPECIFICATIONS
	Make	Kirloskar/Wilo
7	MBR PERMEATE/SECTION PUMP	
	Quantity	02 Nos. (1W+1S)
	Type	Horizontal Centrifugal, Self Priming
	Capacity	30 m ³ /hr.
	Discharge Pressure	10-12 mwc
	Motor	415 VACS, 3PH, 50Hz, EFF -2 & NFLP with FRP Canopy
	MATERIAL OF CONSTRUCTION	
	Casing	CI/CS
	Impeller	CI/CS
	Shaft	CI/CS
	Make	Kirloskar / Eqvt.
8	MBR MEMBRANES	
	Quantity	3 No.
	Capacity	25 m ³ /hr.
	Arrangement	Vertical
	Type	Submerged
	MBR Modules	BIO CEL L+480
	Membrane area	1440 Sq. m
	MATERIAL OF CONSTRUCTION	
	Skid MOC	SS-304
	Membrane	Polyvinyl Dine Fluoride
	Make	Mann+hummel Germany
9	MBR BACKWASH/CEW/CI PUMP	
	Quantity	02 No (1W+1S).
	Type	Horizontal Centrifugal
	Capacity	15 m ³ /hr.

For FLOSYS WATER SOLUTIONS PVT. LTD.


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NO.	ITEMS	SPECIFICATIONS
	Discharge Pressure	: 10-12 MWC
	Motor	415 VACS, 3PH, 50Hz, EFF -2 & NFLP with FRP Canopy
	MATERIAL OF CONSTRUCTION	
	Casing	: PP/SS
	Impeller	: PP/SS
	Shaft	: PP/SS
	Make	Lubi/Shakti
10 AIR BLOWER WITH VFD		
	Quantity	: 02 No (1W+1S).
	Type	: Twin Lobe
	Capacity	: 1200 m ³ /hr.
	Discharge Pressure	: 0.6 kg/cm ²
	Motor	415 VACS, 3PH, 50Hz, EFF -2 & NFLP with FRP Canopy
	MOC	: CI
	Make	: Akash/Blowvacc/AEW/Eqvt.
11 SCREW PRESS FEED PUMP		
	Quantity	: 2 No (1W+1S)
	Type	: Horizontal Centrifugal/Submersible
	Capacity	: 3 m ³ /hr.
	Discharge Pressure	: 15 MWC
	Motor	415 VACS, 3PH, 50Hz, EFF -2 & NFLP with FRP Canopy
	MATERIAL OF CONSTRUCTION	
	Casing	: CI/CS
	Impeller	: CI/CS
	Shaft	: CI/CS
	Make	Kirloskar/Wilo

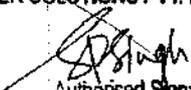
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NO.	ITEMS	SPECIFICATIONS
12. SCREW PRESS		
	Quantity	: 1 set
	MOC	: SS 304
	Capacity	: 3 m ³ /hr.
	Flash Mixer with Agitator	: 1 set
	Screw	: SS 304 with tungston carbide coating
	Dosing Pump	: 2 No – Flow – 200 LPH
	Dosing Tank	: 2000 Liter
	Agitator for dosing tank	: 1 Nos
13. ELECTRIC ACTUATOR VALVES FOR MBR		
	Quantity	: 02 No.
	Type	: Electric Actuator Type
	Size	: As Required for Line Size – 100-150 mm
	Operation	: 220 V
	Make	: Zoloto/MNC/YokunEqvt.
14. GEB SYSTEM		
14.1 GEB – H (CAUSTIC) DOSING SYSTEM		
	Quantity	: 01 Set.
	Supply	: Dosing Tank – 500 liters Moc – HDPE Make – Sintax Dosing Pump - 1 no's Flow – 0-400 Lph @ 4 kg/cm ² MOC – PP Make- Milton Roy/Seko/Prominent /Sintex
14.2 GEB – H (Chlorine) DOSING SYSTEM		

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NO.	ITEMS	SPECIFICATIONS
	Quantity	: 01 Set.
	Supply	: Dosing Tank – 500 liters Moc – HDPE Make – Sintax Dosing Pump - 1 no's Flow – 0-400 Lph @ 4 kg/cm2 MOC – PP Make- Milton Roy/Seko/Prominent/Sintex
14. CEB – H₂SO₄ ACID DOSING SYSTEM		
	Quantity	: 1 Set.
	Supply	: Dosing Tank – 500 liters Moc – HDPE Make – Sintax Dosing Pump - 1 no's Flow – 0-400 Lph @ 4 kg/cm2 MOC – PP Make- Milton Roy/Seko/Prominent/Sintex
15. CIP TANK		
	Quantity	: 1 No.
	Capacity	: 10000 liters
	MOC	: HDPE
	Number of agitator	: 1 No.
	Make	: Sintex
16. CIP PUMP		
	Quantity of pumps	: 2 Nos.(1W+1S)
	Type of pumps offered	: Vertical Centrifugal

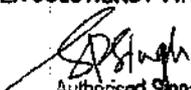
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NO.	ITEMS	SPECIFICATIONS
	Required Capacity, each	: 70 m ³ /hr
	Discharge Head	: 40 MWC
	Motor	415 VACS, 3PH, 50Hz, EFF -2 & NFLP with FRP Canopy
	Additional accessories	: Associated piping, fittings, valves, etc.
	MATERIAL OF CONSTRUCTION	
	Casing	: SS 316
	Impeller	: SS 316
	Shaft	: SS 316
	Type of Seal	: Mechanical
	Make	: Lubi/Eqvt.
17. PIPING & VALVES		
	Quantity	: 1 Lot
	MOC of Piping	: Piping: UPVC+SS
	MOC of Valves	: Butterfly: PVC/PP, NRV: PVC/PP; Ball Valve: PVC/PP Pneumatic Actuated Butterfly Valve: CI/ SS Disc
	Make	: Astral/Zoloto/Eqvt/Jindal
18. PRESSURE GAUGES		
	Quantity	: 1 Lot
	Location	: Pump Discharge, UF Filtrate, UF Backwash,
	Make	: Flo/Inflo/H GURU
19. pH CORRECTION SYSTEM		
	Quantity	: 1 Lot
	Capacity	: As per design
	Make	: Jensprima/Jumo/Eqvt.
20. ELECTROMAGNETIC FLOW METER		
	Quantity	: 02 Nos.

For FLOSYS WATER SOLUTIONS PVT. LTD.

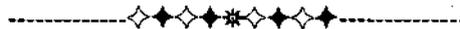


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NO.	ITEMS	SPECIFICATIONS
	Location	: Inlet & outlet
	Make	: Toshniwal/Eqvt.
21. LEVEL SWITCHES		
	Quantity	: 1 lot
	Location	: MBR tank, Permeate Tank, RO Feed Tank CEB Dosing Tank 1 & 2
	Make	: Flo/Inflo/Toshniwal
22. MCC PANEL		
	Quantity	: 1 No.
	Type	: PLC with HMI.
	Make	: FWSPL
23. CONTROL PANEL		
	Quantity	: 1 No.
	Make	: FWSPL
24. CABLES		
	Quantity	: As required within Battery limits
	Make	: Polycab/KEI

NOTE: -

- All the above-mentioned sizes are indicative and are subjected to change/modify as per the process requirement during detailed engineering. Design changes can be made with prior approval from the client.



For FLOSYS WATER SOLUTIONS PVT. LTD.


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6.0 ELECTRICALS - CLIENT SCOPE

The Electricals will be complete with installation of Electrical System comprising the following:

The offered electrical systems include:

- a) MCC – Al bus bars
- b) Local Control Push Button Station
- c) Cables – Power & Control till main PLC Room
- d) Cable Glands, Lugs, Termination kits and accessories.
- e) Earthing system – Gi Strips
- f) Cable Trays & Accessories
- g) All items to drive the motors like magnetic contactors etc.



For FLOSYS WATER SOLUTIONS PVT. LTD.


Authorised Signatory

7.0 TERMINATION POINTS

The following are the termination points envisaged for the offered water treatment plant:

The following are the termination points envisaged for the offered treatment plant:

TO MEET STANDARDS:

Feed WATER	At the Inlet of UF FEED PUMP
Treated Water as per required standards	At the outlet of the STD
Electric power	Supply to our control panel
Service Water	At one point within battery limit
Chemical	At one point within battery limit



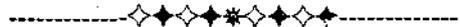
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[Signature]
 Authorised Signatory

8.0 LIST OF EXCLUSIONS

Following are the exclusions from Scope of Work:

1. All Civil, structural, supporting & architectural works.
2. PLC supply for controlling.
3. Site clearing/Dismantling, leveling and access to plant site.
4. Area lighting, firefighting system & illumination.
5. Water to be carried by client up to the battery limits.
6. Treated water to the point of final tank.
7. Erection & Installation.
8. HVAC/Exhaust fan for control room/blower room/MCC room.
9. Startup sludge/seeding/chemicals etc.
10. Storage Shed for storage of our equipments, Dewatering system etc.,
11. Compressed air at 7 bar pressure shall be made available at our battery limit.
12. Free electricity, Chemicals/water during construction/erection/ installation /commissioning stage, consumable and hardware.
13. Incoming power termination to Motor Control Center.
14. Any other work / activity and/or item not specifically covered or included in Proposal.



For FLOSYS WATER SOLUTIONS PVT. LTD.


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9.0 COMMERCIAL**PRICE:**

Supply of equipment's for Retrofittings of ETP Plant for recycling of treated waste capacity 500 kld. as per above Technical Specification & Scope of supply will be:

INR - 1,01,00,000/- (One Crore One Lacs Only)

Civil Work (Client Scope) - INR - 50,00,000/- (INR Fifty Lacs Fifty Only)

PAYMENT TERMS: (CHQ. /DD Payable to Flosys Water Solutions Pvt. Ltd.)

10 % advance along with the Purchase Order (INR 10 Lacs)

80% against Running Bill & Performa Invoice before Dispatch.

10% against Errection, Commissioning of Plant

DELIVERY: Within 16-24 weeks from the date of receipt of technically and commercially correct purchase order along with advance.

06 weeks for Errection & Commissioning the Plant on Site.

VALIDITY OF RATE

1 Month from the Date of Quotation.

TAXES, DUTIES & LEVIES

GST: 18%

WARRANTY

Our suppliers warrant its product to be free from defect in material and workmanship upon leaving its factory. The obligation shall be limited to repair or replacement and in no event shall the liability exceed said parts repair or replacement for the period thereof.

The Warranty does not cover the damage caused by:

1. Improper Electrical & Water supply,
2. Non qualified personnel loading or unloading, moving or installing the equipment,
3. Fire, Explosion Flood or similar perils,
4. Unauthorized modifications or alterations of the equipment,
5. Improper or inadequate maintenance.

NON-CONSUMABLE PARTS

From the date of installation of machine for a period not to exceed 12 months or 13 months from the date of dispatch, whichever is shorter?

CONSUMABLE PARTS

For FLOSYS WATER SOLUTIONS PVT. LTD.


Authorized Signatory

No warranty is, however, offered for the consumable parts.

ORDERING ADDRESS:

FLOSYS WATER SOLUTIONS PVT LTD

**H-25, S-16, Sector -63, Near Electronic city Metro Station, Noida,
Uttar Pradesh- 201301**

Hope you will find the above in order and as per your requirements.

Yours Sincerely,

FLOSYS WATER SOLUTIONS PVT. LTD.

Vishal Singh

M- 8295548879

Email Address: projects@fwspl.com/info@fwspl.com



For FLOSYS WATER SOLUTIONS PVT. LTD.


Authorised Signatory

A
FEASIBILITY REPORT
FOR
ZERO LIQUID DISCHARGE PLANT
OF
CAPACITY 50 KL PER DAY
"M/S RAJNEESH DYEING."
INDUSTRIAL AREA-A, EXTENSION
LUDHIANA, PUNJAB-141003

CONSULTANTS

Flosys Water Solutions Pvt Ltd.

Reg. Address- H-25, S-16, Sector-63, Noida, G.B. Nagar. UP 201 301

1.0 INTRODUCTION

M/S. Rajneesh at Ludhiana is proposed to Install Zero Liquid Discharge Plant of capacity 50 KLD to treat the waste which is being generating from Polyester, Acrylic & Nylon Dyeing manufacturing process.

The Feasibility Report for installation of 50 KLD Zero Liquid Discharge Plant (ZLD). To bring down the values of all the parameters for Reusing in Polyester, Acrylic & Nylon Dyeing Process.

This proposal shall consider various aspects covering the parameters of wastewater (both quality and quantity), the Scheme & Process of treatment, process units involved in the treatment and their specification.

2.0 PRODUCTION PROCESS AND EFFLUENT GENERATION:

The specific Effluent generation is about 500 KL per day.

Considering safety, the unit has purposed to install an ETP designed for 500 KL/ day.

3.0 RAW EFFLUENT CHARACTERISTICS

The characteristics of the raw Effluent are given below:

Sr.No.	Parameter	Unit	Characteristics
1.	Present Flow Rate	KL/day	285
2.	Proposed Flow Rate	KL/Day	500
3.	pH	-	5.0 -8.0
4.	BOD	mg/l	200-300
5.	COD	mg/l	900-1000
6.	TSS	mg/l	300-400
7.	Oil & Grease	mg/l	10-15
8.	Total Dissolved Solids	Mg/l	600-700

4.0 TREATED EFFLUENT CHARACTERISTICS

The required characteristics of the treated effluent as per the Pollution Control Board are given below:

Sr.No.	Parameter	Unit	Characteristics
2.	pH	-	6.0 -8.5
7.	TDS	Mg/l	<100

5.0 END USE OF TREATED EFFLUENT

The treated effluent will be used for the following purposes:

- ⌘ Gardening
- ⌘ Reuse in machine
- ⌘ Flushing
- ⌘ Reuse in Process
- ⌘ Reuse in Boiler

6.0 TREATMENT SCHEME

The ETP is of modular construction and the treatment process will consists of three stages.

⇒ **Stage 1: Primary Treatment**

Screen Chamber, Oil & Grease removal tank & Effluent Collection Tank, Flash mixer tank and primary tube settler.

⇒ **Stage 2: Secondary treatment**

Aeration Tank, UF Tank, Final Treated water along with required instrumentation and PLC/HMI Panel

⇒ **Stage 3: Sludge Handling Unit**

Filter Press Unit

⇒ **Stage 4: Reverse Osmosis Unit**

Reverse Osmosis Stages

⇒ **Stage 5: Smart Evap. Evaporator**

Evaporator

7.0 PROCESS UNITS

The process units along with their brief purpose to be used for the treatment of the effluent water are given in the following table:

SR. NO.	PROCESS UNIT	BRIEF PURPOSE
I.	Screen Chamber	For retaining coarse material like rags, plastics etc.
II.	Oil & Grease removal tank	For Removal of floatable matter.
III.	Effluent Collection Tank	For ensuring continuous and uniform quality feed to the ETP system.
IV.	Flash Mixer & Flocculator Tank.	For chemical treatment of Effluent waste.
V.	Primary Tube Settler	For Removal of Chemical Sludge particles
VI.	Blowers & Diffused Aeration System	For supplying air in the aeration tank.
VII.	UF Feed Tank	For supplying air in the aeration tank.
VIII.	UF Membrane	For solids Liquid separation
IX.	Treated Water Collection Tank	To store the treated effluent for further polishing.
X.	Filter Press	For dewatering of the sludge with the help.
XI.	Flow meter	For continuous monitoring of Water flow and quantity.
XII.	Ph Meter	To measure Ph value.
XIII.	RO Plant	RO stage
XIV.	Smart Evap.	Evaporator along with Dryer

8.0 BRIEF PROCESS DESCRIPTION

PRIMARY TREATMENT

The effluent will be collected in the effluent collection tank and will be collected in the effluent collection cum pumping sump after flowing through the screen Chamber & oil & grease tank for removal of any floating matter and to trap the floating debris, if any. The collection tank helps to have a consistent flow of effluent for the ETP plant. Collection tank will be kept aerated by coarse air diffusers to avoid foul smell. The effluent is pumped to reaction tank, where chemical treatment take place to remove impurity and then it will pass to Primary Tube settler. After this it will pass to filter feed tank by gravity.

SECONDARY TREATMENT

The effluent water will be further passed through tertiary treatment comprising of filtration with UF Membranes for removal of micro-suspensions, colour and odour. Then treated effluent water will collected into tank for end use of water.

9.0 LIST OF WORKING ELECTRO-MECHANICAL EQUIPMENTS

The list of the working mechanical equipments required for the ETP is given below.

Sr. No.	Description	Qty
I.	Bar Screens Coarse	1 No.
II.	Parabolic Screen	1 No.
III.	Cooling Tower	1 No.
IV.	Effluent Lift Pump	2 Nos
V.	Flash Mixer & Flocculator Tank	02 No.
VI.	Primary Tube Settler	02 No.
VII.	Aeration Grid for Collection tank	1 Lot
VIII.	Coarse Diffusers for Collection Tank	1 Lot
IX.	Chemical Dosing System	3 Nos.
X.	UV Stabilized Primary tube settler Media	1 Lot
XI.	UF Tank – MSEP	1 Nos
XII.	UF Permeate Pump	2 Nos.
XIII.	UF Backwash Pump	2 Nos.

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XIV.	Sludge Transfer Pump	2 Nos.
XV.	UF Membrane with SS Skid	1 Set.
XVI.	Twin Lobe Rotary Air blower	1 Nos
XVII.	UF CEB -1 System	1 Nos
XVIII.	UF CEB -2 System	1 Nos
XIX.	UF CEB -3 System	1 Nos
XX.	Piping and fitting	1 Lot.
XXI.	Pressure Gauge	1 Lot.
XXII.	Electromagnetic Flow meter	1 Nos.
XXIII.	Ph Meter	1 Nos.
XXIV.	Level Switch	3 Nos.
XXV.	Control Panel – HMI & PLC	1 Nos.
XXVI.	Cables and Cable Tray	1 Lot.
XXVII.	Reverse Osmosis System -1 with all the Equipment	01 Lot.
XXVIII.	Reverse Osmosis System-2 with all the equipment	1 Lot.
XXIX.	Smart Evap. Thermic Fluid Based Evaporator	1 Lot.

10.0 TECHNICAL DETAIL OF MECHANICAL EQUIPMENTS

I. BAR SCREEN - 1 No.

Location	Inside Screen & inlet chamber of incoming Effluent Line
Application	Screening of floatable matter
MOC	SS 304
Size of Bar	10 mm, Inclination 45 °C
Size of spacing	20 mm / 10 mm
Make	FWSPL

II. PARABOLIC SCREEN - 1 No.

Location	Inside Screen & inlet chamber of incoming Effluent Line
Application	Screening of floatable matter
MOC	SS 304
Size of Bar	0.5 mm, Inclination 45 °C
Size of spacing	0.5 mm
Make	FWSPL

III. EFFLUENT LIFT PUMP SET - 2 No (1W+1S).

Location	After Collection Sump
Application	To feed Effluent to Reaction tank
Type	Centrifugal, Horizontal, Self-priming, Monobloc
Capacity	5 m ³ /hr.
Head	15-20 m
MOC	CI/ SS 304
Make	Kirloskar/ PP Pump

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IV. NEUTRALLISATION CUM COAGULATION TANK - 2 No.

Location	After Effluent Collection Sump
Application	For reaction and chemical treatment for effluent water
Size -	Suitable for 50 KLD
MOC	MS-FRP
Make	FWSPL

V. CHEMICAL DOSING UNIT

CHEMICAL DOING TANK	
Location	Near reaction Tank
Application	For storage of chemical solution.
Capacity	100 liters
MOC	HPDE
CHEMICAL DOSING PUMP	
Location	Near Neutralization Tank
Application	To transfer chemical form dosing tank to reaction tank.
Capacity	40 LPH
Make	Seko/Eqvt.

VI. AERATION GRID - 1 Lot.

Location	In collection Sump
Application	For connecting air diffusers for diffused aeration
MOC	MSEP/GI/UPVC
Accessories	Complete with piping, valves and other accessories
Make	FWSPL

VII. COARSE DIFFUSERS – 1 Lot.

Location	Inside Effluent Collection Tank
Application	For providing air for mixing
Type	Coarse
Capacity	5 m ³ /hr per diffuser
Size	150 mm Dia
MOC	EPDM
Make	Scogen

VIII. TWIN LOBE ROTARY AIR BLOWER –2 Nos (1W+1S)

Location	Near the collection tank
Application	Supply of air for mixing
Capacity	300 m ³ /hr.
Pressure	0.4 kg/cm ²
MOC	CI
Motor	5 HP
Accessories	MS base plate, safety valves, suction filter, silencer, NRV, PRV, V – belt, Belt guard, Drive and driven pulleys
Motor makes	Crompton
Blowers Make	Akash/AEW/Blowvacc/Eqvt.

IX. SUBMERGED ULTRA-FILTRATION TANK– 1 No.

Location	After Primary Tube Settler Tank
Application	For supplying air in the tank.
Capacity	Suitable for 50 KLD
MOC	MSFRP

X. UF PERMEATE PUMP SET - 2 No (1W+1S).

Location	After SUBMERGED UF Permeate Pump
Application	To Suction from SUBMERGED UF tank
Type	Centrifugal, Horizontal, Self-priming, Monobloc
Capacity	5 m ³ /hr.
Head	12 m
MOC	CI/ SS 304
Make	Kirloskar

XI. SLUDGE RECIRCULATION PUMP SET - 2 No (1W+1S).

Location	For Tube Settler and SUBMERGED UF Tank
Application	For Sludge Recirculation from Tube Settler tank and SUBMERGED UF tank
Type	Centrifugal, Horizontal, Self-priming, Monobloc
Capacity	5 m ³ /hr.
Head	15 m
MOC	CI/ CS
Make	Kirloskar

XII. UF MEMBRANE SYSTEM

Location	Submerged UF Membrane In UF Tank
Application	For solids Liquid separation
Type	Dead End
Capacity	50 KLD
Membrane Area	150 m ²
MOC	PVDF
Make	Deerfos/M+H

XIII. CEB DOSING SYSTEM

Location	Near SUBMERGED UF Tank
Application	To Cleaning For chemical form CEB Dosing tank.
Capacity	0-6 LPH
Make	E-dose

XIV. PIPE AND FITTINGS

Description	Supply of interconnecting piping, fitting & valves for ETP units
MOC	MS / GI / UPVC
Make	Tata / Astral
Size	15 NB to 50 NB

XV. REVERSE OSMOSIS UNIT STAGE-1

Description	Complete RO system with basis items required.
SKID MOC	SS-304
RO Make	FWSPL
Feed Pump	Kirloskar/Eqvt.
High Pressure Pump	Grundfos/Shakti
RO Membranes	Dow/Hydraunautics
RO Pressure Vessel	Pentair
Cartridge Filter	GO/Inflo
Dosing Pump	For AntiScalant/Acid/SMBS - make - Seko

XVI. REVERSE OSMOSIS UNIT STAGE-2

Description	Complete RO system with basis items required.
SKID MOC	SS-304
RO Make	FWSPL

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Feed Pump	Grundfos/Shakti
High Pressure Pump	Grundfos/Shakti
RO Membranes	Hydraunautics
RO Pressure Vessel	Pentair
Cartridge Filter	Gopani
Dosing Pump	For AntiScalant/Acid/SMBS - make - Seko

XVII. SMARTEVAP. EVAPORATOR

Description	For the Treatment of Waste Water after the Reverse Osmosis Waste
SKID MOC	MS/SS
Make	FWSPL
Feed Pump	Shakti/Eqvt.
Contact Part	SS-316L
Outer Shell	SS-304
Recirculation Pump	Shakti/Eqvt.
Piping & Fitting	SS-304/MS
Control Panel & Instrumentation	FWSPL

DETAIL OF INSTRUMENTATION

I. Pressure Gauges - 1 Lot.

Location	Delivery line of Pumps & Blowers
Application	To Indicate the Pressure
Type	Bourdon / Diaphragm
Range	0 to 7 Kg/ cm ²
Make	H guru

II. ELECTROMAGNETIC FLOW METER

Nos	One
Location	Inlet/Outlet
MOC	CI/CS
Make	UPC/Nivo

III. CONTROL PANEL -PLC& HMI

Nos	One
Location	Electrical Panel with PLC/HMI
Make	FWSPL

IV. CABLE AND CABLE TRAY

Lot	One
Location	Electrical Panel
Make	Polycab

NOTE - Complete Zero Liquid Discharge plant -

Treated water can be - 92-95% from Effluent treatment plant.

Plant Capacity - 50 KLD

RO Recovery - 92%

Thermic Fluid Based Evaporator - 3 KLD Only

MISCELLANEOUS INFORMATION

AVALIBILITY OF LAND

The industrial unit has sufficient land to accommodate the treatment Plant.

HAZARDOUS WASTE MANAGEMENT

The sludge generated from the effluent Treatment Plant is stored on the factory premises in an impervious tank after putting the sludge in HDPE bags and will be dispose at government approved placed, sludge is hazardous.

SOLID WASTE

Packaging waste is generated which will be handover to the authorized authority as per PPCB for disposal.

TREE PLANTATION

It is proposed to plant rows of spreading crown varieties of evergreen trees all along the boundary wall of the estate for which sufficient land is available.

The treated effluent is proposed will be reused in Gardening, irrigation and flushing.

RAJCHEM**GLOBAL TECHNOLOGIES PVT. LTD.**

CIN : U90009PB2018PTC048586

Registered Office : 2679, MOTI NAGAR, JAIN COLONY, LUDHIANA-141009
Works : VILLAGE DHERI, NEAR JALANDHAR BYE-PASS, LUDHIANA-141011

Ref. No. _____

Dated _____

Date: 02.04.2025

To
Rampal Scientific Dyers
2168, Industrial Area- A,
Ludhiana

Subject: Quotation for Installation of membrane technology and Zero Liquid Discharge System at your existing ETP.

Dear Sir,

Please refer to various meetings with your company authorities and subsequent visit of our technocrats at your premises during past 15 days. We thank you for showing keen interest to convert your existing ETP into ZLD system by our company. Our representatives have examined the existing ETP plant which has been installed for 100 KLD.

Now we will install reverse osmosis system with force evaporation system (MEE) at your premises for a capacity of 100 KLD (as per discussions with you). After detail examination and considering all possible factors and after deliberation of the issue, we are pleased to append here under our detailed quotation for your kind consideration:

Phone Plant : 0161-5049936, 5049975
Mobile : +91-98725-31910

E-mail : md@jbrtechnologies.org • info@jbrtechnologies.org

RAJCHEM

CIN : U90009PB2018PTC048586

GLOBAL TECHNOLOGIES PVT. LTD.Registered Office : 2679, MOTI NAGAR, JAIN COLONY, LUDHIANA-141009
Works : VILLAGE DHERI, NEAR JALANDHAR BYE-PASS, LUDHIANA-141011

Ref. No. _____

Dated _____

R.O. STAGE-I

Total Capacity	100 KLD
Type of R.O.	Horizontal
No. of Membrane RO	12 Nos.
Type of RO Vessel	M.S. High Pressure Type
No. of High Pressure Pump	30 H.P
Make of Pump	Kirloskar/Standard make
Pressure of Pump	21 kg
Discharge per Membrane	650-750 ltrs per hour
Permeate	60-65%
Reject	30-35%
2" Side Pipe Line Material	S.S.316
Bottom Plate	8mm with channel Frame Complete Set
Make of Membrane	GE/Dou/Hydonatic
Size of water tank after R.O. Stage I (Permeate)	3m x 3m x 2.5m
Retention time of water tank	8-10 min
Reject tank after R.O. stage I	2.5m x 2.5m x 2.5m

Phone Plant : 0161-5049936, 5049975
Mobile : +91-98725-31910

E-mail : md@jbrtechnologies.org • info@jbrtechnologies.org

RAJCHEM**GLOBAL TECHNOLOGIES PVT. LTD.**

CIN : U90009PB2018PTC048586

Registered Office : 2679, MOTI NAGAR, JAIN COLONY, LUDHIANA-141009
Works : VILLAGE DHERI, NEAR JALANDHAR BYE-PASS, LUDHIANA-141011

Ref. No. _____

Dated _____

R.O. SATGE-II

Total Capacity	40 KLD
Type of R.O.	Horizontal
No. of Membrane RO	8 Nos.
Type of RO Vessel	M.S. High Pressure Pipe
No. of High Pressure Pump	30 H.P.
Make Of Pump	Kirloskar/ standard make
Pressure Of Pump	21 kg
2" Side Pipe Line Material	S.S.316
Permeate	55-60%
Discharge Per Membrane	500-600Ltr.
Material of Gate Valve	S.S
Make of Membrane	GE/Dou/Hydonatic
Reject tank after R.O. stage II	2.0m x 2.0m x 2.0m

Phone Plant : 0161-5049936, 5049975
Mobile : +91-98725-31910

E-mail : md@jbrtechnologies.org • info@jbrtechnologies.org

RAJCHEM

GLOBAL TECHNOLOGIES PVT. LTD.

CIN : U90009PB2018PTC048586

Registered Office : 2679, MOTI NAGAR, JAIN COLONY, LUDHIANA-141009
Works : VILLAGE DHERI, NEAR JALANDHAR BYE-PASS, LUDHIANA-141011

Ref. No. _____

Dated _____

R.O. SATGE-III

Total Capacity	20 KLD
Type of R.O.	Horizontal
No. of Membrane RO	4 Nos.
Type of RO Vessel	M.S. High Pressure Pipe
No. of High Pressure Pump	15H.P.
Make Of Pump	Kirloskar
Pressure Of Pump	21 kg
2" Side Pipe Line Material	S.S.316
Bottom Plate	8mm with channel Frame complete set
Permeate	45-50%
Reject	50-55 %
Discharge Per Membrane	400-500 Ltr. Per hour
Make of Membrane	GE/Dou/Hydonatic
Reject only for feed to MEE	100 KLD

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Works : VILLAGE DHERI, NEAR JALANDHAR BYE-PASS, LUDHIANA-141011

Ref. No. _____

Dated _____

MULTI EFFECTS EVAPORATOR

Capacity	10 KLD
No.of Heating Vessels	1 Nos.
Dia of Heating Vessel	800 mm
Length of Heating Vessel	2400 mm
Gross Volume of each Vessel	1.21 m ³
Effective Volume of each Vessel	0.73 m ³
Heating coil Size	50mm
Material of Coil	M.S. C Class Pipe
Dish each	2 Piece
Bottom Plate	10 mm
Platform Material	MS Checker Plate
Checker Plate Thickness	4 mm
Condenser	1 no. Horizontal
Heat Exchanger	1 no. Horizontal

Phone Plant : 0161-5049936, 5049975
Mobile : +91-98725-31910

E-mail : md@jbrtechnologies.org • info@jbrtechnologies.org

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RAJCHEM

CIN : U90009PB2018PTC048586

GLOBAL TECHNOLOGIES PVT. LTD.

Registered Office : 2679, MOTI NAGAR, JAIN COLONY, LUDHIANA-141009
Works : VILLAGE DHERI, NEAR JALANDHAR BYE-PASS, LUDHIANA-141011

Ref. No. _____

Dated _____

COOLING TOWER

Motor	1 HP
Body of Cooling Tower	FRP
Mesh of Cooling Tower	GI
Fan of Cooling Tower	1 No

Total Cost Project :Rs 60,00,000 (Rs. Sixty Lac Rupees Only) . GST and All Taxes are extras.

Terms & Conditions:

- 1) The cost of the project and financial considerations are being submitted separately.
- 2) The civil construction will be within your scope.
- 3) The pre-treatment, primary treatment, secondary treatment and tertiary treatment will remain within your purview. The treated water at inlet of RO will only be accepted when it is free from all impurities except TDS. The pH of the treated water at inlet of RO should be between 7-8.5 .
- 4) The lodging and boarding expenses of our technocrats during the erection period will be within your purview.
- 5) The 3 phase power and water supply is free of cost should remain available at all the times of working.
- 6) All the required approvals from PPCB, MC Ludhiana and other departments will be your responsibility.
- 7) The plant will be fully erected within a period of 4-6 months after the completion of civil work.
- 8) The unloading of all equipments/materials at site will be within your purview.

Phone Plant : 0161-5049936, 5049975
Mobile : +91-98725-31910

E-mail : md@jbrtechnologies.org • info@jbrtechnologies.org

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CIN : U90009PB2018PTC048586

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Works : VILLAGE DHERI, NEAR JALANDHAR BYE-PASS, LUDHIANA-141011

Ref. No. _____

Dated _____

- 9) We will trained your staff for operation & maintenance of our equipments for a period of 2 months after the successful operation of the plant.
- 10) We will hand over the plant to your company after 2 months of successful operation. Thereafter, if required, we will operate the plant for any agreed period which will be according to the new agreement executed between your company and our company.
- 11) We will not be responsible for the results of our equipments/machinery in case the inlet parameters are beyond the acceptable limits.
- 12) The time of completion is the real essence of the project but it will be subject to the Govt. approvals, timely payment by your company and force majeure conditions.
- 13) The source of heat for MEE (Boiler / thermopack/ electric heating) and connectivity of such heat with MEE is in your scope.
- 14) The warranty for manufacturing defect will remain within our scope for a period of 2 years whereas the warranty for bought out items like motors, gear boxes, valves, membranes, pumps etc. will be as per the manufacturer terms & conditions.

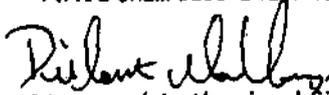
We hope and we are sure that our above quotation will suite your requirements and you will release the advance payment as per the financial terms & conditions submitted separately. Our work will only start after receiving the advance payment.

Thanking You

Yours Sincerely,

For RAJCHEM GLOBAL TECHNOLOGIES PVT.LTD.

For RAJCHEM GLOBAL TECHNOLOGIES LTD.


Director/ Authorized Sign. DirectorPhone Plant : 0161-5049936, 5049975
Mobile : +91-98725-31910

E-mail : md@jbrtechnologies.org • info@jbrtechnologies.org



Flosys Water Solutions Pvt. Ltd.

REF. – FWSPL/25-26/VS-555

12/05/2025

TECHNO COMMERCIAL PROPOSAL FOR

RO SYSTEM WITH EVAPORATOR

RP PROCESSORS

(DESIGNED CAPACITY OF RO + EVAPORATOR – 600 KLD)

Prepared By:

FLOSYS WATER SOLUTIONS PRIVATE LIMITED
H-25, Near Electronic city metro, UP-201301

Email: projects@fwsp.com, info@fwspl.com

Website- www.fwspl.com

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1.0 EXECUTIVE SUMMARY

M/s. RP Processors to set up RO Plant with Evaporator of capacity 600 m³/day. Feed.

Flosys has in house expertise/experience in providing the solutions for RO + Evaporator Plant, based on their hands on experience and successes in real life in many industrial and domestic sectors.

This Technical Proposal covers the process description, treatment synopsis, Process design, and engineering and installation specifications for RO Plant with Evaporator based on with a total handling capacity of 30 m³/hr. for RO Feed & Feed characteristics as specified in the proposal. The treatment system is designed to recycle to treated effluent.

The scope of work includes complete design and engineering of the treatment systems including the supply of several equipment's, **supervision** of testing, erection and commissioning of the complete treatment package (mechanicals, plant units, piping, electrical, and instrumentation) as described in the process specifications.



2.0 DESIGN BASIS

2.1 FEED WATER CHARACTERISTICS FOR

Flosys has designed the offered system based on the following Incoming water analysis provided to us as specified in an enquiry document:-

Specifications	Pre-Treatment
Temp.	Ambient
Ph	7-8
TDS	4500-5000 PPM
TSS	<1 PPM

NOTE: -

In case the actual characteristics of the raw water to be treated indicates concentrations exceeding/below the above figures, or elements other than what is shown on the above as average values, we reserve the right to check our design and to modify our proposal accordingly.

2.2 PROCESS CHARACTERISTICS

Treatment Scheme

- Reverse Osmosis Stage-1
- Feed Pump
- Micron Cartage Filter
- Dosing System(Acid/SMBS/Antiscalent)
- High Pressure Pump
- RO Membranes System
- RO Reject Storage Tank
- Reverse Osmosis Stage-2
- Feed Pump
- Micron Cartage Filter
- Dosing System(Acid/SMBS/Antiscalent)
- High Pressure Pump
- RO Membranes System
- RO Reject Storage Tank
- RO Permeate Storage Tank
- Thermic Fluid Based Evaporator

Feed Flow- : 600 m³/Day

Operational hours : 20 hours

2.4 TREATED WATER CHARACTERISTICS

Specifications	Post-Treatment
Temp.	Ambient
Ph	6-7
SDI	< 3
TDS	<250 mg/l
Turbidity	< 1 mg/l (BDL)

NOTE: - The above quality of treated water is achieved subject to the following:

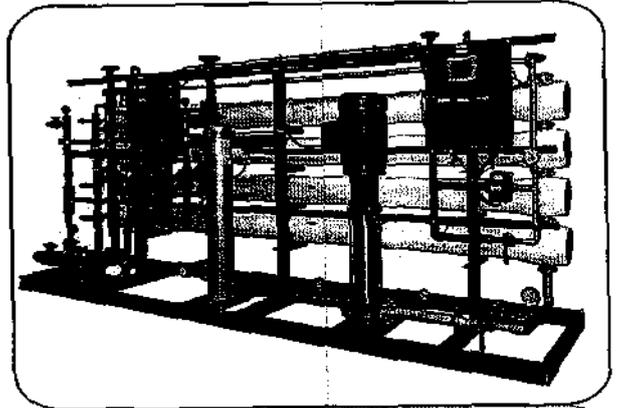
- The feed water quality as considered is presented in Sr. # 2.1 of this proposal. In case of any change in the quality of feed water, there may be certain impacts on operating parameters or on end results of the system.
- The operation of Plant is strictly carried out as per **Flosys** Operation Manual and Instructions.
- Pure chemicals, original spares and consumables specified by us are used in UF Plant.



3.0 PROCESS DESCRIPTION

(I) REVERSE OSMOSIS SYSTEM

- Transfer of treated water in RO system for final polishing of effluent.
- The proposed system is operated at 1 X 100 % capacities
- Micron Cartridge Filter prior to RO system
- Cartridge filter feed pumps & RO HPP with 100 % standby.
- Acid, SMBS & Antiscalant dosing prior to RO High Pressure pump.
- High pressure pumps were employed to meet the high pressure requirement of the Reverse Osmosis (RO) system.
- Removal of dissolved solids via Reverse Osmosis treatment.
- The Reverse Osmosis rejects containing high TDS shall be feed to the multiple effect evaporator.
- Alkali dosing at the outlet of RO plant in order to increase the Ph.
- Collection of RO Permeate in RO Permeate water storage Tank.



4.0 LIST OF CIVIL STRUCTURES (CLIENT'S SCOPE)

The following are the detailed list of Civil & Structural units envisaged for the project:

No	ITEMS	SPECIFICATIONS
1	RO FEED TANK	
	Quantity	: 01 No.
	MOC	: RCC /MSFRP/MSRL
	Volume	: 50-100 KL
	Retention time	: ~As Required.
2	RO PERMEATE TANK	
	Quantity	: 1 No.
	MOC	: HDPE/RCC
	Volume	: 50 KL
	Retention time	: As Required
3	RO REJECT TANK	
	Quantity	: 2 No.
	MOC	: HDPE/RCC
	Volume	: 20/10 KL
	Retention time	: As Required
4	SHED	
	Size	: 1 No., As per design drawing
5	CHEMICAL SHED	
	Size	: As per design drawing
6	MCC & CONTROL BUILDING	
	Size	: As per design drawing
7	EQUIPMENT FOUNDATION FOR TANKS, AIR BLOWERS, PUMPS ETC.	
	Quantity	: 1 Lot
8	ACCESS LADDER	

No.	ITEMS		SPECIFICATIONS
	Quantity	:	1 Lot
9	WALKWAY HANDRAILS		
	Quantity	:	1 Lot

NOTE: -

All the above-mentioned sizes are indicative and are subjected to change/modify as per the process requirement during detailed engineering. Design changes can be made with prior approval from the client.



5.0 LIST OF ELECTROMECHANICAL WORK

The following are the detailed list of Electro-Mechanical Rotating Equipment envisaged for the project:

NO.	ITEMS	SPECIFICATIONS
RO PLANT WITH THERMIC FLUID BASED EVAPORATOR		
RO Stage -1		
RO Recovery - 85%		
Feed TDS - 5000		
Reject TDS -33022		
1. RO FEED PUMP - RO-STAGE-1		
	Quantity	: 2 Nos. (1W+1S)
	Type	: Horizontal Centrifugal
	Capacity	: 33 m ³ /hr.
	Discharge Pressure	: 25-30 m
	Motor	415 VACS, 3PH, 50Hz, EFF -2 & NFLP with FRP Canopy
	MATERIAL OF CONSTRUCTION	
	Casing	: SS 304
	Impeller	: SS 304
	Shaft	: SS 304
	Make	: Shakti/Grundfos/Eqvt.
2. ANTISCALANT DOSING SYSTEM		
	Quantity	: 01 No.
	Supply	: 1 No. 100 Liter HDPE Dosing Tank with Agitator 1 No. 0-20 LPH Metering Dosing Pumps Associated piping, fittings, valves, etc. Make- Seko/Sintex
3. SMBS DOSING SYSTEM		
	Quantity	: 01 No.
	Supply	: 1 No. 100 Liter HDPE Dosing Tank with Agitator

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NO.	ITEMS	SPECIFICATIONS
		1 No. 0-20 LPH Metering Dosing Pumps Associated piping, fittings, valves, etc. Make- Seko /Sintex
4. ACID DOSING SYSTEM		
	Quantity	: 01 No.
	Supply	: 1 No. 100 Liter HDPE Dosing Tank with Agitator 1 No. 0-20 LPH Metering Dosing Pumps Associated piping, fittings, valves, etc. Make- Seko /Sintex
5. MICRON CARTRIDGE FILTER WITH HOUSING		
	Quantity	: 01 No.
	Capacity, each	: 35 m ³ /Hr.
	Micron rating	: 5 μ
	MOC	
	Housing	: SS-304
	Cartridge	: PP
	Make	: Gopani/Eqvt.
6. RO HIGH PRESSURE PUMP – STAGE 1		
	Quantity of pumps	: 02 Nos.(1W+1S)
	Type of pumps offered	: Vertical Centrifugal
	Required Capacity, each	: 35 m ³ /hr.
	Discharge Head	: 150 mtr.
	Motor	: 415 VACS, 3PH, 50Hz, EFF –2 & NFLP with FRP Canopy
	Additional accessories	: Associated piping, fittings, valves, etc.
	MATERIAL OF CONSTRUCTION	
	Casing	: SS 316
	Impeller	: SS 316
	Shaft	: SS 316

NO.	ITEMS	SPECIFICATIONS
	Type of Seal	: Mechanical
	Make	: Shakti/Grundfos/Eqvt.
7.	RO SKID - STAGE-1	
	No. of RO Trains	: 1 No.
	No of Stages	: 3 Nos.
	Recovery	: Upto 85 %
	MEMBRANE	
	Quantity	: 48 Nos.- 30 No. XR-1 & 18 No. LF-1
	Type of membrane	: Fouling Resistance Membrane
	PRESSURE VESSEL	
	Quantity	: 05 No.- 300 PSI, 03 No. 600 PSI
	MOC	: FRP
	Type	: Side Port /Multi Port
	Qty. of Membrane elements	: 6 X 8 Membranes / Pressure Vessel
	Quantity & Skid Frame	: 1, heavy duty corrosion resistant structural SS 304 frame
	Make	: Hydraunautics/ Pentair /Sidwell
	RO Recovery - 60%	
	RO Feed TDS - 34000	
	RO Reject TDS - 84200	
8.	RO FEED PUMP STAGE-2	
	Quantity	: 02 Nos. (1W+1S)
	Type	: Horizontal Centrifugal
	Capacity	: 9 m ³ /hr.
	Discharge Pressure	: 25-30 m
	Motor	: 415 VACS, 3PH, 50Hz, EFF -2 & NFLP with FRP Canopy
	MATERIAL OF CONSTRUCTION	
	Casing	: SS 316

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NO.	ITEMS	SPECIFICATIONS
	Impeller	: SS 316
	Shaft	: SS 316
	Make	: Shakti/Grundfos
9. RO HIGH PRESSURE PUMP - STAGE 2		
	Quantity of pumps	: 02 Nos.(1W+1S)
	Type of pumps offered	: Vertical Centrifugal
	Required Capacity, each	: 9 m ³ /hr.
	Discharge Head	: 580 mtr.
	Motor	: 415 VACS, 3PH, 50Hz, EFF -2 & NFLP with FRP Canopy
	Additional accessories	: Associated piping, fittings, valves, etc.
MATERIAL OF CONSTRUCTION		
	Casing	: SS 316
	Impeller	: SS 316
	Shaft	: SS 316
	Make	: Grundfos/Eqvt.
10. RO SKID - STAGE 2		
	No. of RO Trains	: 1 No.
	No of Stages	: 2 Nos.
	Recovery	: Upto 60 %
MEMBRANE		
	Quantity	: 12 Nos. 05 No. Pro LF-1
	Type of membrane	: Fouling Resistance Membrane
PRESSURE VESSEL		
	Quantity	: 01 No.- 1000 PSI - 01 No. 1200 PSI
	MOC	: FRP
	Type	: Side Port /Multi Port
	Qty. of Membrane elements	: 6 x 2 Membranes / Pressure Vessel

NO.	ITEMS	SPECIFICATIONS
	Quantity & Skid Frame	: 1, heavy duty corrosion resistant structural SS 304 frame
11. GIP PUMP		
	Quantity of pumps	: 2 Nos.(1W+1S)
	Type of pumps offered	: Vertical Centrifugal
	Required Capacity, each	: 70 m ³ /hr
	Discharge Head	: 30-40 MWC
	Motor	: 415 VACS, 3PH, 50Hz, EFF -2 & NFLP with FRP Canopy
	Additional accessories	: Associated piping, fittings, valves, etc.
MATERIAL OF CONSTRUCTION		
	Casing	: SS 316
	Impeller	: SS 316
	Shaft	: SS 316
	Type of Seal	: Mechanical
	Make	: Grundfos/ Shakti/ Eqvt.
12. GIP TANK		
	Quantity	: 1 No.
	Capacity	: 5000 liters
	MOC	: HDPE
	Number of agitator	: 1 No.
	Make	: Sintex
13. THERMIC FLUID BASED EVAPORATOR		
	Quantity	: 3 Set
	Feed Rate	: 500 Liter / Hour
	Tank capacity With Heating Coil Inside	: 400 Liter – 1 Nos with Capacity 28 KW Heating Load
	Evaporator	: 03 nos

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NO.	ITEMS	SPECIFICATIONS
		Size - 600 MM X 2100 MM MOC - SS 316L Thickness - 3 mm
	Condenser :	Qty - 2 nos Size - 250 MM X 2000 MM MOC - SS 316L Thickness - 3 mm
	Vapour Piping :	Dia250 x 6mtr long x 3mm mm - 1 Nos MOC - SS316
	MS Skid with Epoxy Painted :	1 lot
	Reject Circulation pump :	2 M3/hr @ 30 Meter Head MOC - SS 316, Suitable for 150 Degree Temperature Qty - 2 Nos Make - jonhson / Grundfos / Sun flow
	Oil Circulation pump :	2 M3/hr @ 30 Meter Head MOC - SS 316, Suitable for 150 Degree Temperature Make - jhonson / Grundfos / Sun flow
	Vacuum pump :	Flow - 2 M3/hr @ 30 Meter Head MOC - SS 316, Suitable for 120 Degree Temperature Make - jhonson / Grundfos / Sun flow
	Control Panel	Powder coated with MCCB, TIC.
	Cooling Tower :	50 TR
	Cooling tower accessories :	1 lot as per Required
14 PIPING & VALVES		
	Quantity :	1 Lot
	MOC of Piping :	Piping: UPVC+SS

NO.	ITEMS	SPECIFICATIONS
	MOC of Valves	Butterfly: PVC/PP, NRV: PVC/PP; Ball Valve: PVC/PP Pneumatic Actuated Butterfly Valve: CI/ SS Disc
	Make	Astral/Zoloto/Eqvt/Jindal
15. PRESSURE GAUGES		
	Quantity	1 Lot
	Location	Pump Discharge, UF Filtrate, UF Backwash,
	Make	Flo/Inflo/H GURU
16. pH CORRECTION SYSTEM		
	Quantity	1 Lot
	Capacity	As per design
	Make	Jensprima/Jumo/Eqvt.
17. ROFA METER		
	Quantity	1 Lot
	Location	As per design
	Make	Flow star/Microflow/Eqvt.
18. ELECTROMAGNETIC FLOW METER		
	Quantity	02 Nos.
	Location	Inlet & outlet
	Make	Nivo/UPC/Eqvt.
19. LEVEL SWITCHES		
	Quantity	1 lot
	Location	tank, Permeate Tank, RO Feed Tank CEB Dosing Tank 1 & 2
	Make	Flo/Inflo/Jumo
20. CONTROL PANEL		
	Quantity	1 No.
	Type	PLC/HMI Based

-265-

NO.	ITEMS	SPECIFICATIONS
	Make	: FWSPL
	21. CABLES	
	Quantity	: As required within Battery limits
	Make	Polycab/KEI

NOTE: -

- All the above-mentioned sizes are indicative and are subjected to change/modify as per the process requirement during detailed engineering. Design changes can be made with prior approval from the client.



6.0 ELECTRICALS - CLIENT SCOPE

The Electricals will be complete with installation of Electrical System comprising the following:

The offered electrical systems include:

- a) MCC – AI bus bars
- b) Local Control Push Button Station
- c) Cables – Power & Control till main PLC Room
- d) Cable Glands, Lugs, Termination kits and accessories.
- e) Earthing system – GI Strips
- f) Cable Trays & Accessories
- g) All items to drive the motors like magnetic contactors etc.



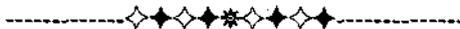
7.0 TERMINATION POINTS

The following are the termination points envisaged for the offered water treatment plant:

The following are the termination points envisaged for the offered treatment plant:

TO MEET STANDARDS:

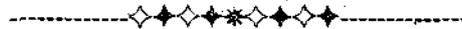
Feed WATER	At the Inlet of UF FEED PUMP
Treated Water (as per required standards)	At the exit of UF
Electric power	Supply to our control panel
Service Water	At one point within battery limit
Plant Air	At one point within battery limit



8.0 LIST OF EXCLUSIONS

Following are the exclusions from Scope of Work:

1. All Civil, structural, supporting & architectural works.
2. PLC supply for controlling.
3. Site clearing/Dismantling, leveling and access to plant site.
4. Area lighting, firefighting system & illumination.
5. Water to be carried by client up to the battery limits.
6. Treated water to the point of final tank.
7. Erection & Installation.
8. HVAC/Exhaust fan for control room/blower room/MCC room.
9. Startup sludge/seeding/chemicals etc.
10. Storage Shed for storage of our equipments, Dewatering system etc.,
11. Compressed air at 7 bar pressure shall be made available at our battery limit.
12. Free electricity, Chemicals/water during construction/erection/ installation /commissioning stage, consumable and hardware.
13. Incoming power termination to Motor Control Center.
14. Any other work / activity and/or item not specifically covered or included in Proposal.



9.0 COMMERCIAL

PRICE:

Supply of equipment's for RO with Evaporator Plant of capacity 600 M³/Day Feed. as per above Technical Specification & Scope of supply will be:

INR - 1,55,50,000/- (One Crore Fifty-Five Lacs Fifty Thousands Only)

PAYMENT TERMS: (CHQ. /DD Payable to Flosys Water Solutions Pvt. Ltd.)

50% advance along with the Purchase Order.

45% against Performa Invoice before Dispatch.

05% against Errection, Commissioning of Plant

DELIVERY: Within 12-16 weeks from the date of receipt of technically and commercially correct purchase order along with advance.

06 weeks for Errection & Commissioning the Plant on Site.

VALIDITY OF RATE

1 Month from the Date of Quotation.

TAXES, DUTIES & LEVIES

GST: 18%

WARRANTY

Our suppliers warrant its product to be free from defect in material and workmanship upon leaving its factory. The obligation shall be limited to repair or replacement and in no event shall the liability exceed said parts repair or replacement for the period thereof.

The Warranty does not cover the damage caused by:

1. Improper Electrical & Water supply,
2. Non qualified personnel loading or unloading, moving or installing the equipment,
3. Fire, Explosion Flood or similar perils,
4. Unauthorized modifications or alterations of the equipment,
5. Improper or inadequate maintenance.

NON-CONSUMABLE PARTS

From the date of installation of machine for a period not to exceed 12 months or 13 months from the date of dispatch, whichever is shorter?

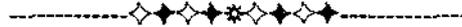
CONSUMABLE PARTS

No warranty is, however, offered for the consumable parts.

ORDERING ADDRESS:**FLOSYS WATER SOLUTIONS PVT LTD****H-25, S-16, Sector -63, Near Electronic city Metro Station, Noida,
Uttar Pradesh- 201301**

Hope you will find the above in order and as per your requirements.

Yours Sincerely,

FLOSYS WATER SOLUTIONS PVT. LTD.**Vishal Singh
M- 8295548879**Email Address: projects@fwspl.com/ info@fwspl.com

Pl. No. 12/25



J.B.R. TECHNOLOGIES LIMITED

CIN : U40100PB2005PLCO29336
Regd. Office : 2680, Jain Colony, Moti Nagar, Ludhiana-141009 (INDIA)
Contact No : 0161-5049975, 99147-01114, 90564-4317, 98725-31910
E-Mails : info@jbrtechnologies.org md@jbrtechnologies.org

Date:06.03.2025

To
Sagar Apparels
Bxxx 2586/87, BabaGajja Jain Colony,
Moti Nagar, Ludhiana

Subject: Quotation for Installation of membrane technology and Zero Liquid Discharge System at your existing ETP.

Dear Sir,

Please refer to various meetings with your company authorities and subsequent visit of our technocrats at your premises during past 15 days. We thank you for showing keen interest to convert your existing ETP into ZLD system by our company. Our representatives have examined the existing ETP plant which has been installed for 300 KLD. Your ETP plant is having following capacities of the existing equipments:

S. No.	Description	Capacity in KL	Halting Time (Hours)
1	Collection cum Equalization Tank	350	28
2	Flocculator	80	6.4
3	SBR	200	16
4	Sand filter	2.13	10 minute
5	Carbon Filter	2.13	10 minute

Now we will install reverse osmosis system with force evaporation system (MEE) at your premises for a capacity of 300 KLD by taking into consideration any future expansion of the ETP. After detail examination and considering all possible factors and after deliberation of the issue, we are pleased to append here under our detailed quotation for your kind consideration.



EROS ENVIROTECH PRIVATE LTD.
(Formerly Eros Consultant)

Ref No.: E/897/B1

20.09.2025

M/s Sewak Scientific Dyers
131/1, Industrial Area -A
Ludhiana

KIND ATTN : Mr Dinesh Chopra (98728-50071)
EMAIL:

**SUB: SCHEDULE FOR IMPLEMENTATION OF ETP AND RECYCLING UNIT
TO ACHIEVE ZERO LIQUID DISCHARGE**

Dear Sir,

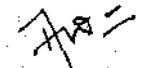
This has reference to your order placed on us 25.03.25 with offer ref EE/2024-25/15748R1-B and subsequent discussion undersigned had with you. Following is the schedule of implementation of the various parts of the project:

1. **Effluent Treatment Plant with biological MBBR and upgradation will be supplied by mid of November and commissioned by 15th December, 2025.**
2. **UF & RO will be implemented by end of February to mid of March, 2026.**

We hope you will find the same in line with your requirements. Thanking you and assuring you best of our services. always.

Yours Truly,

For Eros Envirotech Pvt. Ltd.


f: **Rajesh Maheshwari** **Director**
Director
Mb: +91-98141-01638
Email: maheshwarieros@gmail.com



DYEING PRIVATE LIMITED

Experts in Dyeing, Bleaching, Mercerisation and Sueding of all types of Fabrics including all types of processes of Garment dyeing.

To

Date 19.03.2025

The Senior Environmental Engineer
Punjab Pollution Control Board
Zonal office-1 E-648 B Phase V
Focal Point, Ludhiana, Punjab

Subject: Intimation of Payment Made to JBR Technologies Limited for Installation of ZLD Plant

Respected Sir,

We are writing to inform you that we have successfully made the payment to JBR Technologies Limited for the installation of a Zero Liquid Discharge (ZLD) Plant at our facility.

Also to bring about to your notice that according to letter no 1539 received on 19-3-25, in reference to the point where it had been mentioned that we have made less than 10% payment to M/s JBR technologies ltd, below statement proves the point that we have made exactly 10% of the total project payment (two transfers) to M/s JBR Tech Ltd of ₹10, 00,000 and ₹ 11, 00,000 respectively.

Handwritten signature and date:
SUKH DEEP SINGH
19/03/25

Head Office :
63, Focal E Phase II
Focal Point

Admin. & Works:
251, Industrial Area A,
Industrial Area, Ludhiana
141003-141001

GSTIN:03AAPCS4935E1ZL
www.sunshinedyeing.com
E-mail - info@sunshinedyeing.com

Banker :
HDFC BANK LTD.,
The State Bank Building



SUNSHINE DYEING PRIVATE LIMITED

Experts in Dyeing, Bleaching, Mercerisation and Sueding of all types of Fabrics including all types of processes of Garment dyeing

The payment details are as follows:

- Beneficiary Name: JBR Technologies Limited
- Transaction Date: 14-03-25
- Amount Transferred: 10,00,000
- Transaction Reference Number: 11741
- Mode of Payment: Cheque
- Bank Name: HDFC BANK LTD

For your reference, we have attached a copy of the bank transaction details as proof of payment.

We kindly request you to update your records accordingly. Please do let us know if any further information or documentation is required.

Thank you for your cooperation.

Yours sincerely,

For Sunshine Dyeing Pvt Ltd

Rajesh Sood
(Managing Director)

Annexure-R 1/F

Item Nos. 08&09

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 225/2022
(IA NO 815/2023, IA NO 668/2023, IA NO 596/2023,
IA NO 20/2023, IA NO 21/2023)

Nitin Dhiman

Applicant

Versus

State of Punjab & Ors.

Respondent(s)

With

Original Application No. 546/2024

News item titled "Ludhiana PPCB report flags 54 dyeing units in Buddha
Nullah,s catchment" appearing in the Hindustan Times dated 25.04.2024

Date of hearing: 27.11.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Nitin Dhiman, Applicant in Person in OA 225/2022

Respondents: Mr. Gaurav Agarwal, Adv. (Amicus Curiae) with Mr. Sarthak Kalra, Adv.
in OA 225/2022
Ms. Savi Nagpal, AAG for the State of Punjab with Mr. R.K. Ratra, Chief
Engineer, PPCB (Through VC) & Mr. Jitendra Jorwal, DC, Ludhiana
(Through VC)
Ms. Richa Kapoor & Ms. Atika Singh, Advs. for Punjab PCB
Mr. I.K. Kapila, Adv. for R - 7 & 8 in OA 225/2022
Mr. A.R. Takkar, Ms. Shriya Takkar, Mr. Manan Takkar, Ms. Aastha
Tyagi & Mr. Prince Sharma, Advs. for R -
9 in OA 225/2022
Mr. Ganesh Khemka, Mr. Prannu Dhawan & Ms. Mallika Aggarwal, Advs.
for R - 10 & 11 in OA 225/2022
Mr. Raj Kumar, Adv. for CPCB in OA 225/2022
Mr. Mohit Singhal, Adv. for CPCB (Through VC) in OA 546/2024

ORDER

1. Learned Counsel for the Applicant has sought discharge from the case by submitting that the applicant himself is an Advocate and wishes to present his case. The prayer is allowed.

2. In this Original Application, the Tribunal is considering the issue of the discharge of effluent through the sewer by the dyeing unit in Buddha Nallah in the State of Punjab.

3. The Tribunal by order dated 04.08.2024 had sought the information from CPCB in the tabulated form as set out in that order. The PPCB has filed the report enclosing therewith the information in the tabulated form on page 1951. A perusal of the said chart reveals that up to serial no. 211, the units are mostly connected with the CETP. However the units from 212 to 345 are not connected with the CETP. It has been pointed out that out of these units that are not connected with the CETP, 80 units are not in the catchment area of Buddha Nallah, and there are only 54 scattered units unconnected with the CETP in the Buddha Nallah area. The list of these 54 scattered units is provided in Annexure - C, which is reproduced below:-

**List of 54 scattered dyeing units of Ludhiana*

Sr. No.	Name and address of the industry	Scale
1.	M/s Nahar Spinning Mills Ltd., (Dyeing Unit), Dhandari Kalan, Ludhiana	Large
2.	M/s Oriental Textile Processing Co. Pvt. Ltd. Samrala Chowk, Ludhiana	Large
3.	M/s Oswal Wollen Mill Ltd., GT Sherpur, Ludhiana	Large
4.	M/s Eveline International, GT Road, Dhandari Kalan, Ludhiana	Large
5.	M/s Garg Acrylic Ltd., Industrial Area C Ludhiana	Large
6.	M/s Venus Cotsyn India Ltd. (Duke Fabrics India Limited), G.T. Road, Near Jalandhar Bye Pass, Ludhiana	Large
7.	M/s Vardhman Spinning & General Mill, Chandigarh Road, Ludhiana	Large
8.	M/s Mahaluxmi Processing House Pvt. Ltd., C-231 Phase 8 Focal Point, Ludhiana	Large
9.	M/s Vardhman Polytex Ltd, D-295/1 Phase 8 Focal point, Ludhiana.	Large
10.	M/s Vardhman Yarn and Thread Ltd, D-295/2 phase 8 Focal point Ludhiana.	Large
11.	M/s Centex International Pvt. Ltd., Sua Road, Village Gobindgarh, Adj. Focal Point, Phase-VII, Ludhiana.	Large

12.	Adhi Enterprises, B-XXIII-2120/1, Textile Colony, Industrial Area-A, Ludhiana	Small
13.	Azeez Fabrics Pvt. Ltd (Previously Gulab Industries Pvt. Ltd.), 251, Industrial Area-A, Ludhiana	Small
14.	B.K. Wools, 236/5, Industrial Area-A, Ludhiana	Small
15.	Bharat Jwan Dyeing Factory, 42, Industrial Area-A, Ludhiana	Small
16.	Capital Dyeing Company, 176, Industrial Area-A, Ludhiana	Small
17.	D.V Saharan & Sons, Plot No. 404, Industrial Area-A, Ludhiana	Small
18.	Golu International, 14-A, Industrial Area-A, Ludhiana	Small
19.	Ishan Enterprises, 887, Industrial Area-A, Ludhiana	Small
20.	Jamna Dyeing & Finishing Mills, 2840, Industrial Area-A, Link Road, Opp. Aman Dharam Kanda, Ludhiana	Small
21.	Madan Dyeing & Finishing Factory, J-1, Textile Colony, Industrial Area-A, Ludhiana	Small
22.	National Scientific Dyers, 37, Industrial Area-A, Ludhiana	Small
23.	Natraj Scientific Dyers, Opp. Aman Dharam Kanda, Link Road, Industrial Area-A, Ludhiana	Small
24.	Oriental Knitfab Pvt. Ltd. 278, Industrial Area-A, Ludhiana	Small
25.	Pawan Lakshmi Processors, 35-36 B, Textile Colony, Industrial Area-A, Ludhiana	Small
26.	Perfect Dyeing & Finishing Industries, 97-C, Industrial Area-A, Ludhiana	Small
27.	Pritam Sci. Dyers, 16-A, Industrial Area-A, Ludhiana	Small
28.	Punjabi Dyeing, 367, Industrial Area-A, Ludhiana	Small
29.	R.P. Processors, 848/11, Industrial Area-A, Ludhiana	Small
30.	Rajneesh Dyeing House, 16-B, Industrial Area-A (Extension), Ludhiana	Small
31.	Rampal Sci. Dyers, 216, Industrial Area-A, Ludhiana	Small
32.	Sangam Dye House, H-8, Textile Colony Ludhiana	Small
33.	Swaastik Scientific Dyers (Previously Mahadev Dyeing & M/s Satyam Scientific Dyers)D-4, Textile Colony, Industrial Area-A, Ludhiana	Small
34.	Sewak Scientific Dyers, Plot No. 131/1, Industrial Area-A, Ludhiana	Small
35.	Sun Shine Dyeing Pvt. Ltd., 261, Industrial Area-A, Ludhiana	Small
36.	Dhir Processors & Traders, 123, Industrial Area-A, Ludhiana	Small
37.	Om Processors Pvt. Ltd., K-3, Textile Colony, Industrial Area-A, Ludhiana	Small
38.	M/s Awon Printers, St. No. 3, Baba Gajja Jain Colony, Near Moti Nagar, Ludhiana	Small

39.	M/s Sharman Woolen Mills Ltd, VPO Jugiana, GT road, Ludhiana	Medium
40.	M/s H.CDyeing Works, B-30, Plot No. 3595-96, Baba Deep Singh Nagar, Moti Nagar, Ludhiana	Small
41.	M/s J.S Jain Dyeing Factory Plot no. 26/6/2, Near Motti Nagar, Bye Pass Ludhiana	Small
42.	M/s Malhotra Dyeing Kuldeep Nagar, Jalandhar Road, Ludhiana	Small
43.	M/s Nav Bharat Dyeing Works, Sardar Nagar, Rahon Road, Ludhiana	Small
44.	M/s Ramal Dyeing, Jalandhar Bye Pass, Opp. Shakti Nagar, Ludhiana	Small
45.	M/s Sagar Apparels, B-XXX-2586/87, Baba Gajja Jain Colony, Moti Nagar Ludhiana	Small
46.	M/s Sanjeev Dyeing Works, 1004/9, Circular Road, Ludhiana	Small
47.	M/s B.SDyers, Plot No. 7, Friends Industrial Estate, Opp Aarti Steels, Focal Point, Ludhiana	Small
48.	M/s KKK Mills D-40, Phase-5, Focal Point, Ludhiana	Small
49.	M/s Awon Processors, H No-176, Khasra No-22//24, B-XXX- 2618-2619/A, Moti Nagar, Ludhiana	Small
50.	M/s Ganesh Dyeing Mills, G.T. Road, Dhandari Kalan, Ludhiana.	Small
51.	M/s Sahib Synthetics, G.T. Road, West, Ludhiana	Small
52.	M/s Jarnail Army Store, St. No. 4, Iqbal Nagar, Tajpur Road, Ludhiana	Small
53.	M/s Ram Dyeing, Near Radha Swami Satsang House, Tibba Road, Ludhiana.	Small
54.	M/s Beas Scientific Dyers, New Shakti Nagar, G.T. Road, Ludhiana	Small

4. It has been pointed out that out of 54 units 11 are large units, and 43 are medium and small units. Mr. R.K. Ratra, Chief Engineer, Punjab PCB, appearing virtually, submits that so as far as small and medium units are concerned, they have been asked to close down or shift the premises within the area having connectivity with the CETP and for this purpose, the timeline of 31.03.2023 was given. He has submitted that a similar condition was imposed upon the large units, also with the timeline of 30.06.2023. He has also submitted that so far as the 11 large units are concerned, one has adopted ZLD, one is closed down and 9 are remaining and so far as medium and small units are concerned 10 units have closed down. He has submitted that the Board is taking steps for the imposition of Environmental Compensation and that since the timeline for either

shifting to ZLD or shifting the premises in the area having connectivity with the CETP has expired, therefore, within one week, he will submit the proposal to the Chairman of the Board for closing of these units. On submission of such proposal, the Chairman of the Board will take appropriate decision in accordance with law within two weeks thereafter.

5. The Minutes of the meeting on page 2004 indicate that the following directions/orders have already been issued to remediate the situation:-

1. The Government of Punjab has issued directions for preventing discharge of industrial effluent whether treated/partially treated or untreated into municipal sewer of Ludhiana and for abatement of pollution in Buddha Nallah on 10.10.2019.
2. The Punjab Pollution Control Board has issued direction under Section 33A of the Water (Prevention and Control) of Pollution Act, 1974 to the scattered dye units (not connected with CETP) including large scale units for not to operate their outlets for discharge of treated effluents into municipal sewer.
3. The Municipal Corporation Ludhiana has been directed to disconnect the sewer connections available to the industry for disposal of their trade effluent immediately.
4. The Member Secretary, PPCB is directed to place on record all the order/documents containing the above three directions along with the next report.

6. Mr. Jitendra Jorwal, Deputy Commissioner, Ludhiana has appeared virtually and has submitted that some more units have adopted ZLD and some of the units have decided to shift to an alternate place. He has submitted that the discharge from these units is meeting all the norms. Responding to it the Applicant has submitted that if the discharge from all these units is meeting the norms then these units should be asked to use the discharge in their premises as a source of water. To this, the Deputy Commissioner has candidly admitted that he will issue direction in this regard to those units.

7. Respondent No.12 (CPCB) is also directed to file the compliance report disclosing performance of CETPs and required actions to be taken by issuing necessary directions under the Water (Prevention and Control) of Pollution, 1974 and the Air (Prevention and Control) of Pollution Act, 1981 or under Section of 5 of Environment (Protection) Act, 1986

8. In view of the above, the State of Punjab, PPCB and Deputy Commissioner, Ludhiana are directed to file their further progress/status report at least one week before the next date of hearing.

9. List on 20.03.2025.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

November 27, 2024
Original Application No. 225/2022
With
Original Application No. 546/2024
A..



**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
APPEAL NO. 81 OF 2025**

IN THE MATTER OF:

SUNSHINE DYEING PRIVATE LIMITED

... APPELLANT

VERSUS

PUNJAB POLLUTION CONTROL BOARD & ORS.

...RESPONDENTS

YAKALATNAMA

KNOW ALL to whom these presents shall come that I, Punjab Pollution Control Board, Respondent (PPCB)
Naseha Road, Patiala
herein the captioned matter, hereby appoint **Anant Sangal** ("Advocates") having their office at
#34, Lower Ground Floor, Babar Lane, Bengali Market, New Delhi,;

to be my Advocates in the above noted case and authorize them:

To act, appear and plead in the above-noted case before this Court/Tribunal or before any other Court/Tribunal, in which the same may be tried or heard and also in the Appellate Court including the High Court subject to payment of fees separately for each court by me. To sign, file, verify and present pleadings, appeals, cross-objections or petitions for executions review, revision, withdraw, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the execution of the said case in all its stages subject to payment of fees for each stage. To file and take back documents, to admit and/or deny the documents of opposite party. Submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. To deposit, draw and receive moneys, cheque, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct other Legal practitioner or person, authorizing him to exercise the power and authority hereby conferred upon the Advocates whatever he may think fit to do so and sign the power of attorney; And I the undersigned do hereby agree to ratify and confirm all acts done by the Advocates or their substitute in the matter as my own acts, as if done by me to all intents and purposes.

And I undersigned undertake that I or my duly authorized agent would appear in court on all hearings and will inform the Advocates for appearance when the case is called. And I undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. And I the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me to be paid to the advocates remaining unpaid they shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above court. I hereby agree that once the fee is paid, I will not be entitled for the refund of the same in any case whatsoever. And I the undersigned do hereby agree that I shall not claim any compensation, nor the Advocates shall be liable for any compensation if he/she fails to appear in the Court or fails to conduct or withdraw from the case due to non-payment of fee as per settlement or for reason of any request call given by Bar Association/s or Council/s.

IN WITNESS WHEREOF, we do hereunto set our hand to these presents the contents of which have been understood by us on this 9th day of January 2026.

Accepted, identified, and satisfied subject to the terms of fee.

I Identify the Signature/Thumb Impression of Below Mentioned Person: Signed in My Presence.

[ANANT SANGAL]
ADVOCATES/ ENROLLMENT NO.
Enrollment No. UP02467/22

ADVOCATES

Ranjit Sharma,
Environmental Engineer,
PPCB, Regional Office-1, Ldh
CLIENT
Environmental Engineer
Punjab Pollution Control Board,
Regional Office-1, LUDHIANA

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